C O N T E N T S

Sixteenth Series, Vol. XXVI, Twelfth Session, 2017/1939 (Saka)
No. 14, Thursday, August 3, 2017/ Shravana 12, 1939 (Saka)

S U B J E C T	P A G E S
OBITUARY REFERENCES	12
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 261 to 263	14-63
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 264 to 280	64-122
Unstarred Question Nos. 2991 to 3220	123-653

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 655-669

LEAVE OF ABSENCE FROM SITTINGS OF THE HOUSE 670

JOINT COMMITTEE ON OFFICES OF PROFIT
23rd Report 671

STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS
Statement 671

STANDING COMMITTEE ON RAILWAYS
14th and 15th Reports 671

STANDING COMMITTEE ON RAILWAYS
Statement 672

STATEMENTS BY MINISTERS

(i)(a) Status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Energy on the Action Taken by the Government on the recommendations/ observations contained in the 15th Report of the Committee on Demands for Grants (2016-17) pertaining to the Ministry of Power 673

(b) Status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Coal and Steel on Demands for Grants (2016-17) pertaining to the Ministry of Mines 673

Shri Piyush Goyal

(ii) Status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Water Resources on 'Repair, Renovation and Restoration of Water Bodies - Encroachment on Water Bodies and steps required to remove the encroachment and restore the Water Bodies' pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation

Dr. Sanjeev Balyan 674

MOTION RE: APPOINTMENT OF MEMBER OF RAJYA SABHA TO JOINT COMMITTEE ON RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT (AMENDMENT) SECOND BILL, 2015 675

MOTION RE: APPOINTMENT OF MEMBERS OF RAJYA SABHA TO JOINT COMMITTEE ON CITIZENSHIP (AMENDMENT) BILL, 2016 676

SUBMISSION BY MEMBERS

Re: Reported attempt by Madhya Pradesh Government to forcibly evict thousands of families living in flood prone areas without adequate provision for rehabilitation and compensation 678-681

MATTERS UNDER RULE 377 682-704

(i) Need to set up petro-chemical factories at Barauni-Begusarai Industrial area, Bihar

Dr. Bhola Singh 683

(ii) Need to accelerate the process of inter-linking of rivers in the country

Shri Gopal Shetty 684

(iii) Need to provide gas under Administered Pricing Mechanism to Gujarat Urja Vikas Nigam Limited

Shri Naranbhai Kachhadia 685

(iv) Need to review the order of Southeast Central Railway regarding passengers of Maharashtra Express

Shri Nana Patole 686

(v) Need to reopen Hathua sugar mill, Mirganj in Gopalganj Parliamentary Constituency, Bihar

Shri Janak Ram 687

(vi) Regarding setting up of 14 Navodaya Vidyalayas in Assam

Shri Rameswar Teli 688

(vii) Need to amend section 498A of Indian Penal Code and Section 41 of Code of Criminal Procedure

Dr. Anshul Verma 689

(viii) Regarding guidelines for use of National Emblem

Shri Ramen Deka 690

(ix) Need to set up a Biomedical Technology Park in Ahmedabad

Dr. Kirit P. Solanki 691

(x) Need to start a daily flight between Bhavnagar and Mumbai

Dr. Bharati D. Shyal 692

(xi) Need to remove encroachment from natural water bodies and reservoirs to ensure sufficient flow of water in rivers in Uttar Pradesh

Shri Hukum Singh 693

(xii) Need to construct reservoirs on the course of river Girna in Maharashtra under Pradhan Mantri Krishi Sinchayee Yojana

Shri A. T. Nana Patil 694

(xiii) Regarding reported attacks on Dalit and Minority Communities

Shri Anto Antony 695

(xiv) Need to make public the census details of Other Backward Classes in the country

Shri Rajeev Satav 696

(xv) Regarding setting up of a judicial Commission to look into matters of alleged inaction in cases of mob lynching

Shri M. I. Shanavas 697

(xvi) Need to review the decision to privatise four small arms Factories

Shri P. Kumar 698-699

(xvii) Need to provide funds for cleaning of river Thamirabarani in Tirunelveli Parliamentary Constituency of Tamil Nadu

Shri K. R. P. Prabakaran 700

(xviii) Need to construct road-over bridge at Sukhinda Road and RoB/under pass at Byree Railway Station in Jaipur Parliamentary Constituency of Odisha

Shrimati Rita Tarai 701

(xix) Need to ban online sale of medicines

Shri Shrirang Appa Barne 702

(xx) Need to build an auditorium for cultural activities in Pratapgarh district, Uttar Pradesh

Kunwar Haribansh Singh 703

(xxi) Need to grant Scheduled Tribe status to certain tribal communities in Assam

Shri Naba Kumar Sarania 704

STATUTORY RESOLUTION RE: DISAPPROVAL OF BANKING REGULATION (AMENDMENT) ORDINANCE, 2017
AND
BANKING REGULATION (AMENDMENT) BILL, 2017 708-762

Shri Anandrao Adsul 708-714

Shri Muthamsetti Srinivasa Rao (Avanthi) 715-717

Shri Jitender Reddy 718-721

Dr. Vara Prasadarao Velagapalli 722-724

Shri Janardan Singh Sigriwal 725-727

Shri Prem Singh Chandumajra 728-729

Shri P. Karunakaran 730-733

Shri Bhagwant Mann	734-735
Shri Anil Shirole	736-737
Shri N.K. Premachandran	738-740
Shri Jai Prakash Narayan Yadav	741
Shri Kaushalendra Kumar	742
Shri C.N.Jayadevan	743-744
Shri Prem Das Rai	745
Shri Rajesh Ranjan	746
Shri Arun Jaitley	747-758
Shri Adhir Ranjan Chaudhary	759-760
Clause 2 to 4 and 1	761-762
Motion to Pass	762

STATUTORY RESOLUTION RE: DISAPPROVAL OF PUNJAB MUNICIPAL CORPORATION LAW (EXTENSTION TO CHANDIGARH) AMENDMENT ORDINANCE, 2017
AND
PUNJAB MUNICIPAL CORPORATION LAW (EXTENSTION TO CHANDIGARH) AMENDMENT BILL, 2017 763-786

Shri Arun Jaitley	763-764 782-786
Shri N.K. Premachandran	765-769
Motion to Consider	763-769
Shri Santokh Singh Chaudhary	770-773
Prof. Saugata Roy	774-775
Shrimati Rita Tarai	776-779
Shri Md. Badaruddoza Khan	780-782
Clause 2, 3 and 1	785
Motion to pass	786

NATIONAL BANK FOR AGRICULTURE AND RURAL DEVELOPMENT (AMENDMENT) BILL, 2017	787-899
Shri Santosh Kumar Gangwar	787-789 889-891
Motion to Consider	787-789
Shri Anto Antony	790-794
Shri Om Birla	795-799
Dr. Mamtaz Sanghamita	800-802
Shri Bhartuhari Mahtab	803-811
Shri K. Parasuraman	812-816
Shri Gajanan Kirtikar	817-820
Shri M. Murli Mohan	821-825
Shri Varaprasad Rao Velagapalli	826-829
Shri Jitendra Chaudhury	830-832
Shri Konda Vishweshwar Reddy	833-837
Shri Ramesh Bidhuri	838-840
Shri Vincent H. Pala	841-844
Shri Sher Singh Ghubaya	845-846
Shri Badruddin Ajmal	847-848
Shri Kamakhya Prasad Tasa	849-851
Dr. Arun Kumar	852-853
Shri Kaushalendra Kumar	854-855
Shri Prem Das Rai	856-857
Shri Virender Kashyap	858-861
Shri Jose K. Mani	862-863
Shri C. K. Sangma	864-867
Shri Idris Ali	868-869
Shri Laxmi Narayan Yadav	870-872
Shri N.K. Premachandran	873-877

Shri Jai Prakash Narayan Yadav	878-879
Shri Lakhan Lal Sahu	880-882
Shri Bhagwant Mann	883-884
Shri M.K. Raghavan	885-886
Shri Ramesh Chander Kaushik	887-888
Clauses 2 to 13 and 1	893-898
Motion to Pass	898

ANNEXURE – I

Member-wise Index to Starred Questions	900
Member-wise Index to Unstarred Questions	901-907

ANNEXURE – II

Ministry-wise Index to Starred Questions	908
Ministry-wise Index to Unstarred Questions	909

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Thursday, August 03, 2017/ Shravana 12, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

OBITUARY REFERENCES

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे सभा को हमारे दो पूर्व सदस्यों श्री नर बहादुर भण्डारी तथा श्री संतोष मोहन देव के दुःखद निधन के बारे में सूचना देनी है।

श्री नर बहादुर भण्डारी सिक्किम संसदीय निर्वाचन क्षेत्र का प्रतिनिधित्व करते हुए आठवीं लोक सभा के सदस्य थे।

श्री भण्डारी एक कुशल प्रशासक थे और वे तीन बार सिक्किम के मुख्य मंत्री रहे तथा उन्होंने सिक्किम की जनता के कल्याण के लिए अथक कार्य किया।

श्री भण्डारी पेशे से शिक्षाविद् थे और उन्हें कई प्रकाशनों का श्रेय जाता है।

श्री नर बहादुर भण्डारी का निधन 16 जुलाई, 2017 को दिल्ली में 76 वर्ष की आयु में हुआ।

श्री संतोष मोहन देव ने सातवीं, आठवीं, गयारहवीं, तेरहवीं और चौदहवीं लोक सभा के दौरान असम के सिल्वर संसदीय निर्वाचन क्षेत्र का प्रतिनिधित्व किया। उन्होंने नौंवी और दसवीं लोक सभा के दौरान त्रिपुरा के त्रिपुरा पश्चिम संसदीय निर्वाचन क्षेत्र का भी प्रतिनिधित्व किया।

श्री देव केंद्रीय भारी उद्योग और लोक उद्यम, जल संसाधन मंत्रालयों के मंत्री थे तथा वे पर्यटन और संचार; रक्षा; गृह एवं इस्पात मंत्रालयों में राज्य मंत्री भी रहे।

अपने दीर्घ और उत्कृष्ट संसदीय सेवाकाल के दौरान श्री संतोष मोहन देव सरकारी आश्वासनों संबंधी समिति; लोक लेखा समिति तथा ऊर्जा संबंधी समिति के सभापति तथा विभिन्न संसदीय समितियों के सदस्य रहे।

एक सक्रिय सामाजिक और राजनैतिक कार्यकर्ता के रूप में श्री संतोष मोहन देव ने समाज के दलितों तथा पिछड़े वर्गों के उत्थान के लिए कार्य किया।

श्री संतोष मोहन देव का निधन 2 अगस्त, 2017 को सिल्वर, असम में 83 वर्ष की आयु में हुआ।

हम अपने पूर्व साथियों के निधन पर गहरा शोक व्यक्त करते हैं और यह सभा शोक संतप्त परिवारों को सांत्वना देती है।

अब सभा दिवंगत आत्माओं के सम्मान में कुछ देर के लिए मौन रहेगी।

<u>11.01 hours</u>

(The Members then stood in silence for a short while.)

11.02 hours

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Now, Q. No. 261.

(Q. 261)

श्री राजेश रंजन: अध्यक्ष महोदया जी, मैं माननीय मंत्री महोदय से यह जानना चाहता हूं कि देश, पर्यावरणविद् और पूरी दुनिया नदियों के लिए चिंतित है। मैं थोड़ा सा ब्रिटेन की थेम्स, अमेरिका की हडसन नदी के बारे में बताऊंगा कि वहां पर नदी के पानी को छूने की भी इजाजत नहीं है। हमारे पर्यावरणविद् के अनुसार नदी का जीवन उसका प्रवाह ही होता है और उसका प्रवाह रुक गया तो वह मृतप्राय हो जाती है। जितेन्द्र नाथ समिति और सुब्रमणियम समिति से लेकर कई ऐसे पर्यावरणविद् ने बताया कि गंगा की पूरी राजनीति गंगोत्री से शुरू और भीमगोडा बैराज, बुलंदशहर के पास बने नरौरा बैराज, कानपुर के चमड़ा उद्योग प्रमुख हैं ...(व्यवधान) जितेन्द्र समिति की जो रिपोर्ट है, वह राष्ट्रीय मुद्दा हो गयी है। लेकिन इस पर आज तक कोई राष्ट्रीय बहस नहीं हो पाई। वर्ष 1970, 1984, 1999, 2003, 2004 और 2016 की जब अध्ययन रिपोर्ट्स दी गईं तो सभी ने एक मत से 80 टन या 73 टन गाद होने की बात मानी। फरक्का बांध बनने से पहले बंगाल, बिहार या देश में बाढ़ की स्थिति इतनी भयावह स्थिति नहीं थी। गाद प्रबंधन एवं संवर्धन के लिए समिति ने अपनी रिपोर्ट में कटाव, गाद संवहन और गाद जमाव बेहद जटिल परिघटना पर एक परिदृश्य दर्शाया है। इसलिए स्थानीय कारण से चाहे वह टोपोग्राफी का मामला हो या नियंत्रण संरचना का मामला हो।

माननीय अध्यक्ष : आप केवल प्रश्न पूछिये।

श्री राजेश रंजन: मैं कहना चाहता हूं कि नजर अब्बास और सुब्रह्मण्यम जी के वर्ष 1984 के अध्ययन के अनुसार फरक्का पर गंगा में हर साल 80 करोड़ टन गाद आती है। श्री आर.के.वासन के वर्ष 2003 के अध्ययन के अनुसार 73.6 करोड़ टन गाद आती है। आयोग द्वारा गंगा की उड़ाही पर बन चितले समिति द्वारा पिछले साल सौपे गए आंकड़ों के अनुसार 17 रिपोर्ट्स हैं। उसमें यह महज 21.8 करोड़ टन है। अधिकतर लोग सरकारी आंकड़ों से सहमत नहीं हैं। नदी विशेषज्ञ कल्याण रुद्र का 2004 में अनुमान था कि हर साल फरक्का में 72.9 करोड़ टन गाद आती है।

HON. SPEAKER: What is this going on? Do you not have any question?

श्री राजेश रंजन : महोदया, मैं उसी पर आ रहा हूं और बता रहा हूं कि 32.8 करोड़ टन गाद बैराज के पीछे रुक जाती है।

मेरा माननीय मंत्री महोदय से आग्रह है कि जल संसाधन मंत्रालय ने भीमगुड़ा से लेकर फरक्का तक गंगा में गाद की समस्या को दूर करने के लिए माधव चितले के नेतृत्व में जो एक कमेटी का गठन किया था, उसकी रिपोर्ट मंत्रालय को सौंप दी गई है। चितले समिति एवं अन्य समिति की सिफारिश गंगा एवं अन्य सहायक नदियों में गाद प्रबंधन एवं समाधान के लिए थी। गंगा 250 नदियों से प्रभावित होती है यानी 250 नदियां गंगा की ओर जाती हैं। मैं जानना चाहता हूं कि इन सारी नदियों को देखते हुए नदी में गाद के कारण देश में बाढ़ की जो भयावह स्थिति पैदा होती है, उसके समाधान के लिए सरकार ने आज तक कोई ठोस निर्णय नहीं लिया है। इसके क्या कारण और परिस्थितियां हैं, यह सिर्फ सदन ही नहीं पूरा देश जानना चाहता है।

डॉ. संजीव बालियान : माननीय अध्यक्ष महोदय, चितले कमेटी की रिपोर्ट का सबसे महत्वपूर्ण भाग यह था कि कोई एक टैक्निकल इंस्टीट्यूट इस गाद की स्टडी करे, क्योंकि कमेटी ज्यादातर इस बात पर सहमत है कि डीसिल्टेशन होना चाहिए। लेकिन डीसिल्टेशन कहां से हो और कितना हो, वह साइंटिफिक मैनर में होना चाहिए। चितले कमेटी की सिफारिश के बेस पर अभी हम सभी प्रदेश सरकारों को बुलाने जा रहे हैं। इसके साथ ही साथ कोई ऐसी टैक्निकल टीम बने जो यह सब बता पाये। क्योंकि आई.आई.टी., रूड़की ने अभी गंगा की मार्फोलोजी स्टडी कम्पलीट की है और उनकी भी सिफारिश है कि डीसिल्टेशन साइंटिफिक मैनर में होना चाहिए। चूंकि यह एक ऐसा मैटर है, जो केन्द्र सरकार से नहीं हो सकता, इसमें सभी प्रदेश सरकारों की सहभागिता की आवश्यकता होगी। इसलिए सभी प्रदेश सरकारें तथा साथ ही साथ श्री नितिन गडकरी जी का मंत्रालय भी इसमें सहभागी होगा। क्योंकि इस मामले में उनके बड़े अच्छे विचार रहे हैं कि साथ ही साथ डीसिल्टेशन भी हो और वह सड़कें बनाने के काम भी आ पाये। उनकी मदद लेते हुए सरकार का एक कमेटी बनाने का विचार है और इसमें हम बहुत जल्दी सब प्रदेश सरकारों को बुला रहे हैं।

श्री राजेश रंजन: महोदया, इतने बड़े मंत्रालय के मंत्री जी का इतना छोटा जवाब सुनकर हमें आश्चर्य होता है कि इतना बड़ा मंत्रालय है और हमारी बड़ी बहन का दिल इतना बड़ा है और जवाब उतनी लाइनों में भी नहीं आया।

मेरा आग्रह है कि हिमालय के बारे मंत्री जी आप भी जानते हैं कि यह बच्चा पहाड़ है और कच्चा पहाड़ है। 19 प्रतिशत स्थानीय बारिश का परिणाम है और 81 प्रतिशत भारत के दूसरे राज्यों और नेपाल से आने वाली बाढ़ तबाही लाती है। हिमालय के बारे में सबको जानकारी है कि कच्चा पहाड़ होने के कारण जितना गाद है, वह कोसी, गंडक, परमान, महानंदा या पुनपुन नदी में आती हैं। मेरा कहना यह है कि 1954 1960, 1970 और 2011 में चार हजार हैक्टेअर भूमि डूब चुकी है। यह मैं बंगाल की बात बता रहा हूं। बिहार में कोसी नेपाल और भारत के बीच बहने वाली गंगा की सहायक नदी है, जिसका जलग्रहण क्षेत्र

करीब 69300 वर्ग किलोमीटर है और यह नेपाल या कंचनजंगा के पश्चिम की ओर से नेपाल की पहाड़ियों से उतर कर भीमनगर होते हुए बिहार के मैदानी इलाकों में प्रवेश करती है।

माननीय अध्यक्ष : इसके लिए क्या आप इतना लम्बा डिस्कशन करेंगे?

श्री राजेश रंजन : महोदया, मेरा यह प्रश्न है कि कोसी बैराज से ऊपर 12 किलोमीटर दूर पर 18 अगस्त, 2008 को पूर्वी बांध में दरार हुई, जिसके कारण 3000 वर्ग किलोमीटर क्षेत्र में बंगाल और बिहार का सर्वनाश हो गया। वर्षा ऋतु के समय कोसी का बहाव सामान्य से 18 गुना ज्यादा हो जाता है। मेरा मंत्री महोदय से आग्रह है कि 100 सालों में कोसी नदी अपने मार्ग को 200 किलोमीटर बदल चुकी है और इस कारण यह सारे इलाके की जिंदगी तबाह कर देती है। बाढ़ से जिंदगी तबाह कर देती है। यदि आप बिहार की गंडक, कोसी, महानंदा, परमान और पुनपुन नदियों को बहुत पहले जोड़ दिए होते और जो फरक्का की स्थित है, मेरा आपसे सिर्फ आग्रह है कि जब तक आप फरक्का का नवीकरण नहीं करेंगे और फरक्का को जब तक आप एक रास्ता नहीं देंगे, तब तक फरक्का एक चुनौती बना रहेगा। मैं चाहता हूँ कि फरक्का का नवनिर्माण करते हुए, नया रास्ता ढूंढ़ा जाए, जिससे कि बाढ़ रूक सके। बिहार की बाढ़ का रकना बगैर फरक्का के संभव नहीं है। पूरी दुनिया में आपने हाईडैम बना दिए, लेकिन कोसी पर हाईडैम नहीं बनाया। मेरा आग्रह है कि एक तरफ फरक्का और एक तरफ हिमालय से निकली हुई कोसी और अन्य नदियों के लिए हाईडैम के लिए सरकार के पास क्या रास्ता है और क्या समाधान है? फरक्का पर आप मौन क्यों हैं? मैं समझता कि यह बंगाल, बिहार और सभी की जिंदगियों को तबाह करता है।

डॉ. संजीव बालियान : अध्यक्ष महोदया, बिहार सरकार का फरक्का के बारे में यह कहना था कि बिहार की बाढ़ का कारण फरक्का है। अभी सन् 2017 की जून में सैक्रेट्री की अध्यक्षता में एक टीम बिहार गई थी। उस टीम का और सैंट्रल वॉटर कमीशन का यह कहना है कि फरक्का की वजह से मात्र 43 किलोमीटर अपस्ट्रीम तक पानी ज्यादा रह सकता है। फरक्का का जो भी इंपैक्ट है, वह 43 किलोमीटर से आगे नहीं जाएगा। यह सैंट्रल वॉटर कमीशन की रिपोर्ट है। उसके बाद बिहार के मुख्य मंत्री को प्रेजेंटेशन दिया गया। एक सहमति बनी, बिहार सरकार का एक अनुरोध था कि एक ऐसी कमेटी बनाई जाए, जिसमें केंद्र सरकार और बिहार सरकार दोनों के प्रतिनिधि हों। कमेटी के बारे में बिहार सरकार को सूचना दे दी गई है। मंत्रालय कमेटी बनाने के लिए तैयार है, जिसमें दोनों सरकारों के प्रतिनिधि रहेंगे और साइंटिस्ट रहेंगे, जो ये बता सकें कि क्या इम्पैक्ट है। हमारी तरफ से 43 किलोमीटर है, उनके अनुरोध पर कमेटी के लिए शीघ्र बिहार सरकार से नाम आ चुके हैं और जल्द ही कमेटी नोटिफाई हो जाएगी।

श्री जय प्रकाश नारायण यादव: अध्यक्ष महोदया, आपके माध्यम से माननीय मंत्री सुश्री उमा भारती जी और माननीय राज्य मंत्री जी से हम जानना चाहते हैं और प्रश्न भी बहुत साफ-साफ है कि सरकार बिहार में गंगा

नदी से गाद निकालने के लिए किस योजना पर विचार कर रही है? उत्तर से प्रथम-दृष्ट्या हम संतुष्ट नहीं हैं। क्यों नहीं संतुष्ट हैं कि इसके अंतिम में लिखा गया है कि बिहार राज्य में बाढ़ और गाद से संबंधित विभिन्न पहलुओं की देख-रेख करने के लिए समिति का गठन कर दिया जाएगा। हेतु-हेतु मद भूत में चला गया, सवाल मेरा वहीं डंप हो गया।

महोदया, बक्सर से ले कर फरक्का, मुंगेर, सुल्तानगंज, जो हमारे संसदीय क्षेत्र का भाग पड़ता है, साहेबगंज और फरक्खा तक गाद के नाम पर रूपये खर्च होते रहे हैं, लेकिन नतीजा नहीं आ पाया है। गंगा तेरा पानी अमृत हो। गंगा का पानी अभी तक अमृत नहीं हुआ है, प्रदूषित है। नमामि गंगे का जो भाग है, वह हमारे संसदीय क्षेत्र का हिस्सा है। खास कर सुल्तानगंज, भागलपुर, मुंगेर का हिस्सा, जिस इलाके का दौरा माननीय मंत्री आदरणीय उमा भारती जी स्वयं एक महीना पूर्व कर चुकी हैं। गंगा सफाई अभियान कब से चल रहा है? नमामि गंगे के लिए कितनी राशि आवंटित की गई है? कितनी भौतिक प्रगति हुई है? कितना खर्च हुआ है? कौन सी एजेंसी कार्य कर रही है? फरक्का तक जो गाद निकालने का काम है, वह कब तक पूरा होगा। क्योंकि बिहार में नदी गाद से पूरा भर गया है और स्थिति बहुत ही नाजुक है। इसलिए गाद की सफाई और नमामि गंगे की धारा कब अमृत होगी?

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्री (सुश्री उमा भारती) : अध्यक्ष महोदया, माननीय सदस्य ने जो सवाल किया है, यह बिल्कुल सच्चाई है कि गंगा में गाद की बहुत बड़ी समस्या खड़ी हो गई है। आदरणीय पप्पू यादव जी ने भी जो कहा है, वह भी भी एक सच्चाई है। लेकिन यह भी एक सच्चाई है कि डीसिल्टेशन के लिए कि सन् 2002 में एक मित्तल कमेटी बनी थी, लेकिन वह धूल खाती रही। दूसरी समिति हमने सन् 2014 में माधव चितले की बनाई। उस कमेटी की रिपोर्ट माननीय मुख्य मंत्री बिहार को दिखाई गई। हमारे सैक्रेट्री खुद दिखाने के लिए गए, उनके सामने उसका प्रेजेंटेशन भी किया। उन्होंने अपने साथियों और संबंधित अधिकारियों के साथ वह पूरा प्रस्तुतिकरण देखा और उन्होंने स्वंय कुछ सुझाव भी दिए। उन्होंने यह भी कहा कि हम भी यह कमेटी बनाते हैं और उस कमेटी का प्रारूप दिल्ली में आ गया है। पहली बार ऐसा हो रहा है।

महोदया, मैं माननीय सदन को एक जानकारी देना चाहती हूँ कि सिल्ट बनी कैसे है। भारत में इसके पहले एक परम्परा थी और वह परम्परा यह थी कि मानसून समाप्त होते ही जो केवट, निषाद और धीवर कम्युनिटी के लोग होते थे, जिनकी आजीविका सीधे गंगा के साथ जुड़ी थी, वे लगभग कार्तिक मास के समय पर एक गंगा की मूर्ति या किसी भी नदी से जहाँ से रेत निकालते थे, उसकी मूर्ति बनाकर के उसकी पूजा करके और किसानों को वह रेत बेच देते थे और उससे उनकी आजीविका भी बनती थी और खेती भी अच्छी हो जाती थी। धीरे-धीरे रेत के ऊपर माफिया का कब्जा होने लगा, उसके पीछे कई इस

प्रकार राजनीतिक दल हैं, जो पनपने लगे और इसका परिणाम यह निकला कि उन सब समुदायों के हाथ से वह प्रोफेशन चला गया। जो सैन्ड माइनिंग शुरू हुई, वह अनसाइन्टिफिक, अनमाइंडफुल शुरू हुई और किनारे कटकर के जब किनारों की ठोस मिट्‌टी आ गयी, वह रेत में आकर के मिल गयी, तो उससे सिल्ट बनी। वर्ष 2002 में पहली कमेटी बनी, लेकिन उस कमेटी की रिपोर्ट धूल खाती रही। यह मोदी जी की सरकार है, जिसने डी-सिल्टिंग को बहुत गम्भीरता से लिया हुआ है और पहली बार हमने तैयारी की है कि न सिर्फ गंगा की सिल्ट हम दूर करेंगे, बल्कि गंगा का मॉडल हम दूसरी नदियों पर भी अडॉप्ट करेंगे। हमारे माननीय मंत्री नितिन गडकरी जी यहाँ बैठे हुए हैं, जो एक प्रकार से गंगा मंत्रालय के अम्ब्रेला मिनिस्टर हैं। उन्होंने भी यह प्लान बनाया हुआ है कि बहुत सारी समस्या तो इनके द्वारा दूर हो जायेगी, शेष जो रह जायेगी, हमने तय किया है कि यह काम हम राज्य सरकारों के साथ परामर्श करके करेंगे, जन-भागीदारी के द्वारा करेंगे। इनके द्वारा क्या-क्या किसानी को लाभ हो सकता है, जिस फिशरमैन कम्युनिटी की आजीविका इस पर आश्रित थी, उसको भी हम निकालेंगे।

महोदया, मोदी जी की सरकार को तीन चीजें मिलीं और मोदी जी ने हमें कहा कि उसका पालन करो। पहला मिला कि पुरानी सरकारों के अच्छे काम चलाओ। दूसरा मिला कि पुरानी सरकारों के बिगड़े हुए काम बनाकर प्रस्तुत करो और तीसरा यह मिला कि नये काम शुरू करो। हम तीनों बातों को मिलाकर इस काम को करेंगे, यह मैं आपके माध्यम से सदन को आश्वस्त करती हूँ।...(व्यवधान)

डॉ. संजय जायसवाल: महोदया, यह जो गंगा की सिल्ट है, वह बक्सर से फरक्का तक गंगोत्री से नहीं आता है। यह हम लोगों के इलाके से आती है और जैसा अभी माननीय मंत्री जी ने जवाब दिया, मेरे चंपारण के इलाके में गंडक नदी में से वर्ष 2002 तक स्टोन और बालू निकाला जाता था। वर्ष 2002 में यह जो बैन लग गया, उसका नतीजा यह हुआ कि वाल्मीकि नगर टाइगर रिजर्व के हजारों एकड़ का जो जंगल था, वह खत्म हो गया, क्योंकि बरसाती नदी की गहराई ज्यादा नहीं होती है, मुश्किल से चार, साढ़े चार फुट होती है। उसके चलते वहाँ आधा जंगल तबाह हो गया, जहाँ अब सिर्फ 38 बाघ ही बचे हैं।

मेरा माननीय मंत्री जी से अनुरोध है कि जिस तरह से वह केवटों की और निषादों की बात बड़ी नदी के बारे में कह रही हैं, तो गंगा में मिलने वाली जो ये ट्रिब्यूटेरीज हैं, जैसे हमारे इलाके की गंडक है और भी अन्य पहाड़ी नदियाँ हैं, उनमें पहले वहाँ के आदिवासी, जो मेरे यहाँ थारू कहलाते हैं, वे सब लोग उसमें से पत्थर, बालू आदि निकालकर बेचते थे और उनके नहीं निकालने के चलते पूरा का पूरा मेरा वाल्मीकि नगर का जंगल तबाह हो गया। क्या माननीय मंत्री जी इस पर विचार करेंगी कि जो नेपाल से नदियाँ आती हैं, उनमें जो गाद और पत्थर आता है, उस सभी को निकालने की परमीशन दें। इससे वहाँ के लोकल लोगों को रोजगार भी मिल सकेगा, जो सैंकड़ों सालों से उनका हक था। मैं इस बारे में माननीय मंत्री जी से पूछना चाहूँगा?

सुश्री उमा भारती : महोदया, माननीय सदस्य ने जो सवाल किया है, वह सवाल भी लगभग पहले सवाल जैसा ही है। उसका मिला-जुला उत्तर यही है कि जो उन्होंने कहा था कि नमामि गंगे में हम क्या कर रहे हैं, नमामि गंगे के प्रोजेक्ट में एक कम्युनिटी लिवलीहुड प्रोजेक्ट हमने रखा है। वे कम्युनिटीज जो अपनी आजीविका के लिए गंगा पर आश्रित थीं, उन आजीविकाओं का रिवाइवल कैसे हो, माननीय सदस्य ने बिल्कुल सही कहा और इसके पहले के दोनों माननीय सदस्यों ने भी बिल्कुल सही कहा है, गंगा में और उसकी सहायक नदियों में सिल्ट की बहुत बड़ी समस्या खड़ी हो गई है। उसके कारण प्रदूषण से सामना करने में भी हमें बहुत दिक्कत आ रही है यानी प्रदूषण के अन्य कारणों के अलावा सिल्ट भी एक बहुत बड़ा कारण बन गई है।

मैं माननीय सदस्य को आपके माध्यम से आश्वस्त कर रही हूँ कि यह पहली बार मोदी सरकार का प्रयास है कि कम्युनिटी लिवलीहुड का प्रोजेक्ट गंगा के लिए बनाया गया है कि वे कम्युनिटीज जो यह काम करती थीं, पुनः वे कम्युनिटीज यह काम मॉडल टेक्नोलॉजी के साथ कैसे कर सकें और उसमें माननीय नितिन गडकरी जी का मंत्रालय भी उसमें हमारा सहयोगी कैसे हो सके, इसको राज्यों के साथ परामर्श करके हम इसका मुकाबला करने के लिए आ ही रहे हैं। हम नदियों को सिल्ट से मुक्त करके रहेंगे ही, यह हमने तय किया है। बस इसमें थोड़ा सा, जो मैंने कहा कि इसमें राज्यों का भी सहयोग लगेगा, इन सबको हम परामर्श के लिए बुलायेंगे।

श्री अधीर रंजन चौधरी: अध्यक्ष महोदया, हर साल फरक्का की तरफ गंगा से बहते हुए 736 मिलियन सिल्ट आता है और फरक्का डैम में 236 मिलियन टन सिल्ट डिपॉज़िट होता है। एक्सपर्ट्स का कहना है कि अगर सिल्टेशन को हटाना है तो जितना सिल्टेशन हर साल वहाँ होता है, उससे डबल डीसिल्टेशन करना पड़ेगा। इसके लिए गडकरी जी की सहायता ज़रूरी है क्योंकि 14 लेन रोड चाहिए ट्रांसपोर्टेशन के लिए। इसके लिए 23 साल लगेंगे। अभी हालत क्या हुई, फरक्का बैराज के बारे में हम बोल रहे हैं। फरक्का बैराज में 109 गेट हैं। वह बैराज है या डैम है, यह तय करना चाहिए। सिल्टेशन के चलते अभी नदी की हालत ऐसी हो गई है कि फरक्का डैम के ऊपर से वह निकलने वाली है। कुछ दिनों में फरक्का बैराज के बदले ब्रिज हो सकता है। अभी हालत ऐसी है अपस्ट्रीम में मालदा डिस्ट्रिक्ट में, जहाँ से हमारे साथी भी बैठे हैं, और डाउनस्ट्रीम में मुर्शिदाबाद डिस्ट्रिक्ट में, कि दोनों तरफ कटाव और कटाव होता है, एक के बाद एक गाँव उजड़ जाते हैं। हमारी जियोग्राफी बदल जाती है। सूबे की सरकार का कहना है कि केन्द्रीय सरकार राशि नहीं देती, हम काम नहीं कर सकते और गाँव के गाँव उजाड़ होते जा रहे हैं। इस विषय पर मैं उमा भारती दीदी को कुछ सहायता करने की माँग करता हूँ।

सुश्री उमा भारती : माननीय अध्यक्ष महोदया, माननीय सदस्य का कहना बिल्कुल सही है कि सिल्ट इतनी भारी हो गई है फरक्का के आस-पास और बाकी नदियों में भी, कि उनको हटाने के लिए बहुत बड़े लोड के

ट्रक और रोड लगेंगी। मैं आपके माध्यम से माननीय सदस्य को यह बताना चाहती हूँ कि हम तो नितिन गडकरी जी से यह बात कर रहे हैं कि वह सिल्ट रोड बनाने में ही कैसे लगा दी जाए। हम तो इस पर आ रहे हैं। यह मोदी जी की सरकार है। हम तो नये-नये प्रयोग करेंगे कि यह जो सिल्ट निकाली जाएगी, वह रोड बनाने के लिए कैसे काम आए।

दूसरी बात जो मुझे माननीय सदस्य को बतानी है कि फरक्का से आगे बंगाल की साइड में जो इरोज़न होता है, बंगाल के पीछे तो सिल्ट की प्रॉबलम है, पटना तक है, बिल्कुल सही कहा है बिहार के दोनों माननीय सदस्यों ने, उसके लिए जैसे ही हमारी कमेटी के रिकमंडेशंस आ जाएँगे, हम बहुत जल्दी उस पर काम शुरू करने की तैयारी कर रहे हैं। इसके अलावा मैं आपके माध्यम से माननीय सदस्यों से एक निवेदन कर रही हूँ कि एंटी इरोज़न वर्क के लिए मैंने पश्चिम बंगाल की सरकार को खुला निमंत्रण दिया है कि आप फ्लड मैनेजमैंट प्रोग्राम के अंतर्गत सारे प्रोसीजर्स को पूरा करके हमारे पास जो प्रोजेक्ट भेजेंगे, उसमें राज्यांश के एश्योरेंस के साथ जब हम भेजेंगे, हम पूरे के पूरे एंटी इरोज़न वर्क को हाथ में ले लेंगे, यह मैं आपके माध्यम से बंगाल के सभी सदस्यों को जानकारी देना चाहती हूँ।

श्री मुलायम सिंह यादव: माननीय अध्यक्ष महोदया, जो बहस हो रही है, इस पर मुझे एतराज़ नहीं है लेकिन यह हल नहीं है। हल एक ही है। एक बार डॉ. राम मनोहर लोहिया जी ने इस संबंध में एक मीटिंग बुलाई थी। जितने शहर हैं, उनकी गंदी नाली गंगा को जाती है। उन शहरों की गंदगी को पीछे की तरफ मोड़कर नाली बना दी जाए जिससे गंगा में गंदगी न आए। उसमें मुख्य मथुरा आता है जिसका पानी यमुना में गिरता है। कानपुर, इलाहाबाद और पटना शहरों की जो गंदगी आती है, वह नदियों में जाने से गंदगी होती है। उन गंदी नालियों को यदि पीछे कर दिया जाए और वह पानी खेतों में जाएगा तो खाद भी होगी, पैदावार भी बढ़ेगी और गंगा भी साफ रहेगी। इसके अलावा कितनी बहस कर लो, कितनी भी चीज़ें कर लो, कोई उपाय नहीं है। केवल एक उपाय है। इसलिए मेरा एक सुझाव है कि जो नालियाँ हैं, इनको पीछे कर दो। खेतों में जाए तो खाद बनेगी, पैदावार बढ़ेगी और गंगा की गंदगी खत्म होगी। यह जो कह रहे हैं कि कोई काम न करना हो तो कमेटी बना दो। ...(व्यवधान) यह सच्चाई है कि अगर कोई काम न करना हो तो कमेटी बना दो। ...(व्यवधान)

सुश्री उमा भारती : अध्यक्ष महोदया, माननीय मुलायम सिंह जी को यह अच्छी तरह से पता है कि हमें जो चुनौती मिलती है, हम पूरा करते हैं, खाली कमेटी नहीं बनाते हैं। उन्होंने कई बार देखा है जब वे मुख्य मंत्री थे और हम आंदोलनकारी थे। इसीलिए खाली कमेटी नहीं बनेगी, परिणाम में परिणत होगी।

उन्होंने जो बात कही है, वह यह कही है कि जो ट्रीटेड वाटर है, उसको गंगा में जाने देने के बजाय 'नमामि गंगे' का कैबिनेट का जो नोट अप्रूवल हुआ है, उसमें ही हमने यह बात स्पष्ट की है कि जो ट्रीटेड वाटर है, वह गंगा में न जाए बल्कि वह दूसरे परपज़ के लिए यूज़ हो। यह पहली बार भारत में हुआ

कि मथुरा रिफाइनरी वालों के साथ हमारा एम.ओ.यू. साइन हुआ जिसमें धर्मेन्द्र प्रधान मौजूद थे, माननीय नितिन गडकरी जी मौजूद थे और यह तय हुआ कि यमुना का जो गंदा पानी होगा, उसको ट्रीट करके वापस यमुना में नहीं डालेंगे बल्कि मथुरा की रिफाइनरी उसका इस्तेमाल करेगी।

रेल मंत्री महोदय जी के साथ भी एम.ओ.यू. साइन हुआ है कि ट्रीटेड वाटर को वे इस्तेमाल करेंगे। एग्रीकल्चर विभाग के साथ भी हमारा एग्रीमेंट साइन हो रहा है कि एग्रीकल्चर के लिए वे इसे इस्तेमाल करेंगे। अभी मुझे माननीय नितिन गडकरी जी ने जानकारी दी है कि मेरे विभाग के लिए 1,700 करोड़ रुपये का एलॉटमेंट हुआ है कि ड्रेजिंग होगी, जिससे कि सिल्ट हटेगी और बहुत जल्दी गंगा और उसकी सहायक नदियां सिल्ट से भी मुक्त मिलेंगी। ट्रीटेड वाटर का अदर पर्पस के लिए उपयोग हो, इस का कैबिनेट में भी एप्रूवल हुआ, ई.एफ.सी. में भी एप्रूवल हुआ, एम.ओ.यू. साइन हो गए और उसमें तीन प्रोजेक्ट्स टेंडरिंग प्रोसेस में चले गए हैं, जिसमें एक प्रोजेक्ट 'नमामि गंगे' का हरिद्वार-ऋषिकेश है, एक बनारस का है और एक खुद मथुरा-वृंदावन का है। इसका मतलब गंगा और यमुना के तीन प्रोजेक्ट्स हैं, जो ऑलरेडी इस प्रिंसिपल के ऊपर टेंडर में चले गए हैं और किसी भी दिन उनकी टेंडरिंग की बिड खुलने वाली है, मैं आपके माध्यम से सदन को यह जानकारी दे रही हूं।

प्रो. डॉ. ममताज़ संघमिता: आदरणीय अध्यक्ष महोदया, बहुत-बहुत धन्यवाद। मैं आपके माध्यम से यह पूछना चाहती हूं कि when the Standing Committee along with the CWC officials visited Durgapur Barrage in October 2016, they had suggested or recommended that there should be immediate desilting and cleaning of the Damodar River and near the barrage area. In 2013, the West Bengal Government had a consultation with the Central Water and Power Research Corporation and decided to have Damodar Action Plan similar to Ganga action plan. मंत्री जी से मुझे यह पूछना है कि इसके बारे में उनकी क्या जानकारी हैं Is the Minister making any Damodar Action Plan to carry out desilting, cleaning of the Damodar Barrage area? This will save the man made flood by Damodar river due to release of water from dam by DVC.

सुश्री उमा भारती : माननीय अध्यक्ष महोदया, दामोदर वैली के बारे में उन्होंने दो सवाल किए हैं। डि-सिल्टिंग के बारे में मैंने पहले ही कहा कि जो मॉडल हम गंगा नदी पर करेंगे, अगर दामोदर नदी इनलैंड वाटरवेज़ की लिस्ट में है तो यह स्वाभाविक है कि उसकी ड्रेजिंग होनी है।

लेकिन, मुझे आपके माध्यम से बंगाल की माननीय सदस्य महोदया से हाथ जोड़ कर एक अनुरोध करना है। मैं जब पश्चिम बंगाल जाती हूं, मेरे सारे अधिकारी पश्चिम बंगाल जाते हैं। लेकिन, पश्चिम बंगाल

सरकार का एक भी अधिकारी हमारे बार-बार आग्रह के बाद भी बैठक में नहीं बैठता है। यहां तक कि हमारा एस.पी.एम.जी.ए. भी बैठक में नहीं आता। यहां तक कि वे हमें ऑडिट करके भी नहीं भेजते। जो हम पैसा दे रहे हैं, उसका यूटीलाइजेशन सर्टिफिकेट भी हमें देने के लिए हम उन लोगों से हाथ जोड़ रहे हैं।

मैं आपके माध्यम से पूरे पश्चिम बंगाल के सभी पार्टियों के माननीय सदस्यों से निवेदन करूंगी कि फेडरल स्ट्रक्चर में केन्द्र सरकार का भी कोई अस्तित्व होता है, हमारे विभाग का भी कोई अस्तित्व है। इसलिए कृपा करके अपनी राज्य सरकार से अनुरोध करें कि हमें हर चीज़ का रिस्पॉन्स दें, ताकि हम वहां पर काम कर सकें।

श्री आनंदराव अडसुल: अध्यक्ष महोदया, आदरणीय मंत्री जी का मंत्रालय जल संसाधन, नदी विकास और गंगा संरक्षण, ऐसे तीन महत्वपूर्ण काम के लिए बना है। मैं यह याद दिलाना चाहता हूं कि जब श्रद्धेय अटल जी की सरकार थी तो उन्होंने 'नदी जोड़ प्रकल्प' के लिए कमेटी स्थापित की थी। आज के ऑनरेबल मंत्री सुरेश प्रभु की अध्यक्षता में वह कमेटी बनी थी। आज नदी विकास और आदरणीय नितिन जी गडकरी का इनलैंड वाटरवेज़ एक संयोग की बात है। अगर आप दोनों चाहेंगे तो पूरे देश में 'नदी जोड़ प्रकल्प' कार्यान्वित हो सकता है। ये दोनों ही काम ऐसे हैं कि एक बाजू में नदी का विकास है और दूसरे बाजू में इनलैंड वाटरवेज बनाने का एक संकल्प बना है। अगर इन दोनों को साथ में जोड़ेंगे तो श्रद्धेय अटल जी का जो सपना था, वह पूरा होगा। पूरे देश में जितनी भी नदियां हैं, अगर हम उन्हें जोड़ेंगे तो जहां पानी नहीं है, वहां पानी मिलेगा। जहां पर ज्यादा पानी है, उसका भी बाकी जगह जहां पानी नहीं है, वहां इस्तेमाल वहां हो जाएगा। आज संयोग की बात है कि आप दोनों ही यहां मौजूद है। मैं जानना चाहता हूं कि इस बारे में आपकी क्या राय हैi

सुश्री उमा भारती: माननीय अध्यक्ष महोदया, प्रश्न की परिधि से यह प्रश्न बाहर था, लेकिन कनेक्टेड भी था। मैं आपके माध्यम से माननीय सदस्य को यह जानकारी देना चाहती हूं कि रिवर इंटरलिंकिंग के पहले 30 प्रोजेक्ट्स थे, लेकिन अब 31 प्रोजेक्ट्स हो गए हैं। इन सभी प्रोजेक्टों पर काम चल रहा है। मदर लिंक से लेकर सारे लिंकों पर काम चल रहा है। उसमें से जो पहला लिंक था, जिसके लिए माननीय सुप्रीम कोर्ट का निर्देश था कि इसको सबसे पहले लिया जाए। वह निर्देश केन-बेतवा के लिए था। केन-बेतवा के सारे क्लियरेंसेस हो गए हैं। उत्तर प्रदेश तथा मध्य प्रदेश की सरकार पानी के शेयर को लेकर स्वयं बात कर रही हैं। जैसे ही इसका निर्णय होगा, वैसे ही केन-बेतवा प्रोजेक्ट के शिलान्यास की तिथि किसी भी दिन डिक्लियर होने वाली है।

यह भारत का पहला लिंक होगा। आजादी के बाद रिवर इंटरलिंकिंग के लिए श्री मोदी जी की सरकार की यह पहली देन होगी। इसके बाद दमनगंगा-पिंजल तथा पार-तापी-नर्मदा ये दो लिंक्स भी लगभग तैयार होने की स्थिति में हैं। मुझे लग रहा है कि इसके लिए हम किसी भी दिन कंक्लूजन पर आ जाएंगे।

मैं आपके माध्यम से माननीय सदन से यह अनुरोध करूंगी कि रिवर इंटरलिंकिंग को लेकर माननीय सदस्य के प्रश्न से मुझे देश की सदन तथा इस पंचायत के सामने एक निवेदन करने का अवसर मिल गया है। अगर हमने इसको पूरा कर लिया तो हम अकेले इस रिवर इंटरलिंकिंग के द्वारा 35 हजार मेगावाट पॉवर जेनरेशन कर सकते हैं। इससे हम 35 मिलियन हेक्टेयर जमीन सिंचित कर सकते हैं।

इसलिए, मेरा आपके माध्यम से सदन से अनुरोध है कि रीवर इंटरलिंकिंग के पक्ष में देश की जनता तो है, क्योंकि जब भी हमने देश की जनता के बीच में यह बात उठायी, तो हमेशा ही जनता का बड़ा भारी समर्थन मिला। लेकिन, मैं चाहती हूं कि राज्यों में भी इसके पक्ष में एक माहौल बने और रिवर इंटरलिंकिंग को लेकर कोई गलत प्रकार की अफवाह न फैल सके।

महोदया, हमने पर्यावरणविदों की सारी समस्याओं का समाधान किया है। केन-बेतवा में दो गिद्धों की जिंदगी का सवाल आया, टाइगरों की जिंदगी का सवाल आया, 70 लाख लोगों की आजीविका का सवाल आया और रोजगार एवं रोटी का सवाल आया, तो हमने कहा कि जितना 70 लाख लोगों की रोटी और रोजगार महत्वपूर्ण है, उतना ही उन दो गिद्धों की जिंदगी का भी सवाल है, क्योंकि ये दोनों गिद्ध दुर्लभ नस्ल के थे। उनकी भी जिंदगी महत्वपूर्ण है। हम उनकी भी व्यवस्था करेंगे। जब हमने सारे प्रश्नों का उत्तर दिया, तो मैं आपके माध्यम से सभी पर्यावरणविदों तथा उन सभी कमेटियों को धन्यवाद दूंगी, जिन्होंने इसे क्लियरेंसेंस दिया है। Ken-Betwa is ready to take off any day. किसी भी दिन लाँचिंग की तिथि डिक्लेयर होने वाली है। यह मोदी सरकार की पहला रिवर लिंक होगा। यह वह देन है, जिसकी कभी श्री अटल जी ने कल्पना की थी। वह सपना अब श्री मोदी जी पूरा करेंगे। इसलिए, मैं माननीय सदन तथा सदस्यों को यह जानकारी दे रही हूं।

माननीय अध्यक्ष : क्वेश्चन संख्या 262 ।

श्री धर्मेन्द्र यादव - उपस्थित नहीं।

श्री ए. अनवर राजा

(Q. 262)

SHRI A. ANWHAR RAAJHAA: Madam Speaker, the questionable US Company got quality supervision contract from NHAI in India. The evidence before an American Court pointed out that the work so given was done only on paper and not really on our highways. The American Court had also ordered the said Company to hand over to their Treasury the net profits of four million dollars reportedly earned through corrupt ways in India. It is learnt that this particular US Company was blacklisted on some other grounds by our Union Government in 2015 itself. The point, whether this misdeed had happened during the tenure of the previous Government or this Government, is immaterial. Our officials are said to be involved in such a corruption. In this connection, I welcome the action taken by the Government by constituting the Inquiry Committee by the Central Vigilance Commission. This Government believes in country's development with the slogans like 'Make in India' and 'Start Ups'. Why do we not give such contracts to our own technical graduates and Indian companies? Why did it take such a long time for this Government to bring to light this particular misdeed?

श्री नितिन गडकरी: स्पीकर महोदया, सीडीएम स्मिथ अमेरिका की जो कंपनी है, उसको करीब वर्ष 2011 से 2015 तक पुरानी सरकार के कार्यकाल के समय 67 कंट्रैक्ट्स दिए गए थें। इस बारे में यूएसए में कोर्ट के सामने उन्होंने जो बयान दिया, उसमें 1.18 मिलियन डॉलर की घूस देने की बात कही गयी। यह दो से चार पर्सेंट है।...(व्यवधान)

अनेक माननीय सदस्य : मैडम, आवाज नहीं आ रही है। ...(व्यवधान)

माननीय अध्यक्ष : मैंने इसके लिए बोला है।

...(व्यवधान)

श्री नितिन गडकरी : स्पीकर महोदया, अमेरिकन कंपनी सीडीएम स्मिथ जो है, इनको पुराने सरकार के कार्यकाल में 37 कांट्रैक्ट डीपीआर बनाने के लिए दिए गए थे। ...(व्यवधान)

अनेक माननीय सदस्य : आवाज नहीं आ रही है। ...(व्यवधान)

श्री नितिन गडकरी : अब आवाज आ रही है। ...(व्यवधान) इसके बारे में अमेरिकन कोर्ट के सामने ...(व्यवधान)

HON. SPEAKER: I know there is some problem.

… (*Interruptions*)

माननीय अध्यक्ष : आप थोड़ा लाउडली बोलिए।

…(व्यवधान)

श्री नितिन गडकरी : अमेरिकन कोर्ट के सामने इसके बारे में उन्होंने बयान देते हुए कहा है। …(व्यवधान)

DR. A. SAMPATH: Madam Speaker, We are not getting the translation. We cannot hear what the hon. Minister is saying.

श्री नितिन गडकरी : स्पीकर महोदया, इसके बारे में अमेरिकन कोर्ट के सामने जो बयान दिया गया, उसमें 1.18 मिलियन डालर की घूस दी गई है, इस बात की उन्होंने स्वीकृति दी है। ये 37 कांट्रैक्ट्स थे। यह हमारी सरकार आने के पहले की कहानी थी। इसके लिए 2 से 4 परसेंट घूस देने की बात थी। जैसे ही यह न्यूज आई, तो मैंने तुरन्त एनएचएआई को इंक्वायरी के आदेश दिए, उन्होंने इंक्वायरी शुरू की। उसके साथ-साथ सीवीसी ने भी सुओमोटो इंक्वायरी तीन मेंबर्स की शुरू कर दी और उसकी भी इंक्वायरी शुरू हुई है। इस कंपनी के पास आखिर में जो दो काम थे, उनमें से एक को कल ही हमने टर्मिनेट कर दिया। अब केवल एक काम उनके पास है और उसकी अवधि 2018 तक है।

मैं सदन को विश्वास दिलाना चाहता हूं कि इसमें सीवीसी की तीन सदस्यीय विशेष जांच दल के द्वारा भी जांच शुरू है और एनएचआईडीसीएल ने, हमारे नार्थ-ईस्ट में रोड कंस्ट्रक्शन के लिए जो हमने कंपनी बनाई है, उन्होंने इनको ब्लैक लिस्टेड किया है। एनएचएआई में भी हमने इनको निकाल दिया है। अब केवल एक ही काम रहा है। इसके बारे में भी जो इंक्वायरी सीवीसी द्वारा होगी और हमारे यहां भी हो रही है, उसके बाद में जो रिपोर्ट आएगी, उसके आधार पर जो भी दोषी अधिकारी होंगे, उनके ऊपर हम कार्रवाई करेंगे। इस बारे में एनएचएआई की तरफ से भी यूएसए में कोर्ट को यह जानकारी पूछने के लिए हमने दरख्वास्त की है कि किन लोगों को ये पैसे दिए गए हैं, उनके नाम हमें बतायें, ताकि हम उनके ऊपर कार्रवाई कर सकें। सरकार इस बारे में सख्त भूमिका निभायेगी। जो भी भ्रष्टाचार हुआ है और जिन अधिकारियों के द्वारा किया गया है, उनके ऊपर कड़ी कार्रवाई करेगी।

SHRI A. ANWHAR RAAJHAA: I welcome the action taken by the Government in this matter. I want to ask the Minister whether there is any time limit set for the Inquiry Commission.

श्री नितिन गडकरी : स्पीकर महोदया, एनएचएआई की इंक्वायरी शुरू है, उन्होंने ऑलरेडी यूएसए की कंसर्न अथारिटी को पूछा है कि इसमें किसको दिया है, उनके नाम हमें प्राप्त करा दीजिए, ताकि हम

कार्रवाई कर सकें। सीवीसी के बारे में भी, उन्होंने सुओमोटो कार्रवाई शुरू की है और सीवीसी मेरे डिपार्टमेंट के अंडर नहीं आती है, पर सीवीसी ने भी इसके बारे में कार्रवाई शुरू की है, उनको भी हम इंक्वायरी के लिए सहयोग कर रहे हैं। आज तो यह बताने में मेरे लिए कठिनाई है, क्योंकि जब यूएस सरकार जानकारी देगी, तभी इंक्वायरी पूरी हो सकेगी। केवल पैसे दिए गए, इतनी बात पर कार्रवाई नहीं होगी। किसको दिए गए, कब दिए गए, उसको भी प्रूव करना होगा और उसकी इंक्वायरी करनी होगी। हम यूएस अथारिटी के साथ भी फालो अप कर रहे हैं। जैसे ही जानकारी मिलेगी, जल्द से जल्द यह कार्रवाई करने की हम कोशिश करेंगे।

श्री विनोद कुमार सोनकर: महोदया, माननीय मंत्री जी को मैं बधाई देना चाहूंगा कि उनके नेतृत्व में …(व्यवधान) जिस तरह से एनएचएआई का काम …(व्यवधान) शुरू हुआ है, वह तेज गति पर है। मैं सदन की …(व्यवधान) की तरफ से इस बात का विश्वास दिला दूं कि …(व्यवधान)

HON. SPEAKER: Some problem is there. I have told the authorities concerned to look into it.

श्री विनोद कुमार सोनकर: माननीय मंत्री जी ने जब इंक्वायरी शुरू की है, तो कोई भी …(व्यवधान) उनके मंत्रालय मे रहते हुए कोई भी अधिकारी …(व्यवधान) यह बात हमको भी विश्वास है और पूरे देश के लोगों को भी विश्वास है। …(व्यवधान) क्योंकि माननीय मंत्री जी …(व्यवधान) उससे सभी परिचित हैं। …(व्यवधान) मेरा एक छोटा सा प्रश्न है माननीय मंत्री जी यूपीए वन और यूपीए टू के समय में, इलाहाबाद और लखनऊ दो बड़े शहर हैं। लखनऊ उत्तर प्रदेश की प्रशासनिक राजधानी है और इलाहाबाद देश की सांस्कृतिक राजधानी है। यूपीए-1 में लखनऊ से रायबरेली तक एनएच 24-बी का …(व्यवधान) से इलाहाबाद तक का सेक्शन है उसमें चौड़ीकरण हो रहा है उसका काम बहुत स्लो है, मैंने माननीय मंत्री जी से आग्रह किया था तो वह काम तेजी से शुरू हुआ है। वर्ष 2019 में इलाहाबाद में अर्द्धकुंभ है इसको देखते हुए इलाहाबाद से रायबरेली सेक्शन को 4 लेन किया जाए।

श्री नितिन गडकरी : लखनऊ से इलाहाबाद का काम बंद पड़ा था उसमें काफी दिक्कतें थीं उसके लिए मीटिंग भी हुई है। हमारे डिपार्टमेंट में करीब 3,85,000 करोड़ के 403 प्रोजेक्ट बंद पड़े थे, उसमें से एक प्रोजेक्ट था। हमने 50,000 करोड़ रुपये के प्रोजेक्ट का टर्मिनेट कर दिए। आज मुझे बताते हुए खुशी हो रही है कि लगभग 100 परसेंट तक हमने प्रोजेक्ट को सॉल्व किया है और उसका काम शुरू हुआ है। जिस प्रोजेक्ट के बारे में आप बता रहे हैं उसके कंट्रैक्टर को बुलाकर हमने इसके प्रोबल्म को सॉल्व किया है किंतु इसके लिए केवल कंट्रैक्टर जिम्मेदार है ऐसी स्थिति नहीं है। उस समय राज्य सरकार द्वारा लैंड एक्विजिशन का काम नहीं हो पाता था इसी कारण काम अटक गया है, कुछ जगह फॉरेस्ट और इन्वायरमेंट के क्लियरेंस के कारण काम अटका हुआ है, कुछ जगह इन्क्रोचमेंट नहीं हटाते और कंट्रैक्टर की मशीन दो-

दिनों तक पड़ा रहा और काम नहीं हुआ। फिर मामला कोर्ट में चला जाता है, लिटिगेशन होता है, इलाहाबाद-लखनऊ हाईवे पर हाई कोर्ट ने भी एक आर्डर दे दिया कि इसे 4 लेन बना दो क्योंकि वह कोर्ट उस रोड से जाता है। अब प्रश्न यह है कि पहले दो लेन का ही नहीं हो रहा है उसे 4 लेन करने में अड़चन थी। मैंने अपने अधिकारियों से कहा कि कोर्ट में सबमिट की कि पहले हम लोग 2 लेन का जितना काम है उसे पूरा करते हैं और भविष्य में 4 लेन करेंगे। हमने उस कंट्रैक्टर को बुलाया, क्या एनएचएआई से फंडिंग दे सकते हैं उसे भी देने की व्यवस्था की है, जो 50 फीसदी काम किया है। आपकी जो भावना है कि इलाहाबाद में महाकुंभ है उसके पहले हो, इसके लिए कठिनाइयां हैं लेकिन मैं आपको विश्वास दिलाता हूं कि कुंभ के पहले इलाबाद से लखनऊ का रोड निश्चित रूप से पूरा करने की कोशिश करेंगे।

श्री कांति लाल भूरिया: अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि इंदौरा-अहमदाबाद रोड 4 लेन है। यह रोड माननीय स्पीकर महोदया के क्षेत्र से गुजर कर अहमदाबाद जाते हुए मेरे क्षेत्र से इंदौर आता है। इंदौर एक औद्योगिक नगरी है, व्यावसायिक नगरी है, आज वहां की स्थिति ऐसी है कि वहां चल नहीं सकते। यूपीए सरकार के समय जो बनने थे वह बन गए, आज ब्रिज के दोनों तरफ एक-एक किलोमीटर तक तीन साल से नहीं हो पा रहा है। इसी हाऊस में आपने मुझे आश्वासन दिय था जब मैं धरने पर बैठा था, आपने कहा कि 122 करोड़ रुपये दे रहा हूं और छह महीने के अंदर यह बन कर तैयार हो जाएगा। आज 8-9 महीने होने जा रहे हैं, वह आज तक नहीं हुआ है कछुआ की गति से चल रहा है। मंत्री जी आपने आश्वासन दिया, आपके मंत्रालय ने मुझे बुलाकर मीटिंग भी की, आप इसे करना चाहते हैं लेकिन आपके अधिकारी नहीं चाहते हैं, इसकी क्या वजह है, इसे आप देखें। यह मार्ग आदिवासी क्षेत्र से गुजरता है, राजस्थान और गुजरात दोनों जगह से लोग इंदौर आते हैं। आज उज्जैन से होते हुए 200-250 किलोमीटर होकर जाना पड़ता है। आज यह स्थिति है, तो माननीय मंत्री जी बताएं कि क्या आपने 122 करोड़ रुपये रिलीज कर दिया? इस पर कौनी सी एजेंसी काम कर रही है, यह कब तक हो जाएगाi आपकी कथनी और करनी में कितना बड़ा अंतर है, इस बात को आप देखिए। आप हमें विश्वास दिलाइए कि इंदौर और अहमदाबाद के बीच …(व्यवधान) लोग परेशान हो रहे हैं। …(व्यवधान)।

श्री नितिन गडकरी : स्पीकर महोदया, आपके लिए भी यह चिंता का विषय था और आपके यहां भी मीटिंग हुई है। मैं कोई राजनीतिक टिप्पणी नहीं करता हूं, पाप किसी का है और सुनना दूसरे को पड़ता है, यह आपकी सरकार के समय का दिया हुआ काम था। इस काम में जो बैंक थी, उसने पैसा देना बंद कर दिया था, बैंक पैसा देने के लिए तैयार नहीं था इसके कारण प्रोजेक्ट डीले हो गया था और प्रोजेक्ट का इस्कलेशन कॉस्ट बढ़ गई थी और कंट्रैक्टर काम करने की स्थिति में नहीं था …(व्यवधान)।

मैं सम्मानीय सदस्य को स्पष्ट रूप से बताना चाहता हूं कि आप भी सदन के सम्मानीय सदस्य हैं। पिछले अधिवेशन में आपने यह किया था, क्या दो अधिवेशन का समय 9 महीने होता है, अभी आप कह रहे

हैं कि 9 महीने से आपने मुझे कहा और मैंने कुछ नहीं किया। पिछले अधिवेशन और इस समय में कितने महीने का अंतर है, आप यह समझ लीजिए। आप वृथा मेरे ऊपर आरोप मत लगाइए। ...(व्यवधान) 122 करोड़ रुपए बैंकों ने मंजूर किए हैं। यह मंजूर होने के बाद साइट मोबिलाइजेशन होता है। काम शुरु हुआ है, अभी समय बाकी है। माननीय अध्यक्ष महोदय ने भी चिंता व्यक्त की थी। मैं बैंक के अधिकारियों, अपने अधिकारियों और कांट्रेक्टर्स को लेकर आपके पास आया था। आपके चैम्बर में मीटिंग हुई। मैंने चैम्बर में बुलाया, आपके सामने अधिकारियों को बुलाया। बैंक पैसा देने के लिए तैयार नहीं था, मैंने बैंकों को बहुत कड़क सूचना दी। हमारे मैम्बर बैंक के अधिकारियों को मिलने मुम्बई गए, हमने कहा कि बाकी प्रोजेक्ट में आपको टर्मिनेट करेंगे तब जाकर उन्होंने 122 करोड़ रुपया दिया। यह कंपनी हैदराबाद की है, मैं नाम नहीं लेना चाहता हूं, उसकी हालत बहुत खराब है, वह वर्ज़ आफ कोलैप्स में है। लेकिन अगर टर्मिनेट किया तो और प्राब्लम आएगी, इसलिए हमारा प्रोजेक्ट डायरेक्टर, कांट्रेक्टर और बैंक के प्रतिनिधि मिलकर पैसा अपने हाथ में रखकर पैटी कांट्रेक्टर को देकर काम कर रहे हैं, काम शुरु है। यह काम निश्चित कालावधि में पूरा होगा।

श्री कांति लाल भूरिया: आज समय तो बताएं।

श्री नितिन गडकरी: मैंने आपको पहले ही बताया है कि आप कम से कम छः महीने रुकिए। काम साइट पर चालू है, 122 करोड़ रुपए मंजूर हैं और जल्द से जल्द काम पूरा होगा। आप मेहरबानी करके शांति रखिए, चिंता मत कीजिए।

DR. A. SAMPATH : Hon. Speaker Madam, we are all interested in the development of the National Highways. I would like to seek a clarification from the hon. Minister. In the reply given by the hon. Minister, it has been stated that an amount of USD 1.18 million was given to officials of Government of India in exchange for highway construction, supervision and design contracts. This was a news item in the United States. I am not concerned about what has happened there. But in the detailed reply, it has been mentioned that the consultancy services were awarded to M/s. CDM Smith and Wilbur Smith Associates Private Limited. From this reply, I understand that the consultancy awarded was for the total amount of Rs. 180 crore. So far, around Rs. 170 crore has actually been paid to the firm. As we go through the list attached as annexure, we can see that at S.N. 7, the consultancy awarded was for an amount of Rs. 5,27,35,600 and the actual payment made was Rs. 8,72,60,302; at S.N. 8, the consultancy awarded was for around

Rs. 3.73 crore and the actual payment made was around Rs. 5 crore; at S.N. 11, the consultancy awarded was for Rs. 6.41 crore and there is FC also in US dollars and the actual payment made was Rs. 6.46 crore plus US dollar so and so; at S.N. 13, the consultancy awarded was for around Rs. 3 crore whereas the actual payment made was Rs. 3.74 crore; at S.N. 16, the consultancy awarded was for Rs. 3.57 crore plus FC in US dollars etc. and the actual payment made was around Rs. 5.83 crore. Why was the actual payment much higher than what was supposed to be paid to the consultancy firm which we believe has indulged in some type of bribery and corruption while dealing with the National Highways Authority of India?

श्री नितिन गडकरी: माननीय अध्यक्ष जी, जब कोई डीपीआर का काम अलॉट होता है तो उसके बाद स्कोप आफ वर्क बढता है। स्कोप आफ बढ़ता है तो एडीशनल काम के लिए एडीशनल पैसे देने पड़ते हैं। उस काम को करते समय, वैल्यूएशन के समय फर्क आता है। आलरेडी टर्म ऑफ कांट्रैक्ट में ये सब बातें होती हैं।

मैं पहली बात बताना चाहता हूं कि यह जो पैसा दिया गया है, यह पुराने कार्यकाल में दिया गया है। ...(व्यवधान) मैं आपको बताना चाहता हूं कि यह ज्यादा पैसा क्यों दिया गया, उसके जस्टीफिकेशन की सारी डिटेल मेरे पास तैयार हैं, क्योंकि समय-समय पर टर्म ऑफ कांट्रैक्ट में जब स्कोप ऑफ वर्क बढ़ता है, तो कुछ जगह नया काम ऐड होता है, कुछ जगह हमारे कारण डिले होता है, कुछ डिजाइन्स में बदलाव होता है, तो स्कोप ऑफ वर्क में उसके उतने डेज बढ़ते हैं। मेनपावर को एडिशनल कंसल्टेंसी लेनी पड़ती है। कुछ जगह जमीन के रॉक के फार्मेशन में अलग प्रकार के अध्ययन करने पड़ते हैं, तब एडिशनल वर्क को मान्यता दी जाती है और उसमें वह एडिशनल वर्क बढ़ता है। आपने कभी एक डीपीआर 50 किलोमीटर पर बनाया है। उसके बाद कोई एमपी आकर कहता है कि आपने कम किया है, हमें 75 किलोमीटर तक चाहिए। हम 25 किलोमीटर ऐड करके कहते हैं कि आप 75 किलोमीटर का डीपीआर बनाओ। यह स्कोप ऑफ वर्क बढ़ता है। इसके सब डिटेल्स हैं और इसमें कोई करप्शन नहीं है। आपको जिसकी डिटेल चाहिए, मैं उसकी डिटेल सभागृह में देने के लिए तैयार हूं। यह उस समय की टेक्नीकल डिटेल है। ऐसा सरकार में कभी नहीं होता कि उसका 10 करोड़ रुपये का काम है और मर्जी से उसे 14 करोड़ रुपये दे दिया। यह किसी भी सरकार में नहीं हो सकता और इसमें भी ऐसा नहीं हुआ।

.(Q. 263)

SHRI RAM MOHAN NAIDU KINJARAPU: Thank you, Madam Speaker.

First of all, I would like to congratulate our dynamic Minister of Road Transport and Highways for all the wonderful results he has been achieving. He has proved that he is a tough task master. We are all very proud to have him. He has also been very kind and considerate to the State of Andhra Pradesh. In the answer he has given he has stated that the Government has spent an amount of Rs. 1,000 crore in the year 2015-16; and in the year 2016-17, it has spent approximately Rs. 2,000 crore. We hope that this relationship continues and in the coming years the Government spends more than Rs. 4,000 crore for the development of highways in the State of Andhra Pradesh.

My question to the hon. Minister through you is this. The Government of Andhra Pradesh has identified a beach corridor road project under the visionary leadership of our hon. Chief Minister Shri Nara Chandra Babu Naidu. This road project covers 1,000 kilometres in length. It covers nine out of the 13 districts in Andhra Pradesh. This project connectivity offers a good connection to the tourism points, the logistic hubs, the industrial development corridor, religious circuits, and other places. Since the objective of this project is similar to the one in the Bharatmala Pariyojana Scheme run by the Central Government, we would like to ask through you about the status of this project with the Central Government.

SHRI NITIN GADKARI: Which project are you asking about? … (*Interruptions*)

SHRI RAM MOHAN NAIDU KINJARAPU : It is the beach corridor project from Chittoor to Srikakulam along the coast.

श्री नितिन गडकरी : स्पीकर महोदया, आंध्र प्रदेश में राष्ट्रीय महामार्ग 4193 किलोमीटर था। इस सरकार के आने के बाद हमने 293 किलोमीटर ऐड किया है और 836 इन प्रिंसिपल किया है। हमारे देश में 92 लाख किलोमीटर की रोड लैंथ है। इसमें 96 हजार किलोमीटर केवल राष्ट्रीय महामार्ग था और देश का 40 परसेंट ट्रैफिक दो परसेंट रोड पर चलता था, जिसका परिणाम यह था कि पांच लाख एक्सीडेंट और डेढ़ लाख लोगों की मृत्यु होती थी। अब हमारी सरकार ने बड़ा महत्वपूर्ण निर्णय किया कि जहां 10 हजार पीसीओज का ट्रैफिक है, वहां फोर लेन करेंगे और जहां 20 हजार पीसीओज का ट्रैफिक है, वहां सिक्स

लेन करेंगे। हमने 96 हजार किलोमीटर से 1 लाख 75 हजार किलोमीटर तक राष्ट्रीय महामार्ग किया है।

सम्माननीय स्पीकर महोदया, मैं नम्रतापूर्वक सभागृह को बताना चाहता हूं कि इस सभागृह के जितने माननीय सदस्य हैं, वे चाहे किसी भी पार्टी के हैं, वे मेरे पास आये और उन्होंने ट्रैफिक डेन्सिटी दी, उन सब सदस्यों की मांग हमने पूरी की है। यहां एक भी ऐसा सदस्य नहीं है, जिसकी बात हमने नहीं मानी। हमने सब पार्टीज के सदस्यों की बात मानी है।

दूसरी बात यह है कि रोड में लैंड एक्वीजिशन की प्रॉब्लम है। आंध्र प्रदेश की सरकार ने कहा कि हम लैंड एक्वीजिशन करके देंगे। इस सदन ने नया लैंड एक्वीजिशन बिल पास किया है। इस समय उसका 65 हजार करोड़ रुपये का बजट है, जिसमें से शायद 30 से 40 हजार करोड़ रुपये लैंड एक्वीजिशन में चले जायेंगे। आज हम बाजार भाव से भी ज्यादा कीमत किसानों को दे रहे हैं। लैण्ड एक्वीजिशन की कॉस्ट बढ़ने के कारण, हमारी इस एक ही रोड में 18 हजार करोड़ रुपये कॉस्ट आई है। हम लोग कोशिश कर रहे हैं कि इसके लिए कम इंट्रेस्ट पर लोन कैसे मिले, कॉस्ट ऑफ कंस्ट्रक्शन को हम कैसे कम करें, क्वालिटी ऑफ कंस्ट्रक्शन को इम्प्रूव कैसे करें और अमेरिका या जर्मनी के कोड यूज करके, उसे कैसे कम करें।

माननीय सदस्य ने जिस रोड के बारे में कहा है, वह महत्वपूर्ण है। लैण्ड एक्वीजिशन की जिम्मेदारी आन्ध्र प्रदेश सरकार ने ली है। लैण्ड एक्वीजिशन पूरा होने के बाद, इस रोड को पूरा करने के लिए हम लोग कोई मार्ग निकालेंगे, इसमें पूरी मदद करेंगे और उसका काम पूरा करेंगे।

SHRI RAM MOHAN NAIDU KINJARAPU: Thank you, Sir, for your kind reply. Madam, my second supplementary to the hon. Minister is that Andhra Pradesh being a State adjacent to the Bay of Bengal, there are a lot of major rivers with their confluent points in our State. There are five major rivers including the Godavari and the Krishna, and because of this there are a lot of mainstreams, tributaries, water canals, many of which are intercepting with the existing road network also. Madam, the hon. Minister in his reply has also said that the Government is taking up a lot of State Highways and converting them into National Highways. Is the Central Government willing to just take up only the bridges while taking up the road network? There are a lot of old bridges and new bridges also to be constructed. Rather than taking the whole road network system क्या कुछ ब्रिजेज को एनएचएआई लेकर कन्वर्ट कर सकती है? जो ब्रिजेज में हैं, इंटीरियर एरियाज में हैं,

जिनकी कॉस्ट बहुत ज्यादा है और स्टेट गवर्नमेंट से नहीं हो पा रहे हैं, क्या ऐसे ब्रिजेज को लेकर सेंट्रल गवर्नमेंट कर सकती है? यही मेरा प्रश्न है।

श्री नितिन गडकरी: स्पीकर महोदया, इस सप्ताह में माननीय सदस्य तीन बार मुझसे मिल चुके हैं, फिर सांसदों के साथ मिले और आन्ध्र प्रदेश के एमएलएज को इकट्ठा करके कल फिर मिले हैं।

माननीय अध्यक्ष : बहुत जागरूक हैं।

श्री नितिन गडकरी: बहुत जागरूक हैं। अच्छी बात है।

इन्होंने जो भी बातें कही हैं, वे मैंने की है। लेकिन एक ही प्रश्न आता है कि पहली बार सरकार को पता चला कि इस देश में राष्ट्रीय महामार्गों पर कितने ब्रिजेज हैं। ऐसे 98 हजार ब्रिजेज हैं। हमने इसके लिए एक स्पेशल सॉफ्टवेयर डेवलप किया है। उनमें से 100 ब्रिजेज ऐसे हैं, जो कब कोलैप्स हो जाएंगे, इसका भरोसा नहीं है। हमने उनकी रिपेयर करने के लिए प्रोग्राम बनाया है और उसकी प्रायरिटी तय की है। आपको पता है कि मुंबई-गोवा हाइवे पर एक रिवर ब्रिज टूटने से 100 लोग मारे गए थे। स्वाभाविक रूप से जो ब्रिज सबसे कमजोर हैं, उनको पहले लिया गया है। इसके बारे में एक प्लान बना है - सेतु भारतम्। उसमें भी हम आरओबी और ब्रिजेज के कार्यक्रम ले रहे हैं। जैसे कुछ जगह हम रोड नहीं बना पाएंगे तो वहां हम लोग ब्रिज बनाएंगे। हमने एक निर्णय लिया है कि जहां दो और दो, चार लेन का ब्रिज बनाना है, वहां अब तीन-तीन लेन के ब्रिज बनाएंगे, क्योंकि भविष्य में जब रोड चौड़ी होती है तो ब्रिज बड़ा करने में कठिनाई आती है। निश्चित रूप से जितना हो सकता है, हम करने की कोशिश करेंगे।

HON. SPEAKER: Shri B. Vinod Kumar. The question pertains to the State of Andhra Pradesh.

SHRI B. VINOD KUMAR: Madam, I am from Telangana. In the erstwhile, undivided Andhra Pradesh, the region of Telangana was neglected a lot in terms of the National Highways. Fortunately, after the formation of Telangana State, the hon. Minister, Shri Nitin Gadkari, has upgraded many roads as National Highways. Under the leadership of our Chief Minister we met the hon. Minister many a time. As told by the hon. Minister, there is an issue of land acquisition and our State Government has taken initiative to resolve that issue. Very shortly we are coming to the hon. Minister with the DPR.

There is one road named as 'Rajiv Rahadari' which stretches from Hyderabad, Siddipet, Karimnagar to Ramagundam. It is a stretch of 240 km. This

road has a very high density of vehicles but in spite of that it was not upgraded. During the Congress regime, it was allocated under BOOT. A stretch of 82 km., has 60 curves. This issue was raised in the Assembly also. After that a Committee was formed but there was no result out of that Committee.

Madam, after the formation of Telangana, our Chief Minister had made a request to the hon. Minister to upgrade this road as a National Highway because this road ultimately connects to Balharshah, in the Vidharba region, where from the hon. Minister hails. Already this road was laid under BOOT. We made a request to upgrade this road as a National Highway. I would request the hon. Minister to resolve the issue and upgrade it as a National Highway. The density of vehicles on this road is more than the density of vehicles on the already upgraded National Highways. I do not want to make any allegations because that Party is no more in the Government, either here or in our State, but ultimately something went wrong in allocating that road project to one person. So, I would request the Minister to personally look into the matter and see that this road is upgraded as a National Highway.

SHRI NITIN GADKARI: Madam Speaker, this project is under the State Government. This is not a National Highway. But, as far as the request of the hon. Member is concerned, first we are going to formulate the policy. When we allot any work on BOT, there is a contract between the BOT operator and the Government. It is for twelve years or thirteen years. When we terminate it, we have to give him compensation. So, that is the problem.

Now, the Central Government, from our Department, is formulating a policy for fixation of cost by which we can find out the present value. After adding that value, we can go for BOT or EPC. But, before that, we have to give him the compensation cost. Now, for that purpose, the formulation of policy is going on. In 15 days, we will get it.

Madam, I never differentiate between Andhra Pradesh and Telangana. Madam, I am giving you the assurance that whatever problem the State of

Telangana is facing or whatever maybe the recommendations of the hon. Chief Minister and the hon. Member of Parliament from Telangana, their demands will be accepted hundred per cent by this Government. It is because we do not discriminate against anyone.

12.00 hours

I understand your problem. We will find a way out and then, declare it as a National Highway. Then, we will take up this project after fixing the present value. After that, we will go either for BOT or EPC mode and thus solve the problem.

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from some Members on different issues. The matters, though important, do not warrant interruption of the business of the day. I have, therefore, disallowed all the notices of Adjournment Motion.

… (*Interruptions*)

PROF. SAUGATA ROY (DUM DUM): Madam, let there be a statement on Doklam. Please do not turn your face on the other side. … (*Interruptions*)

12.01 hours

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid on the Table. Shri Ajay Tamta.

वस्त्र मंत्रालय में राज्य मंत्री (श्री अजय टम्टा) : अध्यक्ष महोदया, मैं आपकी अनुमति से श्रीमती स्मृति जुबिन इरानी जी की ओर से नेशनल हैण्डलूम डेवलपमेंट कारपोरेशन लिमिटेड तथा वस्त्र मंत्रालय के बीच वर्ष 2017-18 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 7332/16/17]

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL, MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY AND MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2017-2018.

[Placed in Library, See No. LT 7333/16/17]

(ii) Memorandum of Understanding between the THDC Limited and the Ministry of Power for the year 2017-2018.

[Placed in Library, See No. LT 7334/16/17]

(iii) Memorandum of Understanding between the NHDC Limited and NHPC Limited for the year 2017-2018.

[Placed in Library, See No. LT 7335/16/17]

(iv) Memorandum of Understanding between the NHPC Limited and Ministry of Power for the year 2017-2018.

[Placed in Library, See No. LT 7336/16/17]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad for the year 2015-2016.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 7337/16/17]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

(i) The Coal Blocks Allocation Rules, 2017 published in Notification No. G.S.R.877(E) in Gazette of India dated 13th July, 2017.

(ii) S.O.2211(E) published in Gazette of India dated 13th July, 2016, making certain amendments in Notification No. S.O.2155(E) dated 21st September, 2011.

[Placed in Library, See No. LT 7338/16/17]

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री राम कृपाल यादव): अध्यक्ष महोदया, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूं -

(1) (एक) काउंसिल फॉर एडवांसमेंट ऑफ पीपल्स एक्शन एण्ड रूरल टेक्नोलॉजी, नई दिल्ली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) काउंसिल फॉर एडवांसमेंट ऑफ पीपल्स एक्शन एण्ड रूरल टेक्नोलॉजी, नई दिल्ली के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7339/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

(1) A copy a copy of the Memorandum of Understanding (Hindi and English versions) between the Kamarajar Port Limited and the Ministry of Shipping for the year 2017-2018.

[Placed in Library, See No. LT 7340/16/17]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

(i) S.O.1765(E) published in Gazette of India dated 13th May, 2016, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.

(ii) S.O.2537(E) published in Gazette of India dated 27th July, 2016, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 106 (Birpur-Bihpur Section) in the State of Bihar.

(iii) S.O.3067(E) published in Gazette of India dated 27th September, 2016, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 60A (Purulia-Bankura Section) in the State of West-Bengal.

(iv) S.O.319(E) and S.O.320(E) published in Gazette of India dated 1st February, 2017, regarding acquisition of land for building, maintenance, management and operation of different stretches of

National Highway No. 30A (Fatuha-Harnaut-Barh Section) in the State of Bihar.

(v) S.O.400(E) published in Gazette of India dated 13th February, 2017, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 60A (Bankura-Purulia Section) in the State of West Bengal.

(vi) S.O.558(E) published in Gazette of India dated 21st February, 2017, appointing the Officers, mentioned therein, as an arbitrator for the purpose of arbitration arising out of Acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.

(vii) S.O.655(E) published in Gazette of India dated 28th February, 2017, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.

(viii) S.O.863(E) published in Gazette of India dated 17th February, 2017, making certain amendments in the Notification No. S.O.2537(E) dated 28th June, 2016.

(ix) S.O.1236(E) published in Gazette of India dated 21st April, 2017, making certain amendments in the Notification No. S.O.215(E) dated 16th January, 2013 and Notification No. S.O.1391(E) dated 12th April, 2016.

(x) S.O.1795(E) published in Gazette of India dated 6th June, 2017, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 60A (Bankura-Purulia Section) in the State of West Bengal.

(xi) S.O.1930(E) published in Gazette of India dated 16th June, 2017, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 106 (Birpur-Bihpur Section) in the State of Bihar.

(xii) S.O.1217(E) published in Gazette of India dated 19th April, 2017, regarding rates of fees to be recovered from the users of National Highway No. 232 (New NH Nos. 31, 128 & 335)(Ambedkarnagar-Raebareilly Banda Section) in the State of Uttar Pradesh.

(xiii) S.O.1602(E) published in Gazette of India dated 17th May, 2017, regarding rates of fees to be recovered from the users of National Highway No. 4 (Chennai-Ranipet Section) in the State of Tamil Nadu.

(xiv) S.O.1633(E) published in Gazette of India dated 19th May, 2017, regarding rates of fees to be recovered from the users of National Highway No. 112 (Jodhpur-Pachpadra Section) in the State of Rajasthan.

(xv) S.O.1807(E) published in Gazette of India dated 7th June, 2017, regarding rates of fees to be recovered from the users of National Highway No. 226 (in the State of Tamil Nadu.

(xvi) S.O.1952(E) published in Gazette of India dated 20th June, 2017, regarding rates of fees to be recovered from the users of National Highway No. 76 (Chittorgarh-Udaipur Section) in the State of Rajasthan.

(xvii) S.O.1964(E) published in Gazette of India dated 21st June, 2017, regarding rates of fees to be recovered from the users of National Highway No. 8 (Rajasthan/Gujarat Border-Ahmedabad Section) in the State of Rajasthan.

(xviii) S.O.1456(E) published in Gazette of India dated 9th May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xix) S.O.449(E) published in Gazette of India dated 15th February, 2017, directing National Highways and Infrastructure Development Corporation Limited to exercise the function relating to the development and maintenance of the stretches, mentioned therein, in the State of Manipur.

(xx) S.O.450(E) published in Gazette of India dated 15th February, 2017, making certain amendments in the Notification No. S.O.815(E) dated 25th May, 2007.

(xxi) S.O.651(E) published in Gazette of India dated 28th February, 2017, making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.

(xxii) S.O.766(E) published in Gazette of India dated 7th March, 2017, entrusting the stretches, mentioned therein, of new National Highway No. 216A to National Highway Authority of India in the State of Andhra Pradesh.

(xxiii) S.O.795(E) published in Gazette of India dated 10th March, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xxiv) S.O.796(E) published in Gazette of India dated 10th March, 2017, entrusting the stretches and new National Highways, mentioned therein, to National Highway Authority of India in the State of Andhra Pradesh.

(xxv) S.O.797(E) published in Gazette of India dated 10th March, 2017, entrusting the stretches and new National Highways, mentioned therein, to National Highway Authority of India in the State of Sikkim.

(xxvi) S.O.817(E) published in Gazette of India dated 15th March, 2017, declaring highways, mentioned therein, as new National Highways.

(xxvii) S.O.1016(E) published in Gazette of India dated 5th May, 2017, containing corrigendum to the Notification No. G.S.R. No.817(E) dated 14th March, 2017.

(xxviii) S.O.1017(E) published in Gazette of India dated 31st March, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xxix) S.O.1018(E) published in Gazette of India dated 31st March, 2017, entrusting the stretches and new National Highways, mentioned therein, to National Highway Authority of India in the State of Tamil Nadu.

(xxx) S.O.1373(E) published in Gazette of India dated 1st May, 2017, declaring highways, mentioned therein, as new National Highways.

(xxxi) S.O.1421(E) published in Gazette of India dated 5th May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xxxii) S.O.1423(E) published in Gazette of India dated 5th May, 2017, entrusting the stretches and new National Highways, mentioned therein, to National Highway Authority of India in the State of Tamil Nadu.

(xxxiii) S.O.1424(E) published in Gazette of India dated 5th May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xxxiv) S.O.1425(E) published in Gazette of India dated 5th May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xxxv) S.O.1426(E) published in Gazette of India dated 5th May, 2017, entrusting the stretches and new National Highways, mentioned

therein, to National Highway Authority of India in the States of Bihar and Jharkhand.

(xxxvi) S.O.1451(E) published in Gazette of India dated 9th May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xxxvii) S.O.1452(E) published in Gazette of India dated 9th May, 2017, making certain amendments in the Notification No. S.O.2335(E) dated 25th August, 2015.

(xxxviii) S.O.1453(E) published in Gazette of India dated 9th May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005..

(xxxix) S.O.1454(E) published in Gazette of India dated 9th May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xl) S.O.1455(E) published in Gazette of India dated 9th May, 2017, entrusting the stretches and new National Highways, mentioned therein, to National Highway Authority of India in the State of Jharkhand.

(xli) S.O.1663(E) published in Gazette of India dated 23rd May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xlii) S.O.1664(E) published in Gazette of India dated 23rd May, 2017, entrusting the stretches and new National Highway No. 107 to National Highway Authority of India in the State of Bihar.

(xliii) S.O.1694(E) published in Gazette of India dated 26th May, 2017, making certain amendments in the Notification No. S.O.30(E) dated 5th January, 2017.

(xliv) S.O.1796(E) published in Gazette of India dated 6th June, 2017, declaring highways, mentioned therein, as new National Highways.

(xlv) S.O.1797(E) published in Gazette of India dated 6th June, 2017, making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.

(xlvi) S.O.1798(E) published in Gazette of India dated 6th June, 2017, declaring highways, mentioned therein, as new National Highways.

(xlvii) S.O.1991(E) published in Gazette of India dated 23rd June, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xlviii) S.O.1993(E) published in Gazette of India dated 23rd June, 2017, declaring highways, mentioned therein, as new National Highways.

(xlix) S.O.1994(E) published in Gazette of India dated 23rd June, 2017, declaring highways, mentioned therein, as new National Highways.

(l) S.O.1995(E) published in Gazette of India dated 23rd June, 2017, declaring highways, mentioned therein, as new National Highways.

(li) S.O.2015(E) published in Gazette of India dated 23rd June, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(3) Ten statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (ix) of (2) above.

[Placed in Library, See No. LT 7341/16/17]

(4) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

(i) The Central Motor Vehicles (First Amendment) Rules, 2017 published in Notification No. G.S.R.121(E) published in Gazette of India dated 10th February, 2017.

(ii) The Central Motor Vehicles (Second Amendment) Rules, 2017 published in Notification No. G.S.R.120(E) published in Gazette of India dated 10th February, 2017.

(iii) The Central Motor Vehicles (Third Amendment) Rules, 2016 published in Notification No. G.S.R.240(E) published in Gazette of India dated 14th March, 2017.

(iv) The Central Motor Vehicles (Fourth Amendment) Rules, 2017 published in Notification No. G.S.R.247(E) published in Gazette of India dated 15th March, 2017.

(v) The Central Motor Vehicles (Fifth Amendment) Rules, 2017 published in Notification No. G.S.R.271(E) published in Gazette of India dated 21st March, 2017.

(vi) The Central Motor Vehicles (Sixth Amendment) Rules, 2017 published in Notification No. G.S.R.424(E) published in Gazette of India dated 1st May, 2017.

(vii) The Central Motor Vehicles (Seventh Amendment) Rules, 2017 published in Notification No. G.S.R.423(E) published in Gazette of India dated 1st May, 2017.

(viii) The Central Motor Vehicles (Eighth Amendment) Rules, 2017 published in Notification No. G.S.R.485(E) published in Gazette of India dated 19th May, 2017.

(ix) S.O.1374(E) published in Gazette of India dated 1st May, 2017 making certain amendments in Rule 108 related to allowing

vehicles to use multi coloured red, blue and white light on its top for the duties, mentioned therein.

(x) The Central Motor Vehicles (Tenth Amendment) Rules, 2017 published in Notification No. G.S.R.643(E) published in Gazette of India dated 27th June, 2017.

(xi) The Central Motor Vehicles (Ninth Amendment) Rules, 2017 published in Notification No. G.S.R.633(E) published in Gazette of India dated 23rd June, 2017.

(xii) The Motor Vehicles (Driving) Regulations, 2017 published in Notification No. G.S.R.634(E) published in Gazette of India dated 23rd June, 2017.

[Placed in Library, See No. LT 7342/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV BALYAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(1) Memorandum of Understanding between the National Projects Construction Corporation Limited and the Ministry of Water Resources, River Development and Ganga Rejuvenation for the year 2017-2018.

[Placed in Library, See No. LT 7343/16/17]

(2) Memorandum of Understanding between the WAPCOS Limited and the Ministry of Water Resources, River Development and Ganga Rejuvenation for the year 2017-2018.

[Placed in Library, See No. LT 7344/16/17]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the U.P. Projects Corporation Limited, Lucknow, for the year 2013-2014.

(ii) Annual Report of the U.P. Projects Corporation Limited, Lucknow, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 7345/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table a copy of the Aircraft (Third Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.448(E) in Gazette of India dated 9th May, 2017 under Section 14A of the Aircraft Act, 1934.

[Placed in Library, See No. LT 7346/16/17]

12.03 hours

LEAVE OF ABSENCE FROM SITTINGS OF THE HOUSE

HON. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Ninth Report have recommended that leave of absence be granted to the following members for the periods indicated against each:

1. Shri Sudip Bandyopadhyay	31.01.2017 to 09.02.2017 & 09.03.2017 to 12.04.2017
2. Shri Tapas Paul	31.01.2017 to 09.02.2017 & 09.03.2017 to 24.03.2017
3. Shri Rama Chandra Hansdah	31.01.2017 to 09.02.2017 & 09.03.2017 to 12.04.2017
4. Shri Chand Nath	19.07.2017 to 11.08.2017

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SEVERAL HON.MEMBERS: Yes.

HON. SPEAKER: Leave is granted. The Members will be informed accordingly.

12.03 ½ hours

STANDING COMMITTEE ON OFFICES OF PROFIT
23rd Report

डॉ. सत्यपाल सिंह (बागपत) : अध्यक्ष महोदया, लाभ के पदों संबंधी संयुक्त समिति का 23वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

12.03 ¾ hours

STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS
Statement

SHRI PRALHAD JOSHI (DHARWAD): I beg to lay on the Table the Statement (Hindi and English versions) showing final action taken by the Government on the recommendations contained in Chapters I and V of the 16th Report (16th Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2016-17) on action taken by the Government on the recommendations contained in the 12th Report (16th Lok Sabha) of the Committee on the subject 'Demands for Grants (2016-17)' of the Ministry of Petroleum and Natural Gas.

12.04hours

STANDING COMMITTEE ON RAILWAYS
14th and 15th Reports

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

(1) Fourteenth Report on Action Taken by the Government on the recommendations of the Committee contained in their 10th Report on the subject 'Pending Projects'.

(2) Fifteenth Report on Action Taken by the Government on the recommendations of the Committee contained in their 12th Report on the subject 'Safety and Security in Railways'.

12.04 ½ hours

STANDING COMMITTEE ON RAILWAYS
Statement

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, I beg to lay on the table the Statement (Hindi and English versions) on Action Taken by Government on the recommendations contained in Chapter-I and final replies to the recommendations contained in Chapter V of the 11th Report of the Standing Committee on Railways (16th Lok Sabha) on Action Taken by Government on the recommendations contained in their 9th Report (16th Lok Sabha) on 'Demands for Grants (2016-17) of the Ministry of Railways'.

<u>12.05 hours</u>

STATEMENTS BY MINISTERS

(i) (a) Status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Energy on the Action Taken by the Government on the recommendations/ observations contained in the 15th Report of the Committee on Demands for Grants (2016-17) pertaining to the Ministry of Power*

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL, MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY AND MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL): I beg to lay on the Table a statement regarding the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Energy on the Action Taken by the Government on the recommendations/observations contained in the 15th Report of the Committee on Demands for Grants (2016-17) pertaining to the Ministry of Power.

---

* Laid on the Table and also placed in Library, See No. LT 7347/16/17.

<u>12.05 ½ hours</u>

(b) Status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Coal and Steel on Demands for Grants (2016-17) pertaining to the Ministry of Mines*

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL, MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY AND MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL): I beg to lay on the Table a statement regarding the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Coal and Steel on Demands for Grants (2016-17) pertaining to the Ministry of Mines.

---

* Laid on the Table and also placed in Library, See No. 7348/16/17.

12.05 ¾ hours

(ii) Status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Water Resources on 'Repair, Renovation and Restoration of Water Bodies - Encroachment on Water Bodies and steps required to remove the encroachment and restore the Water Bodies' pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation[*]

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV BALYAN): I beg to lay on the Table a statement regarding the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Water Resources on 'Repair, Renovation and Restoration of Water Bodies - Encroachment on Water Bodies and steps required to remove the encroachment and restore the Water Bodies pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation.

---

[*] Laid on the Table and also placed in Library, See No. LT 7349/16/17.

12.06 hours

MOTION RE: APPOINTMENT OF MEMBER OF RAJYA SABHA TO JOINT COMMITTEE ON RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT (AMENDMENT) SECOND BILL, 2015

श्री गणेश सिंह (सतना) : अध्यक्ष महोदया, मैं प्रस्ताव करता हूं:-

> "कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा, राज्य सभा से 18 अगस्त, 2017 को श्री डेरेक ओ' ब्रायन के अवकाश प्राप्त करने के कारण उत्पन्न रिक्ति के बाबत राज्य सभा के एक सदस्य को भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता का अधिकार (संशोधन) दूसरा विधेयक, 2015 संबंधी संयुक्त समिति के सदस्य के रूप में कार्य करने के लिए नियुक्त करे और राज्य सभा द्वारा संयुक्त समिति के लिए इस प्रकार नियुक्त सदस्य का नाम इस सभा को सूचित करे।"

HON. SPEAKER: The question is:

> "That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one member of Rajya Sabha to serve as member of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015 in the vacancy to be caused by the retirement of Shri Derek O' Brien from Rajya Sabha on 18th August, 2017 and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

12.07 hours

MOTION RE: APPOINTMENT OF MEMBERS OF RAJYA SABHA TO JOINT COMMITTEE ON CITIZENSHIP (AMENDMENT) BILL, 2016

डॉ. सत्यपाल सिंह (बागपत) : अध्यक्ष महोदया, मैं प्रस्ताव करता हूं:-

> "कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा, राज्य सभा से 18 अगस्त, 2017 को सर्वश्री दिलीप भाई पांड्या, डेरेक ओ' ब्रायन और पी. भट्टाचार्य के अवकाश प्राप्त करने के कारण उत्पन्न रिक्तियों के बाबत राज्य सभा के तीन सदस्यों को नागरिकता (संशोधन) विधेयक, 2016 संबंधी संयुक्त समिति के सदस्यों के रूप में कार्य करने के लिए नियुक्त करे और राज्य सभा द्वारा संयुक्त समिति के लिए इस प्रकार निर्वाचित सदस्यों के नाम इस सभा को सूचित करे।"

HON. SPEAKER: The question is:

> "That this House do recommend to Rajya Sabha that Rajya Sabha do appoint three members of Rajya Sabha to serve as Members of the Joint Committee on the Citizenship (Amendment) Bill, 2016 in the vacancies to be caused by the retirement of Sarvashri Dilipbhai Pandya, Derek O' Brien and P. Bhattacharya from Rajya Sabha on 18th August, 2017 and do communicate to this House the names of the Members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

HON. SPEAKER: Now we will take up 'Zero Hour'. Shri P. Karunakaran.

SHRI P. KARUNAKARAN (KASARGOD): Madam, I am sorry to say that some of the respected Members of the Ruling Party made serious allegations against the CPI(M) leaders including the Chief Minister of Kerala and the Secretary of the State Committee. There is no justification in giving the names of Shri M.M. Mani and others… (*Interruptions*). Since they are not in a position to give any reply, it is not proper to make such allegations against these leaders.… (*Interruptions*). Besides, they have quoted the ...* as terrorist of the CPI(M)… (*Interruptions*). They are the senior Members of this Party… (*Interruptions*). I would like to know from the Ruling Party, *i.e.* the BJP, whether ... * is a terrorist Party or not… (*Interruptions*). They were allowed to speak for half-an-hour yesterday… (*Interruptions*).

<u>12.09 hours</u>

(*At this stage, Shri M.B. Rajesh and some other hon. Members came and stood on the floor near the Table.*)

… (*Interruptions*)

HON. SPEAKER: The House stands adjourned till 12.30 p.m.

<u>12.10 hours</u>

The Lok Sabha then adjourned till Thirty Minutes past Twelve of the Clock.

---

* Not recorded

<u>12.30 hours</u>

The Lok Sabha reassembled at Thirty Minutes past Twelve of the Clock.

(Hon. Speaker *in the Chair.)*

माननीय अध्यक्ष : श्री ज्योतिरादित्य जी।

...(व्यवधान)

माननीय अध्यक्ष : आप सभी लोग बैठ जाइए।

...(व्यवधान)

माननीय अध्यक्ष : आपकी बात रेकॉर्ड पर चली गयी है। कृपया बैठ जाइए।

...(व्यवधान)

<u>12.32 hours</u>

<u>SUBMISSION BY MEMBERS</u>

Re: Reported attempt by Madhya Pradesh Government to forcibly evict thousands of families living in flood prone areas without adequate provision for rehabilitation and compensation

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना) : माननीय अध्यक्ष महोदया, मैं आपके माध्यम से जो मुद्दा सदन में उठाना चाहता हूँ, वह केवल हमारे प्रदेश के लिए ही नहीं, बल्कि पूरे देश के लिए महत्त्वपूर्ण है। …(व्यवधान) यह मुद्दा सरदार सरोवर बांध का है। …(व्यवधान)

SHRI P. KARUNAKARAN (KASARGOD): Madam, I may be allowed to speak… (*Interruptions*)

HON. SPEAKER: Your submission has already come on record.

… (*Interruptions*)

<u>12.33 hours</u>

(At this stage, Shri M. B. Rajesh, Dr. A. Sampath and some other Hon. Members came and stood on the floor near the Table.)

… (*Interruptions*)

HON. SPEAKER: Please go to your seats.

… (*Interruptions*)

श्री ज्योतिरादित्य माधवराव सिंधिया : महोदया, यह एक राष्ट्र-मुद्दा भी है। एनडीए की सरकार, जो केवल महात्मा गांधी जी की बात करती है, उनके नियमों के विरुद्ध, उनके सिद्धांतों के विरुद्ध…(व्यवधान) इससे लगभग 40 हजार परिवार प्रभावित हैं। …(व्यवधान) महोदया, एक राज्य में चुनाव हो रहा है, तो दूसरे राज्य के गरीबों की बलि चढ़ायी जा रही है। लगभग 42 हजार परिवार…(व्यवधान)

मैडम, कृपया हाउस को ऑर्डर में लाइए।…(व्यवधान)

HON. SPEAKER: I have given you time. It is okay.

…(<u>व्यवधान</u>)

HON. SPEAKER: Whatever you have said, has already come on record.

… (*Interruptions*)

HON. SPEAKER: Please go to your seats.

… (*Interruptions*)

HON. SPEAKER: No, I will not allow.

… (*Interruptions*)

श्री ज्योतिरादित्य माधवराव सिंधिया: अध्यक्ष महोदया, इसमें करीब ढाई लाख परिवार प्रभावित हैं। …(व्यवधान) केवल ढाई लाख परिवार ही नहीं, उनके साथ लगभग तीन लाख मवेशी भी प्रभावित हैं। …(व्यवधान) सुप्रीम कोर्ट ने स्पट रूप से कहा था कि 31 जुलाई के पहले सभी लोगों का विस्थापन होना चाहिए। …(व्यवधान) उनको दो हेक्टेयर खेती की जमीन दी जानी चाहिए, 60x90 का प्लॉट दिया जाना चाहिए, मकान का मुआवज़ा दिया जाना चाहिए। …(व्यवधान) ये सभी मांगें डूब क्षेत्र घोषणा के छः महीने पहले पूरी की जानी चाहिए। लेकिन, वर्तमान में न वहाँ घर है, न पानी की व्यवस्था है, न ही डूब प्रभावित क्षेत्र के विस्थापित लोगों के लिए कोई वातावरण है। उनको भूमि का मुआवज़ा भी नहीं दिया गया है। …(व्यवधान)

हम उन लोगों के लिए न्याय चाहते हैं। ये कहते हैं कि वहाँ कोई विरोध-प्रदर्शन नहीं है। …(व्यवधान) अगर वहाँ विरोध-प्रदर्शन नहीं है, तो मुख्यमंत्री उन विस्थापित लोगों की बात क्यों नहीं सुन रहे हैं, अगर विरोध-प्रदर्शन नहीं है, तो चिख्लदा में किसान जल-सत्याग्रह पर क्यों बैठे हैं, अगर विरोध-प्रदर्शन नहीं है, तो नब्तातोड़ी में किसान भूख हड़ताल पर क्यों बैठे हैं? …(व्यवधान)

मैं मांग करता हूँ कि 31 जुलाई से पहले जिन लोगों का विस्थापन नहीं हुआ था, उनका विस्थापन होना चाहिए …(व्यवधान) और डूब प्रभावित क्षेत्र की घोषणा के पहले सभी लोगों को घर और मकान दिया जाना चाहिए ताकि उन प्रभावित लोगों के साथ न्याय हो, वहाँ ढाई लाख परिवारों के साथ न्याय हो पाए और उनको घर मिल सके। …(व्यवधान)

ग्रामीण विकास मंत्री, पंचायती राज मंत्री, पेयजल और स्वच्छता मंत्री तथा आवासन और शहरी कार्य मंत्री (श्री नरेन्द्र सिंह तोमर): माननीय अध्यक्ष महोदया, सरदार सरोवर बांध का विषय काफी पुराना विषय है। …(व्यवधान) मैं समझता हूँ कि उस समय वहाँ कांग्रेस की सरकारें भी रही हैं। …(व्यवधान) उनके सामने भी यह विाय रहा है। …(व्यवधान) मैं आपके माध्यम से कांग्रेस के मित्रों को बताना चाहता हूँ कि मध्य प्रदेश में सरदार सरोवर बांध के कारण डूब क्षेत्र में आने वाले व्यक्तियों के लिए जो व्यवस्था अपेक्षित थी, उसे करने का पूरा प्रयत्न किया गया है और सारी व्यवस्थाएँ कर दी गयी हैं। …(व्यवधान)

माननीय अध्यक्ष महोदया, जहाँ तक कांग्रेस के लोगों का सवाल है, …(व्यवधान) मैं आपके माध्यम से इन्हें बताना चाहता हूँ कि 'सरदार सरोवर' एक ऐसी परियोजना है, जिसका लाभ गुजरात को मिलने वाला है, जिसका लाभ राजस्थान को मिलने वाला है और जिसका लाभ मध्य प्रदेश को बिजली के रूप में मिलने वाला है …(व्यवधान) यह योजना नेहरू जी के समय से चल रही है। आज इसके पूरा होने का समय आ गया है। इसकी निगरानी राज्य सरकार और केंद्र सरकार करती है। सुप्रीम कोर्ट के निर्देश की पालना में दिनांक 31 जुलाई तक डूब क्षेत्र को खाली करना था। मध्य प्रदेश सरकार सुप्रीम कोर्ट के आदेश का अक्षरशः पालन कर रही है।

मैं कांग्रेस के नेताओं से यह कहना चाहता हूँ कि जब ज्योतिरादित्य जी इस प्रश्न को उठा रहे हैं, तब गुजरात कांग्रेस के नेताओं से वे पूछें कि इस मामले में गुजरात कांग्रेस का क्या मत है और राजस्थान कांग्रेस का क्या मत है। मध्य प्रदेश की कांग्रेस सरकार यह प्रस्ताव पारित करे कि मध्य प्रदेश के लोगों को बिजली चाहिए या नहीं चाहिए। …(व्यवधान) कांग्रेस के लोग गुजरात में पानी देने का विरोध कर रहे हैं। ये लोग राजस्थान में सिंचाई का विरोध कर रहे हैं। मध्य प्रदेश में बिजली की उपलब्धता का विरोध कर रहे हैं …(व्यवधान) कांग्रेस के ये लोग इस योजना में बाधा उत्पन्न कर रहे हैं। … *का विषय नया नहीं है।…(व्यवधान) … * जबरन राजनीति कर रही हैं और वहाँ पर मध्य प्रदेश सरकार से जो अपेक्षित है, उसने सुप्रीम कोर्ट के आदेश की पालना में वह सब करने का प्रयत्न किया है। मध्य प्रदेश की धरती पर किसी भी गरीब और किसान के साथ भारतीय जनता पार्टी की सरकार होते हुए अन्याय नहीं होने दिया जाएगा।…(व्यवधान)

माननीय अध्यक्ष : किसी का नाम नहीं जाएगा।

…(व्यवधान)

माननीय अध्यक्ष : बाकी का शून्यकाल शाम को होगा।

---

* Not recorded.

12.37 hours

MATTERS UNDER RULE 377 *

HON. DEPUTY-SPEAKER: Hon. Members, Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise Matters under Rule 377 today and are desirous of laying them may personally hand over the text of the matter at the Table of the House within 20 minutes. Only those Matters shall be treated as laid for which the text of the Matter has been received at the Table within stipulated time. The rest will be treated as lapsed.

* Treated as laid on the Table

(i) Need to set up petro-chemical factories at Barauni-Begusarai Industrial area, Bihar

डॉ. भोला सिंह (बेगू सराय)ः बिहार के औद्योगिक क्षेत्र बरौनी, बेगूसराय में तेलशोधक कारखाने के लगने के 55 वर्ष के अधिक हो गये हैं। उसके साथ ही उसके नेफ्था से पेट्रोकेमिकल के 35 कारखाने बरौनी-नवगछिया के बीच एन.एच.-1 के किनारे लगाने थे। 5000 युवकों को इन कारखानों में प्रत्यक्ष नौकरी मिलती और अप्रत्यक्ष रूप से लाखों लोगों को रोजगार मिलता पर राजनीतिक विमाता ने इन तमाम संभावनाओं को मार दिया। पेट्रोकेमिकल आकाश कुसुम बना। अब रिफाईनरी के विस्तार हुए हैं। पेट्रोकेमिकल की संभावनाएं भी बढ़ी हैं। मैं भारत सरकार के प्रधानमंत्री जी से आग्रह करता हूँ कि बरौनी, बेगूसराय औद्योगिक क्षेत्र को पेट्रोकेमिकल कारखानों का उपहार प्रदान करें। इस ओर सरकार का ध्यान आकृष्ट करता हूँ।

(ii) Need to accelerate the process of inter-linking of rivers in the country

श्री गोपाल शेट्टी (मुम्बई-उत्तर): देश में बाढ़ और सूखे की समस्या के समाधान और गांवों तथा शहरों तक पर्याप्त मात्रा में पानी की उपलब्धता सुनिश्चित करने हेतु देश की प्रमुख नदियों को जोड़ने की परियोजना पूर्व प्रधानमंत्री श्री अटल बिहारी वाजपेयी जी के प्रधानमंत्रित्व काल में प्रारंभ की गई थी। मगर उनके बाद की केन्द्र सरकार ने इस परियोजना में कोई दिलचस्पी नहीं दिखाई, जिस कारण इसमें आगे कोई प्रगति नहीं हो सकी। लेकिन तीन वर्ष पूर्व केन्द्र में जब भाजपा की सरकार का गठन हुआ, तब माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी के कुशल नेतृत्व में नदियों को जोड़ने के कार्य में ठोस प्रयास शुरू किए गए और इस दिशा में काफी प्रगति भी हुई। हालांकि, कई राज्यों में नदियों को आपस में जोड़ने का कार्य तीव्र गति से चल रहा है, लेकिन कुछ राज्यों में इसमें आपसी तालमेल न बैठने के कारण शिथिलता आई हुई है और यह कार्य तीव्र गति से रफ्तार नहीं पकड़ पर रहा है। एक अनुमान के अनुसर नदी जोड़ो योजना के पूरा होने पर 25.5 हैक्टेयर क्षेत्र में सूखे का असर कम होगा, जिससे हमारे देश के किसान लाभान्वित होंगे। मेरा अनुरोध है कि चूंकि जल राष्ट्रीय सम्पत्ति है इसलिए जल पर किसी राज्य का विशेषाधिकार नहीं होना चाहिए और केन्द्र सरकार को जल के लिए एक राष्ट्रीय पॉलिसी बनाकर नदियों को आपस में जोड़ने की प्रक्रिया में और अधिक तेजी लाकर इस कार्य को शीघ्र सम्पन्न कराना चाहिए।

(iii) Need to provide gas under Administered Pricing Mechanism to Gujarat Urja Vikas Limited

श्री नारणभाई काछड़िया(अमरेली): अध्यक्ष महोदया, गुजरात में यदि हम पारम्परिक ऊर्जा स्रोतों द्वारा विद्युत उत्पादन की बात करें तो गुजरात राज्य में 4685 मेगावाट विद्युत का उत्पादन किया जाना चाहिए, जिसमें GUVNL (गुजरात ऊर्जा विकास निगम लिमिटेड) जो कि गुजरात राज्य सरकार द्वारा नामांकित संस्था है, ने 3435 मेगावाट गैस आधारित विद्युत उत्पादन का गुजरात राज्य सरकार के साथ पी.पी.ए. (विद्युत खरीदारी समझौता) किया है। परंतु GUVNL (गुजरात ऊर्जा विकास निगत लिमिटेड) को सस्ती गैस उपलब्ध नहीं होने के कारण यह समस्या जटिल होती जा रही है। इसलिए केन्द्रीय ए.पी.एम. की दर से गैस को आवंटित करे जिससे कि बैस की दरों को कम करके विद्युत उत्पादन किया जा सके। ए.पी.एम. की दर से गैस आवंटित करने में किसी प्रकार की कोई परेशानी है तो भारत सरकार से मैं आग्रह करता हूँ कि जो विद्युत गैस से उत्पादित की जा रही है, उसकी दरों में 1.50/ यूनिट की रियासत प्रदान करें जिससे कि उपभोक्ताओं पर कोई अतिरिक्त बोझ न पड़ जाए। इस संदर्भ में सरकार का ध्यान आकृष्ट करना चाहूंगा कि गुजरात सरकार द्वारा भारत सरकार से कई बार विद्युत मंत्रालय द्वारा आयोजित बैठकों में आग्रह किया जा चुका है, परन्तु अभी तक इस संदर्भ मे कोई उचित आश्वासन नहीं मिल पाया है।

(iv) Need to review the order of Southeast Central Railway regarding passengers of Maharashtra Express

SHRI NANA PATOLE (BHANDARA-GONDIA): I would like to bring it to your kind notice that South east Central Railway has given permission to the passengers for travelling from Gondia to Nagpur in reserved compartments of Maharashtra Express with general tickets but return journey i.e. from Nagpur to Gondia has been restricted by the Railway authorities in the Maharashtra Express which runs from Gondia to Kolhapur and back.

I would like to request the Government for issuing instructions to concerned department for taking suitable action for allowing the passengers to travel from Nagpur to Gondia in reserved compartments of Maharashtra Express with general tickets.

(v) Need to reopen Hathua sugar mill, Mirganj in Gopalganj Parliamentary Constituency, Bihar

श्री जनक राम(गोपालगंज): मेरे संसदीय क्षेत्र गोपालगंज में बंद पड़ा हुई (हथुआ) मीरगंज चीनी मिल के जीर्णोद्वार एवं चालू करने के मुद्दे को मैं सदन एवं सरकार के समक्ष रखना चाहता हूँ। गोपालगंज जिला कृषि प्रधान जिलों में से एक है। यहाँ गन्ने की खेती बड़े पैमाने पर की जाती है किसानों के आय का मुख्य आधार गन्ना ही है। लेकिन जिले के दूसरे बड़े नगर मीरगंज (हथुआ) में चीनी मिल वर्षों से बंद पड़ी हुई है। चीनी मिल के बंद होने से जहां एक तरफ हजारों कर्मचारी बेरोजगार हो गए और उनके परिवार के सामने संकट छाया हुआ है। वहीं दूसरी तरफ इस इलाके के किसान अपने गन्ने की फसल को लेकर परेशान रहते हैं। उन्होंने अपना गन्ना पड़ोसी राज्य यूपी प्रदेश के चीनी मिल में भेजना पड़ता है। जबकि काफी संख्या में लोग गन्ने की खेती छोड़ने पर मजबूर हो रहे है। बंद पड़े हथुआ चीनी मिल के चालू इने से इस क्षेत्र से आर्थिक संकट दूर किया जा सकता है और भारी संख्या में पलायन को रोका जा सकता है इससे बेरोजगारों को रोजगार का अवसर मिलेगा। मैं आदरणीय प्रधानमंत्री जी से आग्रह करता हूँ कि जल्द से जल्द हथुआ चीनी मिल को चालू कराने एवं मजदूरों को बकाया मजदूरी राज्य सरकार से दिलवाने की कृपा करें।

(vi) Regarding setting up of 14 Navodaya Vidyalayas in Assam

SHRI RAMESHWAR TELI (DIBRUGARH) : I would like to draw the attention of the government to a very important issue concerning my state - Assam. Ministry of Human Resource Development had proposed to set up at least 14 Navodaya Vidyalayas in Assam. Some of these Navodaya Vidyalayas were proposed to be set up in the Tea Garden areas of my state. The news brought cheers to all of us since even after 70 years of our Independence, the people working in the tea garden areas are still deprived of proper education. In fact, lack of educational facilities is the root cause of backwardness of our thousands of poor tea workers and their children. But unfortunately, no step has so far been taken to implement the proposal of the government. I therefore request the Hon'ble Minister for Human Resource Development to take appropriate steps to implement the Ministry's proposal to set up 14 Navodaya Vidyalayas in Assam as soon as possible.

(vii) Need to amend section 498A of Indian Penal Code and section 41A of Code of Criminal Procedure

डॉ. अंशुल वर्मा (हरदोई): मैं सदन के समक्ष दहेज के झूठे आरोपों से त्रस्त लोगों के ऊपर हो रहे और बढ़ रहे अत्याचार पर कुछ आँकड़े पेश करता हूँ। सन् 1998 से सन् 2015 तक लगभग 27 लाख लोग अकेले धारा 498 ए, आई.पी.सी. के तहत गिरफ्तार किए गए, जो कि किसी भी अपराध से अधिक है। 6.50 लाख औरतें, जो कि शादीशुदा व्यक्ति के रिश्ते के माध्यम से विवाहिता के साथ जुड़ी हुई होती हैं, की गिरफ्तारी की गई। वास्तव में यह महिलाएं कभी भी दम्पत्ति के साथ नहीं रही होती हैं। बहुतायत में यह शिकायत के आधार पर बिना किसी जाँच के गिरफ्तार हो गई होती है। आँकड़े यह भी दर्शाते हैं कि इस प्रावधान के तहत लगभग 7700 नाबालिग बच्चे भी गिरफ्तार किए गए, बहुत से परिवार इस प्रावधान के तहत बर्बाद हो गए या बर्बाद हो रहे हैं। चूंकि मुकदमें सालों-साल चलते हैं। इस कानूनी प्रावधानों के दुरुपयोग से बहुत से लोग इसकी प्रताड़ना से दुःखी होकर आत्महत्या को मजबूर हो जाते हैं। इस बढ़ती प्रताड़ना के चलते मर्दों के हकों के लिए जागरूक कई संस्थाएं कार्य कर रही है और पहली बार देश में सन् 2016 में यू.जी.सी. ने एक रेगूलेशन पास किया, जिसके तहत पुरुष छात्र भी स्वयं की यौन प्रताड़ना एवं शोषण के खिलाफ न्याय पाने के लिए उचित मंच पर अपना पक्ष रख सकेंगे। इस विषय में सर्वोच्च न्यायपालिका भी चिंतित है। विदित हो कि सन् 2005 के जजमेंट में सुप्रीम कोर्ट ने इस प्रावधान को लीगल टेरेरिज्म से नवाजा था। सन् 2014 के फैसले में सुप्रीम कोर्ट ने पुलिस को निर्देश दिए कि सी.आर.पी.सी.-एस.सी. 41 के तहत गिरफ्तारी से पहले गिरफ्तारी के मानक जाँचने को कहा था, तदोपरांत ही गिरफ्तारी की जाए, न कि शिकायत के आधार पर। मेरा अनुरोध है कि इस प्रावधान की कमियों को सरकार दुरुस्त करे, ताकि नारियों का सम्मान बरकरार रहे और मर्दों का मानसिक, सामाजिक उत्पीड़न न हो और उनकी मदद के लिए मैं एक Men Cell बनाने की माँग करता हूँ।

(viii) Regarding guidelines for use of National Emblem

SHRI RAMEN DEKA (MANGALDAI): People in general welcome the decision of the Central Government imposing restriction on use of beacon by V.I.P. on their vehicles.

The symbol of "Ashok Stambha" is also being misused by some persons in their writing pads and visiting cards. In view of this I would like to request the Central Government to issue guidelines regarding use of 'Ashoka Stambha".

(ix) Need to set up a Biomedical Technology Park in Ahmedabad

DR. KIRIT P. SOLANKI (AHMEDABAD): With the aim to enhance low-cost and quality healthcare delivery system by encouraging domestic production of medical equipment, I request the concerned Ministries of the Government of India to assist in the establishment of a Bio-medical Technology Park in Ahmedabad.

Ahmedabad is host to a well-established network of medical institutes, specialized diagnostic services, a cluster of pharmaceutical companies and necessary support infrastructure. As a whole, Gujarat's pharmaceutical sector accounts for almost 45% of the total pharmaceutical output in the country. 50% of the biotech companies in Gujarat are located in and around Abmedabad. Gujarat, and in particular Ahmedabad, is also emerging as a medical tourism hub.

Thus, the proposed Bio-Medical Technology Park can serve as an essential tool of development and enhance the existing capabilities and services of Ahmedabad's health sector, which further underscores the importance of this park.

(x) Need to start a daily flight between Bhavnagar and Mumbai

डॉ. भारतीबेन डी. श्याल (भावनगर)ः आग्रहपूर्वक निवेदन है कि मेरे संसदीय क्षेत्र भावनगर से मुम्बई के लिए केवल एक ही फ्लाईट है। जो कि सप्ताह में केवल तीन दिन शाम को ही चलाई जाती है और कई बार तकनीकी कारणों से यह फ्लाई भी रद्द हो जाती है। जबकि मुम्बई के लिए टिकटों की प्रतीक्षा काफी बनी रहती है। भावनगर में अलंग शिप ब्रेकिंग यार्ड है, कई बड़े उद्योग यहां पर संचालित है। व्यापारियों को अक्सर अपने कार्यों के लिए मुम्बई जाना पड़ता है। क्योंकि भावनगर से दिल्ली आदि के लिए कोई भी फ्लाईट नहीं है। मेरा जनहित में अनुरोध है कि भावनगर से मुम्बई के लिए एक फ्लाईट प्रातः अप-डाउन प्रारंभ करने की कृपा करें। यह मेरी पुरानी मांग है। इस कार्य के लिए मैं सरकार की आभारी रहूंगी।

(xi) Need to remove encroachment from natural water bodies and reservoirs to ensure sufficient flow of water in rivers in Uttar Pradesh

श्री हुकुम सिंह (कैराना): पश्चिमी उत्तर प्रदेश में जल संकट निरंतर भयावह होता जा रहा है। बरसात के कुछ महीनों को छोड़कर पश्चिम की एक मात्र नदी यमुना 9 महीने तक सूखी रहती है जिसमें एक बूंद भी पानी नहीं होता, शेष स्थानीय बरसाती नदियां भी सूख जाती हैं। भूमिगत जल बढ़ाने लिए गांवों व नगरों में बने तालाबों, जलाशयों और झीलों की महत्वपूर्ण भूमिका होती है।

मैं सुनिश्चित जानकारी के आधार पर उल्लेख कर रहा हूँ कि इनमें 90 प्रतिशत पर अवैध कब्जे हो चुके हैं। सर्वोच्च न्यायालय समेत उच्च स्तर पर कई बार इन जलाशयों को कब्जा मुक्त करने के आदेश हुए परन्तु कागजों तक सीमित रह गए। जनपद, शामली, मजफ्फरनगर, सहारनपुर में काठा नदी बहती थी जो इस समय पूर्णतः सूख चुकी है। जगह-जगह अतिक्रमण हो रहे हैं। सरकार यदि चाहे तो उक्त नदी में पानी की संभावना हो सकती है जिससे भूमिगत स्तर भी बढ़ेगा तथा लाखों किसान परिवारों को भी लाभ होगा।

मेरा आग्रह है कि समस्त जलाशयों को कब्जामुक्त कराकर जल संकट के समाधान हेतु युद्ध स्तर पर शीघ्र कार्यवाही की जाए।

(xii) Need to construct reservoirs on the course of river Girna in Maharashtra under Pradhan Mantri Krishi Sinchayee Yojana

श्री ए.टी. नाना पाटील (जलगाँव): मेरे जलगांव क्षेत्र में गिरना नदी का पड़ने वाला रास्ता पहाड़ी है तथा वर्षाकाल में बारिश का सारा जल व्यर्थ बह जाता है। भंयकर सूखे से जलगांव को बचाने हेतु मेरा पिछले एक दशक से यह प्रयास है कि इस 187 किलोमीटर के रास्ते पर कई छोटे-छोटे नई टेक्नोलॉजी से 7 बराज कम खर्च से गनाकर जल संचय किया जाए। तदनुसार महाराष्ट्र सराकार ने एक डीपीआर बनाकर 2015 में केन्द्रीय जल आयोग को अनुमोदन हेतु भेजा है। न्यूमेटिकली आपेरेटेड गेट पर आधारित इसका डिजाइन पूर्णतः आधुनिक है। 9 जनवरी, 2016 को माननीय जल संसाधन मंत्री जी ने इसका हवाई सर्वेक्षण भी किया था। यदि इस परियोजना पर समयबद्ध ढ़ग से क्रियान्वयन हो जाए तो इस क्षेत्र की पेय जल वे सिंचाई की परेशानी हमेशा के लिए हल हो जाएगी। जैसे कि अभी इस प्रस्ताव को 13.10.2016 को राज्य तकनीकी सलाहकार समिति महाराष्ट्र सरकार को अनुमोदन के लिए भेजा है। मेरा सरकार से अनुरोध है कि इस परियोजना को प्रधानमंत्री कृषि सिंचाई योजना के तहत एक पायलट प्रोजेक्ट के तौर पर स्वीकार किया जाए तथा नेशलन प्रोजेक्ट का दर्जा देकर इस हेतु आवश्यक धनराशि उपलब्ध करवाकर समयबद्ध ढंग से कार्यान्वित किया जाए।

(xiii) Regarding reported attacks on Dalit and Minority Communities

SHRI ANTO ANTONY (PATHANAMTHITTA): I take this opportunity to draw the kind attention of the Government and this August House to the atrocities against Dalits and minorities in the country. According to official reports, 278 people have been killed and more than 6500 people were wounded in communal violence during the last three years. Dalits and minorities were the victims in 97 per cent of these cases. Among minorities, there have been 116 cases of attacks against the Christians reported during the said period. Several churches were razed, pastors and family members were set ablaze, and parents who were bringing their children to the Bible Classes were detained for one month. The Dalits and minorities have been deprived of basic amenities. These developments are clear violation of the fundamental rights ensured by the Constitution. Therefore, I request the Government to do the needful in ensuring the fundamental rights of the people in the country.

(xiv) Need to make public the census details of Other-Backward Classes in the country

श्री राजीव सातव (हिंगोली): संविधान में ओबीसी समुदाय के सामाजिक और शैक्षिक विकास की परिकल्पना की गयी है। एनडीए सरकार ने केवल ग्रामीण भारत की आर्थिक स्थिति को जारी किया है और विशेष रूप से ओबीसी जाति से संबंधित आंकड़े को प्रकाशित नहीं किया है। देश में ओबीसी आबादी पर आंकड़ों की अनुपस्थिति के कारण उनके संपूर्ण विकास के लिए नीति के निर्माण में बाधा हो रही है। ओबीसी समुदाय का विकास देश के विकास से जुड़ा हुआ है। सरकार ने ओबीसी आयोग को संवैधानिक दर्जा देने का प्रस्ताव किया है जिसके कारण ओबीसी जनगणना के आंकडों को जारी करने की आवश्यकता अधिक महत्वपूर्ण हो जाती है। इस तरह के उपाय से बड़े पैमाने पर ओबीसी समुदाय को लाभ होगा। मैं सरकार से जनगणना के आंकड़ों को जारी करने और उसके आधार पर कल्याणकारी योजनाओं के त्वरित और लक्ष्य आधारित कार्यान्वयन को सुनिश्चित करने के लिए तत्काल कदम उठाने के लिए अनुरोध करता हूँ।

(xv) Regarding setting up of a judicial Commission to look into matters of alleged inaction in cases of mob lynching

SHRI M.I. SHANAVAS (WAYANAD): Lynching and mob orchestrated murder is increasing in the country with each passing day and the common public, especially the minority communities and the dalits are in mortal fear of their lives. As many as 97% of these attacks were reported after May 2014, indicating a sense of impunity displayed by the perpetrators of such attacks as observed in the frequency and spread of these incidents. It is in this context that I would urge upon the government to enact a definitive legislation that addresses the gaps suffered by the law and order agencies in effecting prosecution of the perpetrators and instigators of lynching and premeditated mob violence. I would further urge upon the government to constitute a judicial commission to enquire into reports of inaction and partisan conduct alleged by the kin of victims in mob-lynching.

(xvi) Need to review the decision to privatise four small arms Factories

SHRI P. KUMAR (TIRUCHIRAPPALLI): Madam Speaker, I rise to bring the following matter of urgent public importance to the notice of the Government so that corrective action could be taken immediately to save the Ordnance Factories functioning under the Ordnance Factory Board (OFB).

Madam, it was brought to our notice that during the meeting held on 30.05.2017, the NITI Aayog had directed the Department of Defence Production and the Ordnance Factory Board to submit a proposal to privatize four small arms factories under PPP mode, one of which is Ordnance Factory Tiruchirapalli which is in my Parliamentary Constituency.

It is also understood that the Ministry of Defence has categorized about 143 items produced by Ordnance Factories as non-core, which means that henceforth, for these 143 items, orders will not be placed on OFB, which will be forced to wind up.

Madam, Ordnance Factory, Tiruchirapalli (OFT) is one of the 41 Indian Ordnance Factories functioning under OFB, Ministry of Defence.

This was established in 1966 when the need was felt for small arms, after the Indo-Pak war of 1965.

Immediately after one year of its inception, it started production. Now, it manufactures small arms ranging from 0.315 rifles to high calibre weapons, including grenade launchers.

That being so, the decision of the NITI Aayog to privatize OFT came as a rude shock.

To protest against this move to privatize, the OFB Protective Committee had decided to go on an indefinite strike from 24th July 2017.

In view of the above, I request the Govt. of India to instruct the concerned to withdraw the proposal and to hold discussions with the arms factories in the interest of national security.

(xvii) Need to provide funds for cleaning of river Thamirabarani in Tirunelveli Parliamentary Constituency of Tamil Nadu

SHRI K.R.P. PRABAKARAN (TIRUNELVELI): Thamirabarani is one of the perennial river in Tamil Nadu which originates from Pothigai hills on the eastern slopes of the Western Ghats. Thamirabarani is a symbol of Tamil culture and civilization and an identity to Tirunelveli city. The natural beauty of Tirunelveli is that Thamirabarani runs through the centre of the city. The water gives sweet taste and quenches the thirst of people of TirunelvelL The river water is used for drinking, irrigation, fishing and electricity generation. This river is having a number of canals, dams and reservoirs. Besides fulfilling the drinking water requirements of three districts of southern Tamilnadu, the river irrigates 82,000 acres of land.

Thamirabarani River is greatly polluted due to rapid industrialization on its banks including pulp, paper, textile, various medium and large scale industries leading to the discharge of untreated effluents and also human and animal wastes. Examination of Thamirabarani River water indicates that the chemical and pollution levels are extremely higher than the permissible limits. Further, the presence of amala plants in the canal greatly absorb the oxygen level leading to the death of living things. Besides, the increased presence of microbes spreads foul smell in the canals. The presence of high level of toxic substance in the river water and its consumption causes irritation and other skin related diseases. There is huge apprehension among the scientists and farmers that if the present situation is allowed to continue, the crops will be greatly affected.

Madam, in this regard, I urge upon the Union Government and Ministry of Water Resources, River Development & Ganga Rejuvenation to allocate necessary funds for cleaning and also to save the holy river running between the Oxford city of south India (palayamkottai) and Tirunelveli.

(xviii) Need to construct road-over bridge at Sukhinda Road and RoB/under pass at Byree Railway Station in Jaipur Parliamentary Constituency of Odisha

SHRIMATI RITA TARAI (JAJPUR): There is a need to immediately complete the underconstruction road over bridge near Sukinda road railway station and fix the responsibility for the inordinate delay of the project. It is also requested to sanction and construct a road-over-bridge or an under-pass at Byree railway station on the Chhatia Kalakala road in the Jajpur Parliamentary constituency of Odisha.

(xix) Need to ban online sale of medicines

श्री श्रीरंग आप्पा बारणे (मावल): पिछले चार-पाँच सालों में ऑनलाइन ट्रेडिंग में काफी मात्रा में बढ़ोतरी हुई है। ग्राहक घर या अपने दफ्तर में बैठकर मनचाही चीज मंगवा सकते हैं। लेकिन ऑनलाइन ट्रेडिंग की शिकायतों में भी दिनोंदिन बढ़ोतरी होती जा रही है। कई मामलों में तो ग्राहकों को कोई और सामान ऑर्डर करने पर उसका डुप्लीकेट सामान या कोई अन्य वस्तु पहुँचा दी जाती है और अब ऑनलाइन ट्रेडिंग का कार्यक्षेत्र इतना बढ़ गया हे कि अब मरीजों को दवाइयाँ भी घर पहुँचाने का काम आसानी से कर रही है। इसके साथ साथ कुछ प्रतिबंधित दवाइयों को भी ऑनलाइन बेचा जा रहा है।

मैं सरकार का ध्यान ऑनलाइन दवाई बेचने वाली कंपनियों पर आकर्षित करना चाहता हूँ। आज मेडिकल दुकानदारों पर सख्ती बरती जा रही है कि वो बिना डॉक्टर के अनुमति पत्र के कोई भी दवाई नहीं बेच सकते, परंतु ऑनलाइन दवाई बेचने वाली कंपनियाँ डॉक्टरों की अनुमति पत्र के बिना बहुत सी दवाइयाँ ऑनलाइन बेच रही है। इसमें आश्चर्य करने वाली बात यह है कि बहुत सी प्रतिबंधित दवाइयाँ आसानी से उपलब्ध हो जाती है जो कि मानव जीवन के लिए खतरा पैदा करती है।

मैं सरकार से इस विषय की गंभीरता को समझते हुए यह मांग करता हूँ कि इस तरह की ऑनलाइन दवाई बिक्री प्रक्रिया पर नजर रखी जाए तथा ऑनलाइन बेची जा रही दवाइयों पर अतिशीघ्र प्रतिबंध लगाया जाय।

(xx) Need to build an auditorium for cultural activities in Pratapgarh district, Uttar Pradesh

कुँवर हरिवंश सिंह (प्रतापगढ़): जिला प्रतापगढ़ (उ.प्र.) के ऐतिहासिक धरोहरों एवं पौराणिक महत्व में अग्रणी जनपद रहा है, यहां सदी के माहानायक अमिताभ बच्चन के पिता स्व. श्री हरिवंश राय बच्चन जी की जन्म से जुड़ी स्मृतियां, प्रख्यात साहित्यकार मुंशी प्रेमचंद जी की यादें, राम वन गमन मार्ग एवं महाभारत कालीन संवाद स्थल की गाथाएं आज भी जनमानस में चर्चित हैं। पर्यटन की दृष्टि से यह जिला अत्यंत महत्वपूर्ण है।

जन संवाद के दौरान व्यापार मण्डल, रामलीला समिति, साहित्य व कला से जुड़े लोगों द्वारा यह मांग लगातार की जा रही है कि यहाँ 800 से 1000 व्यक्तियों की क्षमता वाला एक ऑडीटोरियम/रंगमंच बनाया जाए। विकास भवन के पास इसके लिए पर्याप्त भूमि भी उपलब्ध है।

जिलाधिकारी, प्रतापगढ़ (उ.प्र.) द्वारा इस ऑडीटोरियम/रंगमंच को बनाने में 667 लाख रूपये की लागत का अनुमान लगाया गया है जिसे मैंने संस्कृति मंत्रालय, केन्द्र सरकार को भेज दिया है।

अतः मैं सरकार से यह मांग करता हूँ कि जनहित में जनपद प्रतापगढ़ (उ.प्र.) में पं. दीन दयाल उपाध्याय के नाम से एक ऑडीटोरियम/रंगमंच के निर्माण हेतु धनराशि अतिशीघ्र कराई जाए।

(xxi) Need to grant Scheduled Tribe status to certain communities in Assam

श्री नव कुमार सरनीया (कोकराझार): कोच राजबंसी आदिवासी टाई, आहोम, मोरान, मटक और चुटिया छ जनगोष्ठी बहुत दिनों से जनजातिकरण की मांग करते आ रहे हैं, चुनाव के समय यह मुद्दा विशेष स्थान रखता है लेकिन वर्तमान समय तक कार्यकारी नहीं हुआ है। कोच राजवंशी को 1996 में जनजाति का दर्जा मिला था परन्तु संविधान में शामिल नहीं हो पाया। आदिवासी लोग भारतवर्ष के विभिन्न राज्यों में जनजाति के रूप में मान्यता हैं। लेकिन असम में इन्हें जनजाति के दर्जा से दूर रखा गया है। सरकार अगर इस विषय पर कोई सटीक और सकारात्मक निर्णय नहीं लेती है तो आने वाले समय में मेरे संसदीय क्षेत्र के साथ असम में भी भयंकर परिस्थिति होने की संभावना है।

इसलिए मैं सरकार से इस विषय को गंभीरता से लेने के लिए अनुरोध के साथ मांग करता हूँ।

... *(interruptions)*

माननीय अध्यक्ष : आइटम नंबर 19 और 20। श्री आनंदराव अडसुल।

…(व्यवधान)

HON. SPEAKER: Please go back to your seats. I just cannot go back to that subject. You can speak in the evening but not now. I am sorry. What can I do?

…*(interruptions)*

HON. SPEAKER: Already, everything has gone on record. Again the same thing will be repeated. I cannot control like this. No, I am sorry.

…*(interruptions)*

HON. SPEAKER: Please go to your seat. Do not say anything. Otherwise, I cannot do anything. Do not speak like this.

…*(interruptions)*

12.38 hours

(At this stage, Shri M.B. Rajesh and some other hon. Members went back to their seats.)

HON. SPEAKER: Shri Karunakaran, you have to only complete your statement now. That is all. Do not start from the beginning as everything has already gone on record.

…*(interruptions)*

HON. SPEAKER: Shri Karunakaran, you have to only complete your statement. That is all. You will not start from the beginning again.

SHRI P. KARUNAKARAN (KASARGOD): I am not making any contradictory remarks. … (*Interruptions*)

HON. SPEAKER: Shri Karunakaran, you just complete your statement.

… (*Interruptions*)

SHRI P. KARUNAKARAN: Madam Speaker, thank you.

A very serious peace process has been initiated in the State of Kerala. The Chief Minister has called the RSS, BJP and the CPI (M) leaders together. …

(*Interruptions*) They have discussed the issues. Also in Thiruvananthapuram, Kottayam and Kannur, district-wise meetings are going on. We are always for peace. … (*Interruptions*) See what happened in Delhi. You know Shri Sitaram Yechury. He is the leader of the CPI (M) Party in the Rajya Sabha. He was attacked in the office three times. His office was attacked three times. No case has been filed. … (*Interruptions*) I do not want to go into the details of what happened in Kerala. A large of CPI (M) workers have been attacked. During the regime of the earlier Government, 27 CPI (M) workers were killed. … (*Interruptions*)

HON. SPEAKER: You have said that the CM is looking into it.

… (*Interruptions*)

HON. SPEAKER: Dr. A. Sampath, Shrimati P.K. Sreemathi Teacher, Shri P.K. Biju and Shri Joice George are permitted to associate with the issue raised by Shri P. Karunakaran.

… (*Interruptions*)

HON. SPEAKER: Shri Adsul to speak.

… (*Interruptions*)

माननीय अध्यक्ष : आप लोग या तो कुरुक्षेत्र बनाइए या धर्म क्षेत्र बनाकर चर्चा कीजिए।

…(व्यवधान)

12.41 hours

STATUTORY RESOLUTION RE: DISAPPROVAL OF BANKING REGULATION (AMENDMENT) ORDINANCE, 2017 AND BANKING REGULATION (AMENDMENT) BILL, 2017 –Contd.

HON. SPEAKER: Now, the House will take up Items No. 19 and 20 together.

Shri Anandrao Adsul to continue.

SHRI ANANDRAO ADSUL (AMRAVATI): Respected Madam Speaker, yesterday I was speaking on the Banking Regulation (Amendment) Bill, 2017. But because of the time constraint, I could not conclude my speech. I am thankful to you for giving me an opportunity to speak again on the Bill. … (*Interruptions*)

HON. SPEAKER: Shri Karunakaran, nothing is going on record. Why are you speaking?

…*(Interruptions)*… *

SHRI ANANDRAO ADSUL : There is an amendment in the Banking Regulation Bill to Section 35 (a). The amendment was carried out through an Ordinance promulgated on 4th May, 2017. Now, this Bill has been brought forward to replace that Ordinance. Now-a-days it has been observed that there is a high percentage of Non Performing Assets which has reached unacceptably high levels. The Bill has been brought forward under this circumstance. There is an urgent need to improve the financial health of the banking industry for the purpose of improving the economic growth of the country.

What is the amendment? The amendment is to confer the power upon the Central Government for authorizing the Reserve Bank of India to issue direction to any banking company or companies to initiate insolvency resolution process in respect of default under the provisions of the Insolvency and Bankruptcy Code 2016. This is an addition to Section 35 (a), which is 35 (a) (a).

---

* Not recorded.

The second one is to confer power upon the Reserve Bank of India to issue directions to banking companies for the resolution of the stressed assets and also allow the Reserve Bank to specify one or more authorities or Committees to advise banking companies on the resolution of the stressed assets. That is Section 35 (a) (b).

I definitely support it because it has come under the circumstances which we all know. There is a heavy NPA in each and every bank. It may be public sector bank, or private sector bank, or multi State cooperative bank or urban bank.

कल मैंने मंत्री जी के सामने कुछ मुद्दे रखे थे, आज आपकी उपस्थिति में भी रखना चाहता हूं, जिसमें थोड़ा समय लगेगा। रक्षा बंधन सामने है और आप हमारी ताई हैं, इसलिए आप हमें संरक्षण देंगी। मैंने वर्ष 2000 की बात उठायी, उस समय श्रद्धेय अटल जी की सरकार थी और बैंकिंग क्षेत्र का एनपीए इसी प्रकार से बहुत बड़े पैमाने पर आगे जा रहा था। उस समय बैंकिंग रेगुलेशन एक्ट, सिक्योर्टाइजेशन एक्ट में संशोधन करके लाया गया था। साथ ही साथ वन टाइम सैटलमेंट स्कीम भी लायी गयी थी। आज वह भी काफी नहीं है, इसलिए आज हम यह अमेंडमेंट कर रहे हैं और यह जरूरी है, मैं ऐसा मानता हूं। I am working in the banking industry for the last more than forty years. मैं मंत्री जी से कहना चाहता हूं कि कोऑपरेटिव बैंक्स से संबंधित मुद्दे मैं सालों से उठाता आया हूं। जब हमारे कोऑपरेटिव बैंक की इंडस्ट्री के लिए इनकम टैक्स नहीं था, वर्ष 2006 में इनकम टैक्स लगाया। धारा 80 (बी) के तहत सही मायने में जब इनकम टैक्स एक्ट बना, तभी प्रोविजन किया था कि, Cooperative Banking Industry should not be there. तब हमारे वित्त मंत्री चिदंबरम जी थे। हम समझते थे कि वे सत्तापक्ष में थे, हम विपक्ष में थे। वह हमारी बात कभी नहीं मानेंगे। लेकिन अभी हमारी सरकार है, हमारे मंत्री जी हैं। मैं उनका हमेशा आदर करता हूं।

मैं आपके सामने दो बातें आपके बारे में रखना चाहता हूं। फाइनेंस मिनिस्टर वही होता है, जो बुद्धिमान होता है और बुद्धि व शक्ति इकट्ठा नहीं आती है, लेकिन आप डिफेंस मिनिस्टर भी हैं, शक्तिशाली हैं और बुद्धिमान भी हैं। इसलिए हम आपसे कुछ उम्मीद करते हैं कि पहले कोऑपरेटिव बैंकिंग इंडस्ट्री समझा करें। आप समझते भी हैं, ऐसा नहीं है कि मैं आपसे ज्यादा इंटेलीजेंट हूं। लेकिन देखने का एक ढंग है। हमारा रजिस्ट्रेशन सोसायटी एक्ट के तहत है, लेकिन वर्किंग व टोटली फंक्शनिंग बैंकिंग रेगुलेशन एक्ट के तहत है। रिजर्व बैंक की पूरी निगरानी होती है, साथ-साथ इंस्पैक्शन होता है। कल भी मैंने आपसे बोला था कि थोड़ा भी इन पर इमिजिएट्ली कोई न कोई पेनल्टी लगती है, किंतु यह बात पब्लिक सेक्टर बैंक के

साथ क्यों नहीं होती है? कल भी मैंने बोला था कि वहां हमारी गवर्नमेंट के नॉमिनी होते हैं, एक रिजर्व बैंक कंट्रोलिंग अथॉरिटी होती है। यह होने के बावजूद अगर एन.पी.ए. बढ़ता है, जो एक गाइडलाइन उसके ऊपर बहुत आगे चली जाती है। इसका मतलब वहां कोई न कोई इर्रेगुलैरिटीज़ या गैर व्यवहार होता है। अगर गैर व्यवहार होता है तो कोऑपरेटिव बैंक के डायरेक्टर को सवाल किया जाता है। कभी-कभी बैंक लिक्विडेशन भी निकाली जाती है। यह पब्लिक सेक्टर बैंक के साथ क्यों नहीं होता हैं। एक बहुत बड़ा उदाहरण यह है कि आदरणीय प्रधान मंत्री जी एक योजना लाए 'जन-धन योजना'। देश के 23 करोड़ से भी ज्यादा परिवारों ने अकाउन्ट खोले, जिन्होंने कभी बैंक नहीं देखे थे। 25 हजार करोड़ रुपये से ज्यादा राशि जमा हुई। यह बात समझने की जरूरत है कि 25 हजार करोड़ रुपये बहुत गरीब लोगों के जमा हुए। 23 करोड़ फैमिली और एक माल्या, उनमें से 9 हजार करोड़ रुपये की राशि उठा लेता है और बैंक में नहीं भरता है, डिफॉल्टर हो जाता है। हमारे देश में कितनी विसंगति है, हमारे देश में क्या हो रहा है। पैसा किसका है आम जनता का है। उठाते कौन है कॉर्पोरेट्स व बड़े-बड़े उद्योगपति। मैं इसकी जरूरत भी मानता हूं, लेकिन जब ये पैसा उठाते हैं तो रीपेमेंट की जिम्मेदारी भी उन्हीं की होती है। माल्या लंदन में बैठा था, तो भी हमें नहीं मिलता है। हमारे और ब्रिटेन के अच्छे रिलेशन हैं, फिर भी अभी तक यहां नहीं आता है। यदि हमारे यहां का कोई भी बैंक का चेयरमैन है, तो उसको सीधा अंदर बिठाया जाता है। करप्ट है तो उसे बिठाना चाहिए, इसमें दो राय नहीं है। लेकिन यहां क्यों अन्याय हो रहा है, यहां यह विसंगति क्यों है? मैं यह पूछना चाहता हूं।

दूसरी बात यह कि कोऑपरेटिव बैंक की पार्टिकुलरली, आदरणीय वित्त मंत्री जी के सामने एक और बात रखना चाहता हूं। जब डीमॉनिटाइजेशन हुआ, पहले चार दिन डिस्ट्रिक्ट बैंक ने 500 और 1000 रुपये के नोट कलेक्ट किए। बाद में हमने बैन किए। हमारे मन में यह आशंका है कि यह डिस्ट्रिक्ट सेंट्रल बैंक, कोऑपरेटिव बैंक की जो मूवमेंट महाराष्ट्र में चलती है, वह प्राइवेट के हिसाब से चलती है। कुछ पार्टी के नेतृत्व में चलती हैं। वहां करप्शन चलता है। मैं आदरणीय मंत्री जी को एक उदाहरण देना चाहता हूं कि मैं महाराष्ट्र स्टेट कोऑपरेटिव बैंक, पूरे देश का सबसे बड़ा कोऑपरेटिव बैंक है 'एपेक्स बैंक'। मैं उस बैंक में सर्विस भी करता था। मैं वहां लगातार 30 साल से ज्यादा डायरेक्टर था। वहां जब इर्रेगुलैरिटी हुई। यूपीए की सरकार थी और उस सरकार में डिप्टी चीफ मिनिस्टर, अजीत दादा पवार थे। वह बैंक के बोर्ड में थे। लेकिन जब रिजर्व बैंक ने पाया कि यहां इर्रेगुलेरिटी है तो पूरा बोर्ड डिजॉल्व कर दिया। उन्होंने लोकल सरकार की भी परवाह नहीं की। यह अगर वहां होता है तो पब्लिक सैक्टर बैंक में क्यों नहीं होता। हमारा देखने का ढंग है कि वहां कार्रवाई होती है, वहां डिस्ट्रिक्ट सैंट्रल कोऑपरेटिव नाबार्ड, रिजर्व बैंक और कोऑपरेटिव डिपार्टमैन्ट इन तीनों की निगरानी होती है। अगर कुछ गलत पाया जाता है तो उनका व्यवहार भी बंद किया जाता है। ऐसे चार बैंक महाराष्ट्र में हैं। एक उस्मानाबाद डिस्ट्रिक्ट का बैंक है, दूसरा वर्धा डिस्ट्रिक्ट का बैंक है, तीसरा नागपुर का है और चौथा बुलढाणा का है। जब ये बैन किया गया तो उसका

परिणाम क्या हुआ। गुजरात, महाराष्ट्र, केरल और कर्नाटक इन चार राज्यों में कोऑपरेटिव सैक्टर का एक नेटवर्क रहा है, जहां बहुत बड़े पैमाने पर कोऑपरेटिव बैंकिंग इंडस्ट्री है, जहां कोऑपरेटिव क्रेडिट सोसाइटीज हैं, जहां शुगर फैक्टरीज हैं, जहां कंज्यूमर्स सोसाइटीज हैं। इस तरह से एक बहुत बड़ा नेटवर्क बना है। हर पांच-दस किलोमीटर पर डिस्ट्रिक्ट कोऑपरेटिव बैंक की एक ब्रांच है। हमारे सारे किसान भाई डिस्ट्रिक्ट बैंक्स से व्यवहार करते हैं। जब डिमोनेटाइजेशन हुआ, नोटबंदी आई तो उनके व्यवहार खत्म हुए। किसानों के व्यवहार खत्म हुए, छोटे व्यापारियों के व्यवहार खत्म हुए। अभी वह पीरियड निकल गया, लेकिन आज क्या हो रहा है। आज महाराष्ट्र के 31 डिस्ट्रिक्ट सैंट्रल कोऑपरेटिव बैंक्स में पांच सौ और एक हजार के 8,500 करोड़ नोट हैं। उनको 72 करोड़ रुपये का ब्याज चार परसैंट की दर से देना पड़ता है। मैं उनका पक्ष नहीं ले रहा हूं, मैं हकीकत बता रहा हूं कि परिणाम क्या होता है।

महाराष्ट्र सरकार ने कर्ज माफी का ऐलान किया, लेकिन कर्ज माफी कहां से होगी। अगर हमारे सभी किसान भाइयों का एकाउंट डिस्ट्रिक्ट सैंट्रल कोऑपरेटिव बैंक की ब्रांचों में है तो बैंक ने बताया कि हमारा पैसा अटका हुआ है, हमारे पास पैसा नहीं है, इसलिए हम नहीं कर पायेंगे। महाराष्ट्र के चीफ मिनिस्टर ने जब यहां रिक्वैस्ट की कि हमने कर्ज माफी की है, लेकिन अनफॉर्चुनेटली डिस्ट्रिक्ट बैंक इसलिए नहीं देते कि उनके पास जो पैसा पड़ा है, जब तक उसे रिजर्व बैंक एक्सैप्ट नहीं करेगा, तब तक वह देना मुश्किल है। तब 2771 करोड़ रुपये रिलीज किये गये, परंतु बाकी क्यों नहीं किये गये। अगर पैसा बैंक में आता है तो उल्टा फायदा यह होता है कि किसने भरा है, कहां से लाया है। आप इंक्वायरी कीजिए, अगर वह गलत तरीके से लाया है तो उसके ऊपर कार्रवाई करो। लेकिन महीनों से इस तरह से पैंडिंग रखना यह हमारे महाराष्ट्र, गुजरात, कर्नाटक और केरल के लोगों के लिए बिल्कुल ठीक नहीं है। यह बात आपको समझनी जरूरी है क्योंकि वहां इनका नेटवर्क है, बाकी नार्थ में ज्यादा लोगों को महसूस नहीं होता, उसका कारण यह है कि यहां कोऑपरेटिव का नेटवर्क नहीं है। लेकिन हमारे यहां पूरा नेटवर्क है। वहां पब्लिक सैक्टर बैंक 25-30 किलोमीटर के अंतर पर हैं, लेकिन कोऑपेरेटिव बैंक पांच-दस किलोमीटर के अंतर पर हैं। इसलिए हर किसान भाई का वहां एकाउंट है। चाहे वह जनधन एकाउंट हो या उनका रेगुलर पहले वाला एकाउंट हो। इसलिए मेरी विनती है कि कोऑपरेटिव बैंक की ओर देखने का ढंग बदलिये, उनकी हैल्प कीजिए। यह सैक्टर सही मायनों में सोसाइटी का जो एक कॉमन आदमी है, उनके लिए काम करता है, छोटे लोगों के लिए काम करता है। जो गलत है, उसके ऊपर कार्रवाई करो, लेकिन जो सही है, उसे चलने दो।

महोदया, मैं सरकार के ध्यान में एक बात और लाना चाहता हूं कि हमारे यहां रायगढ़ डिस्ट्रिक्ट बैंक है, पुणे डिस्ट्रिक्ट सैंट्रल बैंक, सतारा है, कोल्हापुर, सोलापुर और अहमदनगर है। इस कम्पिटीशन में हर टैक्नोलोजी उन्होंने एडॉप्ट की है। चाहे कोर बैंकिंग हो, एटीएम हो, एसएमएस बैंकिंग हो, मोबाइल बैंकिंग

हो, उन्होंने हर चीज को एडॉप्ट किया है। क्योंकि कम्पिटीशन में जब तक यह नहीं करेंगे, तब तक हम जिंदा नहीं रहेंगे या कारोबार नहीं कर पायेंगे। यह स्थिति होते हुए भी उनकी ओर देखने का ढंग देखिये, आप उनका कारोबार देखिये। एक बैंक को आप जाकर देखिये जो अच्छा काम करता है। जो अच्छा काम करते हैं तो आपकी तरफ से उनकी मदद होनी चाहिए। इसलिए मैं आपसे विनती करता हूं, इसके पहले भी मैं विनती करता आया हूं, इंकम टैक्स का मुद्दा पुराना हुआ, हम उसके आदी बन गये हैं। लेकिन कम से कम यह बदलाव आपको करना पड़ेगा। आज बैंक की जो डैफिनेशन है, जो बैंकिंग कंपनियां हैं, उनमें खाली आप एड करो, इनक्लूडिंग कोऑपरेटिव बैंकिंग इण्डस्ट्री because it is functioning under the Banking Regulation Act. जो हम बदलाव करते आए हैं in the Banking Regulation Act, 1949, ये बदलाव इसलिए कि जो-जो परिस्थितियाँ हैं, उनका सामना करने के लिए आपने यह किया है। इसके लिए आपको बहुत-बहुत धन्यवाद देता हूँ। हम इस बिल का पूरा समर्थन करते हैं।

धन्यवाद।

माननीय अध्यक्ष : अब सब लोग टाइम-लिमिट को ध्यान में रखें।

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI) (ANAKAPALLI): Madam Speaker, I rise to support the Banking Regulation (Amendment) Bill, 2017. I welcome it. It seeks to amend the Banking Regulation Act, 1949 to insert provisions for handling cases related to stressed assets. 'Stressed assets' means loans where the borrower has defaulted in repayment or where the loan has been restructured by changing the repayment schedule.

The Bill authorizes the Reserve Bank of India to issue directions to banks for initiating proceedings in case of a default in loan repayment. Of course, these proceedings would be under the Insolvency and Bankruptcy Code, 2016. Further, the RBI may issue directions to banks for resolution of stressed assets from time to time.

I think, with the recent enactment of Insolvency and Bankruptcy code, 2016, it has opened up new possibilities for time-bound resolution of issues relating to stressed assets. This would strengthen the Insolvency and Bankruptcy Code and coordinate with the SARFAESI and Debt Recovery Act to facilitate resolution or recovery of bank loans.

The Bill seeks to constitute a committee to advise banks on resolution of stressed assets. The members of such committees will be appointed by the RBI. Here, I would like to sound a word of caution. Members of such committees should be eminent persons or financial experts. It should not be pick and choose.

Another feature in the Bill is inserting a provision which will be applicable to the State Bank of India, its subsidiaries and Regional Rural Banks. I welcome it.

A major concern is prevalence of Non-Performing Assets (NPAs). This problem has not been taken seriously by the previous Government until it was mandated by the Narasimham and Verma Committees. Farm loan NPAs are less than the NPAs in the corporate sector. While replying to the debate, the hon. Minister may enlighten the House regarding the NPAs of each nationalized bank and steps being taken to minimize them.

The Government has to catch hold of big fish that have taken huge amount of loans from banks and have become wilful defaulters. I am sorry to say that banks are not coming forward to give loans to the farmers, micro and small sector. Banks have to change their attitude towards these people. They should show compassion in granting loans to these people instead of helping big industrialists.

Let us hope, with the passage of the Bill, the level of stressed assets will come down drastically and the balance sheets of banks would improve and it will help the nation in lending credit to the MSME sector and educational loans to the needy students.

Before concluding my speech, I would like to give two or three suggestions. Always, prevention is better than cure. I would request the Government of India that they should stop giving loans worth thousands of crores of rupees to only one fellow or one group. Thereafter, they fail to recover the loans. Generally the human tendency is, while taking loans, they show very much interest, but while repaying it, they will not show it. That is why, they should make stringent and hard rules for wilful defaulters. They are also like criminals. They are also dangerous like other criminals. They are like anti-national people because they are destroying the nation by becoming wilful defaulters. I would request the Governments – either the previous Government or the present Government or the future Government – that there should be less political interference in the banking sector. I appreciate the hon. Prime Minister because, since the past three years, they have not appointed any political person as a bank director. That is a very good change. Even in future also, there should be less political interference so that bank officials work very happily and independently also.

In the banking sector, corruption is very high. So, Madam, take stringent measures to prosecute the economic offenders.

With these words, I conclude my speech.

<u>13.00 hours</u>

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam, the Amendment Bill empowers the Central Government to authorize the RBI to issue directions to the banks to initiate proceedings of insolvency under the Insolvency and Bankruptcy Code in respect of the non-performing assets.

The RBI can issue directions for resolution and also appoint committees or authorities which would advise banks on resolution of stressed assets.

Madam, there are occasions when a banker refrains from taking recourse to certain restructuring deal or insolvency procedure because if that result in a loss, he may come under the scanner of the CBI or ED and because of that, the bankers were earlier afraid of initiating any insolvency resolution process. Instead, he would prefer to go for the liquidation of the stressed asset which may not yield the best recovery. Now, since he works on the direction of RBI and authorized by the Centre, he is protected against scrutiny by any federal agency. Now, the bankers are trying to put the total responsibility on the RBI and saying that they were acting on their instructions.

Secondly, the banker may be hesitant or be unable to take steps against a person who is politically connected and is able to influence the top management. However, that aspect too would be taken care of since the authorization and direction would be coming from the highest levels of the Government. महोदया, आपको मालूम ही है कि कितने ही केसेज हमारे पास भी आते हैं कि आप बैंकर से बात करो, फर्स्ट सेटलमेंट के लिए करो, नहीं तो इन्टरेस्ट के लिए बात कीजिए, लेकिन मेरे ख्याल से अब यह सब बन्द हो जाने वाला है, because now, they will be directly working on the RBI instructions and it is a safeguard for them also.

Thirdly, there are times when the bankers have a lax approach to these loans. If action is initiated against a defaulter at the earliest, this would help the creditors in recovering more. As the time goes by, the recoverable value goes down considerably. This Amendment would empower the RBI to issue directions.

It can force the banker to initiate proceedings at an early stage thus, enabling them to recover more value.

Madam, prevention of NPAs is more important. Banking is a business and giving a loan to a borrower is a commercial decision. The corporate borrower may be unable to repay the loan for any number of reasons. Lending decisions taken by an honest banker can also give rise to NPAs. The problem turns into a crisis when the NPAs are allowed to linger on for years and their volumes become so large that banks' balance sheets become severely impaired.

The Ordinance does not cater to stop future NPAs from taking place. It only lays down the means aimed to mitigate the losses. However, there are no steps with a long term solution to NPA problems.

महोदया, बेसिकली आरबीआई जो डायरेक्शंस दे रहा है which the banks will follow, we should see that no more NPAs are there and also जो पैसा बड़े-बड़े पीएसयूज ने लिया हुआ है, बड़े-बड़े कारपोरेट्स ने लिया हुआ है, वह पैसा पूरा वापस आने के बारे में this Ordinance is there and we welcome this Ordinance.

महोदया, मेरा एक छोटा सा सजेशन है। जेटली जी ऐसा है कि जब मैं यहाँ भाषण के लिए आ रहा था, तो कुछ लोगों ने मुझे फोन किया। बहुत से रिटायर्ड ऑफिसर्स हैं, रिटायर्ड कर्मचारी हैं, वे लोग सीनियर सिटिजन्स हैं, उन्होंने कहा कि इतने एनपीऐज हो गये, वे लोग इतना पैसा लेकर लन्दन में जाकर बैठ रहे हैं, पता नहीं कहाँ-कहाँ जा रहे हैं, हजारों करोड़ रुपया आप लोग माफ कर रहे हैं। उन लोगों की एक ही विनती है कि इतनी मेहनत करने के बाद, वे लोग 30 साल मेहनत करते हैं, 30 साल मेहनत करने के बाद में उनका पैसा जो उनको अक्यूम्युलेट होता था वर्ष 2004 से पहले, उस पैसे को वे फिक्स डिपॉजिट में लगाते थे। फिक्स डिपॉजिट में उस पैसे को लगाने के बाद उस पैसे के ऊपर इन्कम टैक्स लगता है। फिर उसके बाद उस पैसे के ऊपर जो इन्टरेस्ट आता है, उसके ऊपर भी उन लोगों को टैक्स लगता है। उन लोगों की विनती है कि यह पैसा जो इतने साल देश के लिए काम करने के बाद, अपनी हड्डी-पसली खत्म कर लेने के बाद अपने बुढ़ापे के लिए वे जोड़ते हैं, यह उनका कमाया हुआ पैसा है और दूसरे लोग जो लोन लेते हैं और बैंकों से करोड़ों रुपये लूटकर ले जाते हैं, क्या इन लोगों पर टैक्सेशन करना ज़रूरी हैं। अगर रिटायर्ड लोगों पर टैक्स को माफ करें तो पूरा देश आपको आशीर्वाद देगा और हर आदमी जो सर्विस में है, वे उनको धन्यवाद देंगे।

So they basically use the amount, which they have accumulated as pension and interest thereon, for purchasing the medicines or for their old age. So that tax should be waived off. That was the thing which has been suggested by them. I have put this matter in front of you. I think a wise decision will be taken on this and that will be waived off.

Thank you, Madam.

HON. SPEAKER: Shri V. Varaprasad Rao, you take two minutes only. Your Party has no time. What can I do?

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): Madam, at the outset, I congratulate the hon. Minister of Finance for trying to bring so many laws to check the NPAs, particularly with regard to the Banking Regulation Act, the Companies Act, the SARFAESI Act, the Insolvency and Bankruptcy Code and the Recovery of Debts due to Banks and Financial Institutions Act and the Debt Tribunals and so many other things. But a lot more has to be done because now the NPA is amounting to almost Rs.15 lakh crore.

Can the Finance Minister think of giving some more teeth to the RBI so that the concerned banks which are really defaulting in a high manner could be checked? The second thing is that the corporates are really eating into the savings of the poor people. For example, to mention a few, Lanco's NPA is Rs.44,000 crore. Bhushan Steel's NPA is Rs.43,000 crore and Essar Steel's NPA is 33,000 crore and all that. If we take the percentage of loans of the corporates, it is only 56 but the NPAs of the large corporate form almost 90 per cent. So that aspect has to be looked into. At the same time, slowly the NPA is increasing when you compare the gross NPAs with all advances as a percentage. Initially, in 2012 it was only 3.4 per cent but during 2016 the percentage had gone up to 13 per cent. That means, the gross NPAs as a percentage of advance is increasing.

Can the FM think of these banks where the percentage is very high to check them? For example, the IOB's NPA is 22 per cent of the total advances. Similarly, the Patiala Bank's NPA is 19 per cent. The UCO Bank's NPA is 18 per cent. The Bank of India's NPA is 16 per cent, when the average is only 11 per cent. So, the FM should think on those lines whereby certain defaulting banks should also be controlled.

HON. SPEAKER: Please conclude.

SHRI VARAPRASAD RAO VELAGAPALLI: I have not even taken two or three minutes.

HON. SPEAKER: You have two minutes only. Please complete now.

PROF. SAUGATA ROY (DUM DUM): He is an IAS officer.

HON. SPEAKER: What can I do?

SHRI VARAPRASAD RAO VELAGAPALLI : Madam, the defaulters' list is also increasing. Over the last one decade, the number of willful defaulters is also increasing. Ten years ago, the list contained only 1,600. Now there are as many as 8,000 willful defaulters. The hon. Finance Minister should also look into that.

The RBI guidelines are there. The present loaning pattern is also a lopsided one. It is favouring the rich only, the politically strong and the socially advanced people. Therefore, it should have an equitable distribution amongst various communities as well.

HON. SPEAKER: You give the points only.

SHRI VARAPRASAD RAO VELAGAPALLI : A Canadian Investment Research Company referring to the NPAs in India and the conversions of the loans to equity by some corporates in India said that it was 'a giant collective swindle of public money involving banks, RBI and the Finance Ministry'. So this needs to be checked so that the economy could be improved; the investment could be improved; the growth of industry could also be done; and employment generation will be more. This really needs to be tackled. Thank you very much.

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज) : अध्यक्ष महोदया, मैं माननीय वित्त मंत्री द्वारा जो यह 'बैंककारी विनियमन (संशोधन) विधेयक, 2017' लाया गया है, इसके पक्ष में बोलने के लिए खड़ा हुआ हूं।

महोदया, बैंकों की जो स्थिति हो गयी थी, इसको सुधारने के लिए यह विधेयक लाना अति आवश्यक था। अगर एन.पी.ए. की बात करें तो आज यह साढ़े नौ लाख करोड़ रुपये से ज्यादा हो गया है और उसकी वज़ह से बैंक दिवालियापन की तरफ बढ़ रहे हैं। उसमें भी अगर आप देखें तो कुछ जो चुनिंदा उद्योगपति हैं, बड़े लोग हैं, 12-13 के करीब हैं, ढाई लाख करोड़ रुपये से ज्यादा एन.पी.ए. तो केवल उनके ऊपर हैं, यानी पूरे एन.पी.ए. का एक-चौथाई केवल उनके ऊपर कर्ज़ है। उसे बैंक वसूल नहीं पा रहे थे। चूंकि जो नियम-कानून पहले से बने थे, उसकी वज़ह से आर.बी.आई. को उतनी सख्ती से बैंकों को निर्देश दे कर उनसे वसूल करने की क्षमता नहीं थी। इसलिए माननीय वित्त मंत्री जी ने ऐसे कानून को लाने का काम किया है।

महोदया, अगर मैं आपको थोड़ा आगे बताऊं तो भारत के प्रधान मंत्री जी ने 'प्रधानमंत्री जन-धन योजना' लाकर 28 करोड़ ऐसे भारतवासियों को, जिन्हें बैंक का मुंह देखने का मौका नहीं मिला था, उन्हें बैंकों से जोड़ने का काम किया। उन लोगों के माध्यम से जो 40,000 करोड़ रुपये जमा हुए, उसके बारे में हमारे एक मित्र बता रहे थे कि उन पैसों को, उन गरीबों के पैसे को अगर उद्योगपति लेकर चले जाएं और फिर वे उससे ऐश-आराम करने लगें तो हमें लगता है कि उसका लाभ इस देश को नहीं मिलता। इसलिए इस अध्यादेश को लाने की आवश्यकता थी।

महोदया, अगर मैं आपको आगे बताऊं, चूंकि रिज़र्व बैंक का मक़सद बैंकिंग सेक्टर को भँवर में डालना नहीं, बल्कि उसे अनुशासित करना है। यही वज़ह है कि उन्हें अधिक शक्ति देना सरकार की जवाबदेही थी और सरकार ने उन्हें अधिक शक्ति देने के लिए यह कदम उठाने का काम किया है।

महोदया, हमारे विपक्ष के मित्र कुछ बोल रहे थे। पहले के एन.पी.ए. में जो इतने पैसे चले गए हैं, इसका कारण क्या है? मैं तो यह कहना चाहता हूं कि यह एन.पी.ए. इन तीन सालों में नहीं हुए हैं। ऐसे लोगों को लोन किसने दिया, लोन देना किसने शुरू किया और इस कानून का सख्ती से पालन करने का काम क्यों नहीं किया गया? इस वित्तीय व्यवस्था को चौपट कर दिया गया था और इसे सुधारने के लिए जब यह सरकार लगातार प्रयास कर रही है और जब ये प्रयास हो रहे हैं तो उनकी छाती फट रही है कि सरकार प्रयास कर रही है और उसका लाभ आने वाले दिनों में इस देश के देशवासियों को मिलेगा। इतना ही नहीं, इन लोगों ने अपनी सरकार के रहते कुछ तो किया नहीं और आज यह सरकार जब यह काम कर रही है, आज माननीय नरेन्द्र मोदी जी, माननीय अरुण जेटली के नेतृत्व में जब यह सरकार वित्तीय प्रबंधन में सुधार लाने का काम कर रही है तो इनकी परेशानी बढ़ रही है। मैं इसका समर्थन सिर्फ सत्ता पक्ष के एक

सदस्य के नाते नहीं कर रहा हूं, बल्कि 'भारतीय वाणिज्य एवं उद्योग महासंघ' द्वारा भी इस अध्यादेश का भरपूर स्वागत किया है, क्योंकि उन लोगों को अब लग रहा है कि इस से बैंक बच जाएंगे और आर.बी.आई. की गाइडलाइंस के अनुसार सरकार उन्हें ताकत देकर बैंकों को बचाने का काम कर रही है।

महोदया, अभी हमारे एक मित्र बोल रहे थे कि नोटबंदी के बाद नोट गिनने के लिए मशीन नहीं है। मैं तो कहना चाहता हूं कि कर्नाटक में ... * जैसे लोग अगर रहेंगे तो नोट गिनने वाले मशीन तो उनके नोट गिनने में लग जाएंगे। मुझे तो यह लग रहा है कि कैसे और कहां से नोट गिना जाएगा।

महोदया, मैं यह कहना चाहता हूं कि जिस प्रकार से आर.बी.आई. को मज़बूती प्रदान करने की सरकार की जो मंशा है, उस मंशा के अनुसार यह सरकार काम कर रही है। इसके लिए मैं माननीय वित्त मंत्री जी को हृदय से बधाई देता हूं, देशवासी उन्हें बधाई देते हैं कि आज बैंकों की स्थिति और बैंकों की दुर्दशा को सुधारने की दिशा में सरकार काम कर रही है। उससे देश का भला होगा, देश के सवा सौ करोड़ लोगों का भला होगा। ऐसे लोग, जिन लोगों ने पहले बड़े उद्योगपतियों को बड़े-बड़े लोन्स देकर देश को यहां तक पहुंचाने का काम किया है, पर इन तीन सालों में नरेन्द्र मोदी जी और हमारे वित्त मंत्री अरुण जेटली के नेतृत्व में यह सरकार आगे बढ़ रही है। देश आज आगे बढ़ेगा, देश समृद्ध होगा और 'सबका साथ, सबका विकास' करने का काम यह सरकार करेगी। इसलिए यह अध्यादेश लाने का काम सरकार ने किया है।

महोदया, आपने मुझे बोलने का समय दिया, आपको बहुत-बहुत धन्यवाद।

---

* Not recorded

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब) : महोदया, आपने मुझे बोलने के लिए समय दिया, इसलिए मैं आपका धन्यवाद करता हूं।

यह सच्चाई है कि जो बैंक है, वह देश की अर्थव्यवस्था की धुरी है। यह भी सच्चाई है कि अगर धुरी टूट गई तो गाड़ी कैसे चलेगी। आज जो बैंकिंग सिस्टम पर सवालिया चिन्ह लग रहा था, उसकी चर्चा देश तथा विदेशों में हो रही थी। मैं समझता हूं कि माननीय वित्त मंत्री जी ने सही समय पर सही कदम उठाया है। माननीय मंत्री जी जो यह अमेंडमेंट लेकर आए हैं, मैं इसका स्वागत करता हूं।

मैडम, मैं एक बात जरूर कहना चाहता हूं। आज देश में जो एनपीए की चर्चा है, उसके बारे में सरकार कहती है कि 8 लाख करोड़ रूपये की एनपीए है। अगर नॉन ऑफिसियल फीगर देखी जाए और जो सर्वे हो रहा है, तो वह 14 लाख करोड़ रूपये की बात करते हैं। इसमें जो बहुत बड़े कार्पोरेट सेक्टर्स हैं, उनका ही ज्यादातर एनपीए है। इसलिए, इसको गंभीरता से लेने की जरुरत है। क्योंकि, पिछले समय पर्दापोशी की गई और इसको बहुत सीरिअसली नहीं लिया गया। इस सिस्टम में सुधार करने की जरुरत है। जब तक सिस्टम में सुधार नहीं हो पाएगा, तब तक उसमें काम आगे नहीं बढ़ पाएगा।

मैं समझता हूं कि माननीय वित्त मंत्री जी को इस प्रणाली को जवाबदेह बनाना चाहिए। जब तक इस प्रणाली में कोई जवाबदेह नहीं होगा, तब तक ऐसे ही काम चलता रहेगा। आज तक जो 14 लाख करोड़ रूपये का एनपीए हुआ है। यह किस वजह से हुआ है, कौन जिम्मेदार है? इसमें कहीं न कहीं जिम्मेदारी डालनी चाहिए, ताकि आगे ऐसा नहीं हो पाए।

दूसरा, मेरा यह कहना है कि इसके साथ डिपॉजिटर तथा लोनिंग पर जो रेट ऑफ इंट्रेस्ट लगता है, उनका जो अंतर है, इसमें देखा जाता है कि यह बहुत ज्यादा है। यह कम होना चाहिए, क्योंकि जो बैंकिंग सिस्टम है, वह डिपॉजिटर्स से चलता है। अगर डिपॉजिटर्स को सहूलियत नहीं मिलेगी, तो डिपॉजिटर्स बैंक में क्यों डिपॉजिट कराएगा। आज जो अंतर है, वह बहुत ज्यादा है। यह अंतर कम से कम होना चाहिए, ताकि डिपॉजिटर्स भी फायदा ले सकें और जिसको लोन दिया जाता है, उसको भी फायदा हो सके। मैं बैंकिंग सिस्टम में जो सबसे बड़ी कमी समझता हूं, वह ऑपरेटिव एक्सपेंसेज़ हैं। ऑपरेटिव एक्सपेंसेज़ इतने हैं, मेरे ख्याल से यह देश में सबसे ज्यादा हैं। आज देश में अगर सबसे ज्यादा कोई खर्च होता है तो वह बैंक वालों का होता है। इसको किसी ने ध्यान ही नहीं दिया। मेरे ख्याल से इसे चेक करने की जरुरत है। इसके अलावा, मैं समझता हूं कि बैंक से कुछ न कुछ सीखने की जरुरत है।

महोदया, मेरे ख्याल से आज देश में ट्रेड यूनियन फेल हो गया है। केवल बैंकिंग सिस्टम में ट्रेड यूनियन मजबूत है। वहां ट्रेड यूनियन के मजबूती का जो कारण है, वह यह है कि उनको ट्रांसफर करने तथा पे-स्केल बढ़ाने का पावर है। मैं चाहता हूं कि हमें बैंकिंग सिस्टम से कुछ सीखना चाहिए। जैसे मेम्बर

ऑफ पार्लियामेंट के पे-स्केल है, एमपीलैंड की बात है, कल मैंने इस संबंध में बात की थी। जिससे सारा सिस्टम चलता है, अगर उसको इंसेंटिव दिया जाएगा, तो कुदरती तौर पर वह सिस्टम मजबूत होता है।

मैडम, मैं आखिर में यही कहना चाहता हूं कि जो कोऑपरेटिव बैंक्स हैं, उनको जरूर मजबूत करने की जरुरत है। देश में कोऑपरेटिव बैंक को बैंक ही नहीं माना जा रहा है। पिछले दिनों जो डिमोनेटाइजेशन हुई, उनको डिपॉजिट ही नहीं दिया गया। कोऑपरेटिव बैंक में लोग सहूलियत करते हैं, इसलिए उसको भी मजबूत करने की जरुरत है। धन्यवाद।

SHRI P. KARUNAKARAN (KASARGOD): Madam, I would like to participate in the debate on Banking Regulation (Amendment) Bill, 2017. I do not like to take much time just because the hon. Finance Minister has to give the reply.

HON. SPEAKER: Thank you.

SHRI P. KARUNAKARAN: The Bill seeks to replace the Banking Regulation (Amendment) Ordinance, 2017 promulgated to empower and authorize the Reserve Bank of India to issue direction to any banking company to initiate insolvency resolution process.

The issue of addressing the problem of NPAs of the banks involves a bigger project which has already been finalised by the Government, which is strategised to finally culminate into privatization of the public sector banks. As a facilitating measure, already Financial Resolution and Deposit Insurance Bill has been conceived with sweeping arbitrary powers to the Resolution Board to liquidate and close down banks.

Madam, for the last four or five years the NPA or stressed debt is going on increasing. I do not wish to go into the issue of whether there is any need of the Ordinance or not. It is because the Reserve Bank has sufficient power with them, and the Government has sufficient power with them. For the last four or five years they were not able to do it. Our Finance Minister has also made it clear that there is no further *status quo* in it because *status quo* would not give any other results. So, as far as the nation is concerned, NPA or bad debt is really bad not only for the bank’s health but also for the health of the economy and thereby the health of the society as a whole. So, it is a serious situation that we have to take into consideration.

Rather, making the banks dependent on the directives of the RBI or even the Ministry in this matter is fraught with many valid apprehensions. Following so much noise made by NITI Aayog, RBI, the Ministry and also Corporate Chambers on the NPA problems being faced by the banking system, only 12 large defaulters' name came in public domain, definitely with the clearance of RBI, involving only

Rs. 2.53 lakh crore of bad loans, which is hardly 25 per cent of the total NPA of about Rs. 10 lakh crore plus, mostly involving 50 large borrowers. There are 50 large borrowers and in some instances there are 70 large borrowers. Here, the Reserve Bank has given clearance only to 12 of them, which means only to 25 per cent of them. What about the rest? Therefore, the role of the Reserve Bank has to be taken very seriously. They are not really monitoring the issues. They have to take action.

Moreover, the manner in which the Deputy-Governor of Reserve Bank of India -- while vocally prescribing re-privatization of Nationalized Banks -- made a loud and disastrous suggestion of a 'big haircut' measure by the banks meaning writing off a substantial part of each defaulted debt portfolio, there is every reason to doubt that RBI will be highly selective in identifying the defaulters while directing the banks for invoking the Insolvency and Bankruptcy Code 2016 thereby defeating the very purpose of the Bill in addressing the problems of NPA. In all probability, rest of the 75 per cent of NPAs will be addressed through 'haircut route' through the advisory mechanism appointed by RBI, as provided in the Bill and the Ordinance. The Press Release of the RBI dated 13th June 2017 and the Corrigendum to the same issued by the same RBI on 8th July 2017 confirm such apprehension.

HON. SPEAKER: Now, please conclude.

SHRI P. KARUNAKARAN: Yes, Madam. I am concluding.

Therefore, I would urge the hon. Finance Minister to please consider certain changes in the Bill with an open mind in order to make the instrument of Insolvency and Bankruptcy Code 2016 being handed over to the banks sufficiently effective and purposeful in addressing the cancerous problem of loan default. Firstly, banks should be given total autonomy in identifying the defaulter companies for invoking the Insolvency and Bankruptcy Code 2016, and RBI will have no role in between. Secondly, advises given by the Committee of

Advisers appointed by the Reserve Bank will be recommendatory in nature and not binding on the bank managements as the Bank’s Board of Management may accept or reject such advise as per their own judgment and it is the Bank's management which will be held accountable in the matter of application of the provisions of present Bill. I would urge upon you to kindly accept my suggestions to make the instrument stipulated by the Bill effective and purposeful.

Lastly, I would like to state that at page 2 line 1, the words "authorize the Reserve Bank to" be deleted, and at page 2, line 13, please add one sentence : "advice of such committees or authorities will be recommendatory in nature".

HON. SPEAKER: It is okay. Now, you have given your suggestions on the Bill.

SHRI P. KARUNAKARAN : Really, this Bill is needed, but at the same time there should be vigilance on the part of the Reserve Bank also. Thank you, Madam.

श्री भगवंत मान (संगरूर): अध्यक्ष महोदय, कल बीजेपी के माननीय सदस्य जिन्होंने ओपनिंग स्पीकर थे, उन्होंने कहा कि बड़ी-बड़ी कंपनियां जिनसे पब्लिक सेक्टर बैंक लोने देने में डरते हैं। मैं जानना चाहता हूं कि वे कौनी सी बड़ी-बड़ी कंपनियां हैं जिनसे पब्लिक सेक्टर बैंक लोन देने से डरती हैं। एक तरफ इतने बड़े-बड़े लोन हैं जिनसे बैंक डर रहे हैं कि लोन कैसे रिकवर करें। दूसरी तरफ अगर किसी किसान, मजदूर या दुकानदार का लाख या अस्सी हजार या पचास हजार का लोन न वापस आए तो बैंक अपनी बिल्डिंग में उनके फोटो लगाने लगे हैं और उनको सोशली तौर पर बदनाम किया जा रहा है।

मैडम जी, एक तरफ बड़े-बड़े उद्योगपति हजारों करोड़ रुपये का कर्ज है उसे देने से मुकर गए हैं और विदेशों में कर्ज मुक्त और चिंतामुक्त बैठे हैं। जब किसानों के कर्ज को माफ करने की बात आती है तो इसे पोपुलिज्म का नाम दे दिया जाता है। दूसरी तरफ 88% एनपीए है वह पब्लिक सेक्टर बैंक का है, प्राइवेट सेक्टर बैंक बिना प्रोपर गारंटी लिए लोन नहीं देते। मैं माननीय वित्त मंत्री जी के ध्यान में लाना चाहता हूं, चिट फंड कंपनियों से करोड़ों लोग पीडित हैं, जैसे पर्ल, एचबीएन और क्राऊन है, बहुत सारी चिट फंड कंपनियां हैं। उनकी ऐसेट भी नॉन परर्फिमग ऐसेट हैं। बड़ी-बड़ी बिल्डिंग, बहुत बड़ी जमीन और कॉलेज पड़े हैं, अगर किसी चिट फंड कंपनी के निर्माता या मैनेजर को पकड़ लिया जाता है उसे जेल भी भेज दिया जाता है लेकिन जो लोग उससे पीड़ित हैं या जिनके पैसे डूब गए हैं, उनको क्या फायदा हुआ। उनकी प्रोपर्टी को जब्त करके या बेच कर जो धारक हैं उनको ब्याज समेत पैसे वापस करना चाहिए। यह बहुत बड़ी समस्या है, यह पूरे देश की समस्या है किसी राज्य का मामला नहीं है। नोटबंदी के बाद आरबीआई अभी नोटों की गिनती नहीं कर पाया है इसलिए आरबीआई पर इतनी बड़ी जिम्मेदारी देने की जरूरत नहीं थी। यह ऑलरेडी 35 में है।

वित्त मंत्री जो बिल लेकर आए हैं उसकी जरूरत नहीं थी पहले ही यह कानून मजबूत था, अगर इसमें संशोधन भी करना है तो इसमें बैंकों से सख्ती से लागू कराया जाए कि जो बड़े-बड़े औद्योगिक घराने हैं उनसे कर्जे वापस लेकर जो चिट फंड कंपनियों में पैसा दबा हुआ है उनको वह पैसा दिलाया जाए। बहुत-बहुत धन्यवाद।

SHRI ANIL SHIROLE (PUNE): Respected hon. Speaker, Madam, I would like to thank you for permitting me to speak on the Bill that aims to further amend the Banking Regulation Act, 1949.

At the outset, I would like to thank the hon. Prime Minister Shri Narendra Modi *ji,* for helping bring such a marvelous piece of legislation that would help not only the Central Government in tackling the problem of non-performing stressed assets of banks but also all the State Governments, financial institutions as well as the general public in the country as a whole. Our Government is committed to pass this Bill, and in right earnest hon. Finance Minister, Shri Arun Jaitley *ji* is doing a commendable job. I think the introduction of this amendment Bill would be a very significant step in the history of tackling the non-performing assets of banks in our country.

The RBI has taken certain steps. RBI's Internal Advisory Committee has already identified 12 large stressed cases for proceedings under the Insolvency and Bankruptcy Code. Subsequently, the Central Bank has advised banks to set aside 50 per cent provisioning against secured exposure and 100 per cent against unsecured exposure in all cases referred for bankruptcy.

Action under the Insolvency and Bankruptcy Code has already begun in certain cases, including Essar Steel, Bhushan Steel and Bhushan Power & Steel, etc. However, all these steps need further strengthening by the provisions of this proposed amendment Bill. I would like to suggest the following for consideration of hon. Minister. Firstly, the bank management should be held responsible individually for loans going bad. Banks should be allowed to take over the running of affairs of stressed assets through experts, as was done in the case of M/s Satyam by the Ministry of Corporate Affairs. The process of merger of small and

inefficient banks should be accelerated and done quickly. Therefore, I support this Bill and urge the House to pass it. I thank you once again for the opportunity given. Thank you.

HON. SPEAKER: Hon. Minister.

SHRI N.K. PREMACHANDRAN (KOLLAM): My name stands at the second position in the Statutory Resolution.… (*Interruptions*)

HON. SPEAKER: What is it?

SHRI N.K. PREMACHANDRAN : In the Statutory Resolution, my name stands at the second position. Kindly give me three minutes. … (*Interruptions*)

HON. SPEAKER: No.

… (*Interruptions*)

SHRI N.K. PREMACHANDRAN: Please, Madam.… (*Interruptions*)

HON. SPEAKER: If on every Bill, each and every person starts speaking, then it will be difficult.

… (*Interruptions*)

SHRI N.K. PREMACHANDRAN: This is a Statutory Resolution. My name stands at the second position.

HON. SPEAKER: Your name is not there in this.

… (*Interruptions*)

HON. SPEAKER: It is all right. Not today.

… (*Interruptions*)

HON. SPEAKER: I will give you only one minute and not more than that. If you agree, then only you start, otherwise not. It is happening every day.

… (*Interruptions*)

SHRI N.K. PREMACHANDRAN: Thank you very much, Madam. I am not going to the Ordinance. The Bill is intended to amend Section 35A of the Banking Regulation Act, 1949. The purpose is that the Central Government is giving power to the Reserve Bank of India to make use of the provisions of the Insolvency and Bankruptcy Code so as to get recovery of the stressed assets or the defaulters will be addressed by means of the Insolvency and Bankruptcy Code.

My specific question to the hon. Minister is this. What is the necessity of this legislation? There is a specific provision under Section 35A of the Reserve Bank of India Act, 1934. The Reserve Bank of India is empowered to give any direction to the concerned bank so as to make good of the bank. When such a direction is there, when such a provision is there, what is the need and what is the expediency of this amendment?

The second point is about Section 35AB. Either under the Insolvency and Bankruptcy Code or in any other law, the 'stressed asset' is not defined. There is no definition of the term 'stressed asset'. Which is the stressed asset? Who is the defaulter? What is the criterion for determining the defaulter of the stressed asset? The Act is silent about it. Even the Insolvency and Bankruptcy Code is also silent. All these Acts -- the SARFAESI Act, the Debt Tribunal Act, RDDBFI Act and Insolvency and Bankruptcy Code Act – were enacted during the time of the hon. Finance Minister. These are all wonderful legislations. But the point to be considered is that these wonderful legislations are not put in practice. That is why, the NPA is increasing like anything.

So, my humble submission to the hon. Minister is to have political will to address the issue instead of having more and more legislation. Please make it a practice; please implement the legislation which we have already passed. With these words, I conclude. Thank you.

श्री जय प्रकाश नारायण यादव (बाँका) : माननीय अध्यक्ष जी, आपने मुझे बोलने की अनुमति दी, इसके लिए मैं आपका धन्यवाद करता हूं। माननीय मंत्री जेटली जी बैठे हैं, सारी चीजों को सरकार की तरफ से बताएंगे। हमारा इतना ही कहना है कि बैंक की साख गांव तक गई है, गरीबों तक गई है। इसकी पहचान पहले से बहुत बदली है और गांव की ओर चली गई है। गरीबों के लिए बैंक ही आधार भूमि है। बैंक से बड़े-बड़े लोगों को ही लाभ मिलता है। अगर किसी गरीब ने 50 हजार रुपये का लोन लिया है, तो उसके गले में गमछा लगाकर उनकी पूरी इज्जत उतार ली जाती है। जो बड़े उद्योगपति हैं, बड़े घराने हैं, …(व्यवधान) जिन्होंने बड़े-बड़े लोन लिये हुए हैं, उन्हें कोई देखने वाला नहीं है। …(व्यवधान) माननीय मंत्री जी बतायें कि उनकी इस पर क्या राय है? …(व्यवधान)

HON. SPEAKER: You have got only one minute.

श्री कौशलेन्द्र कुमार (नालंदा) : अध्यक्ष महोदया, आपने मुझे बैंककारी विनियमन (संशोधन) विधेयक, 2017 पर बोलने का मौका दिया, उसके लिए आपका बहुत-बहुत धन्यवाद।

सरकार मूल बैंकिंग रेगुलेशन एक्ट 1949 में कुछ बदलाव कर रही है। यह अध्यादेश सरकार द्वारा मई महीने में ही लाया गया था। एनपीए की वसूली के लिए यह जो विधेयक आया है, वह स्वागतयोग्य है। मैं इसके लिए माननीय मंत्री जी को बधाई देना चाहता हूं। आज करीब 12 लाख करोड़ का जो एनपीए होने वाला है, उसे आप कैसे वसूलेंगे? यह देश के 125 करोड़ लोगों की मेहनत की कमाई है। इस अध्यादेश से निश्चित रूप से लोगों को लाभ मिलेगा। इस नियमन से आरबीआई सशक्त होगा और वह उन बैंकों को आवश्यक निर्देश देने और सही निर्णय लेने में सक्षम होगा, जो बैंकर्स चूक गये हैं। आज नौ बैंक्स मुख्य रूप से ज्यादा घाटे में हैं। आपने तीन बैंकों का विलय एसबीआई में कर दिया है, लेकिन बाकी छः बैंकों की क्या स्थिति है, यह माननीय मंत्री जी बतायें।

अध्यक्ष महोदया, मेरा मानना है कि अगर किसी बैंक ने सुधारात्मक कदम उठाया है और उसके अच्छे परिणाम आये हैं, तो उसे एक मौका और मिलना चाहिए। इस बदलाव से आरबीआई काफी सशक्त होगा, जैसे अभी 12 डिफॉल्टरों के खिलाफ कार्रवाई की बात कही गयी है। मेरा अनुरोध होगा कि इस तरीके से जितने भी डिफॉल्टर्स हैं, आप उनके नाम सामने लाइये। देश में जो भ्रष्टाचार बढ़ा है, उस पर अंकुश लगे।

अध्यक्ष महोदया, इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं। धन्यवाद।

HON. SPEAKER: You have got only one minute.

SHRI C.N. JAYADEVAN (THRISSUR): Firstly, I want to say that I am representing the Communist Party of India. You must remember that the BJP was sitting here with two Members in this Lok Sabha.

HON. SPEAKER: I cannot help it.

SHRI C.N. JAYADEVAN: Now, they are ruling.

HON. SPEAKER: You have only one minute to speak.

SHRI C.N. JAYADEVAN: It may be seen. You must allow the Communist Party of India to put their opinion. ... [*] That is what I want to say.

HON. SPEAKER: Whatever it is. I am allowing you.

SHRI C.N. JAYADEVAN: The Banking Regulation (Amendment) Bill 2017 seeks to replace the Ordinance promulgated by the President on 4th May, 2017 which gives RBI additional powers to direct banks to initiate recovery proceedings under the Insolvency and Bankruptcy Code, 2016.

The main challenge our banks are facing today is the alarmingly increasing bad loans which become NPAs ninety days after the borrower defaults on payment. Today, bad loans are eating into the vitals and credibility of our banking system. Over the last decade, NPAs as a proportion of total loans extended by banks have increased from 2.3 per cent in 2008 to 7.5 per cent in 2016, i.e., Rs. 6.11 lakh crore or 4.5 per cent of the GDP. But everyone knows that the main share of burden of this danger is due to corporate defaulters who are taking our banks for a ride. Regrettably, the Government is not taking any tough measures to recover these bad loans.

On the other hand, all types of concessions are being doled out like interest waivers, one-time settlement, compromises, CDR, SDR, S4A provisions, haircuts, write offs etc. banks are earning very good operating profits.

HON. SPEAKER: Now, complete your sentence.

SHRI C.N. JAYADEVAN : But banks are bleeding with net loss due to adjustment for bad loans. It is reported that 95 per cent of the profits earned by the

---

[*] Not recorded

banks are going towards provisions for bad loans of the corporate and big business.

Subsequent to the promulgation of the Ordinance, the Finance Ministry authorized the RBI to issue directions to banks to initiate insolvency proceedings.

SHRI PREM DAS RAI (SIKKIM): Thank you, Madam, for giving me this opportunity to just say a few words regarding the Banking Regulation (Amendment) Bill.

In my opinion, this is one more item in the entire architecture to ensure that the high level of NPAs is brought down. But Madam, I think the most important thing, especially in the North-East, is that there is a lack of high quality bankers; and that may be one of the reasons why the NPAs are actually increasing and credit flow in the North-East is constricted. So, I would like to say to the hon. Finance Minister that one part of the thing is to have a law but I think the professionalisation of our banking system and the management is the dire need.

Thank you, Madam, for giving me this opportunity.

श्री राजेश रंजन (मधेपुरा) : महोदया, सब लोग जो बातें बोल चुके हैं, उनके बारे में मुझे कुछ नहीं कहना है। मंत्री जी से मेरा आग्रह है कि हिन्दुस्तान में सबसे बड़े डिफाल्टर्स हैं, जिनसे कॉमन मैन परेशान है, वे चिट फण्ड्स हैं, इसलिए जितनी भी चिट फण्ड्स कंपनीज हैं, उनका सुधार सबसे आवश्यक है। दूसरी बात, जो नए डिफाल्टर्स हो रहे हैं, पनामा लिस्ट में जितने नाम हैं, उन पर आपकी क्या राय है? वह सबसे आवश्यक है। तीसरी बात, बेनामी सम्पत्ति और काले धन की समस्या है। हमारे प्रधानमंत्री जी की सबसे बड़ी योजना है। जब तक आप काले धन पर अंकुश नहीं लगाएंगे, आप जितने भी बैंक्स रिफार्म्स की बात आप करें, उसमें आम आदमी तक पहुंचने के लिए बैंक्स के पास कोई रास्ता नहीं बचता है। आम आदमी को बैंक काफी परेशान करते हैं। मेरे आपसे तीन आग्रह हैं - चिट फण्ड, पनामा, बेनामी सम्पत्ति और काला धन। हमारे देश में सबसे बड़े डिफाल्टर्स पॉलिटिशियन्स हैं। जो डिफाल्टर पॉलिटिशियन्स हैं, वे जब पहली बार एमएलए बनते हैं तो उनके पास तीन लाख रुपये होते हैं और बाद में 33 करोड़ रुपये हो जाते हैं। सभी बैंक इससे प्रभावित हैं। इसलिए आपसे मेरा आग्रह है कि जो लोग भाग चुके हैं, सिर्फ वे डिफाल्टर नहीं हैं, जो लोग देश की इंटरनल राजनीतिक व्यवस्था से सांठ-गांठ रखते हैं, वे सबसे बड़े डिफाल्टर हैं। उन पर भी आपकी दृष्टि पड़नी चाहिए। यही आपसे मेरा आग्रह है।

वित्त मंत्री, कॉर्पोरेट कार्य मंत्री तथा रक्षा मंत्री (श्री अरुण जेटली): माननीय अध्यक्षा जी, संशोधन बहुत संक्षिप्त है, लेकिन इसे एक अच्छा कारण बनाकर माननीय सदस्यों ने बैंकिंग व्यवस्था के संबंध में जो चुनौतियां हैं, उन पर अपनी चिन्ताएं एवं सुझाव रखे हैं। ये चिन्ताएं स्वाभाविक हैं। स्वाभाविक इसलिए हैं कि देश को एक मजबूत बैंकिंग व्यवस्था की जरूरत है और एक मजबूत बैंकिंग व्यवस्था अर्थव्यवस्था का आधार बन जाती है। You need a strong banking system in order to support growth. जब कोई भी व्यवसाय शुरू होता है, चाहे वह छोटे व्यक्ति का हो या बड़े व्यक्ति का हो, उसके अपने साधन सीमित होते हैं। बैंक उसको साधन देता है, वर्किंग कैपिटल देता है, जिसके आधार पर व्यवसाय बढ़ते हैं, रोजगार बढ़ता है, जिसमें से सरकार को टैक्सेस मिलते हैं और देश चलता है। यह अर्थव्यवस्था इसी प्रकार से चलती है।

जैसा सिक्किम के हमारे साथी ने कहा, बैंकिंग व्यवस्था का जब विस्तार होता है तो इसका एक उद्देश्य होता है - फाइनेंशियल इनक्लूजन। बैकिंग व्यवस्था में उन लोगों को शामिल किया जाए जो इस फाइनेंशियल व्यवस्था से बाहर हैं। उसका विस्तार अपने आप में किया जाए, लेकिन पहली कई बार इस देश की बैंकिंग व्यवस्था को अपनी प्रकार की चुनौतियां मिली हैं। सन् 2001 में एनपीएज की जो स्थिति थी, वह 13.11 प्रतिशत तक पहुंच गयी थी। उस वक्त हमारे पास बैंक का पैसा वापस लेने की जो व्यवस्था होती थी, उसमें बैंक कोर्ट में जाता था, केस डालता था। 20 साल लगते थे उसको पैसा वसूल करने में और जब कोर्ट का ऑर्डर आ जाता था, तो जो देनदार या डेटर होता था, उसकी कोई एसेट्स नहीं होती थीं और अगर होती थीं, तो उन पर जंग लग गयी होती थी। बैंकिंग की वसूली बहुत कठिन हो जाती थी। पहली बार यह सोचा गया और नब्बे के दशक में एक नई व्यवस्था बनायी गयी, जिसके तहत कोर्ट के स्थान पर डेट रिकवरी ट्रिब्यूनल्स बनाये गये। डेट रिकवरी ट्रिब्यूनल्स का उद्देश्य यह था कि कोर्ट नहीं एक ट्रिब्यूनल होगा, ट्रिब्यूनल में केस जल्दी सॉल्व हो जायेगा, लेकिन ट्रिब्यूनल्स भी एक प्रकार से कोर्ट्स की तरह ही चलने लगे।

जब वर्ष 2001 में यह चुनौती आयी और पूरे विश्व में यह स्थिति है कि पैसा देने के बाद अगर कोई डिफॉल्ट करता है तो वह बैंक के पीछे भागता है कि किस प्रकार से सेटल करें। लेकिन हमारे देश की यह स्थिति थी कि जो क्रेडिटर था, वह हाथ जोड़ कर डेटर के पीछे जाता था कि आपसे कुछ वसूली हो सकती है या नहीं। इस रिलेशनशीप को बदलने का एक प्रयास हुआ, जब कानून सरफाजी (sarfaesi act), सिक्योरिटीटाइजेशन लॉ लाया गया, उस वक्त लोगों को हैरानी हुई, उनको लगा कि यह बड़ा हार्श लॉ है, माननीय सुप्रीम कोर्ट में चुनौती हुई, माननीय सुप्रीम कोर्ट ने भी उसको अपहोल्ड कर लिया। उस कानून के पीछे यह उद्देश्य था कि अगर किसी उद्योग ने बैंक का साधन नहीं दिये तो बैंक पहले दिन जाकर, नोटिस देने के बाद उस उद्योग पर कब्जा ले लेगा, अपना ताला लगा देगा। उसकी संपत्ति पर कब्जा कर लिया तो वह कोर्ट में चुनौती देगा कि मैं कुछ देने को तैयार हूं, इसलिए बैंक मुझे माफ करे।

हमने शुरू में सरफाजी कानून लागू किया तो वर्ष 2001-02 में 13.11 प्रतिशत एनपीएज था लेकिन र्वा 2007-08 में यह 2.1 प्रतिशत पर आ गया। दूसरा कारण यह था कि वह पीरियड था, वर्ष 2003 से लेकर 2008-09 तक, जबकि ग्लोबल इकोनॉमी क्राइसिस नहीं हुआ, जो कि ग्लोबल इकोनॉमी के लिए एक बूम पिरियड था, उसका असर भारत में भी था और उद्योग कुल मिला कर अच्छे चल रहे थे। देना हो तो एक स्वभाव होता है कि एक सरकार दूसरी सरकार को दोष दे दे।

उस वक्त जब उद्योग अच्छे चल रहे थे तो बहुत प्रश्न पूछे गये कि ये एनपीएज कैसे बने, इनमें से अधिकतर की वास्तविकता हम लोग समझ रहे हैं। कौन से ऐसे सैक्टर्स हैं, जिनमें एनपीएज सबसे ज्यादा बनें। सबसे पहला सैक्टर स्टील का है। स्वाभाविक है कि सरकार को भी लगता था, उस वक्त उद्योग को भी लगता था कि स्टील में एक्सपैंशन होना चाहिए और किसी देश के निर्माण के लिए स्टील की प्रोडक्शन अपनी होनी चाहिए और हमारे देश में यह हुआ भी, सरकारी कंपनियां थीं, निजी क्षेत्र की कंपनियां भी आयीं।

स्टील सैक्टर के पीछे स्ट्रेस का जो मूल कारण था कि चाइना में बहुत बड़ी सरप्लस कैपेसिटी बन गयी, उसकी वजह से चाइना से सस्ता स्टील केवल हिन्दुस्तान में ही नहीं आया बल्कि यह यूरोप और अमेरिका में भी गया। ब्रिटेन की कंपनियां, जिनमें से भारतीय कंपनी टाटा ने जिनको एक्वायर किया था, उनकी इंडस्ट्रियल सिकनेस के पीछे यही कारण था। यह पूरे देश के स्टील कंपनियों को अन्य देशों मे प्रभावित करने लगा तो हमारा स्टील सैक्टर एक तरह से स्ट्रेस्ड हो गया। कोई भी एकाउंट जिसको हम नॉन-परफॉर्मिंग कहते हैं, बैंक से ऋण लेना अपने-आप में बुरा नहीं है, उस ऋण को निभाते रहना, उस पर ब्याज देते रहना, उसको सर्विस करते रहना, यह किसी भी उद्योग के लिए आवश्यक होता है लेकिन जब आप 90 दिनों के लिए उस ऋण की ब्याज की किस्त भी नहीं दे पाते हैं तो वह जो परफॉर्मिंग असेट होता है, परफॉर्मिंग असेट वह होता है, which is able to service its debt. जो अपने डेट को सर्विस नहीं कर पाता है, वह नॉन परफार्मिंग डिक्लेयर हो जाता है और उसका बैंकिंग व्यवस्था में एक परिणाम होता है।

स्टील सैक्टर में यह तकलीफ आई, अलग-अलग देशों ने उसे अपने हिसाब से निपटा। हमने भी कस्टम ड्यूटी बढ़ाई, फिर मिनिमम इम्पोर्ट प्राइज तय किया, जिससे स्टील सैक्टर में थोड़ा स्ट्रेस कम होने लगा। यदि हम देखें कि सबसे अधिक ऋण किन कम्पनियों का है, तो इसमें स्टील सैक्टर की कम्पनियां सबसे आगे हैं। इसका यह अर्थ नहीं है कि यह पैसा कभी रिकवर नहीं हो सकता है। यह नॉन परफार्मिंग हो जाता है, लेकिन जब वह सैक्टर परफार्म करने लग जाता है और अपने डेट को सर्विस कर सकते हैं, तो वह परफार्मिंग डेट बन जाता है। पॉवर के क्षेत्र में दो प्रकार की चुनौतियां थीं। एक चुनौती स्टेट डिस्ट्रिब्यूशन कम्पनी डिस्कॉम थी और यह राज्य सरकारों के लिए एक लैसन था कि आपको बिजली एक दर पर

उपलब्ध हो रही है और औसतन आप उसे सस्ती दर पर बेच रहे हैं। जिन राज्यों ने यह व्यवस्था बनाई, उनकी स्टेट डिस्काम्स भी काफी बड़ी नॉन परफार्मिंग एकाउंट होल्डर्स बन गईं। निजी क्षेत्र की कम्पनियों को लगता था कि भारत का उद्योगीकरण बढ़ेगा, इसलिए थर्मल पॉवर के लिए कोयले की खानें दी गईं। कुछ हाईड्रो सैक्टर की कम्पनियां आईं और आज पहली बार जब हम देश में पांच-दस साल पहले करते थे, we are power short. आज पॉवर सरप्लस हो गई है और अगर इंडस्ट्रीयल प्रोडक्शन उस सीमा तक नहीं बढ़ी, तो उस बिजली को कोई लेने वाला कोई नहीं है। यदि उसके लिए खरीददार नहीं मिल रहा है और सरप्लस पॉवर है, तो कई प्राइवेट सैक्टर कम्पनीज भी तकलीफ में आईं। टैक्सटाइल के लिए हमने उदय योजना बनाई और सैक्टोरल एलमेंट को जो राज्यों के सरकारी डिस्काम्स हैं, उसका हल ढूंढ़ने का प्रयास किया। टैक्सटाइल्स में यह हुआ और कुछ इंफ्रास्ट्रकर प्रोजेक्ट्स रोड वगैरह में हुआ। इन चार सैक्टर्स की वजह से मूलतः अधिकतर ये एकाउंट्स एनपीए हुए। इन एनपीएज़ के साथ जूझना कोई राजनीतिक विषय नहीं है या मैं कहूं कि आपकी वजह से हुए, लेकिन स्वाभाविक है कि यह वर्ष 2014 से पहले के हैं।

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : इसी वजह से हम आपकी बात खामोशी से सुन रहे हैं।

श्री अरुण जेटली : खड़गे जी, आप बहुत वरिष्ठ सदस्य और अनुभवी हैं, you have realised that that is the safest option. जब वर्ष 2008-09 से लेकर वर्ष 2012-13 तक ये बड़े लोन दिए जा रहे थे, उसके बाद ग्लोबल इकोनोमी में एक प्रकार से स्लम्प आया। स्वाभाविक है कि ग्लोबल इकोनोमी के स्लम्प का हिंदुस्तान पर भी असर पड़ा। स्टील कैपेसिटी ज्यादा थी और स्टील को उठाने वाला कोई नहीं था। चाइना से स्टील आ रहा था। टैक्सटाइल सैक्टर में स्ट्रेस था। रोड सैक्टर के इंफ्रास्ट्रक्चर प्रोजेक्ट्स, जिन्हें गडकरी जी ने दोबारा शुरू किया, वे एकदम स्टैंडस्टिल पर थे। पॉवर कैपेसिटी की प्राब्लम थी और आप जो आंकड़ा गिनाते हैं कि why are they increasing now, आप यह याद रखिए कि अब जो बढ़ रहा है, वह सिर्फ ब्याज बढ़ रहा है। यह कोई नया लोन नहीं है, यह पुराने लोन पर ब्याज बढ़ता जा रहा है। अब इसे हल करने का तरीका ढूंढ़ना है। That is the short question. मैं चाहूंगा कि इसे सारा सदन राजनीति से ऊपर उठकर देखे। इसमें विश्व की स्थिति का भी, औद्योगिक स्थिति का भी कंट्रीब्यूशन है। इसमें कई केसिस ऐसे हैं, जो फ्राड के केस भी हो सकते हैं। पैसा ले लिया और उसे डायवर्ट किया। इन केसिस में यह केवल रूटीन एनपीए नहीं हैं। यह अपने प्रकार का दूसरा ओफेंडर है, जिसके लिए उस पर क्रिमिनल कार्रवाई भी होगी और बैंक अपनी रिकवरी की प्रक्रिया भी करेंगे। बैंक के पास डीआरटी में केस डालने की एक पैरलल व्यवस्था है। सरफेसी एक्ट में उसके एसेट्स लेने की व्यवस्था है। मान लीजिए आज सरफेसी एक्ट में बैंक ताला लगाकर कोई पॉवर प्लांट ले लेता है, लेकिन उसमें बिजली पैदा कौन करेगा। लेकिन उसमें बिजली पैदा कौन करेगा, उस बिजली को कौन खरीदेगा, यह चुनौती रहेगी। क्या बैंक

टेक्सटाइल की मिल चला पाएगा, उसे आगे बेचनी पड़ेगी, जो उसे चला सकता हो, जिसके पास साधन होंगे।

इसमें तीसरी व्यवस्था यह की गयी कि हम लोगों ने सिक्योरिटाइजेशन लॉ को भी बदला, श्री प्रेमचन्द्रन जी अभी जिसका जिक्र कर रहे थे, डीआरटी लॉ को भी बदला, उसकी संख्या बढ़ायी, उसका इंफ्रास्ट्रक्चर बदला गया। इसमें एसेट रिकंस्ट्रक्शन कम्पनीज़ का भी अपने-आप में बड़ा रोल है। एसेट रिकंस्ट्रक्शन कम्पनीज़ वे हैं, जो इस प्रकार के स्ट्रेस्ड एसेट्स को खरीद लेती हैं। उनको लगता है कि यह सौ रुपये का एसेट है, यह बंद है, इसको कोई चला नहीं सकता है। अगर मुझे यह 60 रुपये में मिलता है, तो मैं आज इसे 60 रुपये में खरीद लेता हूँ, इसको पुनः शुरू करवाता हूँ, मेरे पास पैसा है। यह एक बार शुरू हो गया, तो मैं इसको 90 रुपये या सौ रुपये में फिर से बेच सकता हूँ। इसमें पूरी दुनिया की एसेट रिकंस्ट्रक्शन कम्पनीज़ आती हैं। एसेट रिकंस्ट्रक्शन कम्पनीज़ हिन्दुस्तान में आएं, हमारे लोग भी बनाएं, दुनिया से भी लोग आएं, उसमें हमने कानून बदला और एआरसी के लॉ को लिब्रलाइज़ किया ताकि देश के अंदर एआरसीज़ एक्टिवेट हों।

इसमें दो समस्याएँ और हैं। Moily Sahib, I am particularly addressing you since these are the subjects you have been dealing with. Banks start making commercial decisions on settlements. And this is an argument I am addressing in favour of the honest banker. He decides that he has to recover some money and pays attention to how this unit can be restarted. So, the bank will say, 'let me take a slight haircut' which means the bank will make some waiver of interest. Let us start this company so that it starts paying back interest. Or the banker will tell him, 'you induct a partner who will bring in some investment'. So, on some commercial considerations, they will try to make the best out of this situation.

Some of our laws, as of today, are obsolete. One of the reasons why this is not happening is the fear of the language of section 13 of the Prevention of Corruption Act. An honest decision taken by a banker with an honest motivation based on commercial considerations, five years later will come up before an investigative agency which may say why did you settle like this and not settle like this. On the spur he took an honest decision. Our laws have been drafted, particularly section 13, during pre-liberalisation era, 1988. Therefore, instead of being a provision which will deal essentially with corruption, it can also be today

extended to decisions which are honestly taken but with passage of time may look to be erroneous from another point of view. Now, whether erroneous decisions, with the wisdom of a historical hindsight, itself are an act of corruption or not, when you deal with this situation. We have an accompanying situation.

14.00 hours

So, they will advice them saying that all right it looks reasonable. Now, in a joint mechanism, there may be two views between banks. Shall I take the risk and go in for the settlement? Shall I take the risk and not go in for the settlement? Therefore, these NPAs are continuing for the last 5-7 years and are increasing in interest. A stalemate situation has existed. I must compliment India's Parliament. I introduced the Insolvency and Bankruptcy Code, 2016. This is for all those people who criticise our parliamentary functioning. This law was needed. I introduced the Bill in December, 2015. It was passed by both the Houses of Parliament in April-May, 2016. It went through the Joint Select Committee. So, the entire process of introduction, Joint Select Committee and passage took four to five months and it became a law. It is probably one of the most important laws in the recent history that we have passed. So, with great speed, the Parliament exercised the duty and passed the law.

Today, creditors are at liberty to move the IBC and individual bank is also at liberty. What do you do in a consortium situation? How do you find the best solution? The IBC mechanism is this. When the insolvency petition goes to the bank saying that there is a commercial insolvency and he is unable to pay his creditors, the NCLT, which deals with it, has a 180 day period. They have to resolve the whole issue in 180 days. Some people have to bring partners, some will have to have joint ventures, some will have to sell and some asset reconstruction companies will come. So, those who do not have the money cannot continue to sit on the asset and allow the asset to rust and not pay to the banker. The banker in turn, being short of funds, is unable to give loans to others and is unable to support the growth. This is the status quo which has existed for the last

several years. This process had to be broken. Therefore, even though we have alternate methods of going to the DRPs or securitization, you have the RBI schemes for restructuring or S4A scheme. There are various schemes in operation. You can have your settlements under the overseeing mechanism. But, this is one expeditious mechanism for these large loans where there are multiple creditors. The RBI is the regulator, but the RBI has several other functions in relation to the health of the banks also. Therefore, under the old Act, whether the RBI can exercise a general power in this regard or not, this was an issue in debate. So, a specific power in consultation with the RBI was considered.

PROF. SAUGATA ROY (DUM DUM): It is not in the public interest where the NPAs are accumulated. The RBI could have taken action under 35-A.

SHRI ARUN JAITLEY: This issue was discussed at length. There were two views that the general power may not include this power. One view was exactly what you are saying. The other view was this. It is a very short amendment. Therefore, to obviate any controversy, the RBI will direct the consortium of banks to go and move an IBC insolvency petition. That insolvency petition will be admitted by the NCLT. और 180 दिनों में एन.सी.एल.टी. को उसका पूरा हल ढूँढ़कर रिज़ॉल्व करना पड़ेगा। यह स्थिति नहीं चल सकती जिसमें आप कहें कि आप बैंक का पैसा नहीं दे सकते हैं, आप कंपनी को नहीं चला सकते हैं और आप उसके ऊपर बैठे रहें। इससे बैंक्स की व्यवस्था पैरलाइज़ हो जाएगी और बैंक्स आपसे पैसा न लेकर बाकी दुनिया को पैसा नहीं दे पाएंगे। यदि आप पैसा नहीं दे सकते हैं, तो अपनी वर्तमान स्थिति में कोई पार्टनर ढूँढिए या कोई दूसरा व्यक्ति आकर इसे चलाएगा। कोई ए.आर.सी. या फंड आकर इस स्ट्रेस्ड एसिट या एन.पी.ए. को टेक-ओवर करेगा। इस कारण इसमें मूवमेन्ट शुरू हुई है। The question that Shri Premachandran raised is this. What is the criteria on which they will exercise? Let us have faith in RBI. In fact, let me tell you that RBI immediately swung into action once the Ordinance was passed. In the first round, they have picked up 12 cases. I am sure there will be many more to follow. In all the 12 cases, the insolvency petitions have been filed literally at great speed. Each insolvency petition is now proceeding and we will shortly see the process of Resolution coming. The resolution will be that somebody has two companies; he

sells one and puts the money that he gets into the other. Then he inducts a joint venture partner or exits himself and brings somebody who has liquidity. So, any form of multiple solutions is possible as a resolution itself. But at the end of the day, we need to save these companies and we need to save these jobs. They are national assets. At the same time, we need to have liquid companies which are able to pay the banks back.

Shri Premachandran was asking what is the criteria and why have you selected me and not somebody else. People challenge this power exercised by the RBI in courts also. But let me tell you that nobody can claim a right of equality in the matter of not paying the banks back. Nobody can say that there are hundreds of people who have not paid, so why are you taking action against me. This is no argument which is available. The system has a capacity to take some number of cases. The RBI has taken 12 cases which they thought were bad cases. I am sure they will take more.

PROF. SAUGATA ROY : They are all over Rs.5000 crore.

SHRI ARUN JAITLEY: You are right. They are in thousands. They involve the kind of money which we cannot imagine. They have taken up some difficult cases. Somebody might say that the loans were given but I do not know as to why the loans were given. It was given probably under the impression that at this time there is an economic boom period and let us expand industrial activity. This was probably the impression. Nobody anticipated 2008-09 global economic crisis. Nobody anticipated that the commodity crises on the world will collapse. After all in the last 3-4 years, prices of commodities in the world have collapsed and therefore that also had an impact. We are, therefore, trying to find a solution out of a difficult decision itself. That is why, I referred that our outdated Acts act as an impediment rather than expediting the settlements. Therefore, this kind of a mechanism was considered necessary. This mechanism has taken effect.

At the end of the day, what this mechanism will do? This mechanism will select the defaulter, direct the banks to move immediately against the defaulter and

then in 180 days, the NCLT will find a resolution to this. Now, any one of us seriously cannot have an objection to this process because this is a process of trying to recover public money which belongs to these banks.

आपने कहा कि पब्लिक सेक्टर बैंक्स क्यों हैं? यह बहुत अच्छा सवाल था। आज भी इकोनॉमिक डेवलपमेंट के लिए, इंफ्रास्ट्रक्चर के लिए, इंडस्ट्री के लिए, सरकार के कई सामाजिक कार्यक्रमों के लिए, लैंडिंग में पब्लिक सेक्टर बैंक्स काफी आगे हैं। कई अच्छे प्राइवेट सेक्टर बैंक्स देश में हैं, उनका लोन पोर्टफोलियो एक सेफर लोन पोर्टफोलियो है हाउसिंग लोन, कार लोन, जिसमें वसूली एक असेट के अंगेस्ट होती है और सरल होती है। जिसको रीटेल बैंकिंग कहते हैं। प्राइवेट सेक्टर बैंक्स भी इंडस्ट्रियल लैंडिंग्स कर रहे हैं, लेकिन पब्लिक सेक्टर बैंक्स ने इस देश के औद्योगिकीकरण को खूब सपोर्ट किया है। इसकी फाइनैंसिंग में रिस्क है, इसलिए पब्लिक सेक्टर बैंक्स का पैसा इसमें ज्यादा। कुछ प्राइवेट सेक्टर बैंक्स का भी है, लेकिन उनका उतना ज्यादा नहीं है, जितना पब्लिक सेक्टर बैंक्स का है। जिनका इंडस्ट्रियल लैंडिंग में पैसा है, वे प्राइवेट सेक्टर बैंक्स भी उस व्यवस्था का लाभ उठा सकते हैं। यही कारण है कि पीएसयूज़ का ज्यादा है, प्राइवेट सेक्टर्स का रिलेटिवली परसेंटेज की दृष्टि से कम है।

चिट फण्ड कम्पनी का विषय अलग है। चिट फण्ड में एक-आध परसेंट ब्याज ज्यादा मिल जाएगा, इस आर्कोण के आधार पर वे लोगों को परस्युएड करते हैं कि आप बैंकिंग व्यवस्था में न जाकर हमारे पास आइए। आज भी अन्य सेफर ऑप्शंस हैं। एक स्टेज था जब मुद्रास्फीति दस परसेंट के करीब थी तो आपको बैंक के फिक्स डिपॉजिट पर नौ परसेंट ब्याज मिल जाता था। लेकिन आप कर्ज लेने जाते थे तो आपको 14-15 परसेंट पर पैसा मिलता था। 15-16 परसेंट पर पैसा लेकर उद्योग लगाएंगे तो विदेशी कम्पनियों से कम्पीट नहीं कर पाएंगे। धीरे-धीरे अर्थव्यवस्था को एफीशिएन्ट बनाने के लिए इन्टरेस्ट रेट्स रीजनेबल होंगे। बैंक के डिपॉजिट रेट और लेंडिंग रेट दोनों स्वाभाविक कम होंगे। इसलिए पूरे विश्व में यह व्यवस्था बनी है कि पेंशन फण्ड्स, अन्य ऐसे फण्ड्स बैंक व्यवस्था में या अन्य इंस्टीट्यूशंस के जो अवेलेबल होते हैं, जहां जो लोग सेफ इनवेस्टमेंट चाहते हैं, उनके लिए अन्य व्यवस्था बनती है।

आपको याद होगा कि इस बार प्रधान मंत्री जी ने 31 दिसम्बर को सीनियर सिटीजंस के लिए घोषणा की थी। क्योंकि इन्टरेस्ट रेट फ्लक्चुएट करते हैं। उनको एक अच्छा स्तर मिल जाए इसलिए हम लोगों ने आरंभ कर दिया है। उसमें लाखों लोग शामिल हो रहे हैं। सीनियर सिटीजंस के लिए एल.आई.सी. उसका संचालन कर रही है। जो 8 परसेंट फिक्स्ड इंटरेस्ट है, लेकिन कैलकुलेट करो तो उसका क्युमुलेटिव इफैक्ट 8.3 परसेंट बन जाता है। वह ब्याज नहीं बदलेगा। वह अपने आप में पेंशन स्कीम है और कोई भी सीनियर सिटीजन उसमें अपना पैसा लगा सकता है। उसको उसका लाभ मिलता रहेगा। इसलिए इस प्रकार की व्यवस्थाएं उनके लिए बनती रहें, ताकि ये लोग कम से कम उन चिट-फण्ड कंपनियों की तरफ

आकर्षित न हों। ये चिट-फण्ड कंपनीज़ फ्रॉड कर रही हैं, उसमें पुरानी कंपनियों के संबंध में सेबी कार्रवाई कर रही है। सुप्रीम कोर्ट ने भी उसमें ओवरसाइट कमेटी बनाई हुई है। आपने जिनका नाम लिया, उन पर भी बनी हुई है। हम लोगों ने एक ड्राफ्ट लॉ बनाया है, कि जिन चिट-फण्ड कंपनियों की एक्टिविटी बंगाल या ओडिशा में है तो वे केवल अपने राज्य के लिए कानून बना सकते हैं, पंजाब केवल अपने राज्य के लिए कानून बना सकता है। What do you do with regard to those, who have a Multi-State all India Operation. उसके लिए हम लोग एक सेंट्रल लॉ ड्राफ्ट कर रहे हैं और वह शीघ्र ही आपके सामने चर्चा के लिए आएगा।

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Madam Speaker, I had brought this Resolution for the purpose of opposing the Ordinance route that was taken by the Government. However, the hon. Finance Minister has failed to expound any lucid argument to substantiate the rationale behind the invocation of Ordinance. We have not found any convincing answer from him on the invocation of the Ordinance because there was no existence of any emergency situation that warranted the Government to invoke the Ordinance route. On the one hand we are talking about hair-cutting the loan, on the other hand, the Government is under-cutting the parliamentary authority. That is the dichotomy that we are facing now. आपने खुद स्वीकारा कि स्टेलमेट सिचुएशन है। यू.पी.ए. के जमाने में ग्लोबल डिसीजन हुआ था, आज नहीं है। फिर भी आप कहते हैं कि स्टेलमेंट सिचुएशन है। आप कहते हैं कि हमारी तो पॉवर सरप्लस है, लेकिन लेने वाला कोई नहीं है। इसका मतलब इंडस्ट्री ग्रोथ नहीं होता है।...(व्यवधान) आज किस सेक्टर में आपकी ग्रोथ 0.4 परसेंट हुई है। इसका मतलब आर्थिक हालात बुरे होते जा रहे हैं। ...(व्यवधान) और लाखों की तादाद में एन.पी.ए. बढ़ते जा रहे हैं।

मैं वित्त मंत्री जी का ध्यान आकर्षित करने के लिए एक एक्सपर्ट की बात कहता हूं India's banking crisis has been on a slow burn for the last three years. But just like slow fuse Diwali fire cracker the blast will inevitably come. Unfortunately, the more the delay the bigger the blast will be. आपने इंद्रधनुष चलाया। आपने क्या बोला था कि हम इंद्रधनुष चलाते हैं, यह रिकॉर्ड ब्रेकिंग है, यह रिकॉर्ड ब्रेकिंग रिफॉर्म है। वह बेकार हो गया। एक तरफ 8 लाख करोड़ से ज्यादा एन.पी.ए. हैं...(व्यवधान) वह पैसा नहीं देते हैं और आप वसूल भी नहीं कर सकते हैं। दूसरी तरफ हिंदुस्तान में हर घण्टे एक किसान खुदकुशी करता है। जो ऋण लिया था, वह उसका सूद नहीं दे सकते। हर घंटे एक किसान खुदकुशी करता है। सुप्रीम कोर्ट कहता है कि हर दिन 26 किसान खुदकुशी कर रहे हैं। आपके जमाने में एक तरफ आप फिस्कल डिसिप्लिन की बात कर रहे हैं और दूसरी तरफ फ्युजिटिव विजय माल्या आई.पी.एल. में मस्ती कर रहा है। ये सब क्यों हो रहा है? आप जब आठ लाख करोड़ रुपये का एन.पी.ए. मान सकते हैं तो आपको किसानों का कर्ज माफ करना चाहिए, उन्हें कर्ज मुक्त होना चाहिए। सारे बी.जे.पी. मैम्बर्स कहते हैं कि किसानों को कर्ज मुक्त होना चाहिए या नहीं होना चाहिए, यह आप खुद कहो। इसलिए मैं कहता हूं कि फाइनेंस मिनिस्टर जी आप इतना कठोर मत बनो, आप किसानों का कर्ज माफ करो। धन्यवाद।

HON. SPEAKER: Shri Adhir Ranjan Chowdhury, are you withdrawing the Statutory Resolution?

SHRI ADHIR RANJAN CHOWDHURY: I am compelled to press the Statutory Resolution.

HON. SPEAKER: The question is:

> "That this House disapproves of the Banking Regulation (Amendment) Ordinance, 2017 (No. 1 of 2017) promulgated by the President on 4th May, 2017."

The motion was negatived.

HON. SPEAKER: The question is:

> "That the Bill further to amend the Banking Regulation Act, 1949, be taken into consideration."

The motion was adopted.

HON. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Clause 2 Insertion of new sections 35AA and 35AB

HON. SPEAKER: Shri Premachandran, are you moving Amendment No.1?

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam, I do not want to move the amendment.

I am fully convinced with the answer given by the hon. Minister. 'Default' is defined. 'Stressed asset' is not defined. But the hon. Minister has assured in the House that it will be taken into consideration.

Considering his words as an assurance, I am not moving the amendment.

HON. SPEAKER: Coming to Amendment No. 2, Shri Bhartruhari Mahtab is not present.

Coming to Amendment No. 3, Shri Rabindra Kumar Jena is not present.

Shrimati Supriya Sule, are you moving Amendment Nos. 4 to 7?

SHRIMATI SUPRIYA SULE (BARAMATI): Madam, I am convinced with the reply given by the hon. Minister. Hence, I am not moving Amendment Nos. 4 to 7.

HON. SPEAKER: Shri Satav, are you moving Amendment Nos. 8 to 12?

SHRI RAJEEV SATAV (HINGOLI): Madam, I am not moving them. It is only a request that I have to make to the hon. Minister that conflict of interest should not be there on behalf of RBI and others. It is because other Bank Directors and Bank Members are there. So, conflict of interest should not be there. The Minister may kindly take care of it.

HON. SPEAKER: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clauses 3 and 4 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI ARUN JAITLEY: I beg to move:

"That the Bill be passed."

HON. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

HON. SPEAKER: The House stands adjourned to meet again at 3.20 p.m.

14.19 hours

The Lok Sabha then adjourned till Twenty Minutes past Fifteen of the Clock.

<u>15.21 hours</u>

The Lok Sabha re-assembled at Twenty One Minutes past Fifteen of the Clock.

(Hon. Deputy Speaker *in the Chair*)

STATUTORY RESOLUTION RE: DISAPPROVAL OF PUNJAB MUNICIPAL CORPORATION LAW (EXTENSION TO CHANDIGARH) AMENDMENT ORDINANCE, 2017 AND PUNJAB MUNICIPAL CORPORATION LAW (EXTENSION TO CHANDIGARH) AMENDMENT BILL, 2017

HON. DEPUTY SPEAKER: Now, item Nos. 21 and 22 shall be taken up together. Shri N.K. Premachandran.

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, I beg to move:

> "That this House disapproves of the Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Ordinance, 2017 (Ordinance No. 2 of 2017) promulgated by the President on 1st July, 2017".

HON. DEPUTY SPEAKER: Hon. Minister.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF DEFENCE (SHRI ARUN JAITLEY): I beg to move:

> "That the Bill further to amend the Punjab Municipal Corporation Law (Extension to Chandigarh) Act, 1994, be taken into consideration."

I will just explain that on account of the legislations passed in relation to the GST, the power to levy entertainment tax now vests in the GST Council itself. There is a residuary power which has empowered the local municipal corporations and local bodies to levy some entertainment tax additionally if they want.

In the case of Chandigarh, since it is a Union Territory, this power had conventionally belonged to the Central Government. Obviously, this power has to

be denuded away from the Central Government and given to the State Government. Therefore, the power has to be devolved to the Municipality of Chandigarh itself. So, a consequential amendment is there which this Bill seeks to propose. The reason for the urgency was since from the 1st of July it was coming into effect, since the Parliament was not in Session, and since these are consequential to the GST, the promulgation was made.

HON. DEPUTY SPEAKER: Shri Premachandran, it is a very small thing. You can very briefly make your point.

SHRI N.K. PREMACHANDRAN: Sir, my objection is on the principle of promulgation of Ordinance.

HON. DEPUTY SPEAKER: That has already been discussed.

SHRI N.K. PREMACHANDRAN: While I oppose the Ordinance, I fully support the contents of the Bill. Most of the times in this House itself, I have made many interventions during which I have stated that Article 123 (1) can be applied only on exceptional and extraordinary circumstances under exigency conditions. Unfortunately, since we know about this Bill, that is the Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Ordinance, 2017, you may kindly see whether the promulgation of the Ordinance will come within the purview of Article 123 (1). That is the point which I would like to make before this august House.

During the last Session of Parliament, the Lok Sabha was adjourned *sine die* on the 12th April, 2017. During the Budget Session, this august House passed the Central GST Bill, the Integrated GST Bill, and the Union Territories GST Bill; the Compensation Bill was also passed in the last Budget Session. It was a legislative history because Parliament's productivity was more than 118 per cent when we passed all these Bills. My point is that we had very detailed deliberations on all these Bills.

So, my point is that the Government could have very well come up with this small piece of legislation during that Session. Instead of bringing the Bill during that Session, on 1st July, 2017 an Ordinance has been promulgated to give effect to this law. That is my objection and that is why I am saying that it is a law which is being made by the Executive and in principle I am opposing this Ordinance route of legislation.

As the hon. Minister has rightly stated, the Ordinance and now the Bill has been brought to make appropriate changes in the Punjab Municipal Corporation (Extension to Chandigarh) Act, 1994 as a consequential effect of the Constitution (One Hundred and First Amendment) Act, 2016. Sir, this Constitution (One Hundred and First Amendment) Act, 2016 is the mother legislation of all the GST Bills and by virtue of this we have amended Entry 62, List 2 of the Schedule VII of the Constitution.

The new amendment is taxes on entertainments and amusements to the extent levied and collected by a panchayat, municipality, district council or regional council. So, this is a part of the consensus which we have arrived in the country. During the discussion on GST reforms a consensus was arrived at that entertainment tax and amusement tax should be levied by the municipality, panchayat or the corporation as the case may be. So, in order to make this uniform tax structure throughout the country, section 90 of the Punjab Municipal Corporation Act, 1994 has to be amended. By virtue of section 90, the Central Government may levy taxes on entertainment and amusement. In the case of Union Territories, the Union Territory of Chandigarh was levying tax on amusement and entertainment. In order to achieve this uniformity, this provision is being amended.

Another amendment with regard to the power to levy octroi and taxes on vehicles and animals has also been suggested. I fully support these two amendments but at the same time I would like to seek certain clarifications from the hon. Minister regarding this small piece of legislation.

The first one is with regard to the devolution of financial powers. Decentralisation of powers will definitely strengthen the democratic system. Local self-governed institutions are the potential medium for the successful working of democracy at the grassroots level and to meet the hopes and aspirations of the people. Sir, the municipalities and the panchayati raj institutions are the pillars and primary units of democracy. The more these pillars are strengthened, the stronger would be our democracy.

HON. DEPUTY SPEAKER: Please conclude now.

SHRI N.K. PREMACHANDRAN: I am concluding, Sir.

Sir, I am coming to the point. Sir, 73rd and 74th Constitution amendments were introduced and they have come into place.… (*Interruptions*) Sir, I am seeking the clarification. Since, 73rd and 74th amendments, many of the powers vested with State Governments have been transferred to the local self-Government institutions but none of the powers vested with the Central Government has been devolved to the State.

HON. DEPUTY SPEAKER: This is not to be discussed here.

SHRI N.K. PREMACHANDRAN: Sir, I am appreciating that the Central Government is transferring powers to the Chandigarh Municipal Council. My question to the hon. Minister is what about other municipalities and panchayati raj institutions in other Union Territories.

HON. DEPUTY SPEAKER: He cannot answer this question.

SHRI N.K. PREMACHANDRAN: What is the condition in the case of other Union Territories?

Sir, the Punjab Municipal Corporation (Extension to Chandigarh) Act, 1994 was amended in the year 2000. By virtue of this amendment the representative of the House of People will be an *ex officio* member in the Chandigarh Municipal Corporation. This amendment was carried out in the year 2000. But, unfortunately, if you go through the Statement of Objects and Reasons of the Bill, the amendment of 2000 has not been mentioned. It is the cardinal, basic principle

of legislative drafting that subsequent amendments, which have taken place in the Bill, have to be mentioned in the Statement of Objects and Reasons. Unfortunately, that has not been mentioned in the Statement of Objects and Reasons of the Bill. That needs a clarification. It is not a good drafting.

Sir, the last point is regarding the GST. I fully agree with the point of arguments which the hon. Minister has made in all these two days. I would like to suggest one thing. Today, restaurants are on strike. The restaurant people are on the march in Delhi. My point is that in the case of AC restaurants, suppose I was paying Rs.100 before 1st July, now I have to pay Rs.118. These restaurants and traders are getting this benefit. The GST and VAT is zero per cent on vegetables and essential commodities. They are also getting the right of input credit. But they are taking Rs.118 per meal. Day before yesterday also the hon. Minister had well clarified, but my point is this. Advertisements and circulars of price should be given as to what is the right price. In Kerala, we are facing a lot of the same difficulty. The MRP should be publicised in the newspapers so that the exploitation of the traders can be avoided. With these words, I support the Bill. Thank you very much, Sir.

HON. DEPUTY SPEAKER: Motions moved:

> "That this House disapproves of the Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Ordinance, 2017 (Ordinance No. 2 of 2017) promulgated by the President on 1st July, 2017".

> "That the Bill further to amend the Punjab Municipal Corporation Law (Extension to Chandigarh) Act, 1994, be taken into consideration."

श्री संतोख सिंह चौधरी (जालंधर) : उपाध्यक्ष महोदय, आपने मुझे पंजाब म्युनिसिपल कारपोरेशन लॉ (एक्सटेंशन टू चंडीगढ़) बिल, 2017 पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं। अभी-अभी ऑनरेबल फाइनेंस मिनिस्टर ने इस बिल के ऑब्जैक्ट के बारे में बताया कि the Central Government has implemented the Central Goods and Services Tax Act, 2017 and Union Territory Goods and Services Tax, 2017 with effect from 1st July, 2017. Consequently, Section 19 of the Punjab Municipal Corporation Law (Extension to Chandigarh) Act, 1994 was amended by the Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Ordinance, 2019 to transfer power of the Central Government to levy taxes on entertainment, amusement and Union Territory of Chandigarh to the Municipal Corporation of Chandigarh. यह ठीक बात है। परंतु इसके साथ एक बड़ा सवाल खड़ा होता है कि as to what is GST. GST is to consolidate all indirect tax levies into a single tax. और जी.एस.टी. के पास होने पर बहुत बड़े-बड़े फंक्शंस हुए, इंडिपेंडेंस डे के साथ उसे कम्पेयर किया गया। उस वक्त जो सामने लोगो लगा होता है, उस पर भी लिखा हुआ था - वन नेशन वन टैक्स। अब यह सवाल खड़ा होता है कि ऐसे अमैंडमेन्ट्स के साथ if separate entertainment and amusement tax has to be levied by the Corporation, then how is this GST – One Nation, One Tax. यह देश के लोगों के मन में एक बहुत बड़ा सवाल है और जब से जी.एस.टी. लागू हुआ है, तब से सारे देश में एक बहुत बड़ा क्योस खड़ा हो गया है और चारों तरफ ट्रेडर्स, दुकानदार, इंडस्ट्रियलिस्ट्स, कंज्यूमर्स आदि सब लोग सड़कों पर आ गये हैं।

मैं यह भी कहना चाहूंगा कि जब जी.एस.टी. शुरू हुआ, तब यूपीए गवर्नमैन्ट थी, यह वर्ष 2006 से शुरू हुआ है। डिफरेंट-डिफरेंट स्टेजिज पर बहुत सारे ऐसे अरेंजमैन्ट्स हुए, कमेटीज बनीं, स्टैंडिंग कमेटीज बनीं और उनमें यह डिस्कस हुआ। लेकिन अब ऐसा महसूस हो रहा है कि मौजूदा गवर्नमैन्ट ने इसे बहुत जल्दी में शुरू करने की कोशिश की और उसके कारण एक बड़ा बवाल खड़ा हो गया है। जी.एस.टी. का कांसैप्ट फॉरेन कंट्रीज से लिया गया है। लेकिन अगर फॉरेन कंट्रीज में देखा जाए तो जिन कंट्रीज ने इसे लागू किया है, वे स्टेट्स का और जो फैडरल गवर्नमैन्ट हैं, उनका खजाने में रेवेन्यू का जो कंट्रीब्यूशन है, उन्होंने उसे देखकर एक डीप एक्सरसाइज करके इसको एक स्लैब में लागू किया है। परंतु अनफॉर्चुनेटली हम बार-बार कह रहे हैं कि वन नेशन वन टैक्स, लेकिन यह सरकार जो जी.एस.टी. लाई है, उसमें मल्टीपल टैक्सेज लगाये गये हैं। इसमें अलग-अलग दरें हैं, जैसे 5%, 12%, 18%, और 22% तो फिर

वन-नेशन, वन-टैक्स का जो कॉन्सेप्ट है, उसका क्या बना? मैं समझता हूँ कि देश के सारे लोग यह महसूस कर रहे हैं कि उनके साथ धोखा हुआ है।

मैं खुद पंजाब से आता हूँ। मेरे प्रांत में और मेरे संसदीय क्षेत्र जालधंर में बहुत बड़ी-बड़ी इण्डस्ट्रीज़ हैं। जालंधर में हार्डवेयर की इण्डस्ट्री है, उस पर 28% जीएसटी लगा दिया गया है। हैण्ड टूल्स पर 18% लगा दिया गया है, जो छोटे कारीगर हैं, जो गरीब लोग हैं, वह उनके काम आता है। सीआई पाइप्स जो लोगों के घरों तक और खेतों में पानी पहुंचाने के लिए काम आता है, उस पर 18% जीएसटी लगा दिया गया है। मैं समझता हूँ कि ऐसे ही स्पोट्र्स इण्डस्ट्री है। पंजाब एक बहुत काले दौर से गुज़रा है, क्योंकि पंजाब की जो युवा पीढ़ी है, वह नशे की गिरफ्त में आ गई है। हम चाहते हैं कि पंजाब का जो नौजवान है, वह वापस मेन स्ट्रीम में आए और स्पोट्र्स में उनकी रूचि हो। लेकिन दुख की बात है कि मेरे संसदीय क्षेत्र में स्पोट्र्स इण्डस्ट्री है, दुनिया का कोई भी जो बड़े से बड़ा बल्लेबाज़ है, वह जालंधर की स्पोट्र्स इण्डस्ट्री के बैट से खेलता है। जो बड़े से बड़ा फुटबॉल का खिलाड़ी है, वह जालंधर की स्पोट्र्स इण्डस्ट्री के फुटबॉल से खेलता है। लेकिन स्पोट्र्स इण्डस्ट्री पर 12 से 28 प्रतिशत जीएसटी लगा दिया गया है। पहले ही चाइना और ताइवान जैसे देश हमारी स्पोट्र्स इण्डस्ट्री को कैप्चर कर रहे हैं और यहां तक कि यह जो स्किपिंग रोप्स होते हैं, जिनसे बच्चे खेलते हैं, उन पर भी जीएसटी लगा दिया गया है। ये एक पेशा है, जो गरीब लोग हैं, जो अनुसूचित जाति के लोग हैं, जो मर जाते हैं, डेड एनिमल्स की स्किनिंग करते हैं और उसके बाद साइकिल पर रख कर लाते हैं, उसको प्रिज़र्व करने के लिए उसके ऊपर फिर नमक छिड़कता है, उसके बाद उसकी रॉ टैनिंग होती है, पिट्स में होती है। उस पर भी अगर पांच और 12 प्रतिशत जीएसटी लगेगा तो मैं समझता हूँ कि यह मरे हुए जानवरों पर भी लगा दिया।

जेटली जी बहुत काबिल इंसान हैं। बहुत बड़े वकील हैं। इन पर लोगों को बड़ा भरोसा था क्योंकि हमारे वित्त मंत्री हैं। सुप्रीम कोर्ट में बड़ी बखूबी से अपना केस पुट-अप करते हैं। कल आपने मंत्री जी बहुत फुलारी लैग्वेंज से भाषण तो दिया, लेकिन असल में वह रियलिटी नहीं है। देश में एक बहुत बड़ा क्योस खड़ा हो गया है। जेटली जी, मैं आपसे कहना चाहता हूँ कि -

"आवारगी में मोहसिन इसको भी हुनर जाना,
इकरार-ए वफ़ा करना, फिर उससे मुकर जाना। "

ऐसा आपके लिए लोग आज सोच रहे हैं कि आपने बहुत बड़े-बड़े सब्ज़बाग दिखाए, लेकिन अब उससे पीछे हट गए हैं और आज देश में एक बड़ा बवाल खड़ा हो गया है।

चण्डीगढ़ से इसको बैनिफिट होगा। चण्डीगढ़ देश का सबसे ब्युटिफुल शहर है। मेरा भी उससे बहुत गहरा ताल्लुक है। पहले हमारे पवन बंसल जी लंबे अर्से से चण्डीगढ़ को रिप्रेज़ेंट करते रहे हैं और मंत्री भी

रहे हैं। चण्डीगढ़ का विकास करने की उन्होंने काफी कोशिश की है। लेकिन आज चण्डीगढ़ डिटीरिओरेट हो रहा है। यह जो पॉवर इनको दी है, इससे 17 करोड़ रूपये एन्युअली इसको फायदा होगा। पर मैं समझता हूँ कि चण्डीगढ़ के विकास के लिए और बहुत सारी चीज़ों की जरूरत है। चण्डीगढ़ के बिल्डिंग बॉयलाज़ बहुत पुराने हैं। आज इस नए जामाने में उनको बदलने की जरूरत है, क्योंकि वहां कनवर्ज़न के लिए बहुत पैसा लगता है। चंडीगढ़ की जो कमर्शियल और इंडस्ट्रियल प्रॉपर्टी है, उसका जो लीज होल्ड है, उसको फ्री होल्ड करने की जरूरत है, तभी चंडीगढ़ आगे बढ़ेगा। चंडीगढ़ स्मॉर्ट सिटी बना है, लेकिन चंडीगढ़ स्मॉर्ट सिटी में जो गाँव आये हैं, अगर वे स्मॉर्ट नहीं होंगे, उनको डेवलपमेंट के लिए पैसा नहीं दिया जायेगा, तो चंडीगढ़ स्मॉर्ट सिटी कैसे बनेगा। ऐसे ही सूक्ष्म, लघु और मध्यम उद्यमों को बढ़ावा देने की जरूरत है।

अन्त में मैं यह कहना चाहता हूँ कि चंडीगढ़ को मैंने बनता देखा है। जब शुरू हुआ, तब भी देखा और अब इसे डिटिरीओरेट होते हुए भी मैं देख रहा हूँ। यह तब ठीक होगा, चंडीगढ़ बिलॉंग्स टू पंजाब, यह पंजाब का है, यह पंजाब को दिया जाये, ताकि बार-बार जो अमेंडमेंट्स हैं पंजाब के लॉज की, उनको वहाँ लाने का कार्य न किया जाये।...(व्यवधान) मेरी वित्त मंत्री जी से यह रिक्वेस्ट है कि फौरी तौर पर यह फैसला लिया जाये और चंडीगढ़ पंजाब को दिया जाये। धन्यवाद।

PROF. SAUGATA ROY (DUM DUM): Sir, in fact, I would not have spoken if Shri Premachandran had not made a long speech. As the hon. Minister has … (*Interruptions*) Smt. Kher is saying something… (*Interruptions*)

श्रीमती किरण खेर (चंडीगढ़) : चंडीगढ़ को इन्होंने कम होते देखा है, यह बात बिल्कुल गलत है। जितनी उन्नति चंडीगढ़ अभी कर रहा है, इतनी पिछले 15-20 साल में नहीं हुई है। जो भी वहाँ के मेरे कांस्टिट्यूएंस हैं, जो यह लीज होल्ट टू फ्री होल्ड की बात कर रहे हैं, ये बातें मिनिस्ट्री ऑफ होम अफेयर्स में, मिनिस्ट्री ऑफ अर्बन डेवलपमेंट में, फाइनेंस मिनिस्ट्री में उठाकर It is being done. The procedure is on. We are very happy as a Union Territory.

PROF. SAUGATA ROY: Sir, I will be very brief. As the hon. Minister said that this is a consequential amendment because earlier in the city Chandigarh which is a Union Territory under the Government of India, entertainment tax and entertainment duty was collected by the Centre. Now, the Centre has decided that the collection of entertainment tax and entertainment duty will be passed on to the Chandigarh Municipal Corporation. As was mentioned by the previous speaker that this will mean a gain of Rs. 17 crore to the Municipal Corporation which is necessary because Chandigarh is a beautiful city that needs money for its improvement.

Sir, having said that let me also state that our Party has always been in favour of introducing GST. We had some reservations about introducing it in a hurry on the 1st of July, 2017 which is why we did not attend the midnight Session of Parliament. All I want to say is that one month has elapsed since July 1st, the system is more or less working smoothly. There are some hiccups. There have been some complaints. I hope that all these decisions will be taken in the GST Council which has been taking decisions unanimously and there will be moderation in the tax rates, Tax slabs of 0 per cent; 5 per cent; 12 per cent, 18 per cent and 28 should not remain, especially with regard to some contentious matters

like women have demanded reduction of tax on sanitary napkins. The hon. Finance Minister has already explained that all concerns on GST expressed in Parliament will be looked into.

With these words, I support the Bill. It is good for the country.

Thank you.

*SHRIMATI RITA TARAI (JAJPUR): I stand to support this Bill.

The Bill amends the Punjab Municipal Corporation Law (Extension to Chandigarh) Act, 1994. The 1994 Act extends the provisions of the Punjab Municipal Corporation Act, 1976 to the Union Territory of Chandigarh.

This bill gives powers to the Chandigarh Municipal Corporation to levy entertainment tax & entertainment duty, while it takes away the powers of the corporation to levy orctroi. This is in line with the new GST structure.

While it's appreciated that this Government is trying to smoothen out sticky laws & clarify jurisdictions of municipal corporations like Chandigarh, we need to think and talk about the larger problem of effectively decentralized government.

All the moves this Government has made is towards gaining more power rather than giving it away and distributing it. Goods & Service Tax being the biggest example where the powers of the states to levy their own taxes was taken away. This Government is also on an overdrive to cancel schemes that benefit state governments, drying up funding for welfare schemes like MNREGA and PDS. All of this points towards a certain mindset which is against the ethos of our constitution.

While the GST, promotion of Hindi, and other such issues have brought up debates on centre-state relations, there has also been a recent surge in discussion over urban local government in India, given the increasing urbanisation and the governance failures in Indian cities.

We often tend to forget that federalism is not just about Centre-state relationship but also about the third tier of government: Our local bodies. In every developed country, you will find that local bodies are the most sufficiently empowered and powerful bodies of Government. They can pass laws, impose taxes and do major projects within city limits. Not only that, in countries like the US, the police is also under the city administration.

* English translation of the speech originally delivered in Oriya.

In India, however, the Central Government in Delhi has always tried to usurp that power and keep it with itself. According to the 2011 Census, there are 46 cities in India with a population of more than one million, and eight with a population of more than four million. Seven of the 10 largest cities are also the capital cities of the states in which they are located (including Delhi which is a city state by itself). Yet, all these cities are supposed to be governed with only the powers that the state government chooses to give them.

Take the example of Himachal Pradesh which imposed direct mayor elections. After a rival party (I will not name this party) won both Mayor and Deputy Mayor seats, as a result the whole law was scrapped. It's always been a matter of political convenience for states to twist and turn laws related to urban local bodies.

There is a lack of accountable local leadership which can be hauled up whenever there are major problems in the city. Recently, a young Radio Jockey made a parody video about the potholes on Mumbai streets. It erupted into a controversy. We saw how upset the local body gets when shoddy work is pointed out. They did everything in their power to silence this young lady and punish her for pointing out the obvious. Here, the people could not hold one single person responsible for shoddy road conditions because there was no directly elected mayor.

Our cities have a weak and fragmented institutional architecture in which multiple agencies with different bosses pull the strings of city administration. Vesting the executive powers of the municipality with the Mayor would be the right move. Most Indian cities still follow the Commissionerate system of municipal administration which is a British legacy.

In the current system, the State government-appointed Commissioner is the executive head of the city while the Mayor has a largely ceremonial role. In a democracy, the head of the governing body should always be an elected leader not a state-appointed puppet.

Reports say that PM Modi is keen on making directly elected mayors a reality. I want to ask the Government if these reports are true and whether the Urban Development Ministry is looking into bringing in a law to make this happen?

As it is urban conglomerations are badly frayed at the edges without proper infrastructure. This Government started a scheme called "Smart Cities" to make our cities more efficient through proper urban planning & infrastructure development. But only a street or two are being adopted under this scheme. So far, it has been a flop because our major cities remain the same old decrepit selves.

Bhubaneswar is one of the cities that ranked high in the Smart cities ranking list. The idea was to completely change the areas around the main railway station into a modern metropolis. However, due to lack of proper guidance and implementation there has been lacklustre progress. Even the hype about the wifi system being put up in these Smart cities barely function.

The Government needs to rethink its ideas about decentralization and hand over more power to urban local bodies.1 also suggest that the Parliament needs to do a review of all the schemes launched by the Government by setting aside a week just for that.

Without an alternative, I support this bill.

SHRI MD. BADARUDDOZA KHAN (MURSHIDABAD): Hon. Deputy-Speaker Sir, I will be very brief.

This Bill is a very short Bill and there is nothing to oppose in it. According to 1994 Act, only the Central Government has the power to levy entertainment tax and entertainment duty for Chandigarh. Now 101st Amendment to the Constitution has been made in 2016 which subsumed entertainment tax with the GST except some bills. But this is not my submission.

We would like to say that the power of taxation on entertainment will be transferred to the Corporation. I have a question which is of clarificatory nature. After getting such a power of taxation, will the Corporation have the power to levy entertainment taxes at any rate, or whatever they wish, or are there any binding of GST for fixation of such taxes?

I would like to mention only one more point. Yesterday or some days earlier, I have been hearing from this side and that side as One Nation-One Market-One Tax. It may be a dangerous slogan. I will tell you as to why I am saying so. If it is 'One Nation One Tax', then why is petroleum not included in this Tax? It is also dangerous for the federal structure of our country. Now, you are saying, 'One Nation One Tax', 'One Nation One Market'. But after some time you will say, 'One Nation One Culture', 'One Nation One Religion'. Then what will be our fate? In this manner the Government is moving towards fascism. So, this slogan is also a dangerous slogan. Ours is a vast country. It has a federal structure. So, it is not right to say 'One Nation One Tax' in such a way.

SHRI ARUN JAITLEY: Sir, in brief if I may say so, there were 17 taxes and 23 different cesses either levied by the Central Government or the State Governments which have been subsumed in the GST. There are some taxes which still remain outside the GST. For example, some road tax in the States which are outside the GST. Similarly, with regard to entertainment tax, I explained yesterday as to what is the weighted average across the country, and what the Central and the State GST is going to be.

To keep the health of the municipalities in mind, the municipalities have been given the right to levy a certain reasonable tax if they feel so. Now, this is a dichotomy. But this is how the architecture has come about.

I have personally written to every Chief Minister saying that till such time that the GST stabilises itself, we must not consider seriously imposing some of these taxes because they may increase the burden. Your own State, Mr. Deputy-Speaker, Sir, had imposed it. But they are now trying to re-work the whole system out again. A State is also an elected institution. It is also sovereign in its own function. It is also accountable to their people. Let us not start with the presumption that when parliamentary power is given to them or a State legislature power is given to them, the State will necessarily exercise it in an irresponsible manner. We must balance it with two. We must see what is the amount of burden we can put on the common person and at the same time the flow of resources into the municipalities also takes place. I am sure the States will keep all these considerations in mind.

Shri Premachandran raised the point as to why it was done through an Ordinance. Once the laws are finalised, there is a consequential impact on several other legislation. Now, that consequential impact has to be corrected. Otherwise, the dichotomy would have set in that in relation to Chandigarh on the 1st of July, the Central Government would have been still imposing some entertainment tax over and above what is the agreed tax. Therefore, the Central Government had to

denude itself of that power. That is why this Ordinance was necessary. The Parliament was not in session. So, that is the reason as far as urgency is concerned.

Several other questions have been raised. Shri Premachandran said that you have not mentioned the 2000 amendment. When you make a reference to the principal law, you make reference to the original law. The law may have been amended half a dozen times thereafter. It is not necessary in subsequent amending Acts to make a reference to every amendment which has taken place. But the other point is very well taken. We have to seriously consider in the larger interest of urban management in this country how municipal resources in this country are managed in a sense that municipalities themselves become self-sufficient institutions and are able to provide world-class cities of different tiers as far as the country is concerned.

A lot of reference is made to the rates, etc. Let me explain it to Prof. Saugata Roy. I have explained that we followed the equivalence principle, and we followed the revenue neutrality principle. I can add one more fact. The GST Council has kept its mind absolutely open. There may be areas where xwe could have erred in our calculations. There could be areas where the adverse impact of the tax itself may come to our notice. That is why there is no question that 'a body of States and Centre has decided that we are sovereign and therefore it will never be reconsidered it.' It is an ongoing process. There are technical experts, who first examine. Then, they take it to the political body, which is the Council. Therefore, even after the initial imposition took place, before the 1st of July, when it was implemented, we found that 64 rates out of 1211 required a reconsideration. Therefore, in favour of the citizens, those reconsiderations were done.

After the 1st of July, we realised that the formula, which we had prescribed for cigarettes had resulted in a windfall profit for the cigarette companies. Now, this seemed to be the impact of that rate itself. Therefore, at one day notice, we held a meeting through video conferencing and corrected the error so that, that

profit itself does not become an unjust enrichment on account of the tax rate for the cigarette companies because that is a product, which is detrimental to the health. So, we corrected it on that evening itself.

Therefore, this process of a self-correction exercise, till we reach a stage of 'as perfection as possible', we will certainly continue. I think, since it is a body, it is structured in a manner where all States, all regions are involved; and each one of the Finance Ministers of the States is listening to the industry and the trade in his State, and therefore, this process will continue to go on itself.

With these few words, I commend this Bill for approval of the House.

HON. DEPUTY-SPEAKER: Shri N.K. Premachandran, are you pressing for your Statutory Resolution?

SHRI N.K. PREMACHANDRAN: No, Sir. I am withdrawing Statutory Resolution.

HON. DEPUTY-SPEAKER: Okay.

Is it the pleasure of the House that the Statutory Resolution moved by Shri N.K. Premachandran be withdrawn?

The Statutory Resolution was, by leave, withdrawn.

HON. DEPUTY-SPEAKER: The question is:

> "That the Bill further to amend the Punjab Municipal Corporation Law (Extension to Chandigarh) Act, 1994, be taken into consideration. "

The motion was adopted.

HON. DEPUTY-SPEAKER: The House will, now, take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI ARUN JAITLEY: I beg to move:

"That the Bill be passed."

HON. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

15.58 hours

NATIONAL BANK FOR AGRICULTURE AND RURAL DEVELOPMENT (AMENDMENT) BILL, 2017

HON. DEPUTY SPEAKER: The House will, now, take up Item No. 23 – hon. Minister.

वित्त मंत्रालय में राज्य मंत्री (श्री संतोष कुमार गंगवार): उपाध्यक्ष महोदय, मैं प्रस्ताव* करता हूं कि राष्ट्रीय कृषि और ग्रामीण विकास बैंक अधिनियम, 1981 का और संशोधन करने वाले विधेयक पर विचार किया जाए।

माननीय उपाध्यक्ष महोदय, मैं इस विषय पर दो मिनट बोलूंगा। जैसा कि सभी जानते हैं कि नाबार्ड देश की एक शीर्ष वित्तीय संस्था है। इसकी स्थापना वर्ष 1982 में की गई थी। नाबार्ड देश में कृषि, कुटीर उद्योग, ग्रामीण उद्योग, हस्तशिल्प और लघु उद्योग के क्षेत्र में ऋण एवं पुनर्वित्त प्रदान करता है। पिछले तीन दशकों में नाबार्ड के बहुत सारे कामों में विविधता आई है और प्रत्यक्ष तथा अप्रत्यक्ष रूप से इसने करोड़ों भारतीयों के जीवन को स्पट करने का काम किया है। पिछले कुछ वर्षों में हमारी सरकार के आने के बाद नीति तथा प्राथमिकताओं के अनुरूप कृषि और ग्रामीण विकास क्षेत्र को रि-फाइनैंस तथा डायरेक्ट लोन के माध्यम से नाबार्ड ने अपने कार्य में बहुत व्यापक विस्तार किया है। उदाहरण स्वरूप, नाबार्ड की बैलेंस शीट जो 31 मार्च, 2012 में 1 लाख 82 हजार करोड़ रूपये थी, उसमें 31 मार्च, 2016 को लगभग 3 लाख 10 हजार करोड़ रूपये तक की वृद्धि हो गई अर्थात, इतने कम समय में नाबार्ड की गतिविधियों में लगभग 70 प्रतिशत की वृद्धि दर्ज हुई है।

जैसा कि हम सब जानते हैं कि आदरणीय प्रधानमंत्री जी ने वर्ष 2022 तक किसान भाइयों की आमदनी को दोगुना करने का एक सुझाव दिया है और हम जो प्रयास कर रहे हैं, उसको ग्रामीण क्षेत्र में इंफ्रास्ट्रक्चर के माध्यम से बढ़ाने की दिशा में काम कर रहे हैं। किसान की आमदनी दोगुनी की जाए तथा ग्रामीण क्षेत्र में इंफ्रास्ट्रक्चर को बढ़ाया जाए, देश के इस महत्वपूर्ण कार्य में नाबार्ड की महत्वपूर्ण भूमिका है।

16.00 hours

इन लक्ष्यों को ध्यान में रखते हुए, आज मैं आपके सामने नाबार्ड संशोधन विधेयक, 2017 को सदन में प्रस्तुत कर रहा हूं। वर्तमान में नाबार्ड की ऑथराइज्ड कैपिटल 5 हजार करोड़ रुपये है, जिसे 30 हजार करोड़ रुपये तक बढ़ाने का प्रस्ताव है। सरकार आवश्यकतानुसार 5 हजार करोड़ रुपये से 30 हजार करोड़ रुपये तक समय-समय पर बढ़ा सकती है। ऑथराइज्ड कैपिटल को 30 हजार करोड़ रुपये के ऊपर भी अगर आगे बढ़ाना पड़ेगा, तो आरबीआई की सलाह एवं परामर्श के द्वारा इसे किया जा सकेगा। वर्तमान में नाबार्ड की 5 हजार करोड़ रुपये की ऑथराइज्ड कैपिटल अभी पर्याप्त नहीं है। इसलिए अतिरिक्त इक्विटी

की आवश्कयता होगी, जिससे कि नाबार्ड अपनी जरूरतों के हिसाब से अपने उद्देश्यों की आसानी से पूर्ति कर सके।

एक दूसरा छोटा सुझाव इसमें और है। वर्तमान में नाबार्ड में 99.6 प्रतिशत हिस्सा केन्द्र सरकार के पास है। आरबीआई के पास केवल 0.4 प्रतिशत हिस्सा है। यह आरबीआई के रोल में एक कानफ्लिक्ट पैदा करता है। चूंकि आरबीआई एक रेग्युलेटर भी है इसलिए 0.4 प्रतिशत इक्विटी भी केन्द्र सरकार के पास ट्रांसफर कर दी जाएगी, इस तरह से पूरी सौ परसेंट इक्विटी भारत सरकार के पास आ जाएगी।

इसके अलावा बहुत छोटे-छोटे उपबंध और है। जैसे हैंडलूम अब हमारे देश के अंदर एक व्यापक स्तर पर आ गया है। इसके अंदर एक बड़ा रोजगार है। इसको हम नाबार्ड के कार्य क्षेत्र में शामिल कर रहे हैं। इसके अलावा कुछ संशोधन ऐसे हैं जो परिणामी प्रकृति के हैं अर्थात जैसे बम्बई के स्थान पर मुंबई करना है। इन छोटी-छोटी बातों को लेकर हम आपके बीच में आए हैं।

मैं सदन को यह बताना चाहूंगा कि नाबार्ड का बिल 2013 में आया था, पर लोक सभा के भंग होने के कारण बिल भी लैप्स हो गया। मैं अब आदरणीय सदस्यों से आग्रह करूंगा कि अगर इसके अलावा कोई विस्तृत बात करनी होगी, तो जब नया बिल आएगा, तो उसे इसमें जोड़ करके इसके संदर्भ में विचार किया जाएगा। मैं चाहता हूं कि वास्तव में हमारे लक्ष्य को ध्यान में रखते हुए कि कैसे हम किसान की आय को दोगुना करें, आप सभी साथियों से आग्रह है कि इन छोटे संशोधनों को स्वीकृत करने का कष्ट करें।

HON. DEPUTY SPEAKER: Motion moved:

> "That the Bill further to amend the National Bank for Agriculture and Rural Development Act, 1981, be taken into consideration."

SHRI ANTO ANTONY (PATHANAMTHITTA): Sir, thank you very much for allowing me to participate in the discussion on this Bill, which seeks to amend the National Bank for Agriculture and Rural Development Act 1981.

16.02 hours (Shri K.H. Muniyappa *in the Chair*)

Creation of NABARD was the result of the great vision of the then Prime Minister, Shrimati Indira Gandhi, the mother of Green Revolution, who wished to bolster agricultural growth by ensuring credit to farmers at a reasonable interest. It was also a great initiative like bank nationalization, which was introduced to empower the rural masses through financial inclusion. Therefore, NABARD is aimed at rural development with special focus on agriculture, small scale, cottage, and village industries. The noble mission of NABARD itself underscores its commitment to "promote sustainable and equitable agriculture and rural prosperity through effective credit support, related services, institution development and other innovative initiatives." Today, NABARD has become the lifeline for rural economy as it is actively engaged in supporting farmers, rural infrastructure development programmes, empowerment of self-help groups, etc.

NABARD has been playing a major role in ensuring agricultural growth in our country. I take this opportunity to appreciate NABARD for taking a number of initiatives that have become replicable models of agricultural and rural development. The Self-Help Group-Bank Linkage Project, which was started in the year 1992, has become the world's largest micro finance project. The Kisan Credit Card Scheme, a noble experiment designed by NABARD, has become a major source of relief for farmers. One-fifth of India's total infrastructure development was materialized with the assistance of NABARD. The watershed development programme pioneered by NABARD set-forth the viable strategy for sustainable development; augment agricultural productivity and output; and also a grass-root level initiative for addressing climate change. All these initiatives are enough to understand the importance of NABARD in empowering rural India.

I am happy to take part in this discussion to amend NABARD Act, at a time when farmers in the country are undergoing acute crisis. As per reports, on an average, 40 farmers take their lives in this country on a daily basis. Farmers in the country are in deep distress due to continuing fall in the prices of agricultural and cash crops. Agricultural productivity and output have drastically reduced during the last three years. Agricultural growth in the country during the period of the UPA was 4.3 per cent. However, it has declined to 2.7 per cent. Therefore, it is high time that Government initiated comprehensive measures to revive the agriculture sector in the country. Therefore, the discussion on this Bill is important for the revival of agriculture sector in the country. However, I am afraid that the proposed amendments seek to change the focus of NABARD from the agricultural and rural sector to the corporate sector.

For instance, the Bill seeks to omit clause (i) of Section 2 of the Principal Act, which lays down a provision for providing financial assistance to the “industry in the tiny and decentralized sector”. Removal of this clause will eventually lead to deprivation of NABARD's assistance to “small scale units in the decentralized sector” such as the small manufacturing units run by self-help groups. The Bill further seeks to omit clause (t) of Section 2 and clause (v) of Sub-Section (1) of Section 21 of the Principal Act thereby omitting “small-scale industries”. Not only that, in addition to the move to delete the words ‘industry in the tiny and decentralized sector’, the Government inserts a new clause, clause (ka) in section 2 of the Principal Act to incorporate ‘micro enterprise’, ‘small enterprise’, and ‘medium enterprise’ sectors into the ambit of NABARD Act. Clause (ka) of the Bill stipulates that the meanings of micro, small, and medium enterprises would be same as defined under the Micro, Small and Medium Enterprises Development (MSMED) Act, 2006. The MSMED Act, 2006 clearly defines that ‘micro enterprise’, ‘small enterprise’ and ‘medium enterprise’ are enterprises that are engaged in the manufacturing of goods pertaining to any industry specified in the First Schedule to the Industries (Development and

Regulation) Act, 1951. Industrial units covered under the First Schedule to the Industries (Development and Regulation) Act, 1951, are the units engaged in the manufacturing of iron and steel, petroleum products including natural gas, telecommunication instruments including mobile phones, transportation vehicles such as aircraft, ships, railway locomotives, and other automobiles such as motor car, bus, truck, motor cycles etc.

It does not take any rocket science to realize that self-help groups comprising of farmers or women cannot set up manufacturing units of petroleum and natural gas, ships, aircraft and railway locomotives. It is only the corporate groups that can engage in these sectors. The implication of this apparently trivial move of the Government is that the major chunk of the NABARD fund will flow into the projects of corporate groups. It will result in massive cuts in agricultural credits and rural infrastructure development programmes.

Now, the Government, by making this amendment – the scope of NABARD has been taken away – is helping the large corporate groups to get loans at a lower interest rate. The Reserve Bank of India (RBI) is a shareholder and is the regulator of NABARD. I am afraid that the Government's move to free NABARD from the control of RBI will eventually lead to functioning of NABARD in its own way without any norms. Then, NABARD can take decision to grant its assistance only to corporate groups. This destroys the aim and spirit of NABARD. Therefore, I would request the Government to kindly retain the control of RBI over NABARD and send this Bill to the Parliamentary Standing Committee for a detailed study.

It should be noted that farmers in the country are in deep crisis and the number of farmer suicides has been on the rise for the last three years. Therefore, it is high time the Government did the best to protect the interests of farmers across the country. Hence, I request the Government to kindly withdraw this dangerous move and allow NABARD to continue to adhere to its focus on rural

development with special focus on agriculture, small scale and cottage industries, especially in the decentralized sector.

Thank you, Sir.

श्री ओम बिरला (कोटा) : माननीय सभापति जी, आज राष्ट्रीय कृषि और विकास बैंक (संशोधन) विधेयक, 2017 पर पर चर्चा हो रही है। यह बिल देश की ग्रामीण व्यवस्था के आधारभूत ढांचे, गांव के किसान, मध्यमवर्गीय किसान, हस्तशिल्प, लघु उद्योग जैसे तमाम क्षेत्रों के माध्यम से समाज के अंतिम व्यक्ति के जीवन को बदलने के लिए बहुत महत्वपूर्ण है। नाबार्ड की स्थापना 1982 में हुई थी, तब इसका सीमित दायरा था। नाबार्ड केवल वित्तीय सहायता करने का काम करता था, आज नाबार्ड का दायरा बढ़ा है। नाबार्ड प्रत्यक्ष और अप्रत्यक्ष रूप से ग्रामीण भारत के करोड़ों लोगों के जीवन को स्पर्श करते हुए जीवन को बदलने के लिए एक महत्वपूर्ण भूमिका निभा रहा है।

माननीय सभापति जी, इस बिल के माध्यम से ग्रामीण आबादी खास तौर से छोटे सीमांत कृषक, बेरोजगार नौजवान, महिलाएं, अनुसूचित जनजाति को लाभ पहुंचेगा। किसान के लिए जिस इन्फ्रास्ट्रक्चर की आवश्यकता होती है, जिस ढांचागत विकास की आवश्यकता होती है, उसमें नाबार्ड एक महत्वपूर्ण भूमिका निभाएगा। माननीय प्रधानमंत्री जी के नेतृत्व में देश के किसानों के जीवन को बदलने के लिए एक महत्वपूर्ण भूमिका निभाई गई। किसान की जिंदगी तब पलटेगी, तब उनका भविष्य बदलेगा जब हम किसान के खेत तक पानी पहुंचाने का काम करेंगे, सस्ती दर पर ऋण देकर उपज बढ़ाने के लिए संसाधन देंगे, उपज का अच्छा मूल्य मिले इसके लिए भंडारण की व्यवस्था करेंगे।

माननीय प्रधानमंत्री जी ने कहा कि देश के अंदर सिचांई परियोजनाओं के 99 प्रोजेक्ट 12-13 साल से लंबित थे, इनके लिए धन की व्यवस्था नहीं थी। कुछ राज्यों में धन का अभाव था, कुछ केंद्र में अभाव था, अब इस बिल के माध्यम से 5,000 करोड़ रुपए से 30,000 करोड़ रुपए पूंजी करने जा रहे हैं। सरकार ने 2016-17, 2017-18 में 20,000 करोड़ रुपए और अनुमानित 40,000 करोड़ रुपए देकर लंबित सिंचाई परियोजनाओं को नीयत समय पर पूरा करने का लक्ष्य बनाया है।

माननीय सभापति जी, माननीय प्रधानमंत्री जी ने कहा - जल ही जीवन है, कम पानी में सिंचाई परियोजनाएं लागू करनी चाहिए। प्रधानमंत्री सिंचाई योजना के माध्यम से 'वन ड्राप मोर क्राप' के तहत किसानों के खेत में पानी पहुंचे, उपज अधिक हो, पानी की बचत हो, इसके लिए सरकार ने 5,000 करोड़ रुपए का बजट नाबार्ड के माध्यम से रखा है। इस देश की ग्रामीण अर्थव्यवस्था में पशुपालन भी बहुत बड़ा काम है। कृषि के साथ अन्य ग्रामीण उद्योगों को भी पनपाने की आवश्यकता है क्योंकि ग्रामीण उद्योग तभी पनपेंगे जब देश के नौजवानों की बेरोजगारी को समाप्त करेंगे। अगर देश में बेरोजगारी समाप्त करनी है, तो ग्रामीण अर्थव्यवस्था को मजबूत बनाना पड़ेगा। ग्रामीण अर्थव्यवस्था को मजबूत बनाने के लिए कृषि, पशुपालन के साथ-साथ अन्य उद्योगों को पनपाने की आवश्यकता है। सरकार ने वर्ष 2017-18 के बजट में एनडीपीपी और एनसीडीसी के माध्यम से 8 हजार करोड़ रुपये देने का प्रावधान किया है। आज गुजरात में हर घर का व्यक्ति दो किलोग्राम, पांच किलोग्राम, दस किलोग्राम, बीस किलोग्राम या पचास किलोग्राम दूध

का कलैक्शन करके छोटे-छोटे डायरी प्लांट में दे रहा है। वह कृषि और अन्य उद्योगों के साथ रोजगार का काम करता है। इस 8 हजार करोड़ रुपये के माध्यम से हम पशुपालन के उद्योग को बढ़ायेंगे, चिलिंग प्लांट लगायेंगे, प्रौसैसिंग प्लांट लगायेंगे। गांव में एक पशुपालक के लिए दूध के साथ-साथ उसका एक समान उद्योग खड़ा करने का काम करेंगे।

सभापति महोदय, देश में ग्राम सेवा सहकारी समिति किसान को सस्ती दर पर ऋण देती है। नाबार्ड के माध्यम से तमाम राज्यों के किसानों को सस्ती दर पर ऋण मिलता है। इस देश के कई राज्य ऐसे हैं जहां किसानों को डेढ़ लाख रुपये से लेकर पांच लाख रुपये पर जीरो प्रतिशत ब्याज पर ऋण दिया जाता है। यह ऋण देने में सबसे बड़ा माध्यम नाबार्ड है, जो उन्हें रीफाइनेंसिंग करने का काम करता है। इतना ही नहीं, इस ग्राम सेवा सहकारी समिति के माध्यम से किसान की जिंदगी को बदलने का काम हुआ है। एक समय था, जब ग्राम सेवा सहकारी समिति में 18 परसेंट, 16 परसेंट या 12 परसेंट ब्याज लगता था। गांव में किसान जहां फसल बेचना चाहता था, वहां आढ़ती पैसा ले लेता था। किसान को सूदखोर से बड़ी महंगी ब्याज दर पर पैसा लेना पड़ता था। लेकिन इस ग्राम सेवा सहकारी समिति के माध्यम से, जो नाबार्ड रीफाइनेंस करती है, गांव के किसान को आज जीरो या कहीं एक परसेंट पर पांच लाख रुपये का ऋण मिलता है। इतना ही नहीं, इस नाबार्ड के माध्यम से देश की 60-62 हजार ग्राम सेवा सहकारी समितियों एवं प्राइमरी सोसायटीज को हम कम्प्यूटराइज करने जा रहे हैं। देश के कोआपरेटिव सैक्टर से किसान, भूमिहीन मजदूर और छोटा किसान जुड़ा रहता है। कोआपरेटिव सैक्टर से कम्प्यूटर सैंटर जुड़ने के बाद हम सस्ती दर पर लोगों को ब्याज देने का काम करेंगे।

सभापति महोदय, मेरे मित्र अभी जिक्र कर रहे थे कि कारपोरेट सैक्टर बढ़ेगा। हम ग्रामीण क्षेत्र को बढ़ाना चाहते हैं। पहली बार ग्रामीण क्षेत्र के साथ 85 लाख स्वयं सहायता समूह, जिसमें दस करोड़ अनपढ़ महिलाएं जुड़ी हुई हैं, जिन्हें रोजगार नहीं करना आता, उन 10 करोड़ महिलाओं को हमने नाबार्ड के माध्यम से रेगुलराइज करने का काम किया है, छोटा ऋण देने का काम किया है। हम नाबार्ड के इस नये संशोधन से दस करोड़ ग्रामीण महिलाओं को आत्मनिर्भर करने का काम करेंगे।

सभापति महोदय, मैं आपसे निवेदन करना चाहता हूं कि यह नाबार्ड पूर्णतया फाइनेंस ही नहीं कर सकता, बल्कि हमने पहली बार नाबार्ड के माध्यम से सिंचाई सैक्टर के रकबे को बढ़ाने का काम किया है। हमने चार लाख किलोमीटर सड़क बनाने का काम किया है। हमने इन्फ्रास्ट्रक्चर के रूप में 10.37 लाख ग्रामीण पुलों का नाम किया है। ग्रामीण क्षेत्रों का जो इन्फ्रास्ट्रक्चर ध्वस्त हो गया था, जो ग्रामीण सड़के नहीं बनती थीं, वे आज नाबार्ड के माध्यम से बनती हैं। राज्यों को नाबार्ड के माध्यम से सस्ती दर पर फाइनेंस किया जाता है।

सभापति महोदय, हमारी योजना है कि हम किसान को क्रेडिट कार्ड के माध्यम से सुविधा दें। इतना ही नहीं, जब नोटबंदी का मामला आया था, उस समय नाबार्ड के माध्यम से सरकार ने पहली बार देश के 15 करोड़ किसानों के खाते में 500 करोड़ रुपये और दो महीने का ब्याज देने का काम किया।

माननीय सभापति महोदय, यह एक महत्वपूर्ण बिल है। इसमें हम इसकी पूंजी को बढ़ाने का काम कर रहे हैं। मेरे मित्र कह रहे थे कि रिजर्व बैंक के अन्दर इसका .4 प्रतिशत हिस्सा है। रिजर्व बैंक, जो मालिक होता है, एक सुपरविजन एजेंसी नहीं हो सकता है। इसलिए सरकार ने इसे ठीक किया है कि रिजर्व बैंक के सुपरविजन पर नाबार्ड काम करेगा, लेकिन मालिक रिजर्व बैंक हो और वही सुपरविजन एजेंसी भी हो, तकनीकी रूप से यह एक कमी इस बिल में थी, जिसको इस सरकार ने दूर करने का काम किया है। यही नहीं, इसमें छोटे, लघु और सीमान्त लोगों को काम करने के लिए, रोजगार देने के लिए दस करोड़ रुपये तक का प्रावधान रखा गया है और सर्विस सेक्टर में पांच करोड़ रुपये का प्रावधान रखा है। हमारी योजना है कि हम गांवों के अंदर इंफ्रास्ट्रक्चर डेवलप करें, वहां नौजवानों को रोजगार दे सकते हैं, किसानों की आय को बढ़ाने का काम करें। इसलिए नाबार्ड इन सारी चीजों को करेगा, सिंचाई के रकबे को बढ़ाएगा, इंफ्रास्ट्रक्चर को बढ़ाएगा, भण्डारण की क्षमता को बढ़ाएगा, सस्ते दर पर ऋण देगा और गांवों के लोगों को रोजगार देने के लिए डेयरी सहित लघु एवं कुटीर उद्योगों को खड़ा करने का काम करेगा।

मैं मंत्री जी को इसके लिए धन्यवाद देना चाहता हूं कि उन्होंने इस बिल में नाबार्ड की पूंजी को बढ़ाने का काम किया है और आज इस देश में इंफ्रास्ट्रक्चर के रूप में, 23 लाख गरीब, छोटे-मध्यम किसानों को एक लाख से दो लाख रुपये देने की व्यवस्था की है। ऐसे छोटे, भूमिहीन एवं गरीब किसान, जिनके पास जमीन नहीं थी, उनको एक लाख रुपये से तीन लाख रुपये तक लोन देकर, उनके काम को खड़ा करना, कृषि के उत्पादन को बढ़ाने एवं आत्मनिर्भर बनाने का काम इस बिल के माध्यम से होगा।

मैं, माननीय मंत्री जी यह जो बिल लाए हैं, इसके लिए उनको साधुवाद देता हूं और बधाई देता हूं, क्योंकि आज नाबार्ड का दायरा बढ़ा है और नाबार्ड लगातार लाभ में आ रहा है। इसके माध्यम से गरीब किसान को, हस्तशिल्प वालों को, हथकरघा वालों को, मजदूरों को इसका लाभ मिलेगा। नाबार्ड के माध्यम से निश्चित रूप से ग्रामीण अर्थव्यवस्था में व्यापक परिवर्तन होगा। ग्रामीण आधारभूत ढांचा मजबूत होगा और देश के किसानों की आय को दोगुना करने का जो लक्ष्य प्रधान मंत्री जी ने तय किया है, उसे हम पूरा कर पाएंगे। बहुत-बहुत धन्यवाद।

DR. MAMTAZ SANGHAMITA (BARDHMAN DURGAPUR): Thank you, Chairman, Sir, for allowing me to speak on this National Bank for Agriculture and Rural Development (Amendment) Bill, 2017.

Sir, agriculture is still a primary source of livelihood for 60 to 70 per cent population in our country. But its contribution to GDP is only 17.5 per cent. Agricultural growth in India is not consistent, rather it is volatile. Though there is a gradual increase in the production of various grains, farmers' economic status is very poor and beyond imagination.

The National Bank for Agriculture and Rural Development Act was passed in 1981 for the purpose of improvement in agriculture and rural infrastructure. Thus, NABARD came into being in 1982. NABARD offers innovation with regard to formulation of schemes and monitoring. It helps in policy making, planning and implementation of the credit mechanism, etc. It also helps in carrying out agricultural and other economic developmental activities.

NABARD mostly invests in agricultural sector with a growth rate of 12.16 per cent. The authorized capital of NABARD up till now has been Rs.5000 crore, which after this amendment will increase up to Rs.30,000 crore. This amendment will help NABARD to introduce new credit products, new linkages and development, new clients. It would also help it to give kisans credit at a lower rate.

As I have already said, this Bill seeks to enhance the capital of NABARD from Rs. 5,000 crore to Rs. 30,000 crore. Another point, which is there, is of transfer of the share of capital. The primary effect of the Bill is to transfer the share of RBI to Central Government. As per the original Act, the Central Government and the RBI together must hold 51 per cent share in the bank. The proposed amendment transfers the RBI's stake of Rs. 20 crore to the Government in return for an equal amount.

Another purpose of the Amendment Bill is to update the Act in consonance with the current situation. The present legislation is out of date with respect to industry advancements and this Bill seeks to amend it and bring it in line with the

existing practice. The Bill also replaces the outdated terminologies such as small-scale industry and tiny and decentralised sectors with terms like micro enterprises, small enterprises and medium enterprises as introduced by the MSME Developmental Act, 2006.

The Bill also proposes that the NABARD will provide credit and other services to enterprises with investment up to Rs. 10 crore and it is increased from the figure of Rs. 20 lakh in the original Act. The Amendment Bill proposes to substitute provisions and definitions from the Companies Act, 1956 and replaces them with corresponding updated references from the Companies Act, 2013.

Through the proposed amendments, the existing conflict of interest is removed from the RBI and the Government. The Bill is an updating act, reflecting and changing the law in consonance with other legislations and industrial practices. So, I support this Bill.

Thank you very much.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Chairman, Sir, the main feature of the National Bank for Agriculture and Rural Development Act, which was enacted in 1981 for the establishment of a development bank, as we are told, was to provide and regulate credit and other facilities for the promotion and development of agriculture, cottage and village industries, handicrafts and other rural crafts and allied economic activities in rural areas for promoting integrated rural development and securing prosperity of rural areas.

Today, there was a Question, perhaps at number six or seven, relating to Rurban Mission that this Government has taken up under the name of Shyama Prasad Mukherjee. Of course, we could not reach that Question, but that is also one of the forward-looking programmes of this Government. There is no doubt about it.

In 1981, one can remember, Mrs. Gandhi was the Prime Minister of this country. There was a lot of turmoil in the late seventies and she kept that in mind. That is how, the NABARD came into existence after two subsequent reports that were before the Government of India for consideration. What does NABARD do? I would say that NABARD is a development bank.

Mr. Yediyurappa had posed a very interesting question on performance of NABARD on 6th May, 2016. At that time, Mr. Jayant Sinha was Minister of State for Finance who had replied. The question was relating to whether NABARD is financing for capital formation in the rural areas or not. That was the broad question which Mr. Yediyurappa had put. I am referring to this question because the capital enhancement of NABARD is being piloted today, from Rs. 5,000 crore to Rs. 30,000 crore. There, the reply given was that : "… for execution of projects under FPF and WIF, the common difficulties relate to delay in according administration approval by the State-Governments, obtaining State Government guarantee and title of land for mortgage, etc.". This is the reason why NABARD is unable to provide that much of funding. This was a reply given last year. So, when

this Bill was coming, I was under the impression that perhaps this difficulty will be addressed, but it has not been addressed.

As we are told, NABARD is a development bank. It does not provide credit directly to the farmers. It provides credit to the financial institutions that provide credit to the farmers. So, NABARD does not lend to the farmers directly, but NABARD extends re-finance to banks for their agriculture lending. Further, figures are given in the answer and I would not refer to those figures as to which are the States that have fallen behind, but the basic question that I would like to raise here is this. Has, at any point of time, the Government taken stock of the funding that is being provided by RIDF to different States? How much of it actually and truly is being invested -- as I mentioned of Mr. Yediyurappa's question -- relating to construction of warehouse and providing funds for irrigation?

Yes, the hon. Member from Bharatiya Janata Party was very eloquent in saying that this much of roads have been built and this much of bridges have been built, but for that you have separate allocation. If certain States are utilizing NABARD fund for it, then indirectly, yes, the rural community is being benefited. There is no doubt about it, but is it directly having an impact on the farmers? We have *Pradhan Mantri Gram Sadak Yojana* for which a large amount is being provided to develop our rural connectivity, but the basic question here is this. How is NABARD's fund being utilized to develop our irrigation potential and to protect our crop after it is harvested? This is the question, which needs to be deliberated at the Ministry level and also in this House.

More than 80 per cent of the Members of this House come from rural areas or it may be more. How many of us know about the functioning of NABARD in providing funds for economic activities in our rural areas and that too for promoting rural development and bringing prosperity in rural areas? How many times have we actually reviewed the functioning of NABARD who actually produce an annual plan for every district?

When we talk of NABARD we should also know about institutional framework. There was a need for a viable agricultural financial mechanism and a financial inclusive framework to increase the coverage of crop loan, rural credit and infusion of finance in all the un-banked / under-banked areas including tribal areas, backward areas and remote hamlets in the country to promote substantial and equitable agricultural and rural prosperity through effective credit support, institutional development and other innovative initiatives that have been taken at the instance of the Government of India and there is no doubt about it.

RBI constituted a Committee to review the arrangements for institutional credit for agriculture and rural development as it is called CRAFICARD on 30 March 1979 under the Chairmanship of Shri B. S. Sivaraman a former Member of erstwhile Planning Commission. Mr. Sivaraman at one point of time was the Chief Secretary of Odisha, who hailed from Tamil Nadu, when Biju Patnaik was the Chief Minister in 1961-63. That Committee felt the need for a new organisational device for providing undivided attention, forceful direction and pointed focus on the credit problems and recommended formation of NABARD. That is how it came into existence. Parliament approved the setting up of NABARD in 1981, and it came into existence on 12th July, 1982 by transferring the agricultural credit functions of RBI and refinance functions of the then Agriculture Refinance and Development Corporation, both of them merged together. NABARD was set up with an initial capital of only Rs.100 crore. Consequent to the revision in the composition of share capital between the Government of India and the RBI, the paid up capital as on 31st March, 2015 stood at Rs.5,000 crore, with Government of India holding Rs.4,980 crore, that is, 90.60 per cent, and RBI with only Rs.20 crore, which is 0.40 per cent. Now, RBI is surrendering as it is the regulator and a shareholder in the national bank, and it is the conflict of interest that has been done away with it.

I come to certain basic issues relating to the functioning of NABARD. Agriculture credit today is actually the main issue which needs to be deliberated.

Credit disbursement is dominated by commercial banks in certain States; in my State, it is the cooperative bank which provides the largest credit to the farmers. At some of time the hon. Minister may consider, the Government may also consider taking up the functioning of RRBs. What is the bone of contention? Why RRBs are not functioning well? That needs to be deliberated, either in the House or elsewhere. It needs to be reviewed. Do you need more financing mechanism? At the same time, you also need to check as to what are the difficulties that RRBs are facing today, and why they are not functioning well as was the intended purpose. In the case of Odisha, as I said, it is the cooperative banks which disburse maximum credit towards agriculture.

There has been an impressive growth in agriculture credit. The flow of credit which was Rs.1.25 lakh crore in 2004-05 has gone up to Rs.8.41 lakh crore in 2014-15 and now it has already reached more than Rs.10 lakh crore while crop loan disbursement increased more than eight fold. But it is a matter of concern that the share of term loan in total agriculture credit disbursed declined steadily from 39.3 per cent in 2004-05 to 19.5 per cent in 2014-15. One can imagine that there is a downfall, decline of more than 10 per cent in agriculture credit disbursement. Since investment credit is the major driver of private sector and capital formation in agriculture, a persistent decline in its share and the fact that its growth trend is lower than that of crop loan, raises concern about sustainable growth in agricultural production and productivity. This is the main reason why we have this much of problem in our rural areas; this is the reason why there is agro crisis in our country. I will not drive it down to the farmers' suicide but the pauperisation of farmers of agriculture is because of this. This needs to be addressed. At that level, the NABARD is unable to come forward. NABARD is not directly financing to the farmers.

Coming to NABARD, it has introduced a scheme under banking plan to give a boost to long term investment credit in agriculture. The Government has set up a Long Term Rural Credit Fund with NABARD to provide long term refinance

support exclusively to cooperative banks and RRBs for investment credit in agriculture activities. But, as you know, those of us who are involved in cooperative system or at least are aware about cooperative system, know as to where this money actually had gone. It did not reach the farmers at all. It got stuck up in the cooperative system itself. That is the reason why there are challenges before the NABARD. What are the challenges? I will just mention two, there are many.

The challenge before the NABARD is to encourage capital formation through increased share of long-term loan in agriculture credit. Second is about operationalising long-term irrigation fund with an initial corpus of Rs.30,000 crore which you are going to take, with immediate focus on identified irrigation projects which have potential to irrigate farm lands. I am of the view that a thorough survey on credit needs of farmers for production, cultivation, investment and consumption purposes should be conducted under the auspices of NABARD. This is essential because there is no other mechanism available today in our country which can go in detail relating to the credit need of farmer today. Banks provide credit on a different footing. Cooperatives provide credit on a different footing. NABARD is the only organisation which can have a holistic view specially relating to the credit needs of our farmers.

Second is an authentic data bank in this regard that should be prepared by NABARD. This should be followed by way of comprehensive agricultural rural credit plan backed by corresponding institutional finance. There is a need to galvanise the District Level Committees, the Bankers' Committee that all of us invariably attend in our districts where NABARD is also called. The RBI personnel are also called where we decide on many aspects relating to the credit worthiness of our farmers and other people. Here, the problem is different.

I would like to impress upon the Government about this problem. When we attend those meetings, very puny officers from respective banks attend. Whenever you ask the person as to whether he is going to commit from his bank

that this type of credit facility will be provided, he would say that he will convey this message to his officer. It is a serious issue. Everybody, who actually is serious about the credit mechanism available in our district and who reviews it, should ensure that necessary instructions are sent so that some responsible officer from the respective bank attends such meetings. MP is the Chairman of that Committee; Collector is the Co-Chairman of the Committee. The Collector is interested in dealing with the certificate cases that the banks try to operate. But, the MP presides over that meeting. It is our duty. We have been doing it. Shri Shivkumar Udasi does it very regularly. I have to learn many things from him about the manner in which he operates. He actually drives the bankers to provide a number of schemes to the farmers. Most of us who are interested in that, spend half a day and we come to know about it. But the difficulty that we face is that bankers who actually represent the banks in the meeting, only just carry the message. They do not give any substantial commitment in that meeting whereas the RBI and the NABARD persons provide us with a lot of inputs. That is the reason why the Minister may think over it and take certain steps which will help everyone.

I am concluding within one minute. NABARD is the apex body for agriculture rural credit. This also needs to be beefed up by sufficient long-term capital to ensure flow of adequate funds to cooperatives and boost capital formation in agriculture. The existing dispensation in the form of NABARD which has served the country reasonably well, over the years and is best placed for synergising credit operations at ground level, should be further strengthened and utilised more extensively and effectively for a much wider reach and coverage. I would expect NABARD to play a more proactive role in this direction, and in a more systematic and planned manner. The NABARD should operate and lend more directly, eliminating the intermediaries as far as possible so that the beneficiary, i.e., farmer can avail of the credit in time. Adequate measures need to be taken in this regard.

Sir, I have some amendments to move which I will be moving afterwards.

*SHRI K. PARASURAMAN (THANJAVUR): Hon. Chairman Sir, I wish to take part in the discussion on an important bill with the able guidance of Hon. Chief Minister of Tamil Nadu, Shri Edappadi Palanisamy who is at the helm of affairs of the Government formed by Hon. Puratchithalaivi Amma. Chairman Sir, I also express my sincere thanks to you for allowing me to speak on this very important bill. The National Bank for Agriculture and Rural Development (Amendment) Bill, 2017 was introduced to amend the National Bank for Agriculture and Rural Development Act, 1981.

The Bill proposes to empower the central government to increase authorised capital of the National Bank for Agriculture and Rural Development Bank (NABARD) from Rs. 5,000 crore to Rs 30,000 crore.

The proposed increase in authorised capital would enable NABARD to respond to commitments it has undertaken, particularly in respect of the Long Term Irrigation Fund and the recent Cabinet decision regarding on-lending to cooperative banks. Further, it will enable NABARD to augment its business and enhance its activities which would facilitate promotion of integrated rural development and securing prosperity of rural areas including generation of more employment.

Under the 1981 Act, NABARD was responsible for providing credit and other facilities to industries having an investment of upto Rs 20 lakh in machinery and plant. The Bill extends this to apply to enterprises with investment upto Rs 10 crore in the manufacturing sector and Rs five crore in the services sector.

Under the 1981 Act, experts from small-scale industries are included in the Board of Directors and the Advisory Council of NABARD. Further the Banks providing loans to small-scale, tiny and decentralised sector industries are eligible to receive financial assistance from NABARD. The Bill extends these provisions to the Micro, Small and Medium Enterprises (MSMEs). The Bill substitutes references to provisions of the Companies Act, 1956 under the NABARD Act,

* English translation of the speech originally delivered in Tamil.

1981, with references to the Companies Act, 2013. These provisions pertain to (i) definition of a government company, and (ii) qualifications of auditors.

The proposed bill thus will provide more scope for the Government to provide agricultural loans to farmers in the country. This can help in achieving the target of providing loans to the tune of Rs.10 Lakh crore to farmers during current financial year. The National Bank for Agriculture and Rural Development (NABARD) is planning to approve five projects in Tamil Nadu under the funding schemes like Research and Development Fund (R&DF), Farm Innovation and Promotion Fund (FIPF) and Rural Innovation Fund (RIF). It would provide assistance to projects proposed by self-help groups (SHGs), NGOs, individuals, non-profit organisations and universities under these schemes. A potential-linked credit plan (PLP) of Rs.5,527.36crore has been projected for Namakkal district during the year 2017-18 by NABARD. The bankers should increase their target of medium and long-term credit for agriculture as there was good potential to promote farm mechanisation, micro irrigation systems, horticulture and animal husbandry. As many as 150 veterinary medical centres will be set up in Tamil Nadu at an estimated cost of Rs.49.09 Crore with assistance from NABARD.

The government of Tamil Nadu will set up a Fisheries College and Research Institute in Nagapattinam district which will serve for the development and welfare of fisheries in Tamil Nadu. The credit flow of Rs. 2,271.25 crore was for crop loan, and Rs..569.75 crore was projected for Micro, Small and Medium Enterprises. The annual credit plan (ACP) for Kanniyakumari district for financial year 2017-18 envisages a total outlay of Rs.6457 crore, which is Rs. 982 crore more than that of the last fiscal. Agriculture gets the lion’s share of Rs. 4550 Crore; Rs. 505 crore has been earmarked for micro small and medium scale industries and Rs. 1402 crore for other priority sectors, including services sector.

With Tamil Nadu facing acute water shortage, National Bank for Agriculture and Rural Development (NABARD) has announced that it would disburse Rs. 500 crore to support the State government’s ‘kudimaramathu’

scheme. More potable water could be tapped by cleaning and restoring 41,000 system irrigation tanks in 18 districts in Tamil Nadu, with the help of the fund NABARD aims to disburse Rs 500 crore this fiscal and Rs 3,000 crore by 2020 under the scheme.

Tamil Nadu is highly-water stressed. More than 95 per cent of surface water and 85 per cent of ground water has been exploited given the drought situation. It is worrisome that neighbouring States are not releasing water. Of the seven major rivers, only the river Thamirabarani has its origins in Tamil Nadu. For water flow in all the rivers, the State of Tamil Nadu is dependent on others- a situation that has worsened the drought, affected agriculture and made farmers more debt-ridden. I urge that NABARD should support the state government in addressing agrarian distress related issues and facilitating to double the income of farmers. Sir, Thanjavur is called the granary of south India. But the farmers of this area are in extreme poverty as there is no water for agriculture and the Thanjavur district is facing severe drought. Hon. Puratchithalaivi Amma had issued a statement which was published in the daily *Namathu MGR* on 13th July 2015. It was stated that after the years 1924 and 1935 the tanks, rivers, canals, lakes and all water bodies in the Thanjavur district and Cauvery delta region will be extended and restored. Under the Accelerated Irrigation Benefits Programme (AIBP), it was proposed to bring green revolution in the Cauvery delta region spread about 2.27 lakh acres at an estimate of Rs. 11,420 Crore. Out of which the project report of the Grand Anaicut canal scheme at a cost of Rs 2,610 Crore has been sent to the Central Water Commission. After acceptance of the proposal followed by several studies, the CWC made an estimate of Rs.2,298.75 Crore for this project. On 30.09.2016, the State government of Tamil Nadu obtained the financial concurrence, followed by the investment clearance from the Ministry of Water Resources. This project will ensure expansion, modernisation and restoration of 148.684 km long grand anaicut canal, sub-canals for a length of 1232 kms and about 694 lakes benefitting thousands of farmers of this Cauvery delta area. I

therefore urge upon the Union government to allocate sufficient funds by way of grants to Tamil Nadu for extension, restoration and modernisation of canals and water bodies in the State. Moreover the Union Government should release funds to Tamil Nadu under AIBP. I urge that both NABARD and Union Government, with a foresighted vision, should help for the implementation of such schemes benefitting the farmers of this country, with adequate allocation of funds. I also urge that such programmes should be implemented throughout the country. Thank you.

SHRI GAJANAN KIRTIKAR (MUMBAI NORTH WEST): Hon. Chairperson, Sir, I rise to support the Bill. The main focus of this Bill is to empower the Central Government to increase the authorized capital of NABARD from Rs. 5,000 crore to Rs. 30,000 crore and further to increase the said amount of Rs. 30,000 crores in consultation with the Reserve Bank of India and also to transfer the Reserve Bank of India's share capital of Rs. 20 crores in the NABARD to the Central Government. In order to achieve this, the Amendment Bill is being introduced. I welcome this Bill.

India being an agricultural country, it became necessary for the then Government to extend all kinds of support to the agrarian sector, especially construction of dams throughout the country for irrigation purposes and development of industry throughout the country for providing fertilizers, pesticides and seeds. Unfortunately, this kind of priority was not in the vision of the then Government.

The RBI Act 1934 was enacted during the British period. In order to provide financial help to the agriculture sector, they had provided the Reserve Bank of India a large number of profits and then transferred to the Long Term National Rural Credit Fund and National Rural Credit Stabilization Fund with an aim to extend financial help to the farmers throughout the country. In the course of time, crores of rupees accumulated. This fund was being managed by the Reserve Bank of India through its subsidiaries like Agriculture Credit Department and Agriculture Refinance Department. Further, under the NABARD Act 1981, this fund is now being managed by the NABARD independently.

Borrowers in the cities of Delhi and Chandigarh alone have obtained agriculture loans worth Rs. 45,000 crore which is nearly the same amount as loan disbursements to farmers in the five States of Uttar Pradesh, Bihar, Maharashtra, West Bengal and Jharkhand in 2009-10. Disproportionate distribution of agri-credit has been to the disadvantage of marginal and poor farmers.

There is a growing urbanization of agri-credit in India with significant portions of such credit getting distributed through urban branches of commercial banks, mainly to big businesses and corporate houses involved in agriculture. All these have given rise to unprecedented agrarian crisis in the country leading to suicides by lakhs of poor farmers inclusive of recent such incidents in several States like Maharashtra, Tamil Nadu, Andhra Pradesh, Chhattisgarh, Uttar Pradesh, Karnataka and West Bengal.

As an offspring of Reserve Bank of India, NABARD shares similar work culture, ethos and development orientation of its parent institution and snapping the link between these two has led to a great disadvantage for both; for RBI, losing an important supervisory and development institution like NABARD in the entire rural credit activities and for NABARD, losing the benefit of sagacity and guidance from such a premier central banking institution like Reserve Bank of India.

To re-establish this connection between these two important institutions for the benefit of the rural mass of the country, I suggest the following: the Government may consider appointing the Deputy Governor of Reserve Bank of India as Chairman of NABARD which was the practice at the time of formation of NABARD; a seasoned central banker should be immediately appointed as the MD of NABARD, as was done before; strengthening the synergy between these two institutions as envisaged by the Committee to Review Arrangements for Institutional Credit for Agriculture and Rural Development, known also as Sivaraman Committee that paved the way for establishment of NABARD in 1982.

17.00 hours

There is a need for strengthening the resources of NABARD to jack up institutional rural credit. There is a dearth of National Rural Credit Funds made available to rural financial institutions like NABARD in view of discontinuation of source funding from RBI since 1993. This, in turn, has already affected long-term credit for and capital formation in agriculture in India. I also suggest that the

contribution from the Central Government and RBI for NABARD resources be reinforced further.

The contribution to National Rural Credit (Long-term Operations) Fund and the National Rural Credit (Stabilisation) Fund should also be reinforced further as per the provisions of Section 46A of the RBI Act, 1934. Special care should be taken to revive the long-term co-operative credit structure of the country by augmenting funds to them as recommended by the Vaidyanathan Committee.

There is also a need for establishing NABARD District Development Manager Offices. NABARD has 418 District Development Manager Offices across the country to focus on credit planning and monitoring and also co-ordination with the district administration, banks, and various development agencies for the implementation of developmental and promotional activities in the district. In addition, 139 districts are tagged to specific DDMs. The previous Government closed some of the district offices of NABARD and there are districts that do not have these offices. Moreover, being essentially one-man offices without any complement of supporting staff like clerks, messengers or peons, the existing DDMs are really handicapped to function at optimum level. This has impacted the rural development activities in those districts. On this, I suggest re-establishing and opening of new District Development Manager Offices of NABARD in al the districts of the country.

With these words, I once again support this Bill. Thank you very much.

SHRI M. MURLI MOHAN (RAJAHMUNDRY): Thank you very much for giving me an opportunity to participate in the discussion on this important Bill.

I rise to support this NABARD (Amendment) Bill, 2017 with some reservations. The Bill, *inter alia*, empowers the Central Government to increase the authorised capital of the National Bank from Rs. 5,000 crore to Rs. 30,000 crore. This is timely and needed and hence I welcome this Bill. I appreciate Shri Arun Jaitley, the hon. Minister of Finance for bringing amendments in the Bill as it will enable NABARD to augment its business and enhance its activities which would facilitate promotion of integrated rural development and securing prosperity of rural areas, apart from generation of more employment opportunities. This is a good Bill which will help the farmers of the entire country who are very much in need of financial support from the Government.

NABARD is extending long-term and short-term credit to agriculture and rural development through crop loans, capital formation, and for development of allied activities such as dairy, poultry, fisheries, etc. The first and foremost of my suggestions to the Government is that the word, 'farmer' may be incorporated in the name of NABARD, making the name and style of NABARD as 'National Bank for Farmers, Agriculture, and Rural Development'. That would be a great tribute to the farmers who are toiling hard pursuing agricultural activities despite all odds. I also suggest that the Farmers' Welfare Board of India be constituted immediately to look into the issues of farmers regarding their financial needs, suggestions to augment the farming sector, proper implementation of crop insurance scheme, amicable solution to end the suicides by farmers, etc.

Going forward, NABARD is providing finance for development of irrigation facilities through long-term irrigation fund. Presently, it is providing funds for Polavaram Multipurpose Irrigation Project. I would therefore like to suggest that similar support shall be extended to such other major irrigation projects taken up by the State Government. Andhra Pradesh has been the top-line State as far as utilisation of NABARD funds is concerned and it is perhaps one

among very few States which used the NABARD funds for deriving maximum benefits for the farming community. Andhra Pradesh is using NABARD funds for supplementing its efforts to create irrigation potential through use of Rural Infrastructure Development Fund (RIDF), developing ground water irrigation through refinance, building storage infrastructure like cold storages and godowns, constructing roads and bridges which enable linking villages with markets and so on. The major initiative which the State took with NABARD partnership has been the Self-Help Group (SHG) movement which became the world-renowned movement as it empowered lakhs of women and their families.

Andhra Pradesh has a long coastal line and it is often affected by droughts and floods in Rayalaseema and coastal areas. After bifurcation, Andhra Pradesh has been facing enormous challenges with substantial revenue and fiscal deficit.

I, therefore, urge upon the Government to release adequate funds to the tune of Rs.2,000 crore from NABARD to the State of Andhra Pradesh under the Green Climate Fund and also CSR fund so as to utilise these funds for developmental works. Further, I would humbly request the Government to continue to handhold Andhra Pradesh till my State achieves level playing field on par with neighbouring States.

The other important issue to which I would like to draw the attention of the Government is that some of the Primary Agriculture Cooperative Societies (PACS) are reeling beneath the financial constraints. As per the interview given by the Chairman of NABARD in March, 2017, the PACS are in bad shape. He further went on to say that one of the limitations of the PACS is that they are not computerised. A corpus fund of Rs.1,900 crore is to be allocated for computerisation of PACS. I would request the Government that the suggestions made by him may kindly be looked into and the funds for the same may be sanctioned. I would also suggest that NABARD should provide one-time grant to expand the scope of these PACS by transforming them into multi-services societies and also provide grant for computerisation of these PACS.

I am of the opinion that NABARD should extend further opportunities to support farming and rural communities in the following areas:

Dairy Infrastructure Development fund should be reoriented to meet replacement of old and obsolete dairy infrastructure in the State. NABARD should encourage formation of more Farm Producer Organisations (FPO). NABARD should increase present financial support to convert these FPOs into marketing societies and also product-based FPOs.

Another important suggestion to the Government is that refinance limits for cooperative banks by NABARD be increased from existing 40 per cent to 60 per cent so that the majority of the cooperative banks get more support to extend to rural credit sector.

As we all know, agriculture plays a vital role in our economy. As per the 2011 census figures, about 54.6 per cent of our populace is engaged in agriculture and allied activities and it contributes 17.4 per cent to the country's Gross Value Added. It is the toil of the farmers which brings prosperity in the country. The farmer takes a great care of his crops and he dreams of good crops. Sometimes his dreams are crushed by nature. Often it appears in the form of drought, flood or untimely rains. Many a time, it is destroyed by hail storm, frost, mist or fog. The adverse weather condition causes severe harm to crops. If a farmer prospers, the country prospers. The country's progress is dependent upon the farmers' interests. The NABARD should directly release the loans to the farmers. The present practice of getting loans from the nationalised banks is cumbersome. In this context, I would like to draw the attention of the Government towards the 34th Report presented by the Standing Committee on Finance in the month of August 2016. While appreciating the NABARD, they have desired that NABARD should operate/lend more directly, eliminating intermediaries as far as possible so that the beneficiary farmers can avail credit in time and in adequate measure. I, therefore, urge upon the Government to implement the recommendations made by the Standing Committee on Finance lock, stock and barrel.

Further, the participation of at least three MPs from the Lok Sabha and two MPs from the Rajya Sabha be included as Members of the Board for a term of two years.

Another submission to the Government is that a regional office of NABARD be established at Amravati, new capital city of Andhra Pradesh. With these words, I conclude my speech and support the Bill.

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): Sir, we wholeheartedly welcome this Bill for increasing the authorised capital. But, I want to mention here one small issue. Since the NABARD has been created by an Act of Parliament, further increase on the capital can be done with the consultation of RBI or it has to come to the Parliament. That is my first question.

The second one is this. The reason as to why the Reserve Bank held that 4 per cent of the equity was this. Before the formation of the NABARD, it was the Reserve Bank which was overseeing the functions of the NABARD. So, therefore, as a token of it, at that time the Reserve Bank has retained it. I have worked in the Reserve Bank. Still people like us are of the opinion that as a token of that the Reserve Bank may be allowed to continue the small amount of Rs. 20 crore. Particularly, if there is any dedicated bank for the rural development, agriculture, small-scale industry, cottage industry, handicrafts and rural handicrafts, it is only the NABARD bank which is really serving it. We used to say during Gandhi days that ‘small is beautiful’. That means that small and SSI service is beautiful because it creates more employment. A full circle has come now. If you want to have more employment, particularly in rural areas, we should really encourage the rural industries by infusing more funds to NABARD. What is precisely required is this. Now, the development is entirely lopsided. The urban areas, cities and towns are highly developed, whereas these villages are poorly developed. So, therefore, to bridge the gap between these urban and rural areas, also to have the sustained prosperity in the rural areas and for integrated rural development, more funds may be given to the NABARD.

The NABARD also funds the irrigation projects, which is extremely important. So, therefore, more funds from the Government of India may be given to NABARD, particularly for the irrigation projects. It is because 70 per cent of the population in India depends upon irrigation. So, more funds for agricultural farming would be needed.

Sir, in the present days, there is unemployment in the rural areas. To bridge that gap and to have more employment in the rural areas, more loans for agriculture, horticulture, etc., should be given. The agro- based industries and poultry may also be developed in rural areas to help these more industries to come up.

Sir, Venkatagiri is a world renowned place for textile industry. Three years back a textile park has been announced. But, unfortunately, no bank is coming forward to fund that industrial park and the textile park. So, the NABARD bank may come forward to develop the backward areas of Venkatagiri so that more employment could be created in remote areas and in rural areas. We have only one lifeline for two districts of Chittoor and Nellore. We have only one important lifeline, *i.e.*, Telugu Ganga which is really starved of the funds. Since it is mostly catering to irrigation and drinking water purposes, an additional canal could not be dug. Perhaps the NABARD Bank could give more loans for this particular project of Telugu Ganga.

Presently, rural infrastructure, particularly roads, drainages and community halls, etc., are grossly inadequate. So, to bridge the gap between rural areas and urban areas, what we suggest is that more infrastructure could be created in rural areas. Then only migration from villages to towns can be curtailed.

The present Government has a very ambitious programme of doubling the agricultural farming income by 2022. Although three years have lapsed, there is no roadmap. How can they achieve the target of doubling the agricultural farming income? I would request the Government to give a roadmap so that they could improve the agricultural income year-by-year. With the result, suicides by farmers in rural areas could be reduced.

There is lack of connectivity in rural areas. The internet and mobile are still in the infantile stage. So, I would suggest that since in any case the NABARD is trying to fund connectivity, digitization of Self-Help Groups and other things, the

Government of India should come forward to give more funds to NABARD so that more connectivity and internet services could be given in the villages.

More importantly, the NABARD is involved in the supervision and inspection of cooperative banks and district central cooperative banks. But now that is lacking. I would suggest that the NABARD should come in a big way so that cooperative banks and central cooperative banks could be protected.

Sir, as I was telling earlier, the loan pattern is lopsided. It is balancing more towards the rich, advanced communities and politically powerful people. I would suggest that since it is a national wealth, it could be distributed amongst all sections of people on *pro rata* basis of the population. The Scheduled Castes, Scheduled Tribes, Backward Classes and minorities should also have their share.

SHRI JITENDRA CHAUDHURY (TRIPURA EAST): Mr. Chairman, Sir, I appreciate the spirit of the Bill but not the action. The reason as to why I appreciate the Bill is that the amendment has been proposed to increase the authorized capital from Rs.5000 crore to Rs.30,000 crore.

Sir, if we see the crises and the demand from the farmers' community, the proposed amount is not adequate. If we see the total agricultural scenario and the agrarian economy, investment against the agri-credit in 1980 was about 50 per cent and today it has declined to only 15 per cent as per the Economic Survey Report. Now due to good monsoon, in comparison to previous year, this year the production of agricultural sector has increased a little bit but credit support is very dismal. That is why a number of speakers have mentioned that if we compared the figures between 2014 and 2017, the number of suicide cases by farmers has increased by 42 per cent according to a report by NCRB. The present scenario is that credit from nationalised banks and from financial institutions is not available. That is why there is a crisis in the agrarian economy. It is not only affecting the small farmers but also the marginal farmers. According to the annual report of 2015-16 by NABARD, it says, it is not reaching significantly the landless small and marginal farmers of the country. During 2014-15, while 56.9 per cent of the agricultural accounts belonged to small or marginal farmers category, only 41 per cent of the loan disbursed has flown to the small and marginal farmers. This is what is reported in the annual report of NABARD. This way it is affecting the total economy. NABARD should come forward with new credit and interest policy so that more farmers could avail of the loan. Otherwise what will happen is that this would go in the hands of big farmers and others.

Sir, again if we look at another statistics with regard to credit and other things it shows that borrowers in the city of Delhi and Chandigarh alone has obtained agricultural loan worth Rs. 32,000 crore which is nearly the same amount disbursed to farmers of four States, namely, Uttar Pradesh, Bihar, West Bengal and Jharkhand. Even though NABARD has a mechanism for disbursing loan, yet a

major portion of the loan is flowing to urban areas. There is greater urbanisation of credit with significant portion of such credit getting disbursed through urban branches of the commercial banks and not through rural banks.

Sir, this morning while the provisions of the Banking Regulation (Amendment) Bill was being discussed, hon. Members from the North-East mentioned about the condition prevailing in the North-Eastern States. There are hardly any rural branches in these States, even though there are regulations in this regard. The branches in these States are either one man branch or there are no staff. Rules are there; instructions are there but credit is not flowing to far-flung areas and to the people who really need support. Even in my own State of Tripura I have seen that though some loans are disbursed for building bridges and creating infrastructure, but loan is not forthcoming for the small and marginal farmers of the State through cooperative societies. I would like to give one example here.

According to the reply given in this House itself, a total amount of Rs. 5966.61 crore was given as Statewise sanctions under the Warehouse Infrastructure Fund, etc. during 2015-16. Among eight North-Eastern States, Assam got only Rs. 46.16 crore, Mizoram figure is nil, Nagaland figure is nil, Meghalaya figure is nil, Arunachal Pradesh figure is nil and Tripura got Rs. 12.53 crore. So, this is the scenario. The intention or the aim with which NABARD has been created has not been fulfilled as it is not reaching out to the far-flung areas. Small and marginal farmers in the rural areas are not getting benefits out of it.

I appreciate the spirit of the Government but not the action as a whole. Action should be more. The suicides of farmers could not be arrested. The livelihood of 70 per cent of our population living in rural areas is depending on this primary sector. If they suffer, our economy will suffer. That is why, the coverage of NABARD and its access to the real masses or the poor people should be further expanded.

This is the submission which I would like to make. Thank you.

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Sir, firstly, on behalf of the Telangana Rashtriya Samiti, I support this Bill.

NABARD indeed can really do something for the nation when many programmes have failed. Definitely the capital should be increased to Rs. 30,000 crore and we support it.

There are some other minor clauses saying that RBI should withdraw from NABARD and sell away its shares. I guess that it is a statutory requirement because the nature of RBI is regulatory in nature and it is not an investor.

The Bill aims to keep NABARD consistent with the new Companies Act because NABARD, at the end of the day, is indeed a company. So, we fully support the Bill.

I am a first time Member of Parliament. We are supposed to review many schemes of the Central Government. We used to have Vigilance and Monitoring Committee meetings and now of course, it is DISHA. But I was really shocked on one thing. As a single person and a new Member of Parliament, I did not realize that I had that much power.

We also review the District Credit Plan. I was shocked when I reviewed the District Credit Plan of the erstwhile district, Ranga Reddy. I had to review and monitor it. An amount of Rs. 6300 crore has been earmarked for my district. I was very happy and I felt that I was almost as powerful as my Chief Minister at least in my district as Rs. 6000 crore is a big amount for my district.

When I started the meeting, the lead banker said that I will be happy to know that we have exceeded the target. It is not Rs. 6000 crore but they have met the target of Rs. 6700 crore. Then we started reviewing each line item.

Out of them, the last line item is non-priority sector for which the amount is Rs. 6500 crore. Instead of Rs. 6500 crore, they have spent Rs. 4000 crore. So, where did they spend less? They spent less on crop loans, less on water resources and less on land development. For land development, out of Rs. 200 crore, they had spent Rs. 37 crore. For farm mechanization, the amount is Rs. 100 crore. The

lead banker in this case is the erstwhile State Bank of Hyderabad. Now it is merged with the State Bank of India. For dairy sector, it was Rs. 130 crore but they had spent Rs. 41 crore. For poultry, out of Rs. 116 crore, they had spent Rs. 22 crore. For fisheries, it was Rs. 1.7 crore but they had spent just Rs. 7 lakhs.

As regards renewable energy, an amount of Rs. 5 crore was sanctioned for the farmers but they have spent nil amount.

So, something is very different. The policy of the Government is going in one direction and the banks which come under the Finance Ministry are going in a totally different direction. And then I was shocked. I wanted to know whether it is happening to all the other Members. Just for example, I pulled out a district randomly and found that in Dhule district of Maharashtra exactly the same story is repeated. Dhule district of Maharashtra has something like Rs. 5,000 crore. For non-priority sector instead of giving Rs. 400 crore they gave Rs. 3,000 crore and for priority sector, whether it is for sheep, farm, land development, water resources, farm mechanisation, they gave Rs. 5 crore when it should have been Rs. 100 crore. That is the nail and that is the place we have to hit at. That is true for all of us parliamentarians. That is what the Finance Ministry has to look into. That is what the NABARD needs to monitor.

These are loans given by the public sector banks, like the Andhra Bank and the Canara Bank. NABARD gives front-end and back-end subsidies. So, if it is front-end, after the subsidy the balance loan is given. In the case of back-end, you take the loan first. So, NABARD is not monitoring this at all. I am a Rs. 6,000 crore rich Member of Parliament. I have been made a pauper of just a few hundred crores of rupees because of the implementation of the banking policies in the country. That is how all the Members who are very wealthy are made paupers because the district credit plan which is developed by the Finance Ministry is not being followed. The error is not five or ten per cent. It is 300, 400 or 500 per cent. So, I think that is one area the Ministry has to seriously look into. If it is done, not

we Members, that is just a metaphor, but all the farmers in our districts are going to be wealthy.

At the same I am not here just to complain. I am also here to thank the Ministry for what it has done for Telangana. Telangana is investing in the rural sector. They have given us loans for irrigation. We thank the Ministry for that. For godowns, which is very important, they have given us loans. In Telangana, we are getting huge returns on our investments. Under sheep programme, we are giving one lakh crore sheep and we are spending Rs. 4,000 crore. We hope to get something like Rs. 25,000 crore as return in three years. Even if we are wrong, even if there is 50 per cent error, we are still going to reap huge benefits.

Already there is a reverse migration happening in parts of Telangana. All over the nation, it is rural to urban migration. But in Telangana, particularly in two districts, there is urban to rural migration, that is from Hyderabad to Mahabubnagar and from Hyderabad to Karimnagar. That is happening because of the irrigation project there. We thank the Central Government for that also. That is called Mission Kakatiya. They have helped and supported us.

We made one more small request for a little more funds. We hope the Minister considers it. I do not want to make it too long. I just want to make one more important point because I do not want to repeat what the Members who spoke before me mentioned. There is one programme. Actually that programme supports all the favourite programmes of this Government and that of Prime Minister Modi himself. It supports bio-fertilizer, Swachh Bharat, lower use of urea, improved soil health, less herbicides and weedicides, organic farming, Make in India, rural empowerment and also the LPG ‘Give it up’ programme. There is one programme which supports all these initiatives. That is what the NABARD, KVIC, and the Ministry of MNRE are supporting. That is the bio-gas programme because bio-gas helps, of course, in giving up gas, that is the LPG. It also produces manure, which instead of *gobar* being converted on the roadsides in the villages is

now dumped into the bio-gas so that it also cleans up the villages. So, it helps and supports Swachh Bharat programme.

The bio-gas that comes out is much more richer in terms of nitrogen and other nutrients than the *gobar* which is rotting out there. Then, you need less weedicides because the gobar that is rotting outside develops all kinds of weed seeds. But once you put it into the bio-gas, the fertilizer that comes out is devoid of weed seeds. So, when you put it into the plant, there is hardly any weed. It is also a kind of Make in India programme.

Solar renewable is made in Germany or China. But this is Make in India. It has also alternate and allied activities. It gives rural employment and it also helps again the cow and the dairy industry. So, this is one area, I think, the NABARD has to focus.

Once again, for my district Rs. 5 crore was earmarked for the District Credit Plan. But the amount given was zero. Thank you for the opportunity.

श्री रमेश बिधूड़ी (दक्षिण दिल्ली) : माननीय सभापति जी, आपने मुझे नेशनल बैंक एग्रीकल्चर फॉर रूरल डेवलपमेंट (अमेंडमेंट) बिल, 2017 पर बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूं। नाबार्ड एक्ट 1981 में संसद में लाया गया था। माननीय महताब जी और जितेन्द्र जी भी बोल रहे थे, वे केवल नेगेटिविटी के अलावा कुछ नहीं बोल पा रहे थे। मैं कहना चाहता हूं कि इस बिल के माध्यम से माननीय प्रधानमंत्री जी, आदरणीय वित्त मंत्री जी और सरकार का 'सबका साथ सबका विकास' विज़न क्लियर होता है। नाबार्ड के माध्यम से 10,000 करोड़ रुपए की आथोराइज्ड कैपिटल थी जो रूरल डैवलपमेंट के लिए खर्च की जा सकती थी। रिजर्व बैंक ऑफ इंडिया की परमिशन से कंसलटेंसी द्वारा 500 करोड़ रुपए तक खर्च किए जा सकते थे, इसे बढाकर 30,000 करोड़ रुपए किए गए हैं। यह निश्चित रूप से एप्रिशिएबल है। बात 30,000 करोड़ रुपए की नहीं है, अगर मैन्युफैक्चरिंग के लिए रूरल एरिया में काम कर रहे हैं तो 10 करोड़ रुपए तक का प्रोविजन इस बिल के माध्यम से लाया गया है। जब गांवों से शहरों की तरफ पलायन होता था और देश में अव्यवस्था फैलती थी। रूरल एरिया में किसान और मजदूरों को कोई इन्फ्रास्ट्रक्चर नहीं मिलता था और उनको शहरों की तरफ भागना पड़ता था। 'सबका साथ सबका विकास' और 'मेक इन इंडिया' में एक चीज को दूसरी चीज से जोड़ा गया है और सरकार का विज़न इस बात को दर्शाता है।

माननीय प्रधानमंत्री जी ने चुनाव से पहले जो कहा था, इसके बारे में हमारे कुछ साथी बार-बार कहते हैं कि 100 करोड़ नौकरी कहां चली गई। माननीय प्रधानमंत्री जी ने 100 करोड़ नौकरी की बात नहीं कही थी, उन्होंने कहा था कि 100 करोड़ लोगों को रोजगार देंगे। उस रोजगार की श्रेणी में अर्बनाइज एरिया में मुद्रा बैंक योजना लाई गई है, इसी रूप में रूरल डैवलपमेंट हो, उसके पैरलल बिल में यह अमेंडमेंट लाया गया है। नाबार्ड बिल 1981 में आया था, कंपनी एक्ट, 2013 में बदलाव किया गया। इससे पहले एमएसएमई एक्ट, 2006 में बदलाव किया गया। इनमें अमेंडमेंट किया गया था ताकि उनकी क्लॉज़ के अनुसार, लोगों की सहूलियत के अनुसार सब्सिडाइज्ड पैसा मिल सके।

माननीय सभापति, बड़े बैंकों में गरीब आदमी जाने के लिए चार बार सोचता है। नाबार्ड के माध्यम से गरीब रूरल बैल्ट में डैवलपमेंट के काम कर सकते हैं। हथकरघा का काम करना हो, कॉटेज का काम करना हो, स्माल स्केल पर काम करना हो, फिशरमैन को फिशर सैक्टर में काम करना हो, पॉण्ड्स में डिसिल्टिंग से बाढ़ आ जाती है, बाढ़ में बांध बनाने का काम करना हो, इस तरह के प्रोवीजन रूरल विकास के लिए अब तक की सरकारों ने सोचा नहीं था। मैं यही कहना चाहता हूं कि इस प्रकार के वर्ग के लोगों में स्किल नहीं थी। उसे मैं इसी के साथ जोड़ना चाहता हूं यानी कौशल विकास केंद्र योजना लाई गई है। इसमें कोई भी आदमी रूरल एरिया में किसी फील्ड में स्किल प्राप्त कर सकता है। नाबार्ड के माध्यम से उनको काम करने के लिए पैसा मिलेगा। अगर वह पैसा मिलने के बाद स्किल्ड हो गया, उसके अंदर कौशल का विकास हो गया तो वह केवल अपना ही काम नहीं करेगा। मान लीजिए वह मैन्युफैक्चरिंग का

काम करेगा तो दस करोड़ की लागत से और लोगों को रोजगार देने में सक्षम होगा। इस तरह से देश के बेरोजगार नौजवानों को नाबार्ड बिल के माध्यम से बहुत अच्छा मौका मिलेगा।

<u>17.39 hours</u> (Hon. Deputy Speaker *in the Chair*)

रूरल डैवलपमेंट में विकास होगा ही लेकिन स्वाबलंबी मनुष्य भी बनना चाहिए। मनुष्य में कुछ अलग प्रकार की प्रवृत्ति पिछली सरकारों ने पैदा कर दी है। आज सुबह माननीय सदस्य अधीर रंजन जी कह रहे थे कि किसानों का कर्ज माफ करो। अब मैं हर चीज फ्री में खाने की आदत की बात कहना चाहता हूं। जैसे जंगल में जानवरों को देखने वाले टूरिस्ट्स को कहा जाता है कि खाने-पीने की चीजें न फेंके। इसका मतलब है कि जानवर शहरी चीजें खाने के बाद आलसी हो जाते हैं कि नैचुरल फूड यानी पत्तियां और जड़ें खाना बंद कर देते हैं और बीमार हो जाते हैं। आपसे पहले की सरकारों ने देश में यह स्थिति बना रखी थी कि चुनाव के दौरान कुछ न कुछ फ्री में चीज देने की बात कही जाये और उनका वोट लिया जाये। नाबार्ड के माध्यम से उस वर्ग को सहायता मिलेगी। रूरल डेवलपमैंट होने से उनका शहरों की तरफ पलायन भी रुकेगा। इसके साथ-साथ सरकार का जो विजन है कि हर व्यक्ति को रोजगार मिले, तो इससे हर व्यक्ति को रोजगार भी मिलेगा। जब उसका पेट भरा होगा, तब उसमें राष्ट्रवाद की बात आयेगी और वह राष्ट्रवाद के बारे मे सोचेगा। जब उसका पेट ही नहीं भरेगा, तो वह राष्ट्रवाद के बारे मे क्या सोचेगा? सरकार इसके लिए अनेक प्रकार की योजनाएं ला रही है। सरकार ने नाबार्ड बिल को लाकर अपना विजन दर्शाया है कि कहीं न कहीं देहात में कृषि, स्मॉल स्केल इंडस्ट्री और एमएसएमई के माध्यम से लोगों को रोजगार मिले, ताकि देश का विकास हो।

उपाध्यक्ष महोदय, मैं इस बिल का समर्थन करने के लिए खड़ा हुआ हूं। इस बिल को लाने के लिए मैं पुनः वित्त मंत्री और माननीय प्रधान मंत्री जी को बधाई देना चाहता हूं। बहुत-बहुत धन्यवाद।

SHRI VINCENT H. PALA (SHILLONG): Thank you, Sir, for giving me this chance to speak on the National Bank for Agriculture and Rural Development (Amendment) Bill, 2017.

The Act was brought in 1981 by late Shrimati Indira Gandhi. It was the result of her vision for the farmers. Today, this Amendment Bill has come mainly to increase the authorized capital of NABARD from Rs. 5,000 crore to Rs. 30,000 crore. The capital may be increased to more than Rs. 30,000 crore by the Central Government in consultation with the RBI.

Another reason is to transfer the equity. As of now, the Central Government has got 99.6 per cent paid-up capital. Remaining 0.4 per cent, which is equivalent to Rs. 20 crore, is with the Reserve Bank of India. So, the Central Government will pay this amount to the Reserve Bank of India.

I think, this is a wrong move. Many might have agreed with this idea but, I think, RBI should also have to supervise it for the betterment of the agriculturists in future.

This Bill is also in line with the Companies Bill, 2013. I think, this is a welcome step. But, the main objective of NABARD is to provide and infuse capital to rural bank. But, during the demonetization period, these rural banks were not allowed to receive the old notes. That itself is contrary to what the Government is mentioning in this Bill. Secondly, the AIBP Scheme, which used to be very important for the Government in agriculture, has been changed to PMKSY. The allocation of fund under this Scheme is Rs. 1,000 crore but you have released only Rs. 415 crore up to January, 2017. So, the intention of the Government to help farmers is only on paper, not practical.

Another thing is that there is one of the slogans of this Government - 'Har Khet ko Pani'. The allocation of Rs. 1,000 crore is there for micro irrigation components whereas the released amount is only Rs. 461 crore. So, the words of this Government are not in line with what they have promised.

As far as the North-Eastern Region is concerned, these banks do not function in more than two States. For example, after this Government has taken over the charge, the amount sanctioned under irrigation projects is zero in the States of Arunachal Pradesh, Meghalaya, Nagaland and Sikkim. The amount of loan disbursed is also zero in the States of Arunachal Pradesh, Manipur, Mizoram and Nagaland. I would like to ask the hon. Minister as to why not a single sanction or a single disbursement has taken place after this Government taken over the charge.

Under the Tribal Development Programme, there is no fund sanctioned by NABARD for the year 2015-16 in the North Eastern Region of Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland and Tripura.

As per NSSO data (59^{th} Round Survey Results), in the North East Region, the proportion of farm households not accessing credit from formal sources in the total farm households is significantly high at 95.9 per cent as against national average of 73 per cent. The banks do not have adequate number of ATMs there. If you look at the number of ATMs of the public sectors banks, it is only 19.7 per cent. When it comes to a State like mine, Meghalaya, the credit ratio in Meghalaya is only 38.1 per cent. The share of Micro, Small and Medium Enterprises (MSMEs) in the North Eastern States is only 5 per cent of the total MSMEs in India. So, there is injustice done to the people of the North Eastern States.

In my constituency, we have an area where people produce turmeric which is one of the best turmeric in the world. When farmers there approach the banks for loans, because of the land tenure system, so many clauses, so many norms have to be followed. Most of the farmers cannot follow them. So, they have to sell their product at a very low price. They take loans at very high interest from private money-lenders. So I would request the Government to have special consideration for these people especially in my State.

In my State, there is one of the rarest earths which is very good for pottery. So, I would request the Government to extend loans to the potters. There is a village in my place which is called Larnai, which is famous world over for earthen pottery. Without proper heating system, they cannot make plates etc. The China clay, the white earth is there in my area. So, I would request that loans to these types of people, to the small farmers should be extended so that farmers of this area will be benefited. With these words, I conclude.

Thank you, Sir.

*SHRI SHER SINGH GHUBAYA (FEROZEPUR): I thank you, Hon'ble Deputy Speaker Sir for giving me the opportunity to speak on a very important bill that deals with NABARD and agricultural loans. Sir, I want to congratulate Shri Jaitly and the Central Government who have brought this bill pertaining to NABARD and rural development in this august House. It was the need of the hour. It is a landmark bill that will improve the condition of our agriculturists and others. The small farmers will gain out of it.

Hon'ble Deputy Speaker sir, our country has diverse climate and different types of agricultural activities take place at different places. Production also varies from area to area. In some states, the input cost of food-grain cultivated is at the rate of Rs. 50,000 per acre. In other states, the input cost of foodgrain is over Rs. 1,00,000 per acre.

Sir, at the sub-division level, only one bank is generally available for farmers. Sub-division is a large area. We claim that 70% of our population resides in villages. A single bank at the sub-divisional level cannot cater to all the needs of the people of the area. We can find 15 to 20 private commercial banks. They have their branches in villages too. So, I urge upon the Government to open more branches of Rural Development Cooperative Banks in the villages. At least 10 to 15 such bank branches should be opened. Only then can the increase of Rs.30,000 crores justified. The poor and hapless farmers of Punjab and the country must gain out of it. So, we need more branches of Rural Development Cooperative Banks at the Sub-divisional level. Sir, employment needs to be generated. The private commercial banks are opening up branches every where. So, the need of the hour is to open more branches of Rural Development Cooperative Banks at the sub-divisional level. It will give a boost to the generation of employment in the villages. The youths of weaker and marginalized sections of societies like SCs and STs will also gain out of it.

* English translation of the speech originally delivered in Punjabi.

Hon'ble Deputy Speaker Sir, the small and marginalized farmers find it difficult ot purchase implements like tractors etc. associated with agriculture. Punjab is at the vanguard as far as production of food-grains is concerned. It is called the 'granary of India'. Kindly grant me some more time. Sir, even the input-cost of farming cannot be recovered by the farmer nowadays. Agriculture has become a non-remunerative profession. There is an acute shortage of proper storage facilities for foodgrains. Perishable goods need proper refrigeration facilities. Farmer gets a pittance when he sells vegetable. However, the same vegetable is sold at a high price later on.

If we talk about paddy, its normal price is Rs. 1800 per quintal. However, nowadays, it is being sold at Rs.4500 per quintal. Nabard and other such banks must provide loan to the needy farmers without much hassle. Proper storage facility increases the life-span of the food-grain. In the rural areas, loans are not generally granted to the farmers easily. The poor and hapless farmers cannot fulfil all the conditions put forward by the banks for granting loans. So, norms must be relaxed. Sir, I want to speak more on this issue but there is paucity of time. Thank you.

श्री बदरुद्दीन अजमल (धुबरी): उपाध्यक्ष महोदय, मैं आपका बहुत आभारी हूं कि आपने मुझे इस महत्वपूर्ण बिल पर बोलने का मौका दिया है। मैं मिनिस्टर साहब को मुबारकबाद देता हूं कि इस वक्त नाबार्ड जैसे बिल पर उन्होंने बहुत अच्छे-अच्छे सुझाव दिये हैं, बड़ी अच्छी-अच्छी स्कीम्स भी ली और देहातियों का ख्याल करने की कोशिश की है। लेकिन मेरे ख्याल से अभी भी इसमें किसानों और गरीब, जो देहातों में रहते हैं, उनको इस तरह से बनाने की कोशिश करनी चाहिए कि यह बैंक ज्यादा से ज्यादा किसानों के काम आये, गरीबों के काम आये, उन लोगों के काम आये जिनके पास बच्चों को फीस देने के लिए पैसे नहीं है। अभी जब डिमॉनिटाइजेशन का मामला हुआ, उससे पता चला कि हमारे हिन्दुस्तान में जो बैंकिंग की कमी है, वह इतनी जबर्दस्त है कि हम वहां तक पैसे नहीं पहुंचा पाये। लाइन में बहुत से लोग मर गये, बहुत औरतें बीमार हो गयीं, ऐसे बहुत मामलात हो गये, इससे यह पता चला कि देहातों तक हमारी स्कीम नहीं पहुंच पा रही है। हिन्दुस्तान का असल मकसद है कि देहात में 90 प्रतिशत लोग किसान हैं, आज वे मजबूर हो कर शहरों की तरफ निकल रहे हैं। अगर इसी तरह से किसान गांवों से निकल कर शहर की तरफ जाना शुरू करेंगे, हम इसे और ज्यादा प्रमोट करेंगे या उनको मजबूर करेंगे तो आज हम लोगों को जो अनाज मिलता है, खाने-पीने का सामान मिलता है, उसकी भी हमें परेशानी हो जायेगी।

उपाध्यक्ष महोदय, हमारी सरकार से, फाइनेंस मिनिस्टर साहब से दर्खास्त है कि इस मामले में वे दिल खोल कर मदद करें। नाबार्ड के बैंकों में जब गांव के लोग जाते हैं, वे शिक्षित न होने की वजह से बैंक वाले उन्हें बहुत सताते हैं और उनके साथ अच्छा व्यवहार नहीं करते हैं। इस वजह से जिस काम के लिए बैंक बनाए गए हैं, उसमें भी बाधा पैदा होती है। मुझे उम्मीद है कि सरकार और वित्त मंत्री जी की तरफ से इस मामले में बहुत ज्यादा ध्यान रखा जाएगा। नोटबंदी के समय यह पता चला कि बैंक बहुत ज्यादा 50-60 किलोमीटर की दूरी पर हैं। गरीब किसान को एक पूरा दिन लाइन में लगने पर मजबूर होना पड़ता है और शाम को पता चलता था कि बैंक में पैसा नहीं है। आपकी मिनिस्ट्री और नाबार्ड का काम है कि गरीबों को कैसे सहूलियत दी जाए।

महोदय, मैं असम की बात कहना चाहता हूं। असम में हर साल बाढ़ आती है। प्रधान मंत्री जी परसों असम गए थे और 250-300 करोड़ रुपये का पैकेज दिया है। इसके लिए उनका बहुत धन्यवाद करते हैं, लेकिन यह राशि बहुत कम है। बाढ़ और इरोज़न से लोगों की खेती खराब हो जाती है, लोगों की जमीन खराब हो जाती है। ब्रह्मपुत्र नदी का बालू लोगों की खेती में घुस जाता है और वह जमीन खेती करने लायक नहीं रहती है। इस बारे में सरकार ध्यान दे। किसानों को इंटरेस्ट फ्री लोन दिया जाए और जब इस तरह के हालात हो जाएं, तो उनके लोन माफ कर दिए जाएं। अगर किसी ने लोन लिया है, तो बैंक वाले उनका जीना हराम कर देते हैं। बहुत-से किसान बैंकों के ह्रासमेंट की वजह से भी आत्महत्या करने पर मजबूर हो जाते हैं। आज 19वीं सदी में हम लोगों को इतना भी न दे सकें, तो सबका साथ, सबका विकास

का नारा हमारे प्रधानमंत्री जी का है, हम भी मानते हैं कि वे ऐसा करना चाहते हैं इसलिए हमें उम्मीद है कि वे इस तरह की चीजों का ख्याल रखेंगे।

इन्हीं बातों के साथ मैं इस बिल का सपोर्ट करते हुए अपनी बात समाप्त करता हूं और हमारी दुआ है कि आप ज्यादा से ज्यादा कामयाबी के साथ काम करें।

श्री कामाख्या प्रसाद तासा (जोरहाट) : उपाध्यक्ष जी, आपने मुझे नेशनल बैंक फार एग्रीकल्चर रूरल डेवलपमेंट बिल पर चर्चा में भाग लेने का मौका दिया, इसके लिए आभारी हूं। मैं इस बिल के सपोर्ट में बोलने के लिए खड़ा हुआ हूं।

महोदय, ज्यादातर सांसदों ने इस विषय पर अपनी बात कह दी है। नाबार्ड स्माल स्केल इंडस्ट्रीज, कॉटन इंडस्ट्रीज, विलेज इंडस्ट्रीज के लिए चल रहा है, वह भी माइक्रो इंटरप्राइज, स्माल इंटरप्राइज, मीडियम इंटरप्राइज, कॉटन इंटरप्राइज में बदल दिया गया। मैं इस अमेंडमेंट के लिए वित्त मंत्री और माननीय प्रधान मंत्री जी को धन्यवाद ज्ञापित करता हूं। नाबार्ड पर हमें पूरा भरोसा है। हमारे असम में ज्यादा मार्जिनल और स्माल फार्मर्स हैं। इनके विकास के लिए नाबार्ड का बहुत सहयोग चाहिए। नार्थ-ईस्ट मैक्सिमम एक्ट्रीमिस्ट प्रोन एरिया है और इसका कारण यह है कि बैंकों को जितना काम करना चाहिए था, उतना काम नहीं किया है। हम चाहते हैं कि हमारी सरकार जो अमेंडमेंट लाई है, उसका बेनिफिट हम लोगों को मिलेगा। मार्जिनल और स्माल फार्मर्स के विकास के लिए बैंकों ने पर्याप्त काम नहीं किया, इसलिए नाबार्ड से हमें फायदा मिलेगा। जैसे नाबार्ड 4 परसेंट के हिसाब से 20 करोड़ रुपए तक करना चाहता है और 5000 करोड़ रुपए से 30 हजार करोड़ रुपए तक इनक्रीज करना है, उसका हमें बेनिफिट मिलेगा।

18.00 hours

मैं चाहता हूँ कि फ्लड और इरोज़न के कारण जो घर ध्वस्त हो गये, जिसके कारण असम की स्थिति खराब है, पूरे भारत में जिन स्थानों पर ऐसा हुआ है, वहाँ नाबार्ड ने थोड़ा ध्यान दिया है।

नाबार्ड की स्कीम्स को सैंक्शन कराने में बहुत दिक्कत होती है। नाबार्ड के अधिकारी अधिकतर समय कहते हैं कि हम लोगों को मुम्बई से क्लीयरेंस नहीं मिली है। मैं वित्त मंत्री जी से निवेदन करता हूँ कि नाबार्ड की जो स्कीम्स है,....

HON. DEPUTY SPEAKER: Now, the time is six o' clock. If the House agrees, the time of the House may be extended till the NABARD Bill is passed?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): The time of the House may be extended till the NABARD Bill is passed.

HON. DEPUTY SPEAKER: I think the House agrees. Kamakhya Ji, please continue your speech.

श्री कामाख्या प्रसाद तासा : हम लोगों को वित्तीय सहायता मिलनी चाहिए। मैं वित्त मंत्री जी से निवेदन करता हूँ कि रूरल इकोनॉमी के डवलपमेंट के लिए जो बात कही है, उसका स्मॉल और मार्जिनल फारमर्स के लिए, स्मॉल स्केल इंडस्ट्रीज स्थापित करने के लिए और विलेज़ हैंडलूम इंडस्ट्री स्थापित करने के लिए जो व्यवस्था की गयी है, उनकी पूरी तरह से मॉनिटरिंग की जाए। वे किस तरह से काम कर रहे हैं, उसे देखना चाहिए।

अन-इम्प्लॉयमेंट की समस्या के कारण राज्य के युवा एक्सट्रीमिस्ट्स बन गये हैं। उसे ठीक करने के लिए सरकार ने नाबार्ड की व्यवस्था की है। मैं चाहता हूँ कि इसकी मॉनिटरिंग करने से यह बेहतर होगा। इससे युवाओं को जॉब सिक्योरिटी भी मिलेगा और लाइफ- सिक्योरिटी भी मिलेगी तथा वे फ्युचर के लिए भी प्लान कर सकते हैं।

डेयरी फारर्मिंग और जो दूसरी स्मॉल स्केल इंडस्ट्रीज़ हैं, उनमें पैसे लगाने से स्थिति अच्छी होगी। जो बैंक अधिकारी हैं, वे युवाओं को लोन देने से इंकार करते हैं। वे कहते हैं कि लोन का रिपेमेंट या रिकवरी नहीं हो पाती है।

असम में आबादी बहुत कम है। वहाँ की आबादी 3.20 करोड़ है। इसमें 26 लाख से ज्यादा युवा बेरोज़गार हैं। इसमें बैंकों की भूमिका बहुत ही खराब है। इसके लिए नाबार्ड का जो प्रपोजल रखा गया है, मैं चाहता हूँ उससे असम और नॉर्थ-ईस्टर्न स्टेट्स भी बेनिफिटेड होंगे।

रिज़र्व बैंक की इक्विटी को ट्रांसफर करने की जो बात चल रही है और उसके बारे में प्रधानमंत्री श्री मोदी जी के कैबिनेट में जो अप्रूव हुआ है, उसके लिए मैं कहना चाहता हूँ कि इससे हम लोगों को बहुत बेनिफिट होगा।

नेशनलाइज्ड बैंक्स की व्यवस्था की जो बात कही गयी है, तो एक्चुअली में ये हम लोगों के लिए काम नहीं कर रहे हैं। केसीसी लोन और दूसरे तरह के लोन्स, जो फारमर्स को दिये जाने चाहिए, उनमें ये बैंक्स बहुत समस्याएँ उत्पन्न करते हैं। सीएसआर फण्ड की जो व्यवस्था की गयी है, वह भी हम लोगों तक नहीं पहुंच पाती है। इसलिए वित्त मंत्री जी से मेरी रिक्वेस्ट है कि बैंक के कामकाज़ की थोड़ी मॉनिटरिंग होनी चाहिए। ग्रामीण क्षेत्रों के काम की भी मॉनिटरिंग होनी चाहिए। नाबार्ड बेसिकली गवर्नमेंट के फाइनेंशियल इंस्टीट्यूशंस को लोन देती है, वह लोन ज्यादा प्रॉम्प्ट होना चाहिए और वित्त मंत्रालय द्वारा उसकी मॉनिटरिंग होनी चाहिए। नाबार्ड की ओर से ज्यादातर यह कहा जाता है कि गवर्नमेंट से हमें क्लीयरेंस नहीं मिला है।

असम में डबल क्रॉपिंग नहीं होती है। उसके लिए सिंचाई की व्यवस्था और दूसरी व्यवस्थाएँ पूरी तरह से ठप्प पड़ गयी हैं। एग्रीकल्चर डिपार्टमेंट ने कोशिश की है, लेकिन डबल क्रॉपिंग की कोई व्यवस्था नहीं हुई है, वहाँ का काम सिंगल क्रॉपिंग से ही चलता है। फ्लड अफेक्टेड एरिया में फ्लड समाप्त होने के बाद वहाँ सूखा भी पड़ता है, इसलिए वहाँ सिंचाई की व्यवस्था होनी चाहिए। मैं चाहता हूँ कि नाबार्ड इस पर काम करे और वित्त मंत्री जी इसकी व्यवस्था करें। धन्यवाद।

डॉ. अरुण कुमार (जहानाबाद) : माननीय उपाध्यक्ष महोदय, आपने मुझे राष्ट्रीय कृषि और ग्रामीण विकास बैंक (संशोधन) विधेयक, 2017 पर बोलने का मौका दिया, इसके लिए आपका आभार व्यक्त करता हूँ।

इसमें सरकार का इंटेंशन बहुत क्लीयर है कि गांव और खेत-खलिहान जो वर्षों से उपेक्षित रहे हैं, उसकी भरपाई के लिए पाँच हजार करोड़ रुपये से सीधे तीस हजार करोड़ रुपये तक की क्षमता बढ़ाने का संकल्प इस बिल के माध्यम से लिया गया है। निश्चित तौर से, सरकार का गांव और खेत-खलिहानों के प्रति जो एक कंवीक्शन है, कमिटमेंट है, उसके प्रति यह एक उचित कदम है। इसलिए मैं इस बिल का समर्थन करने के लिए खड़ा हुआ हूँ।

उपाध्यक्ष महोदय, मैं नाबार्ड के संबंध में एक और बात बहुत संक्षेप में कहना चाहूँगा। आज किसान जिन समस्याओं से जूझ रहे हैं, उनमें सब से बड़ी समस्या बाजार की है। यदि हम नाबार्ड के माध्यम से इन किसानों के लिए पंचायत लेवल पर उनके पेरिशेबल और नॉन-पेरिशेबल मेटीरियल के उत्पादों की स्टोरेज की व्यवस्था करते हैं, तो किसानों की इन बड़ी समस्याओं का समाधान हो सकेगा।

उपाध्यक्ष महोदय, मैं इसके फंक्शन के बारे में भी कहना चाहूँगा। कॉपरेटिव बैंक्स के माध्यम से नाबार्ड डायरेक्टली किसानों को ऋण नहीं देता है और न ही उनके एसेट्स डेवलपमेन्ट में सहयोग करता है। वह सिर्फ इनडायरेक्टली ही किसानों के लिए काम करता है। हम जिस प्रकार से इन कॉपरेटिव बैंक्स की भूमिका अपने-अपने राज्यों में देखते हैं, वह बहुत ही डिस्क्रिमिनेटिव है और वहाँ करप्शन भी बहुत ज्यादा है। इस कारण इस पवित्र उद्देश्य की पूर्ति के लिए हमें इसे निश्चित तौर पर इस जड़ता से मुक्त कराना होगा, जिसके कारण आज तक किसानों को लाभ नहीं मिल सका है।

इरीगेशन में नाबार्ड ने बहुत अच्छा काम किया है। जो चैकडैम्स और बियर-बैराज बने हैं, उनमें नाबार्ड की एसेट्स डेवलपमेन्ट की भूमिका साफ दिखती है। अन्य जगहों पर जैसे कि फाइनेंस आदि में इस पैसे का दुरुपयोग होता है। यदि सरकार के धन को 6 गुना बढ़ाने का है, तो निश्चित तौर पर इसके मॉनिटरिंग सिस्टम को और अधिक ट्राँसपेरेन्ट बनाए जाने की जरूरत है।

अंत में इस बिल का समर्थन करते हुए मैं कहूँगा कि इसकी मॉनिटरिंग और इसके एसेट्स क्रिऐशन पर ज्यादा बल देने की जरूरत है। धन्यवाद।

श्री कौशलेन्द्र कुमार (नालंदा) : उपाध्यक्ष महोदय, राष्ट्रीय कृषि और ग्रामीण विकास बैंक (संशोधन) विधेयक, 2017 पर आपने मुझे बोलने का जो मौका दिया है, उसके लिए आपका बहुत-बहुत धन्यवाद।

उपाध्यक्ष महोदय, इस विधेयक का मुख्य उद्देश्य नाबार्ड की अधिकृत 5 हजार करोड़ रुपए की पूँजी को बढ़ाकर 30 हजार करोड़ रुपए करना है, जिसमें आर.बी.आई. के परामर्श के बाद समयानुसार वृद्धि होगी। इस विधेयक के माध्यम से नाबार्ड के तहत मध्यम उद्यमों और हथकरघा उद्योग को भी लाभ मिलेगा। इससे ग्रामीण इलाकों में रोज़गार के अवसर पैदा होंगे, जिससे छोटे-छोटे कारीगरों को लाभ मिलेगा। इस बिल को लाने के लिए मैं सरकार की सराहना करता हूँ। नाबार्ड के लिए अधिक पूँजी स्वीकृत किए जाने से वह अपनी प्रतिबद्धताओं को पूरा करने में सक्षम होगा। कॉपरेटिव बैंक्स लंबी अवधि के सिंचाई फंड्स के लिए ग्रामीण इलाकों में जो कर्जा देते हैं, उसमें तेजी लाने से भी किसानों की मदद होगी। ग्रामीण कारीगरों एवं श्रमिकों को स्थानीय स्तर पर काम मिलेगा और उनकी आमदनी दोगुनी होगी।

उपाध्यक्ष महोदय, मैं किसानों की समस्याओं की ओर सरकार का ध्यान दिलाना चाहता हूँ। छोटे और मझोले किसानों को ऋण नहीं मिलता है। उनकी खेती का रकबा कम होने के कारण उनके पास पूँजी भी कम होती है। उनके पास पैसे की जितनी उपलब्धता होनी चाहिए, वह नहीं होती है।

इन परिस्थितियों में माननीय मंत्री जी से मेरा अनुरोध है कि छोटे रकबों वाले जो गरीब किसान हैं, उनके लिए भी लोन दिए जाने के संबंध में उचित प्रावधान किए जाने की जरूरत है। इन छोटे और मझोले किसानों को ऋण में छूट दिए जाने की भी आवश्यकता है। छोटे किसान जो कैश फसल खेती उपजाते हैं, उनको भी छूट देने की जरूरत है। सभी पक्षों की तरफ से इन किसानों को ब्याज मुक्त ऋण की सुविधा देने की भी माँग उठ रही है। इस पर सरकार को विचार करने की जरूरत है।

मैं माननीय मंत्री से अनुरोध करूँगा कि वे हमारे अन्नदाता को ब्याज मुक्त ऋण देने की व्यवस्था करें, जिससे हमारे अन्नदाताओं में खुशहाली आए। इसी क्रम में मेरा एक सुझाव होगा कि नाबार्ड के तहत अल्प सिंचाई योजना, बंजर विकास योजना, उत्तम कृषि प्रणाली योजना, वृक्षारोपण बागवानी योजना, भंडारण गोदाम योजना, मार्किट यार्ड योजना, कृषि योजना इत्यादि के लिए ऋण को बढ़ावा देने की जरूरत है। अगर नाबार्ड से अधिक ऋण मिलेगा तो किसानों को फायदा होगा। किसान को डीप बोरिंग के लिए काफी धन की आवश्यकता होती है, इसके लिए मेरा अनुरोध होगा कि आज भूजल स्तर नीचे चला गया है किसानों को डीप बोरिंग करने के लिए भी उसमें समुचित व्यवस्था होनी चाहिए।

SHRI PREM DAS RAI (SIKKIM): Thank you, Deputy-Speaker, Sir, for giving me this opportunity to participate in the National Bank for Agriculture and Rural Development (Amendment) Bill, 2017.

Sir, the Bill seeks to increase the capital of NABARD; it transfers RBI's share to the Central Government; it changes certain terminology in terms of micro, small and medium enterprises; and it is made consistent with the Company's Act 2013 and under the 1981 Act experts in small-scale industries are included in the Board of Directors. Here, I would like to say that normally these experts are not drawn from the North Eastern Region, and we would like that from the North Eastern Region and from the mountain States, in particular, such experts may be drawn.

I have just 2-3 other points to make because by the time it comes to this level everybody is under time pressure. First of all, let me say that the Ground Level Credit (GLC), which is the amount of funds that go out of the banks in the North East or to the entire country, is less than one per cent for the North East. This is the reason why in the North East there is this entire case, which was even alluded to by our colleague here where there is a lot of lending from loan sharks and this is one of the reasons why there is a huge problem in the North East.

I would also like to flag one more issue and that is the need to look at the credit deposit ratio, which is very low in our part of the world and also to see that NABARD does the work, which it is mandated to do, which is holistic development and it becomes a very important element in the Government's policy of doubling the income of farmers by 2022. So, with this kind of a push, that is, by giving NABARD the requisite funding in terms of share capital increase we do hope that they will play a very important role in this particular area.

Finally, in the State of Sikkim, we are confident that NABARD can play a very important role. They have a branch out there. Loans for roads and bridges through the RIDF route and other Special Purpose Vehicles have been taken from them. I think that the architecture that they presently have may need to be looked

into. I am saying this because if you are actually going to double the income of farmers and they are an important service delivery mechanism and finance delivery mechanism, then I think that the re-financing route that they are presently following may have to be looked into.

With these words, I support the Bill on behalf of the SDF Government. Thank you very much.

श्री वीरेन्द्र कश्यप (शिमला) : उपाध्यक्ष महोदय, धन्यवाद। आपने मुझे नेशनल बैंक फॉर एग्रीकल्चर एण्ड रूरल डेवलपमेंट के संशोधन के बारे में मुझे बोलने का समय दिया। इसके लिए मैं आपका आभार व्यक्त करता हूं। माननीय प्रधान मंत्री जी ने जो एक सबसे बड़ी बात कही है। उन्होंने शुरू में ही कहा कि मेरी सरकार गरीबों की सरकार है, किसानों की सरकार है। यह अपने आप में बताता है कि हमारी सरकार जो मोदी जी के नेतृत्व में चल रही है। इसमें जो भी कार्यक्रम हो रहे हैं, नीतियां बन रही हैं, उसका केंद्र बिंदु किसान है या गरीब है। इसी दिशा में यह सरकार आगे की ओर बढ़ रही है। मुझे आज खुशी हो रही है कि आज यहां पर नाबार्ड का अमेंडमेंट लाया गया। इसके लिए मैं प्रधानमंत्री जी व वित्त मंत्री जी का बहुत-बहुत आभार व्यक्त करता हूं कि उन्होंने इस बात को मद्देनजर रखते हुए कि इस देश का किसान किस तरह से संपन्न हो सकता है, उसकी आर्थिक स्थिति कैसे मजबूत हो सकती है। यह ठीक है कि हमारे कांग्रेस व दूसरे कुछ विरोधी साथियों ने, जब से मोदी जी की सरकार बनी है, तब से इस देश के किसानों को लगातार गुमराह करने में कोई कसर नहीं छोड़ी है। अभी पिछले दिनों जब हमारा लैण्ड एक्विजीशन का बिल आया। जिसे हम लैण्ड बिल के रूप में कहते थे। मोदी जी ने कहा था कि किसानों की जो जमीन नेशनल डेवलपमेंट में काम आएगी या रोड्स बनेंगे, बड़े-बड़े इंस्टीट्यूशंस बनेंगे, यूनिवर्सिटीज़ बनेंगी, फोर लेनिंग होगी, रेलवे का काम होगा तो हम उसमें चार गुना कंपनसेशन देंगे। परंतु कांग्रेस व दूसरे विरोधी लोगों ने किसानों को पूरी तरह से गुमराह करने की कोशिश और वे उसमें फेल हुए। किसानों ने उनका साथ नहीं दिया। मोदी जी ने कहा कि वर्ष 2022 तक अगले पांच वर्षों में इस देश के किसानों की आय दोगुनी करूंगा। इस प्रकार की नीतियां बनीं और मैं कहना चाहता हूं कि कांग्रेस ने लगातार इस देश को गुमराह करने का प्रयास किया, किसानों को ज्यादा गुमराह करने का प्रयास किया। गरीबों से कहा कि गरीबी हटाएंगे। उन्होंने वर्ष 1971 से लगातार कहा कि इस देश की गरीबी हटेगी, लेकिन गरीबी तो हटी नहीं, परंतु गरीब इस देश से दूर होता गया।

मैं यह कहना चाहता हूं कि यह नारा ही नहीं है कि इस देश के किसानों की आमदनी को दोगुना करना है। यह कोई पॉलिटिकल नारा नहीं है। इसको हमने वास्तविक्ता पर नीचे उतारने का प्रयास किया है। हमने कहा कि किसानों के लिए अगर उनकी आमदनी डबल करनी है तो उनके लिए सिंचाईं की व्यवस्था करनी पड़ेगी। इस देश में 70 साल में किसान खेतों की कुल 65 प्रतिशत सिंचाईं कर सके हैं। आज किसान को सिंचाईं की व्यवस्था मिलेगी तो निश्चित ही किसानों की आमदनी बढ़ेगी। यह आधार है। जब तक किसान के खेत को पानी नहीं मिलेगा, तब तक उसकी आमदनी नहीं बढ़ सकती। इसी के साथ-साथ आज किसान किन परेशानियों में चल रहा है, किस तरह से आज उसके लिए प्रधान मंत्री फसल बीमा योजना के अंतर्गत पैसों का प्रावधान किया। हम इन योजनाओं को लाए हैं। इसके साथ-साथ हम कहना चाहते हैं कि जब तक किसान का माल, उसके फल, उसकी सब्जियां व दूसरे उत्पादों के मार्केट में जाने के लिए सड़कें

नहीं होंगी, रूरल रोड्स नहीं होंगे, तब तक किसान के लिए परेशानियां होती रहेंगी। इसके लिए हमारे प्रधान मंत्री जी ने और सरकार ने रूरल कनेक्टिविटी की ओर बहुत पैसों का प्रावधान किया है।

मैं कहना चाहता हूं कि आज जो वर्ष 2017-18 के बजट में आया है, रूरल डेवलपमेंट के लिए एक लाख सत्तासी हजार दो सौ तेइस करोड़ रुपये का प्रावधान किया गया है। इसी के साथ-साथ जब हम कहते हैं कि किसानों की आमदनी को डबल करना है। आज किसानों को ऋण की आवश्यकता है। हम बैंकों में जाते हैं, हमारे किसान बैंकों में जाते हैं, परंतु वहां के बैंक मैनेजर कहते हैं कि हमारे पास पैसा नहीं है। इस दृष्टि से हमारी सरकार ने, मोदी जी की सरकार ने स्पेशली 10 लाख करोड़ रुपये बैंकों के क्रेडिट के लिए रख दिए गए हैं। पैसा होगा तो किसानों को ऋण मिलेगा। जब ऋण मिलेगा तो निश्चित ही मेरे जो रूरल एरियाज़ हैं उनके बारे में कहना चाहता हूं। आज नौजवान बच्चा पढ़ता है, किसान माँ-बाप किस तरह से जमीन को गिरवी रखकर उस बच्चे की शिक्षा-दीक्षा करते हैं। उसे नौकरी नहीं मिलती है। उसके पास छोटे-छोटे खेत हैं, सिंचाईं कि कोई योजना या कोई व्यवस्था पिछले 60-70 सालों से नहीं हुई है। इसलिए वह शहर की ओर दौड़ता है और जब शहर की ओर दौड़ता है तो किसान का खेत-खलिहान बंजर हो जाता है।

चूंकि आने वाले समय में उसका आमदनी का कोई स्रोत नहीं रहता है। इसलिए आज नाबार्ड के माध्यम से बैंकों के लिए पांच हजार करोड़ रुपये से बढ़ाकर तीस हजार करोड़ रुपये किया गया है, यानी छः गुना राशि बढ़ाना अपने आपमें बताता है कि मोदी सरकार किसानों की सरकार है। मैं यह भी कहना चाहता हूं कि इससे रुरल एरियाज के नौजवान शहरों की ओर नहीं आयेंगे और जब वे शहरों की ओर नहीं आयेंगे तो उन्हें अपनी खेती-बाड़ी करने के लिए ज्यादा ऋण भी मिल सकेगा। वह नई टैक्निक के माध्यम से पढ़ा-लिखा नौजवान, साइंटिफिक नौजवान, एम.ए.,बी.ए. पढ़ा-लिखा नौजवान कृषि के नये-नये तौर-तरीकों के माध्यम से अपनी इन्कम को बढ़ायेगा और वह शहर की ओर नहीं आयेगा। उसे वहीं पर रोजगार उपलब्ध होगा और उसके साथ-साथ अन्य लोगों को भी रोजगार मिलेगा। इसलिए मैं समझता हूं कि नाबार्ड के माध्यम से आज यहां जो अमैंडमेन्ट लाया गया है, यह बिल्कुल सामयिक है, इससे हमारी रूरल इकोनोमी बढ़ेगी और देश के किसानों का विकास भी होगा।

उपाध्यक्ष महोदय, मैं हिमाचल प्रदेश से आता हूं, वह हिली एरिया है। हमारे देश में 11 पहाड़ी राज्य हैं और इन पहाड़ी राज्यों में छोटी-छोटी जोतें हैं। वहां किसी के पास दो बीघे जमीन है, किसी के पास तीन बीघे जमीन है। वहां किसी के पास पांच बीघे से ज्यादा जमीन नहीं है। अगर मैं हिमाचल प्रदेश की बात कहूं तो वहां लगभग 85 प्रतिशत किसानों के पास पांच बीघे से ज्यादा भूमि नहीं है और उसका भी डिवीजन हो रहा है। इसके अलावा हमारे रूरल एरियाज, बैकवर्ड एरियाज और ट्राइबल एरियाज के रहने वाले किसानों के जो बेटे हैं, उनके पास काम करने के लिए जमीन भी नहीं है और उनके पास अन्य कोई व्यवस्था भी

नहीं है। इसलिए मैं चाहूंगा कि नाबार्ड के माध्यम से हमारे हिली एरियाज के लिए ज्यादा से ज्यादा धनराशि का प्रावधान किया जाए, ताकि हमारे किसानों को उसका लाभ मिल सके।

इसके अलावा मैं एक छोटी सी बात और कहना चाहता हूं कि हमारे जो छोटे-छोटे पिक अप्स हैं, हमारे पहाड़ी क्षेत्रों में चूंकि रोड्स छोटे-छोटे हैं, वहां बड़े ट्रक या ट्रैक्टर्स चल नहीं सकते हैं। इसलिए पहाड़ी राज्यों में जो छोटी-छोटी जीपें और पिक अप्स चलते हैं। मैं चाहूंगा कि नाबार्ड के माध्यम से अगर वहां के लोगों को इसके लिए लोन मिले and they should be treated at par with the tractors of the plains. क्योंकि अगर वहां लोअर रेट ऑफ इंटरैस्ट होगा तो वहां के लोगों और किसानों को इसका लाभ होगा।

इन्हीं शब्दों के साथ मैं आपका आभार व्यक्त करते हुए इस बिल का पुरजोर समर्थन करता हूं। धन्यवाद।

SHRI JOSE K. MANI (KOTTAYAM): Thank you Deputy Speaker Sir. The Bill seeks to amend the National Bank for Agriculture and Rural Development Act, 1981. The commercial banks provide almost three-fourth of the total agricultural credit in the country and the Regional Rural Banks provide another ten per cent. The major portion of this credit is financed by NABARD as refinance to commercial banks. But, most of these agricultural advances had not reached the needy farmers and this low cost finance is siphoned off by the middle class people for consumption rather than agricultural purposes. The main reason is the concentration of commercial bank branches in urban and semi-urban areas.

There are about 93,000 cooperative banks compared to less than 10,000 rural branches of commercial banks. But the quantum of agriculture advance released to farmers proves that the real farmers are denied low cost credit. Out of the total bank advances, commercial banks have contributed 72 per cent, the Regional Rural Banks 11 per cent and the cooperative banks 17 per cent. The process of distributing low interest agriculture advances through commercial banks under NABARD refinance needs a revolutionary change.

The RBI and the NABARD should be directed to create a foolproof mechanism by which the entire advance at low cost is distributed or channelised to the farmers through a local level service cooperative bank. For example, the service cooperative banks in Kerala are very strong. In order to enable this, all the local service cooperative banks should be integrated through the core banking solution platform of the commercial bank by the NABARD and the RBI and the appropriate legislation or amendment be made in the State level cooperative laws to implement this.

The officials of the local cooperative banks which have a local farmer friendly board can help the farmers in a better way than the commercial banks. The interference by the elected local board of these banks in lending activities, rate of interest or other operational areas should be restricted by appropriate laws. The accounts, profit and loss accounts and the balance sheet of the service cooperative

banks should be made uniform and common guidelines be staged by NABARD. The RBI is to ensure that the public deposits in such local cooperative banks are safe. Its liquidity should be assured by NABARD and RBI and the administrative control which may be vested with the States.

Let me conclude by saying that the State cooperative sector, its administration, audit and enforcement need to be totally overhauled. The present lethargic bureaucracy be totally abolished and a pure banking based management and administration of primary cooperative bank be evolved by NABARD.

श्री सी.के.संगमा (तुरा) : उपाध्यक्ष महोदय, आपने इस बिल पर मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

अपनी बात शुरू करने से पहले मैं एक बात कहना चाहूंगा कि जिस तरह से हमारे हिमाचल प्रदेश के सांसद ने कहा कि यह सरकार गरीबों की सरकार है। सर, यहां लोक सभा में भी हमारे जैसी छोटी-छोटी जो बीपीएल पार्टियां हैं, उनको भी और ज्यादा समय मिलता तो अच्छा रहता। हमारे प्रधान मंत्री जी का जो स्लोगन है कि सबका साथ, सबका विकास इसको हम सब पार्टी का साथ और सब पार्टी का विकास कर दें तो ज्यादा अच्छा रहता।

With these few words, I stand to support this Bill. It is definitely in line with the goal of our hon. Prime Minister to double the income of the farmers by 2022. NABARD's slogan is "*Gaon Badhe to Desh Badhe*". I think this is the right thought process we require for a country like ours that resides mainly in the rural areas.

Entrepreneurship is the way forward. It is NABARD that is focusing on entrepreneurship and ensuring that these budding young entrepreneurs who want to participate in the growth story of our nation get a chance to be in it. Therefore, the objectives of NABARD are very positive, the slogan is very positive and entrepreneurship is the way forward.

Having said that, there are many issues but I know there is a constraint of time, so I will not be able to focus on all the issues. I only have three points. First point is about the irrigation. The Government has decided to increase the budgetary allocation from Rs. 20,000 crore now to Rs. 40,000 crores for long-term irrigation projects that the Government plans to do.

Recently, I had a DISHA meeting in my District. In that meeting, when I asked a question to the irrigation officials who were present that after the implementation of the irrigation projects that they have done under all the schemes that they have received, what had been the growth of agricultural produce? What was it before and what was it after? To my utter surprise, they did not have the answer. I asked them whether they had done mapping. In today's world, with satellites available and the technology available, it is very easy to do mapping. We

do not have the information in most of the locations on what the growth of agriculture has been because of the increase and implementation of these irrigation schemes. We do not implement irrigation schemes only to make the canals. We are doing irrigation with the objective of increasing the agricultural produce. Now, if you do not have that record, then the purpose is defeated.

Could I ask and suggest to the hon. Ministry of Agriculture as well as the Ministry of Finance that we should have a centralized data bank that actually oversees the change in the production after these irrigation projects are done. If you are going to spend Rs. 40,000 crores, it is better to double or triple the production of agriculture and only then, the farmers' income will increase or be doubled.

The second issue which I have is regarding the dairy products and Dairy Entrepreneurship Development Scheme where the Government is proposing to have Rs.2,000 crore this year and Rs.8,000 crore in the next three years. In this, the CRISIL report that came out suggested that the industry is worth about Rs.75,000 crore and this organised sector is having a potential to reach one lakh litres of milk per day by 2018. I am sure it is with this mindset that the Government is sanctioning this.

With this, Sir, I want to be a bit selfish and talk about my region and my State. The North-East has a huge potential. Even Amul and the Dodla dairy have recognised that the North-East has a huge potential when it comes to dairy industry. But sadly, in the last few years the North-East has not even received about Rs.20 crore in terms of these investments, and my State has not even touched Rs.5 crore. So, with the huge international borders that we have - almost 4,000 plus kilometres of border - the potential that we have to export even milk I think is huge. That will help the farmers and the people who are raising these cattle also. I think this potential should be looked into and more attention should be paid to this particular sector.

Sir, the third and last point that I have is regarding the food processing. Most of the North-East region that we have is very rich in vegetables and very rich in horticulture products but sadly there is no value addition. That happens for multiple reasons. It is not just because of the banking sector but there are multiple issues that are involved. But finance and banking is one of the major issues that we face. I think that Government of India had earlier sanctioned or budgeted about Rs.2,000 crore from NABARD for the food processing sector. But that has not seen any major increase. Could I also get some kind of assurance from the Ministry and from the hon. Minister that food processing also would be given equal importance just like the irrigation and the dairy farming is being given? If food processing comes in, then it will go with the idea of NABARD which is: "गाँव बढ़े तो देश बढ़े।"

With these points, I once again thank the Government for bringing this wonderful programme. I thank you, Sir, for giving me the time. With these few words, once again I support this very very important Bill.

SHRI IDRIS ALI (BASIRHAT): Mr. Deputy Speaker, Sir, I am deeply grateful to you for giving me this opportunity. At the same time, I am deeply grateful to our hon. Chief Minister Mamata Banerjee because it is because of her that I have come here.

Hon. Deputy Speaker, Sir, I would like to put forward a few humble demands of mine to the Central Government. Sir, as we all are aware, the rainy season is going on now. So, seeds should be given to the farmers during this season.

Secondly, fertilizers should be given to the poor farmers. Thirdly, loans which were already given to the poor farmers should be waived. My learned friends from the BJP are saying: चासी का दोस्त हूँ, तो इसलिए उनको भी चासी को सपोर्ट करना चाहिए। हम चाहते हैं कि यह देखा जाए कि कौन चासी के फेवर में हैं और कौन चासी के अगेंस्ट में है। यह देखा जाए कि फार्मर के फेवर में कौन है और फार्मर के अगेंस्ट में कौन है।

Sir, I would now like to speak in Bangla for a minute.

We are MPs not because of any party or religion. We must work for the welfare of the people. This work is being done successfully by our Hon. C.M. Mamata Banerjee. She is like mother Durga. Our minister Babul Supriyo is present here. …(व्यवधान) सुनिये! हम लोग आपके दोस्त ही हैं, दुश्मन नहीं हैं। दोस्ती ज़रूर है आप लोगों के साथ लेकिन दुश्मनी नहीं है। ऑनरेबल प्राइम मिनिस्टर मोदी जी का हमें रिगार्ड करना चाहिए, लेकिन सिर्फ बोलने से ही नहीं होगा। बेटी बचाओ बेटी पढ़ाओ में कितने रुपये दिए गए? I appeal to the Central Government through our hon. Deputy Speaker. ...(व्यवधान) सुन लीजिए। …(व्यवधान) जय हिन्द।

*……*English translation of this part of the speech was originally delivered in Bangla.

श्री लक्ष्मी नारायण यादव (सागर): माननीय उपाध्यक्ष जी, आपने मुझे नाबार्ड अमैंडमैंट बिल, 2017 पर बोलने का अवसर दिया, इसके लिए मैं आपका बहुत बहुत धन्यवाद करता हूँ और इस बिल को सपोर्ट करता हूँ। माननीय उपाध्यक्ष महोदय, यह जो बिल है, यह बतलाता है कि सरकार की मंशा सिर्फ शब्दों तक नहीं है कि ग्रामीण विकास और कृषि क्षेत्र का विकास हो। क्योंकि 5000 करोड़ रुपये जो पूर्व में इसकी कैपिटल थी, उसको बढ़ाकर 30 हजार करोड़ रुपये करना इस बात का द्योतक है कि सरकार वचनों से नहीं, कर्म से भी यह चाहती है कि इस देश के ग्रामीण क्षेत्र का विकास हो, इस देश के कृषि क्षेत्र का विकास हो। उसके लिए हर प्रकार से हमें आगे बढ़ना चाहिए। इतना ही नहीं, इसमें इस बात की भी व्यवस्था है कि भविष्य में कभी इस बात की आवश्यकता पड़ी तो राशि को और बढ़ाया जा सकता है, सिर्फ आरबीआई से सामान्य बात करने के बाद उसके कैपिटल को और भी बढ़ाया जा सकता है। इससे सरकार की मंशा बहुत स्पष्ट है कि हम हर हालत में किसी भी तरह से इस देश के कृषि क्षेत्र को, इस देश के ग्रामीण क्षेत्र को तरक्की के रास्ते पर ले जाएँगे और किसानों की इनकम को 2022 तक दुगुना करने का जो वायदा हमने किया है, उसको करके ही रहेंगे। उसके लिए जो भी व्यवस्था करनी होगी, सरकार करेगी।

उपाध्यक्ष महोदय, नाबार्ड निस्संदेह बहुत अच्छा काम कर रहा है। हम जानते हैं कि महिला समूह के कंसैप्ट को उसने डैवलप किया और उस दिशा में काम किया। उन्होंने गाँव में दूसरी प्रकार से भी बेरोज़गारियों को कम करने के लिए लोगों की मदद करने की दिशा में काम किया। मैं आपसे एक दो बातें कहना चाहता हूँ। मैं सरकार से एक बात कहना चाहता हूँ कि असल में नाबार्ड का अपना कोई इंस्ट्रूमैंट नहीं होता है किसी भी स्कीम को इंप्लीमैंट कराने के लिए। वह तो सिर्फ बैंकों पर निर्भर करती है। आज हमारे देश में बैंकों की स्थिति बहुत अच्छी नहीं है। हम देखते हैं कि बैंक आम तौर पर गरीब लोगों को फाइनैंस करने के लिए तैयार नहीं हैं, किसानों को फाइनैंस करने के लिए तैयार नहीं हैं। उनके सामने हमेशा यह लक्ष्य रहता है कि कैसे व्यापारियों को पैसा दें। बेशक वे समझते हैं कि उनको देने में शायद ज्यादा सुरक्षा है, परंतु उसके दूसरे भी कारण हैं जिनको हम और आप सार्वजनिक जीवन में होने के नाते जानते हैं। मेरा इस मामले में सरकार से कहना है कि बैंकिंग नैटवर्क जो हमारे देश में बहुत कम है, मैं ऐसे स्थानों और इलाकों को जानता हूँ जहाँ 25 हजार की आबादी में एकाध बैंक भी नहीं होता या एकाध होता है। आरआरबी कोई परपज़ सर्व नहीं कर रहे हैं, यह हम लोगों को बहुत स्पष्ट है। कोआपरेटिव की जो व्यवस्था है, यह भी चंद स्टेट्स में सफल है, बाकी स्टेट्स में, नॉर्थ इंडिया की स्टेट्स में इसका कोई अर्थ नहीं है। मैं सरकार से कहना चाहूँगा कि नेशनलाइज्ड बैंकों की शाखाओं का विस्तार करना चाहिए और इस बात को मैंडेटरी कर देना चाहिए कि जहाँ-जहाँ कृषि उपज मंडियाँ या उपमंडियाँ हैं, वहाँ कम से कम एक नेशनलाइज्ड बैंक अनिवार्य रूप से हो, ताकि किसानों को उसका फायदा मिलने में आसानी हो। अक्सर हम देखते हैं कि कृषि उपज मंडियाँ आस-पास के नज़दीक के क्षेत्रों तक सीमित रहती हैं। इससे किसानों को

फायदा मिलेगा। उसी पर आधारित होकर इनकी जो फाइनैंसिंग है, इनका जो असिस्टैंस है नाबार्ड वालों का, वह किसानों तक पहुँच सकेगा।

मैं इसके अतिरिक्त एक बात कहना चाहता हूँ। मैं बुंदेलखंड से आता हूँ। मैं समय को समझ रहा हूँ। बुंदेलखण्ड, जिसे हम देश के अति पिछड़े इलाके में मानते हैं, वहां नाबार्ड बहुत कुछ काम कर सकता है। पर, यह तभी संभव होगा, जब उसके साथ बैंक सहकार करें, सहयोग करें। अभी आदरणीय महताब जी ठीक कह रहे थे। हम लोगों ने देखा है कि बैंक के छोटे अधिकारी हमेशा टालने की कोशिश करते हैं। वे कोई कमिटमेंट नहीं करना चाहते हैं कि वे किसी संस्था के लिए मदद करेंगे।

डेयरी के क्षेत्र में बुंदेलखण्ड में बहुत काम संभव है। पर, वह इसीलिए नहीं हो पा रहा है क्योंकि बैंक उसके लिए बिल्कुल भी मदद करने को तैयार नहीं हैं, फाइनेंस करने को तैयार नहीं है और इसलिए आज भी वह इलाका पिछड़ा का पिछड़ा है। मैं सरकार से अनुरोध करता हूं कि वह स्मार्ट कार्ड की व्यवस्था करे। एक तो बैंकों की संख्या बढ़ाए और इसके साथ-साथ बैंकों को इस बात के लिए कम्पेल किया जाना चाहिए कि उन्हें गरीबों को फाइनेंस करना है, क्योंकि उनका तो नाबार्ड के द्वारा रि-फाइनेंस हो जाएगा।

उपाध्यक्ष महोदय, छोटी-छोटी सिंचाई के मुद्दे पर नाबार्ड का सहयोग लेकर हम बहुत बड़ा काम कर सकते हैं, क्योंकि ऑफ-कोर्स, नाबार्ड ने इस देश में बड़ी सिंचाई योजनाओं के लिए बहुत धन दिया है। मुझे याद आता है, जब मैं सन् 1977 में मध्य प्रदेश में एम.एल.ए. था। उस समय कुछ स्कीम्स को शुरू करने की बात चली थी। वह अभी तक नहीं हो पाई है। पर, अब नाबार्ड के सहयोग से वे पूरा होने की स्थिति में आ रही हैं। मैं इसके लिए नाबार्ड को धन्यवाद दूंगा।

माननीय उपाध्यक्ष महोदय, मैं उम्मीद करता हूं कि माननीय मंत्री जी इस दिशा में दिए गए सुझावों की ओर ध्यान देकर नाबार्ड को और इफेक्टिव बनाकर इस देश का कायाकल्प कर देंगे।

धन्यवाद।

SHRI N.K. PREMACHANDRAN (KOLLAM): Thank you very much, Mr. Deputy Speaker Sir.

I rise to support this NABARD Bill with certain reservations and certain concerns. The National Bank for Agricultural and Rural Development Act of 1981 provides for the establishment of NABARD and it was established in the year 1981. The very purpose of NABARD is to boost the rural economy by providing financial assistance by way of providing loans to three sectors, namely, agriculture, rural infrastructure, and small-scale industries. If you go through the history or the experience of NABARD during the last 36 years, it has played a very important and vital role in the development of rural economy of our country. I would like to place on record my appreciation for the wonderful achievements NABARD has made during these three-and-a-half decades.

I am now coming to the three core sectors for which the financing or loan is being provided: agriculture, rural infrastructure, and small-scale industries. These are the three key sectors in which NABARD is involved in banking activities. The first core sector is agriculture. As everybody has cited, agriculture is a very important subject as far as India is concerned. Even after liberalization, globalisation, industrialisation, and all these things, still not less than 60 per cent of the people in the country are dependent on agriculture. The main source of the rural economy is agriculture.

You may kindly see that the contribution of agriculture to GDP is declining like anything. In 1981 when NABARD was instituted and established, the contribution of agriculture to GDP was more than 35 per cent. When we come to 2017, the contribution of agriculture to GDP has come down to 14 per cent, which means it is 21 per cent less than that of 1981. This means agricultural production is declining when compared to the GDP growth rate. That has to be taken into consideration. This shows that the poor farmers are withdrawing from the field of agriculture. This is because it is not remunerative. That is the reason for which

they are withdrawing from agriculture. I have already stated about the agricultural production.

The neo-liberal structural economic reforms have also adversely affected agriculture. Even in developed countries like USA, UK and in other European countries, still agricultural subsidy is being given. They are all following the neo-liberal structural economic reforms. Even if you go through the WTO agreement, there is no stipulation or condition that subsidy has to be waived but the only condition is that the subsidy should be to an extent of ten per cent. It shall not exceed ten per cent. That is the condition. Unfortunately, our Government, the Government of India is vigorously pursuing to get the agricultural subsidy waived which is being provided to the farmers of our country. So, even the UK and other European and developed countries are still following and pursuing the agricultural subsidy. But, in a country like India, where 60 per cent of the population is still dependent on agriculture, unfortunately the component of subsidies is being taken away. So, that has to be reviewed and reconsidered if the country has to have progress and growth which is having social equity and other norms.

Sir, now the total outstanding farmers' loan is Rs. 12.6 lakh crore. So, Rs.12.6 lakh crore is the total farmers' loan. Now, it is outstanding. In the last Budget, this Government has declared that by 2022, the agricultural income of the farmers will be doubled. Sir, if you want to double the income of the agriculturalists or the farmers, then a 14 per cent growth in agricultural income is required. It is realistic, pragmatic and based on the current growth of the agriculture. Sir, if you want to double the income of the farmers by 2022, then what should be the lending capacity of the NABARD? You are increasing it to Rs.30,000 crore. I will come to the provisions of the Bill later. So, if you want to double the income of the farmers by 2022, then you have to not only double the lending, but also to increase or enhance the capacity of lending of NABARD manyfolds so that agricultural credit could be provided to the farmers. That should be based on subsidy, incentives and other benefits. If you are not providing

subsidy, incentives and benefits to the farmers, then no farmer will come to this field.

The second point is regarding the rural infrastructure. Nowadays, rural infrastructure is the key area as compared to agriculture. I do not know the segregation of the figures between agriculture and rural infrastructure. The NABARD is now concentrating on rural infrastructure development. The RIDF is there. Since you are the hon. Deputy Speaker, you are always concerned about the rights and privileges of the Members of this House. Who is giving proposals for the RIDF? The Members of the Parliament concerned has no role. Suppose in my constituency, a big rural developmental activity is going on and the NABARD is financing for the said activity. But, as far as the MP is concerned, he has no information about such activity. The Members of the Legislative Assembly are submitting the proposals. It will be considered and processed by the concerned State Governments and then it will be sent to the Government of India, which will approve the same. The MP is not in the picture at all. It will be scrutinised by the NABARD and the project will be sanctioned. Only at the time of inauguration, the elected MP concerned comes to know that in his constituency the NABARD is providing such a big amount and that construction and development work is going on. So, my submission to the Government is that, at least, the Member of Parliament should be informed regarding the rural developmental activities which are being managed, funded or financed by the NABARD.

Now, I come to the Bill. The aims of the Bill is to increase the authorised capital of the bank up to Rs.30,000 crore. Further, it can be increased in consultation with the Reserve Bank of India. My suggestion regarding the Bill is that not only the consultation but also the consent of the Reserve Bank of India is required. That is our suggestion. Then, transfer of the RBI’s 20 per cent share to NABARD is absolutely correct because the Reserve Bank of India is the regulator and it is not necessary to have a share in the NABARD. So, it is absolutely correct and I fully support it.

My only concern in this Bill is regarding the small scale industries. If you go through the original Act of 1981, the Small Scale Industries is defined as 'industrial concerns with the investment in machinery and plant not in excess of Rs.25 lakh.' Now, you are amending that provision. Wherever the words 'small scale industries' occur, you are replacing it with the micro, medium and small enterprises, as defined in the MSME Act of 2016. What will be the impact? According to Section 7, a micro enterprise means a unit with less than Rs.25 lakh investment; a small enterprise means a unit having investment between Rs.25 lakh and Rs. 5 crore and a medium enterprise having investment between Rs. 5 crore and Rs. 10 crore.

Now my apprehension and concern is that this agricultural development bank is going to be an industrial development bank. The Minister may kindly explain this. It is because an investment of Rs.10 crore is there for industrial purpose. Now who is going to benefit by this? They may not be rural people. Maybe, urban people might be coming and doing these things for which they are getting loan from NABARD. So, kindly confine the activities of NABARD to agriculture, rural development and small scale industries with Rs.1 crore to Rs.2 crore and not with Rs.10 crore.

With this concern, I would like to support this Bill. With these words, I conclude.

श्री जय प्रकाश नारायण यादव (बाँका) : उपाध्यक्ष महोदय, आपने मुझे बोलने की अनुमति दी, इसके लिए मैं आपको धन्यवाद देता हूं। राष्ट्रीय कृषि और ग्रामीण विकास बैंक (संशोधन) विधेयक, 2017 लाया गया है। कैसे नाबार्ड से अधिक से अधिक सहायता मिले, देश की समृद्धि का रास्ता बने, इस पर सदन में चर्चा हो रही है। किसान इस देश की रीढ़ है, आत्मा है और धड़कन है। देश की समृद्धि का रास्ता किसानों के खेत और खलिहान से होकर गुजरता है, इसलिए उसके लिए विशेष कृषि व्यवस्था होनी चाहिए। किसान नेता आदरणीय चौधरी चरण सिंह जी हमेशा कहा भी करते थे कि खेती का प्रबंधन बेहतर होना चाहिए और जब बेहतर प्रबन्धन होगा, तभी हमारी एग्रीकल्चर मजबूत होगी। इसमें नाबार्ड का बहुत बड़ा सहयोग भी है और योगदान भी है।

किसानों की भूमि इस देश में कई तरह की हैं, समतल है, बंजर है और गादी है। इसके लिए पानी का प्रबन्धन, सिंचाई का प्रबन्धन भी उसी ढंग से हमें करना पड़ता है। कहीं पर हमें बेहतर सिंचाई के लिए जलाशय बनाना पड़ता है, डैम बनाना पड़ता है, कहीं लिफ्ट इरीगेशन, कहीं पोखर, कहीं तालाब और कहीं छोटी-छोटी योजनाओं के माध्यम से, डिस्ट्रीब्यूटरी के माध्यम से हमें खेती को मजबूत करने का काम करना है। खेती को हमें उद्योग का दर्जा देकर इसे बढ़ाना है। खेती ही इस देश का सबसे बड़ा उद्योग है। उद्योगपति जो काम करते हैं, वह देश के लिए करते हैं और देश से अधिक अपने लिए करते हैं। उनका काम विदेशों में है, लेकिन किसान तो यहीं का है। किसान आत्महत्या करते हैं, किसान की मौत होती है।

हमारे यहाँ लघु जोत वाले किसान हैं, सीमान्त जोत वाले किसान हैं और बड़े किसान हैं। उनमें जो छोटे काश्तकार हैं, छोटे किसान हैं, उनका बैंकिंग सिस्टम ठीक होना चाहिए और नाबार्ड से उनको लाभ मिलना चाहिए। उसका स्रोत ज्यादा सीमान्त और लघु किसान की ओर जाना चाहिए। एस.सी.,एस.टी. और ओबीसी के जो किसान हैं, उन पर और भी विशेष जोर देना चाहिए। एनसीआर में लोग कृषि लोन ले लेते हैं। आप उठाकर देखिए कि वे कृषि करते नहीं है, खेती नहीं करते हैं, लेकिन कृषि ऋण ले लेते हैं, लेकिन गांव के लोग अगर नाबार्ड से लोन लेते हैं, सहायता मिलती है तो जैसे तपस्या करते हैं। वे डेडीकेशन से अन्न उपजाते हैं। आज हमें बागवानी को बढ़ाना है। हमने कहा कि किसानों का कोई संगठन नहीं है। हम उनके लिए बोल लेते हैं, आप बोल लेते हैं और दूसरे बोल लेते हैं। किसानों की जो आत्महत्यायें होती हैं, उस पर हम संगठित होकर कुछ करें कि कैसे इन आत्महत्याओं को रोका जाए। पूरे देश में आज किसान आत्महत्या कर रहे हैं।

श्रमिकों के संगठन हैं। श्रमिक अपनी मांग मान लेते हैं। नाबार्ड से ऋण मिलना चाहिए, बैंकों के साथ नाबार्ड का रिश्ता ठीक होना चाहिए। दोनों में दूरी बनी हुई है। बागवानी भी हमारे लिए महत्वपूर्ण है, इसके साथ ही जंगल हैं, पहाड़ हैं। सिचांई की सुविधा हो, बोरिंग की सुविधा हो। आरबीआई और नाबार्ड में तालमेल होना चाहिए।

हम श्वेत क्रांति की बात करते हैं, हम गाय पालते हैं, भैंस पालते हैं लेकिन दूध का उत्पादन धीरे-धीरे कम होता जा रहा है। गौपालन गांव में कम होता जा रहा है, पता नहीं कितना कम हो जाएगा, इस पर हम आज चर्चा नहीं करेंगे। आज दूध का उत्पादन है उसे नाबार्ड की ओर से साधन देना चाहिए उसमें कमियां है इसलिए हमें इस पर ध्यान देना चाहिए। हस्तकरघा उद्योग को बढ़ावा देने के लिए चर्चा की गई है। हस्ताकरघा उद्योग और छोटे-मंझोले उद्योग, एग्रीकल्चर के लिए सिंचाई की बड़ी योजनाओं और अन्य योजनाओं को भी मौका देना चाहिए। आप लोग हमेशा नारा लगाते रहे हैं रोटी कपड़ा और मकान मांग रहा है हिन्दुस्तान। रोटी की व्यवस्था नहीं है, सिंचाई की व्यवस्था नहीं है नाबार्ड से ऋण की व्यवस्था नहीं है, अच्छे दिन की व्यवस्था नहीं है, साढ़े तीन साल में देश का अच्छा दिन नहीं आया है, विधेयक आ रहा है, लेकिन देश का बुरा दिन आया है। इस बुरे दिन के नतीजे को आपको भोगना पड़ेगा। यही कह कर हम अपनी बात समाप्त करते हैं।

श्री लखन लाल साहू (बिलासपुर): माननीय उपाध्यक्ष महोदय, आपने मुझे राष्ट्रीय कृषि और ग्रामीण विकास बैंक के संशोधन विधेयक, 2017 पर बोलने का मौका दिया, धन्यवाद। नाबार्ड के माध्यम से हमारे ग्रामीण व्यवस्था में सूक्ष्म, लघु और कुटीर ग्रामोद्योग बहुतायत मात्रा में है। उन्हें शामिल करने का जो संशोधन ला रहे हैं उससे निश्चित रूप से ग्रामीण व्यवस्था सुधार में मजबूती आएगी। भारत गांवों का देश है और जब तक गांव का विकास नहीं होगा, गांव में रहने वाले किसानों का विकास नहीं होगा, वहां के रहने वाले जो हमारे युवा साथी हैं। उन्हे रोजगार का अवसर नहीं मिलेगा। हमारी विकास की अवधारणा अधूरी रहेगी। इस संशोधन के माध्यम से गांव का विकास की जो परिकल्पना है उसको प्राप्त करने में सफल होंगे।

आदरणीय प्रधानमंत्री जी हमेशा कहते हैं कि हर खेत में पानी और हर व्यक्ति को रोजगार मिले, इस योजना को मूर्त रूप देने के लिए यह संशोधन लाया गया है। हमारे देश में आज 329 मिलियन हेक्टेयर भौगोलिक क्षेत्र है जिसमें 140 मिलियन हेक्टेयर जुताई का क्षेत्र है और आज भी करीब 66 मिलियन हेक्टेयर है जो करीब-करीब 47 प्रतिशत है उतना ही सिंचित है। 53 प्रतिशत खेत वर्षा पर आधारित हैं जिसको हमें सिंचित करना आवश्यक है। जब हम किसानों के विकास की बात करते हैं तो उनके लिए सबसे पहले पानी की व्यवस्था हो, तभी किसानों की उन्नति, सरकार की ओर से विजन बनाया गया है। माननीय नरेन्द्र मोदी जी ने संकल्प किया है कि हम किसानों को 2022 तक आय दोगुना की श्रेणी में लाने में सक्षम बनाएंगे। इस उद्देश्य की पूर्ति के लिए नाबार्ड के माध्यम से ऋण और पुनर्वितरण संस्था है, राज्य सरकार की सहकारी बैंक है, आदिवासी वित्त विकास निगम है, ऐसी संस्थाओं के माध्यम से जनकल्याणकारी योजना चलती हैं इनको वित्त देकर सक्षम बनाने के लिए प्रयास करती है। नाबार्ड एक लांग टर्म इरिगेशन फंड के लिए 18 राज्यों के 99 जो परियोजनाओं को चिहिन्त किया गया है। इसके लिए करीब 77,595 करोड़ रुपये वर्ा 2019 तक खर्च करने का प्रावधान किया है। इस उद्देश्य को प्राप्त करने के लिए ज्यादा से ज्यादा फंड देना पड़ेगा, सहयोग देना पड़ेगा जिससे वे जो परियोजना हाथ में ले रहे हैं उसको समय रहते पूरा कर सकें। मैं छत्तीसगढ़ से आता हूं, छत्तीसगढ़ में कृषि ग्रामीण आय का स्रोत है। छत्तीसगढ़ में नाबार्ड और जिला सहकारी बैंक मार्क फेड के माध्यम से किसानों के एक-एक दाना को एमएसपी रेट पर समर्थन मूल्य पर खरीदते हैं।

साथ ही साथ जीरो प्रतिशत ब्याज है। यदि किसान ने ऋण लिया है और वह उसे उसी सत्र में जमा कर देता है, तो उसे अलग से कोई ब्याज देने की आवश्यकता नहीं है। यदि हम इन योजनाओं का लाभ देश भर के किसानों को देना चाहते हैं, तो हमें नाबार्ड की योजना को सशक्त बनाना पड़ेगा। नाबार्ड वर्ष 1982 में मात्र सौ करोड़ रुपये से शुरू हुआ था। आज हमारी सरकार द्वारा इसमें पांच हजार करोड़ रुपये की व्यवस्था की गयी है और आने वाले समय में इसे 30 हजार करोड़ रुपये देकर सक्षम बनाने का प्रयास किया जा रहा है, यह निश्चित रूप से स्वागत योग्य है।

उपाध्यक्ष महोदय, हमारी सरकार की एक और महत्वपूर्ण योजना 'कुशल भारत कौशल भारत' है, ताकि लोग देश को सक्षमता के साथ आगे बढ़ाने में योगदान दें। मैं इस योजना का भी उल्लेख करना चाहूंगा। छत्तीसगढ़ में हमारी सरकार ने स्किल को अधिकार के रूप में दिया है और हर जिले में एक लाइव्लीहुड कालेज की स्थापना की गयी है, जिसके माध्यम से हमने करीब पांच लाख युवाओं को प्रशिक्षित किया है। मैं देख रहा था कि नाबार्ड के माध्यम से इन्होंने 8 लाख युवा साथियों को रोजगार देने की योजना बनायी है और आने वाले समय में जो भी कौशल प्राप्त युवा हैं, वे उन्हें रोजगार देंगे। ग्रामीण क्षेत्र में रहने वाले लोगों, जिन्हें रोजगार का कम अवसर मिलता है, ऐसे स्किल प्राप्त लोगों को रोजगार मिलेगा।

19.00 hours

मैं नाबार्ड के इस बिल का समर्थन करते हुए एक मांग करना चाहता हूं कि हमारे जो आदिवासी क्षेत्र हैं, खासकर नक्सल प्रभावित क्षेत्र बस्तर, सरगुजा बैल्ट आदि में आज भी बैंक की शाखा की कमी है। इस कारण उस क्षेत्र के लोग बैंक तक पहुंच नहीं पा रहे हैं। यदि वहां बैंक की अतिरिक्त शाखा की स्थापना की जाये, तो हम ऐसे आदिवासी भाइयों का विकास करके उन्हें देश के विकास में जोड़ सकते हैं।

उपाध्यक्ष महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

श्री भगवंत मान (संगरूर): उपाध्यक्ष महोदय, आपने मुझे नैशनल बैंक ऑफ एग्रीकल्चर एंड रूरल डेवलपमैंट, यानी नाबार्ड बिल पर बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। यह खासतौर से किसानों के लिए बहुत ही संवेदनशील बिल है। मैं पंजाब से आता हूं और पंजाब खेती के लिए जाना जाता है। आज देश में किसानों का जो हाल है, वह किसी से छुपा हुआ नहीं है। आज न तो एग्रीकल्चर डेवलपमैंट हुआ है और न ही रूरल डेवलपमैंट हुआ है। अगर डेवलपमैंट हुआ होता, तो किसानों को खुदकुशियां करने की जरूरत न पड़ती। शर्म की बात है कि जिसका उगाया हुआ हम अनाज खाते हैं, जिसकी उगायी हुई सब्जियां और फल खाते हैं, जिसकी उगायी हुई चीनी खाते हैं, वह खुद सल्फास की गोली खाने पर मजबूर है या फिर सरकार की बन्दूक की गोली खाने पर मजबूर है, जैसे मध्य प्रदेश में हुआ। नाबार्ड की कैपिटल 5 हजार करोड़ रुपये से बढ़ाकर 30 हजार करोड़ रुपये तक करने के इरादे से यह बिल आया है। मैं इस बात की प्रशंसा करता हूं कि ऐसा सोचा गया है। लेकिन बैंकों में जिस तरह से किसानों की दुर्दशा होती है, उस पर मैं मंत्री जी का ध्यान आकर्षित करना चाहूंगा। मैं चाहूंगा कि मंत्री जी मेरे एक-दो पॉइंट पर ध्यान दें।

सबसे पहले बैंकों में जानकारी की बहुत कमी है। किसानों को जानकारी नहीं मिलती कि उनके लिए जो स्कीम्स हैं, उनका क्या प्रोसीजर है। पिछले दिनों पूरे देश में यह बात सामने आयी कि मजबूरन क्रॉप इंश्योरेंस, जो फसल बीमा योजना थी, उसके फार्म पर किसानों से मजबूरन दस्तखत कराये गये। हालांकि किसान यह नहीं चाहते थे। प्राइवेट कम्पनियों ने करोड़ों रुपया इकट्ठा किया, लेकिन उसमें से कितना डिलीवर हुआ, यह सबके सामने है। मैं चाहूंगा कि किसानों को जानकारी देने या गाइडलाइन के लिए वहां कोई न कोई प्रबंध हो, जिसे नाबार्ड खुद करे। रूरल डेवलपमैंट में बहुत कुछ आता है। आज हर गांव लगभग पानी की निकासी से पीड़ित है।

सर, जब हम अपने क्षेत्र में जाते हैं तो लोग कहते हैं कि पानी की निकासी के लिए लड़ाई-झगड़े होते हैं। मैं चाहता हूं कि उसके लिए कोई स्पेशल पैकेज दिया जाए। आज खेती मजबूरी का धन्धा बन गयी है। अगर किसी को नौकरी नहीं मिली, कहीं साइड बिजनेस नहीं लगा, विदेश का वीजा नहीं लगा तो मजबूरी में खेती कर लेते हैं। खेती को मजबूरी का धन्धा बनाने के बजाए, मॉडर्न तरीके से अपडेट किया जाए। आजकल खेती के बहुत मॉडर्न तरीके आ गए हैं। किसानों को ऐसी जानकारी दी जाए, जिससे उनकी प्रोडक्शन कॉस्ट कम हो और उनकी फसलों का सही भाव मिले। मैं एक एग्जाम्पल देना चाहता हूं। पंजाब एग्रीकल्चर यूनिवर्सिटी आज अपने मुलाजिमों को वेतन नहीं दे पा रही है, नई खोज करने की बात ही छोड़ दीजिए। यूनिवर्सिटीज को अपडेट किया जाए। मैं चाहूंगा कि कोआपरेटिव सोसाइटीज को जीवित किया जाए। आज पंजाब में लगभग 60 प्रतिशत ट्रैक्टर्स ज्यादा हैं। अगर कोआपरेटिव सोसाइटीज के पास ट्रैक्टर

हों, कोआपरेटिव सोसाइटीज के पास खेती के सामान हों, शायद किसान को ट्रैक्टर खरीदने की जरूरत न पड़े।

पंजाब नदियों और नहरों का प्रदेश है, लेकिन वहां पिछले 15 साल से 20,000 करोड़ ट्यूबवेल गहरा करने पर खर्च आया है, लेकिन उसे किसी भी खर्च में नहीं माना जाता है। मैं यही मांग करूंगा।...(व्यवधान)

संत राम उदासी पंजाबी के बहुत बड़े शायर हैं, उन्होंने किसानों के लिए लिखा है :

"गल लग के जट सिरी दे रोवे, बोलां विचों नीर वगया,
लया तंगली नसीबां नू फलोरिए, तूरी विचो पुत जगिया।"

किसान को उसकी फसल का सही भाव मिले, इसके लिए प्रावधान करने का मैं आग्रह करता हूं। धन्यवाद।

SHRI M.K. RAGHAVAN (KOZHIKODE): Hon. Deputy-Speaker, Sir, thank you for giving me this opportunity to participate in the discussion on the NABARD Bill, 2017.

First of all I would like to appreciate the hon. Minister for the initiative he took to increase the capital of NABARD from Rs. 5,000 crore to Rs. 20,000 crore. We know the NABARD is established for the betterment of farmers and for the protection of the rural sector. But what is the real picture in the agricultural sector? You know better than me we are witnessing that the number of farmers who are committing suicide is increasing day by day.

I would like to mention one thing. In this context, the NABARD should act as a responsible organisation exclusively towards the agriculture sector, not the industrial sector. Then only they can provide and regulate facilities like credit for agriculture and for industrial development in rural areas. Now-a-days, we all say that farmers are the backbone of the nation's economy and its wealth and health. But they are not getting proper price for their products. How can they get over from this financial crisis?

I would like to suggest or mention two points. I would not like to take much more time. The NABARD should also consider establishing a fund like National Rural Credit Fund. It is a short-term measure. You see Section 21 of this Bill. It is largely limited to re-financing for the farmers. So, my suggestion is to include this provision for the National Rural Credit Fund for the farmers. The suggested Fund should be exclusively utilised for their assistance by way of loans and advances. This will help the farmers to a large extent and save them from the clutches of the private moneylenders as well as from committing suicide because they will know that NABARD will help them with small time loans and advances.

My second suggestion is this. A National Climate Smart Agriculture Fund should also be created. This Fund should be utilised for giving loans and advances mainly to the agriculture sector. We see that climate plays a role of a major villainous character in our agriculture sector. Establishment of such a Fund will

enable the Government to consider helping the people at a time when the nature plays havoc, badly affecting the agrarian sector.

There are instances of fatal lightning and rampant snake bites, especially in monsoon. The farmers should be offered financial help during such monsoon situation. These two Funds will help the agriculture sector. Thank you.

श्री रमेश चन्द्र कौशिक (सोनीपत) : आदरणीय उपाध्यक्ष महोदय, आपने मुझे इस महत्वपूर्ण बिल पर बोलने का अवसर दिया है, इसके लिए मैं आपको धन्यवाद देता हूं। माननीय मंत्री जी ने जो महत्वपूर्ण बिल सदन में पेश किया है, उसके समर्थन में बोलने के लिए मैं खड़ा हुआ हूं। जब प्रधानमंत्री जी शपथ ले रहे थे तो उन्होंने एक बात कही थी कि यह सरकार गरीब जनता की सरकार है, किसान की सरकार है, मजदूर की सरकार है। आज इस बिल से यह सिद्ध हो गया है कि जितनी भी योजनायें आ रही हैं, वे गरीबों और किसानों के लिए आ रही हैं। सबसे बड़ी बात यह है कि प्रधानमंत्री जी ने वर्ष 2022 तक किसानों की आय को दोगुना करने के लिए कहा है, उस दिशा में यह एक महत्वपूर्ण कदम है। सिंचाई की योजना किसान के लिए बहुत ही महत्वपूर्ण है। उसके लिए भी धन राशि 20,000 करोड़ रुपये से 40,000 करोड़ रुपये करने के लिए कहा गया है और इसमें भी नाबार्ड के 5000 करोड़ रुपये उसे 30,000 करोड़ रुपये करना, अपने-आप में बहुत ही महत्वपूर्ण है। यह सिद्ध करता है कि इससे किसानों का और गांव में जो बेरोजगार हैं, गांव की जो महिलायें हैं, उन सभी का इससे बड़ा भारी विकास होगा। इससे हमारा डेयरी फार्म और पशुपालन बहुत विकसित होंगे और उनको इससे ज्यादा से ज्यादा ऋण मिलेगा। इसके साथ-साथ 23 करोड़ किसान सीधे नाबार्ड से जुड़े हुए हैं, जो ऋण लेते हैं। अब उनको ऋण मिलने में कोई दिक्कत नहीं होगी, उनको ज्यादा से ज्यादा ऋण मिलेगा तो ज्यादा से ज्यादा उत्पादन भी होगा और उससे लोगों को बहुत ज्यादा रोजगार भी मिलेगा। इससे 'कौशल भारत' का नारा भी सफल होगा। करोड़ों महिलायें भी अपने छोटे-छोटे कुटीर उद्योगों के साथ इससे जुड़ रही हैं। जब लोग अपने छोटे-छोटे धंधे करेंगे, छोटे-छोटे काम करेंगे, दूसरों को रोजगार देंगे और खुद भी रोजगार ग्रहण करेंगे तो बेरोजगारी की समस्या दूर होगी।

सड़कों के निर्माण के लिए इसमें 4000 करोड़ रुपये हैं। गांव की सड़कों के लिए भी नाबार्ड से लोन मिलता है। प्रधानमंत्री जी ने और वित्त मंत्री जी ने जो कदम उठाया है, यह आने वाले समय में देश के लिए बहुत हितकारी होगा। हमारा हरियाणा प्रदेश है, वहां से हम लगभग 70 प्रतिशत गेहूं और चावल सेन्टर पूल में देते हैं। वहां ऋण की बहुत समस्या होती है तो उसे थोड़ा और विशेष रूप से बढ़ाया जाये क्योंकि लगभग 74-75 प्रतिशत गेहूं और चावल पंजाब और हरियाणा सेन्टर पूल में दे रहा है। इसका जीडीपी में भी बड़ा भारी रोल होगा, क्योंकि आज पांच प्रतिशत के करीब जीडीपी में कृषि क्षेत्र का योगदान है। कृषि क्षेत्र से ही उद्योग-धंधों और देश का विकास हो सकता है क्योंकि 70 प्रतिशत लोग किसानी से जुड़े हुए हैं, गांवों का विकास ही देश का विकास है। मैं माननीय प्रधानमंत्री जी और वित्त मंत्री जी का बहुत-बहुत धन्यवाद करता हूं।

वित्त मंत्रालय में राज्य मंत्री (श्री संतोष कुमार गंगवार): माननीय उपाध्यक्ष जी, मैं पूरे सदन को बहुत धन्यवाद देना चाहूंगा, यद्यपि यह बहुत छोटा बिल था, जो आवश्यकता के हिसाब से लाया गया था। इस पर सदन के 28 माननीय सदस्यों ने अपने विचार रखे। इससे समझ में आता है कि कृषि के प्रति हम सब की रुचि कितनी है? आदरणीय प्रधानमंत्री जी ने जब यह कहा कि वर्ष 2022 तक हम किसानों की आय को दोगुना करना चाहते हैं, उसके तहत जो कदम उठाये जा रहे हैं, यह उस दिशा में एक प्रमुख कदम है। उसी के लिए यह प्रस्ताव लाया गया है। मैं यह बताना चाहूंगा कि इससे पूर्व नाबार्ड का संशोधन बिल वर्ष 2013 में लोक सभा में प्रस्तुत किया गया था, जिसको वित्त संबंधी स्थायी समिति को रैफर किया गया था, लेकिन उसकी रिपोर्ट फाइनल नहीं हो पायी और उससे पहले ही लोक सभा भंग हो गयी। इसलिए जो एक कम्प्रीहेंसिव बिल आना चाहिए था, वह नहीं आ पाया है। बहुत सारी बातें जो सदस्यों ने सुझाव के रूप में बतायी हैं, जो उससे संबंधित हैं जब पूरी स्टैंडिंग कमेटी के सामने वह बिल आएगा, तभी उसके हिसाब से बात होगी और अंतिम फैसला लिया जाएगा। आज हम किसानों की समस्याओं को ध्यान में रखते हुए यह महत्वपूर्ण संशोधन लेकर आए हैं। इससे किसानों को सुविधा बढ़ेगी और लाभ होगा।

महोदय, मैं ज्यादा समय नहीं लूंगा, जैसा कि मैंने शुरूआत में सदन को बताया था। मैं इतना कहना चाहता हूं कि वर्ष 2009-10 में कृषि क्षेत्र को दिया गया लोन 3 लाख 25 हजार करोड़ रुपये था, वह 2016-17 में बढ़कर 10 लाख 65 हजार करोड़ रुपये हो गया है। मैं आपके संज्ञान में यह भी लाना चाहता हूं कि वर्ष 2014-15 में 6 हजार करोड़ रुपये की सब्सिडी सरकार द्वारा दी गयी थी, वर्ष 2016-17 में वह बढ़कर 12 हजार 558 करोड़ रुपये हो गयी है। यह सब्सिडी निरंतर बढ़ रही है। हम इसके हिसाब से काम कर रहे हैं और हमारी यह कोशिश है कि किसान को कहीं किसी प्रकार की असुविधा न हो।...(व्यवधान)

श्री भर्तृहरि महताब (कटक) : आप किस सब्सिडी की बात कर रहे हैं?

श्री संतोष कुमार गंगवार : मैं यह बताना चाहता हूं कि यह सब्सिडी कौन सी है? यह सब्सिडी वह है जो किसान सात प्रतिशत पर लोन लेते हैं और समय पर भुगतान करने पर तीन प्रतिशत की उन्हें छूट मिलती है, इसलिए केवल चार प्रतिशत ही किसान को देना पड़ता है। यह वह दी गयी तीन प्रतिशत सब्सिडी है। इस वित्तीय वर्ष में 12 हजार 558 करोड़ रुपये कर दी गयी थी। इससे आप समझ सकते हैं कि सरकार किसानों के प्रति कितनी संवेदनशील है और किस हिसाब से काम कर रही है। इस संशोधन को लाने का उद्देश्य यही है कि हम किसान की समस्याओं को दूर कर सकें।

मैं आपके माध्यम से सदन को यह भी बताना चाहता हूं कि अभी जैसे हमने कुछ चीजें इसमें जोड़ने का काम किया है, हम इस बात को समझते हैं और जैसा अभी माननीय सदस्य ने कहा कि कहीं आपके बैंक का काम कॉरपोरेट स्तर का तो नहीं हो जाएगा। ऐसा नहीं होगा, नाबार्ड के सपोर्ट से कृषि

आधारित उद्योगों को लाभ होगा। नाबार्ड उन कामों को सपोर्ट करेगा जहां कृषि से जुड़ा हुआ काम होगा। उसी के हिसाब से मिलकर हम काम भी कर रहे हैं। मैंने अभी जैसा आपको बताया कि वर्ष 2014-15 में यह सब्सिडी 8 लाख करोड़ थी जो वर्ष 2016-17 में 10 लाख 65 हजार करोड़ रुपये हो गयी। यह निरंतर बढ़ रही है। हम उसी के हिसाब से चिंतन कर रहे हैं और आगे बढ़कर काम कर रहे हैं।...(व्यवधान) किसानों को सात परसेंट पर जो लोन दिया जाता है, उस पर तीन परसेंट सरकार की तरफ से वेव-ऑफ किया जाता है, अगर समय पर लोन रिटर्न किया जाता है। यह राशि लगातार बढ़ रही है और उसी के हिसाब से हम लोग काम कर रहे हैं। लोन 10 लाख 65 हजार करोड़ रुपये दिया गया और सब्सिडी 12 हजार करोड़ रुपये दी गयी। पिछले वर्षों में यह लगातार बढ़ रही है। हम यह बिल इसलिए लेकर आए हैं ताकि इस काम को और ज्यादा गति से बढ़ाया जा सके। जितने सुझाव आप लोगों ने दिए हैं, उन पर हम लोग विचार कर रहे हैं और जब पूरा बिल आएगा तो उसमें इन सभी सुझावों को शामिल करके पास करने का काम करेंगे।

मैं ज्यादा नहीं बोलूंगा और इतना ही आग्रह करूंगा कि आप सभी के द्वारा दिए गए सुझावों को हमने संज्ञान में लिया है और किस प्रकार से इस दिशा में आगे बढ़ें उसको करने का हम लोग विचार कर रहे है।

SHRI K. C. VENUGOPAL (ALAPPUZHA): Sir, I have only one question. The Hon. Minister has replied. Shri Premachandran and Shri Anto Antony have raised a serious concern. The hon. Minister is saying about agriculture and farmers' issue. This Bill pertains to small scale, small and medium industries and, therefore, it is giving more emphasis on small scale industries. Therefore, the general concern is whether it is going to negatively affect farmers. That is what the general concern raised here. We would like to have an answer from the hon. Minister. This piece of legislation is focusing on small scale industries. Earlier the amount for industrial loans was up to Rs. 25 lakhs and now it has gone up to Rs. 10 crores. I would like to know whether it will affect the farmers.

श्री संतोख़ कुमार गंगवार : यहाँ कृषि पर आधारित उद्योगों की बात की जा रही है। मेरी जानकारी में है कि यह बड़े उद्योगों के लिए नहीं है।

HON. DEPUTY SPEAKER: The question is:

> "That the Bill further to amend the National Bank for Agriculture and Rural Development Act, 1981, be taken into consideration."

The motion was adopted.

HON. DEPUTY SPEAKER: The House will now take up clause-by-clause consideration.

Clause 2 Amendment of long title

HON. DEPUTY SPEAKER: Shri N. K. Premachandran to move Amendment No. 1 to clause 2.

SHRI N.K. PREMACHANDRAN (KOLLAM): I beg to move:

Page 1, line 11, –

after "enterprises,"

insert "fisheries, cashew industry,". (1)

HON. DEPUTY SPEAKER: I shall now put Amendment No. 1 to Clause 2 moved by Shri N. K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. DEPUTY SPEAKER: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 Amendment of Section 2

HON. DEPUTY SPEAKER: Amendment No. 7 to Clause 3; Shri Rabindra Kumar Jena – not present.

The question is:

"That clauses 3 and 4 stand part of the Bill."

The motion was adopted.

Clauses 3 and 4 were added to the Bill.

Clause 5 Amendment of section 4

HON. DEPUTY SPEAKER: Shri N. K. Premachandran to move Amendment Nos. 2 and 3 to Clause 5.

SHRI N.K. PREMACHANDRAN: I beg to move:

Page 2, line 17, –

for "may,"

substitute "shall,". (2)

Page 2, lines 19 and 20, –

for "in consultation with the Reserve Bank"

substitute "with the consent of the Reserve bank".

(3)

HON. DEPUTY SPEAKER: I shall now put Amendment Nos. 2 and 3 moved by Shri N. K. Premachandran to the vote of the House.

The amendments were put and negatived.

HON. DEPUTY SPEAKER: Shri Bhartruhari Mahtab to move Amendment Nos. 9 and 10 to Clause 5.

SHRI BHARTRUHARI MAHTAB (CUTTACK): I beg to move:

Page 2, lines 28 and 29, –

for "such institutions and persons in such manner as may be notified by the Central Government"

substitute "public financial institutions and public sector banks.".

(9)

Page 2, line 31, –

for "fifty-one"

substitute "seventy-six". (10)

HON. DEPUTY SPEAKER: I shall now put Amendment Nos. 9 and 10 moved by Shri Bhartruhari Mahtab to the vote of the House.

The amendments were put and negatived.

HON. DEPUTY SPEAKER: The question is:

"That clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clauses 6 and 7 were added to the Bill.

Clause 8 Amendment of section 21

HON. DEPUTY SPEAKER: Shri N. K. Premachandran to move Amendment No. 4 to Clause 8.

SHRI N.K. PREMACHANDRAN: Sir, I am not moving my amendment because it has become infructuous since my Amendment No 1 is not carried.

HON. DEPUTY SPEAKER: Amendment No. 8; Shri Rabindra Kumar Jena – not present.

Shri Bhartruhari Mahtab to move Amendment No. 11 to Clause 8.

SHRI BHARTRUHARI MAHTAB: I beg to move:

Page 2, *for* lines 43 to 47, –

substitute "8. In section 21 of the principal Act, in sub-section (1)—

(i) omit "not exceeding eighteen months";

(ii) in clause (v), for the words "small scale industries, industries in the tiny and decentralized sector, village and cottage industries or of those engaged in the field of handicrafts," the words "village and cottage industries, micro enterprises, small enterprises and medium enterprises or of those engaged in the field of handicrafts, handlooms" shall be substituted.

(iii) after clause (v), the following clause shall be inserted namely:—

‘(vi) any scheme for refinancing of long-term or short-term agricultural loans in districts afflicted with agrarian crisis and so declared by the concerned State Government.’ ”. (11)

Sir, my amendment relates to Clause 8. I need to say something. In the main Act, there is a provision of 18 months. I think the Minister can go into that aspect. This restriction of 18 months will not arise any more. It needs to the amended. In this short Bill, of course, you have not brought it. But, I would suggest, this needs to be amended. Why do you put a cap of 18 months now? It is necessary.

The second part is this. In Section 21 of the principal Act, in sub-section (1), I would say, in sub-Section (iii) any scheme for refinancing for long-term or short-term agricultural loans in districts afflicted with agrarian crisis and so declared by the concerned State Government also can be taken up by NABARD where financing will be better.

It will be better for the farmers to get relief. So, that is the reason why my amendment is here. I would request the Treasury Benches also to support this in favour of the farmers.

HON. DEPUTY SPEAKER: I shall now put Amendment No. 11 to clause 8 moved by Shri Bhartruhari Mahtab to the vote of the House.

The amendment was put and negatived.

HON. DEPUTY SPEAKER: The question is:

“That clause 8 stand part of the Bill. ”

The motion was adopted.

Clause 8 was added to the Bill.

Clause 9 Amendment of section 23

HON. DEPUTY SPEAKER: Shri N.K. Premachandran to move Amendment No. 5 to clause 9.

SHRI N.K. PREMACHANDRAN: Sir, I am not moving my amendment because it has become infructuous since Amendment No. 1 is not carried.

HON. DEPUTY SPEAKER: The question is:

"That clause 9 stand part of the Bill. "

The motion was adopted.

Clause 9 was added to the Bill.

Clause 10 Amendment of section 25

HON. DEPUTY SPEAKER: Shri N.K. Premachandran to move Amendment No. 6 to clause 10.

SHRI N.K. PREMACHANDRAN: Sir, I am not moving my amendment.

HON. DEPUTY SPEAKER: The question is:

"That clauses 10 to 13 stand part of the Bill. "

The motion was adopted.

Clause10 to 13 were added to the Bill.

HON. DEPUTY SPEAKER: The question is:

"That clause 1, the Enacting Formula and Long Title stand part of the Bill. "

The motion was adopted.

Clause1, the Enacting Formula and the Long Title were added to the Bill.

श्री संतोष कुमार गंगवार : मैं प्रस्ताव करता हूं:

"कि विधेयक को पारित किया जाए।"

HON. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

HON. DEPUTY SPEAKER: The House stands adjourned to meet on Friday, the 4th August, 2017 at 11 a.m.

19.27 hours

The Lok Sabha then adjourned till Eleven of the Clock on Friday, August 4, 2017/Shravana 13, 1939 (Saka).